

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
I.A. NO. 96 / 2024 / EZ
ORIGINAL APPLICATION NO. 149 / 2023 / EZ

IN THE MATTER OF:

BISWAJIT MUKHERJEE & ANR.

...APPLICANTS

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(S)

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SL. No. 30/24

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

I.A. NO. _____ / 2024 / EZ

ORIGINAL APPLICATION NO. 149 / 2023 / EZ

IN THE MATTER OF:

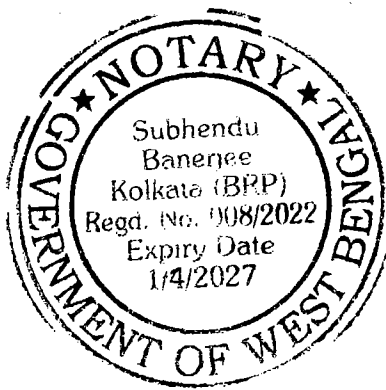
BISWAJIT MUKHERJEE & ANR.

... APPLICANTS

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS



AN APPLICATION FOR ADDITION OF PARTY FILED BY THE APPLICANTS FOR ADDING WEST BENGAL INDUSTRIAL DEVELOPMENT CORPORATION AND THE MANAGING DIRECTOR, WEST BENGAL INDUSTRIAL DEVELOPMENT CORPORATION AS PARTY RESPONDENTS NO. 10 & 11 IN THE ARRAY OF PARTIES AND ALSO SEEKING OTHER CONSEQUENTIAL RELIEFS

The humble petition on behalf of Applicant No. 1 above named most respectfully.

SHEWETH:

1. That the applicant no. 1 filed the instant original application bearing no. O.A. No. 149 of 2023, under Section 14, 15, 16 and 17 of the National Green Tribunal Act, 2010, thereby praying for a direction upon the respondent authorities to forthwith close down the illegal and

unauthorized fireworks manufacturing/selling/storage units which are being run within the State of West Bengal without obtaining proper licenses from the appropriate authorities and also praying for a direction upon the respondent authorities to forthwith frame a proper guideline for running and operating the firecracker manufacturing unit in the State of West Bengal in due compliance of the order dated 20.03.2020 passed by this Hon'ble Tribunal in O.A. No. 101 of 2015 and also for other consequential reliefs. The applicant craves leave to refer a copy of the said original application at the time of hearing, if necessary.

2. That the applicant states that the State of West Bengal, for ease of doing business set up a portal under the name and style "Silpasathi", for obtaining and/or processing of Licenses for Manufacturing and Selling of Green Firecracker as per the Explosive Act 1884 and Explosive Rules 2008. The said portal is managed and operated by the West Bengal Industrial Development Corporation i.e., proposed Respondent No. 10.

3. The said portal "Silpasathi" was created in the year 2023, which is a Single Window System for procuring the Licenses for Manufacturing and Selling of Green Firecracker, so that who are interested for procuring the Licenses for Manufacturing and Selling of Green Firecracker, instead of applying before several departments for doing business, can apply at one place and smoothly proceed with their Green Firecracker business by obtaining Licenses from the aforesaid single window system.

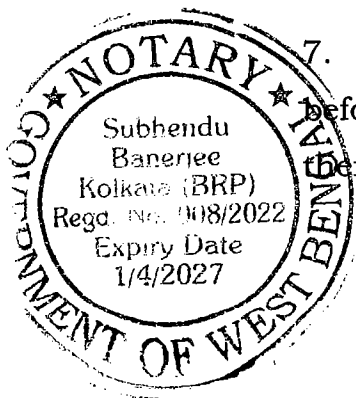
4. Upon browsing the said website viz., "Silpasathi", the applicant no. 1 learns that before applying Licenses for Manufacturing of Green Firecracker, a NOC has to be obtained from the said portal for commencement of construction (pre-construction) for set up a manufacturing plant for Green Firecracker. After receiving the said

NOC and completion of construction work of manufacturing plant for Green Firecracker, then the application for License of Green Firecracker Manufacturing be applied, and the said application then shall be forwarded to the concerned department for inspection and after completion of inspection, License issued i.e., LE 1. Under the said portal application for renewal of License for Manufacturing of Green Firecracker can also be applied. A copy of user manual procured from "Silpasathi" portal is annexed hereto and marked as Annexure -"A".

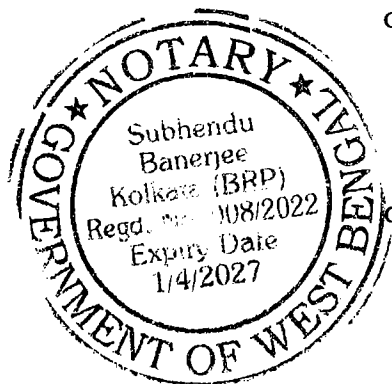
5. In addition to the above, the said portal also felicitates applications from the applicants, who are interested for applying for obtaining License of selling of Green Firecrackers. After receiving the application for License of selling of Green Firecrackers same shall be forwarded to the concerned department for inspection and after completion of inspection, License issued i.e., LE 5. Under the said portal application for renewal of License for Selling of Green Firecracker can also be applied. A copy of user manual procured from "Silpasathi" portal is annexed hereto and marked as Annexure -"B".

6. That applicant states that in his present O.A. Application, at page 262 (Annexure "A-26"), a minutes of the meeting held in the Conference Room of the Chief Secretary, Government of West Bengal on 05.08.2023 has been annexed. From a bare perusal of such minute it is evident that the concerned District Magistrate of various Districts submitted a statistics that there are about 5556 Nos. of units which includes manufacturing, sale and storage of fire crackers running in the State of West Bengal. A copy of the said Minutes of Meeting dated 05.08.2023 is annexed hereto and marked as Annexure -"C".

7. In view of that, the applicant's advocate filed a RTI application before the SPIO of West Bengal Industrial Development Corporation hereby seeking some vital information which are as follows:



- a. Numbers of Licenses were issued for Manufacturing of Green Firecrackers on and from 01.01.2023 to 26.09.2024.
- b. Numbers of Licenses were issued for Selling of Green Firecrackers on and from 01.01.2023 to 26.09.2024.
- c. Numbers of applications for License for Manufacturing of Green Firecrackers were received by them on and from 01.01.2023 to 26.09.2024.
- d. Numbers of applications for License for Selling of Green Firecrackers were received by them on and from 01.01.2023 to 26.09.2024.



A copy of the said RTI applications are annexed hereto and collectively marked as Annexure- "D".

8. It is also pertinent to mention that the respondent no. 1 filed his affidavit dated 17.05.2024 in O.A. No. 149 of 2023 and stated that at present in the State of West Bengal has only one fireworks manufacturing unit namely M/s Champion Fireworks Industries, having valid PESO License i.e., Form LE-1. A copy of the said affidavit dated 17.05.2024 is annexed hereto and marked as Annexure- "E".

9. The applicant submits that the said RTI applications were received by the authorities of West Bengal Industrial Development Corporation on 21.10.2024, but till date no information as sought for has been received from them.

10. That applicant states in the minutes of the meeting dated 05.08.2023, the concerned District Magistrate of various districts of State of West Bengal submitted a statistics that there are about 5556 Nos. of units which includes manufacturing, sale and storage of fire crackers running in the State of West Bengal, on contrary the

respondent no.1 on his affidavit stated that only one unit has valid PESO License. Therefore, it clearly transpired that except one, all manufacturing and selling units of Green Fire Cracker running and operating in the State of West Bengal are illegal. Hence, this Hon'ble Tribunal may immediately direct the respondent no. 6 & 7 to identify such unauthorized firecracker manufacturing unit running in the State of West Bengal and may be further directed to file their action taking report before the Learned Tribunal on urgent basis.

11. The applicant states that in the matter of Arjun Gopal and Others Versus Union of India and Others reported in (2017) 16 SCC 280, the Hon'ble Supreme Court has been pleased to hold that the authorities of NCT Delhi should ensure that Rule 15 relating to marking on explosives and packages and Rule 84 relating to temporary shops for possession and sale of fireworks during festivals of the Explosive Rules be strictly enforced. In case of default, fireworks cannot be sold in NCR including Delhi and this restriction was declared to be mandatory. A copy of the said judgment reported in (2017) 16 SCC 280 is annexed hereto and marked as Annexure- "F".

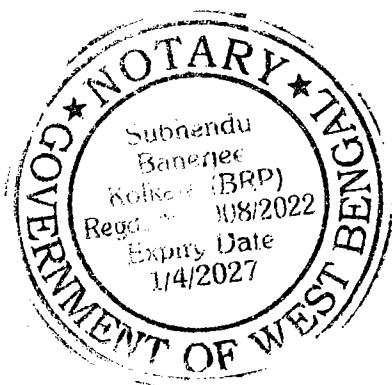
12. The Rule 15 of Explosive Rules 2008, are reproduced herein as follows:

15. Marking on explosives and packages.—

(1) Marking on packages -

(i) The outer package shall be marked in conspicuous indelible character, by means of a stamping, embossing or painting with—

- (a) the word "EXPLOSIVES";
- (b) the name of authorised explosive;
- (c) the number if any of the Class and the Division including sub-division to which it belongs;
- (d) the safety distance category of explosive;



- (e) the name of the manufacturer;
- (f) identification number of the package;
- (g) the net weight of explosives;
- (h) gross weight of the package;
- (i) date of manufacture and batch number;
- (j) UN Classification and UN Identification number (for export packages);
- (k) in case of plastic explosives, the words "marking agent added as per International Civil Aviation Organisation Resolution A 27-8" referred in sub-clause (iv) of clause (c) under sub-rule (2) of rule 10; and
- (l) a paper slip containing the above details shall be kept inside the package :

Provided that in the case of safety fuse or fireworks, clauses (a) and (l) may be omitted and the words "safety fuse" or "Fireworks" shall be marked.

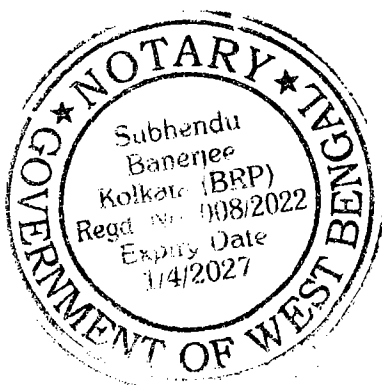
(ii) In case of fireworks, the names of the items, for example - amorces, paper caps, serpents eggs etc. as appropriate shall be marked.

(iii) Every manufacturer shall on the box of each fire cracker shall mention details of its chemical content, sound level and that it satisfies requirements as laid down by the Chief Controller. Firecracker meant for export shall have a different colour packing from those intended to be sold in India and a clear print indicating that they are not to be sold in India.

(2) Marking on explosives of Class 2 and Class 3.—

In the case of explosives of Class 2 and Class 3, each of the cartridges or primary containment of explosives shall be printed or embossed legibly on it with—

- (a) the word "EXPLOSIVES";
- (b) the name of explosives and in case of plastic explosives additional words 'marking agent added';
- (c) weight of explosive;
- (d) diameter of the cartridge;



(e) name of manufacturer; and

(f) in case of permitted explosive, the letter P1, P3 or P5 as the case may be.

(3) Marking on explosives of Class 6.—In the case of explosives of Class 6 Divisions 2 and 3 the name of the manufacturer in full or abbreviated form shall be printed or embossed legibly on every metre or on every piece, as the case may be. The abbreviated form, if used, shall be registered with the Chief Controller.

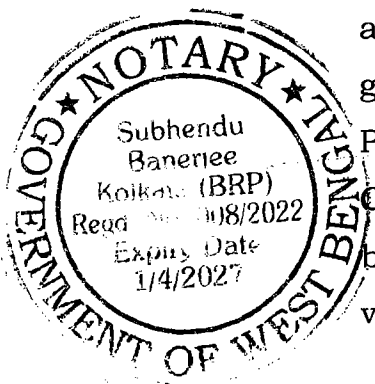
(4) Marking on fireworks.—In case of fireworks, explosive composition, quantity of such composition, whether sound emitting crackers or colour or light emitting crackers, sound level, a caution or warning indicating the name of the item, manufacturer's name, method of firing and precautions to be taken both in words and pictorial view shall be printed on each piece of fireworks and cardboard box and where adequate space is not available on the fireworks, such caution or warning shall be printed on a separate label and inserted in the smallest packet or carton.

(5) Marking on other classes of explosives.— Explosives of classes other than those mentioned in subrules above shall be marked as directed by the Chief Controller.

(6) Defacing of marking prohibited.— No person shall alter or deface any printing or marking on the explosives or packages thereof.

13. That the Hon'ble Supreme Court of India in Goutam Roy and Another vs The State of West Bengal and Others (Civil Appeal No. 6561/2021) passed a direction to follow the ensuing mechanism for sale and bursting of green firecrackers in the State of West Bengal:-

"That apart, regarding the question/issue of ascertainment by police and/or law enforcement agencies whether the crackers are green crackers or not, comprehensive directions and guidelines are available on the web portals of CSIR-NEERI and PESO and also the green firecrackers contains green logos of CSIR-NEERI and PESO as well as QR codes engrafted on the boxes which can be easily scanned on the NEFRI mobile app to verify the contents used in making those crackers.

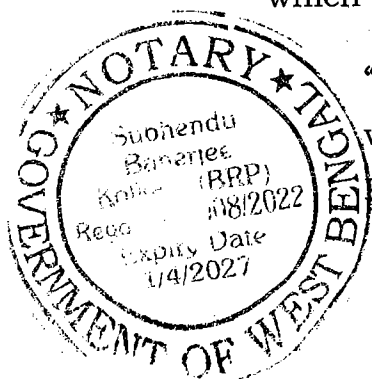


Moreover, the list of manufacturers, those which are engaged with the manufacturing of only green firecrackers along with their relevant certificates are also available for online verification, on real time basis, on the web portals of CSIR-NEERI and PESO. As such, the apprehension posed by the Hon'ble High Court at Calcutta to the effect that there is no mechanism in place at present to ascertain whether the crackers being sold or burst/lighted are only green crackers, complying with the norms as set in place by the relevant certifying body, and further it would be an impossible task for the police and/or law enforcement agencies to ascertain the veracity of the certificates of the crackers which are being used by the general public at the time of these festivals, irrespective of the classification under which they are sold, is completely vague and baseless, without any rational and reasonable basis.....”

A copy of the solemn order passed by the Hon'ble Supreme Court of India in Goutam Roy and Another vs The State of West Bengal and Others (Civil Appeal No. 6561/2021) is annexed hereto and marked as Annexure – “G”.

14. The applicant states that in the matter of Sabuj Mancha & Anr. Versus The State of West Bengal & Others being WPA (P) 292 of 2021, in the Hon'ble High Court at Calcutta was pleased to direct the Pollution Control Board and State of West Bengal to take the following measures for effective implementation of the directions passed by the Hon'ble Supreme Court in the matter of Goutam Roy and Another vs The State of West Bengal and Others (Civil Appeal No. 6561/2021), which are as follows:-

“a) No firecrackers other than green crackers bearing QR Code would be sold in the Bazi-Bazar which is proposed to be held in Kolkata on and from 18.10.2022.



b) State Pollution Control Board as well as the Commissioner of Police, Kolkata shall deploy appropriate number of personnel in the Bazi Bazar to ensure implementation of the aforesaid direction.

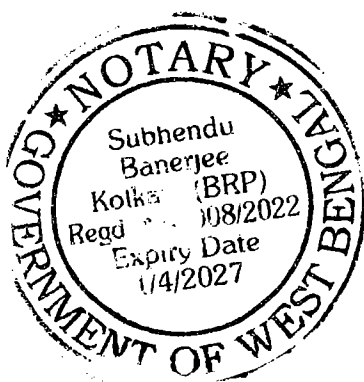
c) The representatives of the State Pollution Control Board and the police personnel shall be at liberty to inspect the firecrackers which are sold at Bazi Bazar and the police personnel shall seize any banned firecrackers which are offered for sale in the bazar.

d) Representatives of PESO/NEERI shall also be present at the Bazi Bazar and assist the Pollution Control Board/ police personnel to determine whether the firecrackers which are offered for sale bearing the requisite QR Code;

e) Similar exercise shall be undertaken by Pollution Control Board and police authorities to prevent importation and sale of firecrackers other than green firecrackers bearing QR Code in any place in the State of West Bengal;

f) All necessary steps shall be taken by the police authorities/PCB Officials to ensure only green crackers are burst during the festive season strictly in compliance with the directions of the Pollution Control Board vide Memo No. 321-3L/WPBE(VI)/2020 dated 26.10.2021.

g) State Pollution Control Board and the State of West Bengal shall undertake public awareness measures including issuance of advertisements in newspapers, announcements on radio/television/social media platforms etc. to spread awareness with regard to restrictions on sale and bursting of crackers during festive season and its beneficial impact on pollution and environment. It shall also make members of the public aware of



the penal consequences arising from sale and bursting of banned crackers.

These directions are illustrative in nature and shall be in addition to any other direction or measure taken/that may take by the Pollution Control Board and the State of West Bengal to ensure the sale and bursting of green crackers only in the State of West Bengal.”

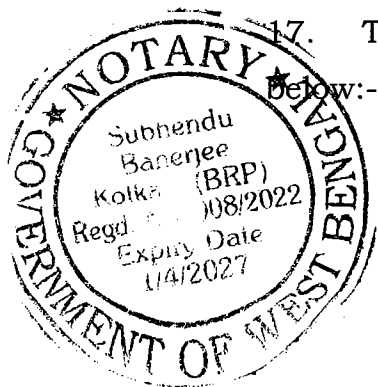
A copy of the solemn order passed by the Hon'ble High Court at Calcutta in matter of Sabuj Mancha & Anr. Versus The State of West Bengal & Others is annexed hereto and marked as Annexure- "H".

15. The applicant states that during this year's Diwali Festival, he visited several stores and found that in the package of most of the firecracker's, neither there are any QR Logo issued by NEERI and PESO nor the said firecrackers are packed as per Rule 15 of the Explosive Rules 2008. Photograph of some of the said firecrackers are annexed hereto and collectively marked as Annexure- "I".

16. The applicant states that during this year's Diwali Festival, he also visited several stores and found that package of most of the firecrackers only had QR Logo issued by NEERI and no QR logo issued by PESO on the said firecrackers. Moreover, upon scanning the said QR code/logo engraved on firecracker boxes did not found any valid certificate. Although in some case, a certificates is appearing but these are most likely to be fake certificates. Photograph of the said firecrackers and certificates are annexed hereto and collectively marked as Annexure- "J".

17. The Rule 84 of the Explosive Rules are reproduced herein

Below:-



84. Temporary shops for possession and sale of fireworks during festivals.—During festivals, the District Magistrate may issue temporary licences for possession and sale of fireworks in a temporary shop subject to the following conditions namely :—

(1) The fireworks shall be kept in a shed made of non-flammable material, which is closed and secured so as to prevent unauthorised persons having access thereto.

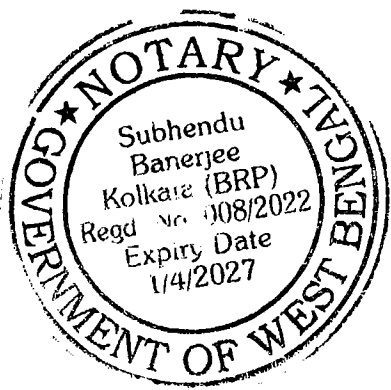
(2) The sheds for possession and sale of fireworks shall be at a distance of at least three metres from each other and fifty metres from any protected work.

(3) The sheds shall not face each other.

(4) No oil burning lamps, gas lamps or naked lights shall be used in the shed or within the safety distance of the sheds. Electrical lights, if used, shall be fixed to the wall or ceiling and shall not be suspended by flexible wire. Switches for each shop shall be fixed rigidly to the wall and a master switch shall be provided for each row of sheds.

(5) Display of fireworks shall not be allowed within fifty metres of any shed.

(6) In one cluster not more than fifty shops shall be permitted.



18. The applicant no. 1 states upon perusal of aforesaid judgments and/or directions passed by the Hon'ble Supreme Court of India and Hon'ble High Court at Calcutta and Rule 84 of the Explosive Rules, 2008, the learned advocate of the applicant no. 1 filed a RTI application before the concerned department of Respondent No. 6 & 7, respectively and thereby seeking following information:-

a. Numbers of Shops allotted in one Temporary Bazi Bazar Market in the year 2023 Diwali Festive Season.

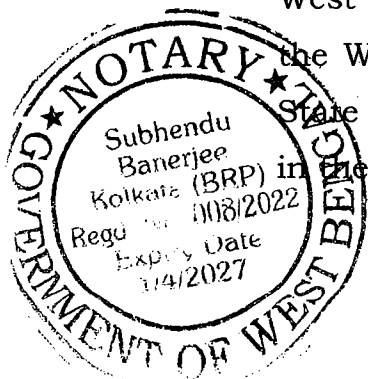
b. Numbers of Shopkeepers having valid PESO License to sell Green Fire Crarckers at Temporary Bazi Bazar Market in the year 2023 Diwali Festive Season.

- c. Numbers of Bazi Bazar Markets organized for selling of Green Fire Crarckers in the year 2023 Diwali Festive Season.
- d. Numbers of Bazi Bazar Markets are going to be organize for selling of Green Fire Crarckers in the year 2024 Diwali Festive Season.

In response to the said RTI application, the respondent no. 6 on 24.10.2024 sent a reply, thereby stating that the said RTI application has been forwarded to concerned person for obtaining information and the respondent no. 7 by his letter dated 06.11.2024 stated that the information sought by the application does not pertain their office, so they unable to provide any information to the applicant. Copies of the said RTI applications and reply thereto are annexed herewith and collectively marked as Annexure- "K".

19. Furthermore, applicant no. 1 carefully had browsed the internet and government websites to find out under which mechanism and/or procedures the Licenses were granted for Temporary shops for possession and sale of Green Firecrackers as per Rule 84 of the Explosive Rules, 2008. It is unfortunate to state that either "Silpasathi" portal and/or any other government websites did not lay down any procedure for procuring the License for Temporary shops for possession and sale of Green Firecrackers as per Rule 84 of the Explosive Rules, 2008.

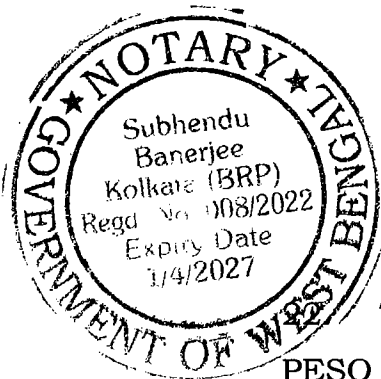
20. That applicant no. 1 further states that the Hon'ble High Court at Calcutta in the matter of Sabuj Mancha & Anr. Versus The State of West Bengal & Others being WPA (P) 292 of 2021, casted a duty upon the West Bengal Pollution Control Board and Police Personnel of the State of West Bengal to ensure that the fireworks which are being sold in the State of West Bengal that should be only NEERI approved Green



Firecrackers along with having valid PESO License and the same shall either be sold from permanent Bazi Bazar Markets or Temporary Bazi Bazar Markets. Moreover, the Hon'ble High Court at Calcutta also directed that in order to identify the NEERI approved Green Firecrackers, the West Bengal Pollution Control Board and Police Personnel of the State of West Bengal may seek assistance from the representatives of NEERI and PESO.

21. That applicant No. 1 also states the Hon'ble Supreme Court of India in Goutam Roy and Another vs The State of West Bengal and Others (Civil Appeal No. 6561/2021) passed a direction upon the respondent no. 1 and upon NEERI which is as follows:-

“Moreover, the list of manufacturers, those which are engaged with the manufacturing of only green firecrackers along with their relevant certificates are also available for online verification, on real time basis on the web portals of CSIR-NEERI and PESO.



The applicant no. 1 states that, while browsing the websites of PESO and CSIR-NEERI, he found on PESO website the details of fireworks units who obtained approval for Green Cracker from PESO (as on 07.09.2021). However, on and from 07.09.2021, the said list has not been updated by the respondent no. 1. The applicant no. 1 found at CSIR-NEERI website that there is registered Firecracker Manufactures List from Year 2022 to 2024. Copies of the said list are annexed hereto annexed herewith and collectively marked as Annexure- "L".

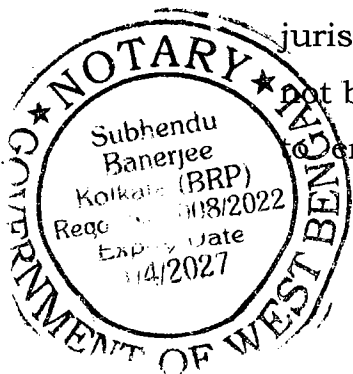
23. After careful perusal of the said list the applicant no. 1 came to know that not even single Green Firecracker Manufacture unit situated at West Bengal approved by the respondent no. 1 i.e., PESO. Whereas, the list published by the CSIR-NEERI, wherein the applicant

no. 1 found that 232 number of Green Firecracker Manufacture unit taken approval from CSIR-NEERI for manufacturing Green Firecracker and all the said Green Firecracker manufacturing unit had obtained a Manufacturing License from their concerned District Magistrate.

24. The District Magistrate has power to grant license as per Rule 103, 107, 113 and read with Schedule IV Part 1 Article 1 (a) as the same states that District Magistrate has power to grant manufacturing license for fireworks not exceeding 15 kilograms at any one time after receiving the require documents for grant of license as mentioned in Rule 113.

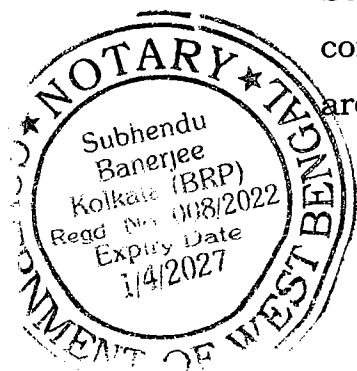
25. Further Sub-Rule 7 of Rule 107 of the said Explosive Rules states that the district authority shall forward a copy of each and every license granted by him in Form LE-1, LE-2, LE-3, LE-4 and Le-5, to the Controller having jurisdiction over the area. Further, Sub-Rule 8 of Rule 107 of the said Explosive Rules states that wherever license is granted in Form LE-1 for manufacturer of fireworks by the District Authority, he shall ensure that such license is issued for manufacturer of only such fireworks item which are authorized by the Chief Controller. But after perusal of the affidavit filed by the respondent no. 1 it is transpired that none of these rules are followed by the concerned district authority and hence, the applicant prayed before the learned tribunal the licenses required to cancelled with an immediate effect.

26. Rule 128 of the Explosive Rules has given to power to the Chief Controller or Controller in all parts of India i.e., Respondent No. 1, the all District Magistrate in their respective jurisdiction, the all District Magistrates subordinate to the District Magistrate in their respective jurisdiction and all Commissioner of Police or Police Officers of rank not below that a Sub-Inspector of Police in their respective jurisdiction, to enter, inspect and examine any place to ensure that no such



establishments manufacturing, possessing and selling the firecracker and/or fireworks in contravention of the said Explosive Rules. Upon inspection if it is found that any establishments did any act in contravention of the said Explosive Rules, the said inspection report should be submitted to the concerned District Magistrate or Superintendent of Police or Commissioner of Police with a copy of license.

27. The applicant states that on 29.10.2021, the Hon'ble Supreme Court of India passed an order in the matter of Arjun Gopal and Others vs Union of India & Others and held that although from time to time the Hon'ble Supreme Court passed various directions in respect to manufacturing, selling and bursting of firecrackers but the said directions on each every occasions have been violated as all state agencies failed and neglected to take appropriate steps in regard to protect such directions. Further the Hon'ble Supreme Court held that it is the duty of all the States/State Agencies to see that the directions issued by the Hon'ble Supreme Court in the earlier orders are strictly complied with. No authority can be permitted to act in violation of the directions issued by the Hon'ble Supreme Court and permit banned firecrackers under the guise of celebration. Furthermore, the Hon'ble Supreme Court pleased to direct all the States/Union Territories to see that the directions issued earlier by the Hon'ble Supreme Court and issued by the Hon'ble Supreme Court on 29.10.2021 are strictly complied with in its true spirit and in toto. Any lapse on the part of the State Governments/State Agencies and Union Territories shall be viewed very seriously and if it is found that any banned firecrackers are manufactured, sold and used in any particular area, the Chief Secretary of the concerned State(s), the Secretary (Homes) of the concerned State(s) and the Commissioner of Police of the concerned area, District Superintendent of Police of the concerned area and the



SHO/Police Officer in-charge of the concerned police station shall be held personally liable. A copy of the solemn order dated 29.10.2021 passed by the Hon'ble Supreme Court is annexed hereto and marked as Annexure -"M".

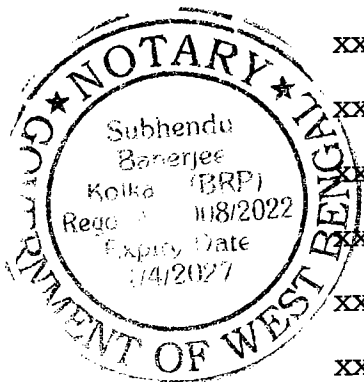
28. In recent Diwali festival, the applicant no. 1 came to learn from the newspapers articles that the state agencies i.e., West Bengal Pollution Control Board and Police Personnel of State of West Bengal failed and/or neglected to comply with the directions passed by the Hon'ble Supreme Court as well as the Hon'ble High Court at Calcutta. Copies of the newspapers articles are annexed hereto and collectively marked as Annexure- "N".

29. The applicant no. 1, before this year Diwali he found several videos of Bazi Bazar Market in the YouTube app, the said videos was uploaded by the several YouTube Vloggers respectively. After seeing the said videos it is clearly transpired that under the nose of agencies banned firecrackers were sold in open market without having any valid license for selling of Green Firecrackers. The Uniform Resource Locator i.e., URL of the said videos are reproduced herein below:

- i. https://youtu.be/Eh_cfUwmaLE?si=TzaOOzgsU7nFHDPB
- ii. https://youtu.be/sIEuBIK6xoQ?si=SD_5mPj9zSqY5IdM
- iii. https://youtu.be/sIEuBIK6xoQ?si=SD_5mPj9zSqY5IdM
- iv. <https://youtu.be/wJtTzAN3lEg?si=luDNvkRBTzw7rPwV>
- v. <https://youtu.be/Fui54YPMGGo?si=H6qoLzywfhip2Xk>
- vi. <https://youtu.be/kNilEtFp4cg?si=9tyn6Y8TbX9m5aYH>
- vii. https://youtu.be/SneNZZeA8QY?si=_E0jb8q5udQUPsxn
- viii. https://youtu.be/jCrqUDbI_40?si=33iLBb4x5hS30vgB
- ix. <https://youtu.be/N9VaTXgYjp0?si=86uPumlcpXPX7zyy>
- x. <https://youtu.be/MitOabrJMc8?si=-aCyxY5RU-CwmveR>

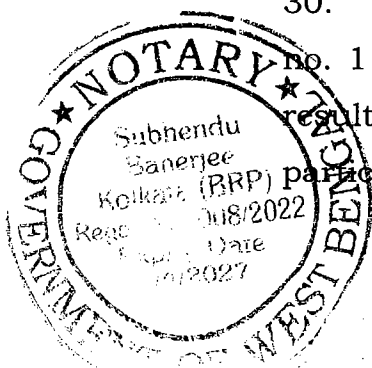


- xi. https://youtu.be/G2mtpka-78k?si=zT72aTIR_Bu5gJTa
- xii. <https://youtu.be/SM24uMY9HNE?si=8h71UHoXQgHet980>
- xiii. <https://youtu.be/cVPutHiTDbg?si=a78cVRcBBAdhv4Rm>
- xiv. https://youtu.be/MFm636SLRSU?si=zH9_G-gOENFTvJJe
- xv. https://youtu.be/hTGmjYZtetc?si=mlyLkx12f-dt1U_s
- xvi. <https://youtu.be/fGoK60Yq-Zg?si=sTxFWdz5ewh1hUFG>
- xvii. https://youtu.be/Y0_F09vyhkY?si=p3y4rvWE66WF18pm
- xviii. <https://youtu.be/WnNf7khRA2I?si=t5SSnBnoLCs3vTr1>
- xix. <https://www.youtube.com/watch?si=gyTJEbOMHOqpI0G-&v=u31Cu0vkzJ0&feature=youtu.be>
- xx. <https://youtu.be/5VQAhr3qDI?si=tLsEq1ZH6BqiAi2L>
- xxi. https://youtu.be/QpQ26uTxjWY?si=G6n_GdKEanQu2KG4
- xxii. <https://youtu.be/z4cPKZ23HBU?si=UF7xZq5WanQ2xcuI>
- xxiii. <https://youtu.be/9an69TpIVW8?si=i6M997KFHiXhMMh->
- xxiv. https://youtu.be/_c-8L9Io55E?si=uqBlUYsAW1kPCbvX
- xxv. <https://youtu.be/VyIk2HzLvkk?si=2k81tet3wXjeu0q5>
- xxvi. https://youtu.be/JXcecjs-PRY?si=PiHKt1R_xOubcfCU
- xxvii. <https://youtu.be/8LNNMPJY5QM?si=2oWRWZb9A4v7xmqqB>
- xxviii. <https://youtu.be/XtXqBIcZF3w?si=kpoC25TFA1CQYUSi>
- xxix. https://youtu.be/xfB_ZQwPPXQ?si=SDgYNWcQV45jXMEA
- xxx. <https://youtu.be/HyBWV5q4i8s?si=-SLB9tn2KmHyAUoD>
- xxxi. <https://youtu.be/Z5ipJy28-Bo?si=LZYlJQPOSTfFobhe>
- xxxii. <https://youtu.be/j-UU7K5wGVI?si=aZZRaKWtJYIBKKjA>
- xxxiii. <https://youtu.be/bDKsEqPqmFA?si=rhvgGDs1OvlGpvr7>
- xxxiv. <https://youtu.be/jdu-XTRa9Wc?si=HfR5XbYlZS7Ld3XR>
- xxxv. <https://youtu.be/ySKGVkYQKI8?si=2BOrlfYhC-XESKdH>
- xxxvi. <https://youtu.be/pFegtuP9UZs?si=7N0EgoBNNd5j75rd>
- xxxvii. https://youtu.be/iIH_tpmYwjY?si=GFoqvpmSE_OnimCb



- xxxviii. <https://youtu.be/6geKtfsxnCM?si=yH2ctxAxql7hrdg1>
- xxxix. <https://youtu.be/Vn7tfrJCpS8?si=R2TgJGv-LYvQq5Y4>
- xl. <https://youtu.be/1Kw3q28BTBw?si=ugKZ-GLJBalDzpci>
- xli. <https://youtu.be/Pgbsyd4on2A?si=AN3YcwXGxXolg1>
- xlii. <https://youtu.be/vvH1OkIE94M?si=XfYWI4x6ARyryPvN>
- xliii. https://youtu.be/Rn8YZx4U6OI?si=TqE3Ig43_0XfYrwB
- xliv. https://youtu.be/z6wqNtjX9mQ?si=RR_4M_iN0ln40vlb
- xlv. https://youtu.be/_lzSLZ1qzrQ?si=Rag5XRUOygiTmwDL
- xlvi. <https://youtu.be/yLH3wAx1X2A?si=VD6AQnpjBBzBC-mJ>
- xlvii. https://youtu.be/hiasmrvuA0s?si=1E16_YrrrYZNSveQ
- xlviii. <https://youtu.be/VL8oIRIXoA?si=VITVg1W4mPmMVLmo>
- xlix. <https://youtu.be/Xn0ENylenil?si=FfHBm32fkj3oy7rq>
- l. <https://youtu.be/Xn0ENylenil?si=FfHBm32fkj3oy7rq>
- li. <https://youtu.be/FL8ZcO-v8N8?si=FsXF34nqpYyR4AMa>
- lii. <https://youtu.be/-Huk08V9RMg?si=rzRIRFQgbNNUf6K6>
- liii. <https://youtu.be/mnqHYwniPNo?si=RoBiA7zYi5LX5en5>
- liv. <https://youtu.be/CWN8-ldXoEA?si=G0LV7hCgXdp6sY5d>
- lv. <https://youtu.be/mYMreR4Xaco?si=eUICPcYWkjA25CvT>
- lvi. <https://youtu.be/mYMreR4Xaco?si=eUICPcYWkjA25CvT>
- lvii. <https://youtu.be/hD8Om8-HQYw?si=kVPfEKRaWcRb5mSG>
- lviii. <https://youtu.be/S5HJglZsWII?si=BXvil3xG5ugLV0hc>
- lix. https://youtu.be/qUTpHsJ2Ybo?si=g3BynCy_NCTPK0xi
- lx. https://youtu.be/wSnizUS6UT0?si=dn2_sTGs6Xv7HbCr
- lxi. <https://youtu.be/pyUYpIReEUY?si=8HcxcQF1jdSm5RsU>

30. The applicant no. 1 states that in Justdial website, the applicant no. 1 made an enquiry regarding Fireworks dealer in Kolkata and in result the applicant no. 1 found several numbers of dealers name and particulars. In addition to above, the applicant states in view of

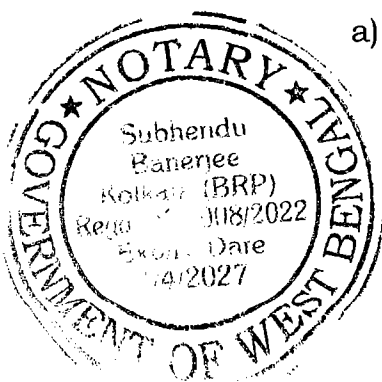


affidavit filed by the respondent no. 1, the applicant no. 1 is in belief that none of them have valid PESO License for selling of Green Firecrackers. A copy of the said details is annexed hereto and marked as Annexure- "O".

31. On or about 30.11.2024, a post has been published from official "X" handle of Kolkata Police thereby stating that a man was arrested by ARS @KPDetectiveDept from Dhapa Road near EM BY Pass crossing having about 510Kg of banned categories of firework such as Chocolate Bombs, Kali patakha, shells, dodama etc. These were brought from Champahati Bazi Bazar to sell. Therefore, the police personnel are all aware that the source of entry of banned firecrackers in the State of West Bengal. A copy of the said post is annexed hereto and marked as Annexure "P".

32. The applicant no.1 further states the applicant no. 1 issued a notice to the concerned authorities regarding failure of the government machineries to stop functioning of the unauthorized and illegal fireworks units. In response by a letter dated 10th September, 2024, the respondent no. 4 catagorically admitted their failure to take steps to statutory provisions of Explosives Act, 1884 read with Explosive Rules 2008. A copy of the said letter dated 10.09.2024 is annexed hereto and marked as Annexure- "Q".

33. The applicant no. 1 states that, for proper adjudication of the instant application, the presence of following Parties are utmost necessary:



- a) WEST BENGAL INDUSTRIAL DEVELOPMENT CORPORATION, An undertaking of Industry, Commerce and Enterprises Department, Government of West Bengal, service through Chairperson, having its office at "Protiti",

23, Abanindranath Thakur Sarani, (Camac Street),
Ground Floor, Kolkata - 700017. Email Id:
~~wbidc@wbidc.com~~ praheli.dhar@wbidc.com

- b) THE MANAGING DIRECTOR, West Bengal Industrial
Development Corporation, having its office at "Protiti", 23,
Abanindranath Thakur Sarani, (Camac Street), Ground
Floor, Kolkata - 700017. Email Id:
vandana.yadav@wbidc.com

34. Your applicant no. 1, therefore is filing this instant application,
seeking to add the parties as stated hereinabove as "Respondent No.
10" and Respondent No. 11 respectively and further craves leave to
amend the cause title of the O.A. No. 149 of 2023.

35. That this application is made bona fide and for the best interest
of justice, and if the prayer of the applicant is not allowed, they shall
suffer irreparable loss, prejudice and injuries.

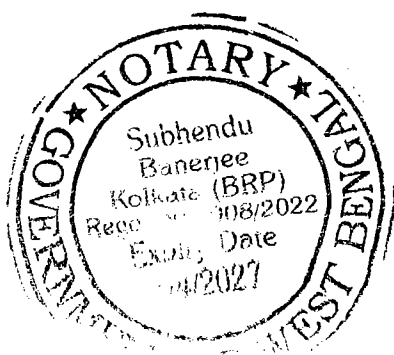
36. That the name and address of the organization to be added as a
necessary party, has been appended with this instant application.

37. The applicant humbly submits that the balance of convenience
is entirely in favour of the petitioner in getting the order as prayed for
otherwise, a serious prejudice would be caused to the petitioner if
orders are not passed.

38. Unless the orders prayed for herein are passed, your applicant
will suffer irreparable loss and prejudice.

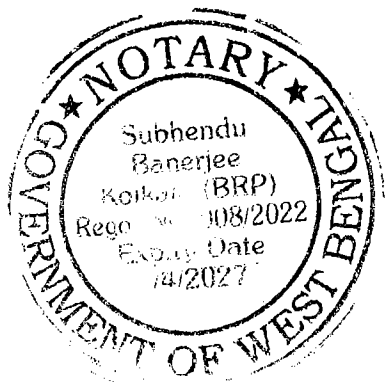
39. This application is bona fide and made for the ends of justice.

In the premises, the petitioner most
humbly prays that Your Lordship
will be graciously pleased to



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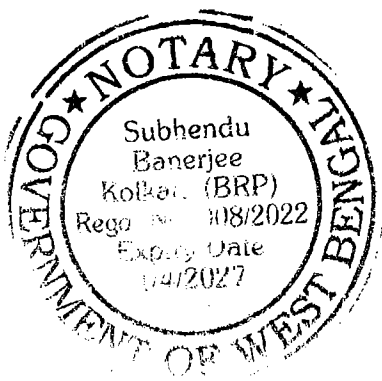
- a. Add the West Bengal Industrial Development Corporation in the array of parties in O.A. No. 149 of 2023 as Respondent No. 10, details whereof have been given in Paragraph No.32(a).
- b. Add the Managing Director of the West Bengal Industrial Development Corporation in the array of parties in O.A. No. 149 of 2023 as Respondent No. 11, details whereof have been given in Paragraph No.32(b);
- c. Leave to be granted to amended the cause title of the O.A. No. 149 of 2023.
- d. An order directing upon the newly added respondent no. 10 & 11 to furnish the details of the establishments and persons, to whom Licenses were granted by them for manufacturing and selling of Green Firecrackers i.e., Form LE 1 and LE 5 in the State of West Bengal from the year 2023 till 15.11.2024.
- e. An order directing upon the respondent no. 2 and newly added respondent no. 10 & 11, to furnish the details of the parties to whom Licenses were granted by them for



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manufacturing and selling of Green Firecrackers i.e., Form LE 1 and LE 5 in the State of West Bengal from the year 2022 till 15.11.2024 and to disclose as to whether copies of the same were forwarded to the respondent no. 1 or not.

- f. An order directing the respondent authorities' mainly respondent no. 2 to 7 and newly added respondent no. 10 & 11 to immediately cancel the licenses, which were issued in contravention of the Explosive Rules, 2008.
- g. An order directing the respondent authorities' mainly respondent no. 3, 6 & 7 to identify illegal firecracker manufacturing and selling unit and accordingly filed their action taking report.
- h. An order directing the respondent authorities' mainly respondent no. 6 & 7 to file their respective show cause reply as to why they shall not held responsible for violating the solemn order dated 29.10.2021 passed by the Hon'ble Supreme Court of India.



- i. Costs of and incidental to this application;
- j. Pass such order or further order or orders and/or give direction or directions as this Ld. Tribunal may deem fit and proper.

And for this act of kindness, your petitioner, as in duty bound, shall ever pray.

Paribesh Academy

Biswajit Mukherjee
Secretary

VERIFICATION

I, Biswajit Mukherjee, son of Late Ajit Kumar Mukherjee, aged about 72 years, by occupation retired employee, by faith Hindu, residing at Burra Bazar, Chandannagore, District Hooghly 712136, do hereby declare and state that I am competent to verify this application and I am authorized by the applicant no. 1 society to verify on their behalf as well and I state and declare that the contents of paragraph Nos. 1 to 32 and it's sub-paragraphs are true to my knowledge, which also includes information derived from records which I believe to be true, which includes information derived from records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared in my office

Bikash Shaw

Advocate

Paribesh Academy

Biswajit Mukherjee

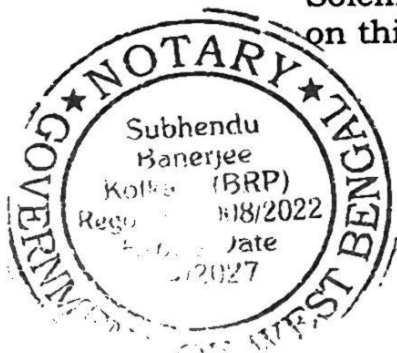
DEPONENT

Identified by me.

Bikash Shaw

Advocate

Solemnly affirmed before me
on this the 20th day of November, 2024.



AFFIDAVIT

I, Biswajit Mukherjee, son of Late Ajit Kumar Mukherjee, aged about 72 years, by occupation retired employee, by faith Hindu, residing at Burra Bazar, Chandannagore, District Hooghly 712136, do hereby solemnly affirm and state as follows:-

1. I am the Secretary of the applicant no. 1 society and well acquainted with the facts and circumstances of the present case. I have been duly authorized by the applicant no. 1 society to affirm this affidavit on its behalf and as such, I am competent to do so.
2. The statements made in paragraph Nos. 1 to 32 and it's sub-paragraphs are true to my knowledge, which includes information derived from records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared in my office

B. Kash Shaw

Advocate.

WB/954-A1/2014

Solemnly affirmed before me

this the day of November, 2024.

Biswajit Mukherjee

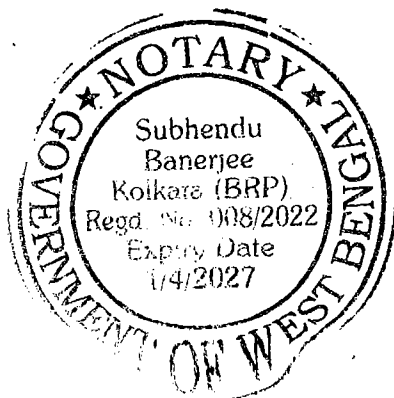
Deponent

Solemnly Affirmed and
Declared before me u/s
139 CPC and u/s 333BNS 2023.

Subhendu Banerjee
Notary
Govt. of West Bengal

20.11.2024

SUBHENDU BANERJEE
Notary, Govt. of W.B.
Regd. No.-008/2022
Advocate High Court, Calcutta



20 NOV 2024

Annexure - "A"

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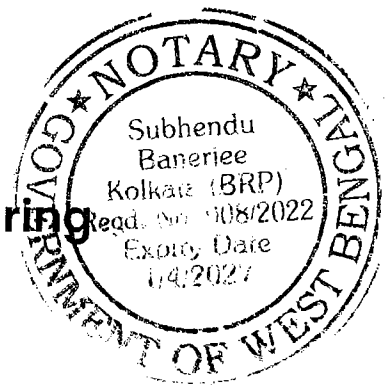
[Apply Online](#) [Admin Login](#)


Department of UD&MA e-Service is currently available from Silpasathi Portal | [i](#) The Silpasathi |

Silpasathi

The Revamped State Single Window Portal

Apply For Green Fire Cracker Manufacturing License



For No Objection Certificate (NOC) for commencement of construction (pre-construction), Please follow the following steps:

[User Manual](#) [Apply Online](#)

- **Step-1** - If you are an existing Silpasathi User, please click on apply online button with your existing login credentials . If you are a new User, kindly register into the system first through the "Create new" link from the Silpasathi Login Page and log in with the so created credentials.
- **Step-2** - After logging on to Silpasathi, please click on "Sector Specific Box" available at the in the Dashboard
- **Step-3** - On clicking the Sector Specific Box , you will get two more options, One for Green Fire Crackers Manufacturing and another for Selling of Green Fire Crackers
- **Step-4** - Please click on to Green Fire Crackers Manufacturing Box
- **Step-5** - Now select the Fire Cracker Manufacturing License (Pre-Construction) through checkbox
- **Step-6** - Once done, the selected service would be added to your dashboard and a CAF (Common Application Form) ID would be

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query / Grievance



generated .

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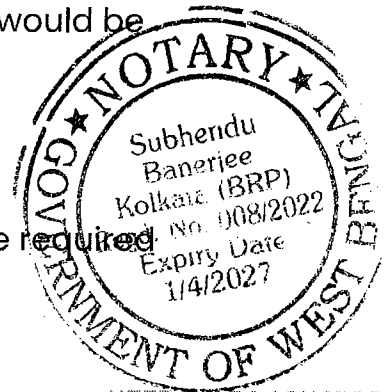
- o **Step-7** - Please click on apply online
- o **Step-8** - Now fill in application form and upload the required documents and click on to submit

For the License for Commencement of Operation (Post Construction), Please follow the following steps:

User Manual

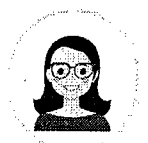
Apply Online

- o **Step-1** - If you are an existing Silpasathi User, please click on apply online button with your existing login credentials . If you are a new User, kindly register into the system first through the "Create new" link from the Silpasathi Login Page and log in with the so created credentials.
- o **Step-2** - After logging on to Silpasathi, please click on "Sector Specific Box" available at the in the Dashboard
- o **Step-3** - On clicking the Sector Specific Box , you will get two more options One for Green Fire Crackers Manufacturing and another for Selling of Green Fire Crackers
- o **Step-4** - Please click on to Green Fire Crackers Manufacturing Box
- o **Step-5** - Now select the Fire Cracker Manufacturing License (Post-Construction) through checkbox
- o **Step-6** - Once done, the selected service would be added to your dashboard and a CAF (Common Application Form) ID would be generated
- o **Step-7** - Please click on apply online
- o **Step-8** - Now fill in application form and upload the required documents and click on to submit



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Renewal of License for Manufacturing of Green Fire Cr.
Please follow the following steps:



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User Manual

Apply Online

- **Step-1** - If you are an existing Silpasathi User, please click on apply online button with your existing login credentials . If you are a new User, kindly register into the system first through the "Create new" link from the Silpasathi Login Page and log in with the so created credentials.
- **Step-2** - After logging on to Silpasathi, please click on "Sector Specific Box" available at the in the Dashboard
- **Step-3** - On clicking the Sector Specific Box , you will get two more options One for Green Fire Crackers Manufacturing and another for Selling of Green Fire Crackers
- **Step-4** - Please click on to Green Fire Crackers Manufacturing Box
- **Step-5** - Now select the Renewal of License for Manufacturing of Green Fire Cracker through checkbox
- **Step-6** - Once done, the selected service would be added to your dashboard and a CAF (Common Application Form) ID would be generated
- **Step-7** - Please click on apply online
- **Step-8** - Now fill in application form
- **Step-9** - Upload the required documents and click on to Submit

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Apply For Green Fire Cracker Manufacturing License

To obtain the No Objection Certificate (NOC) for commencement of construction (pre-construction), please follow the following steps:

1. If you are an existing Silpasathi User, please click on apply online button. If you are a new User, yet to register for Silpasathi, kindly click on the “**Create new**” link from the Silpasathi Login Page
2. After completion of registration in Silpasathi (if applicable), kindly login with the user credentials from the Silpasathi Login Page.
3. After logging on to Silpasathi, please click on “Sector Specific Module” tab in the Dashboard as shown in the image below:

The screenshot shows the Silpasathi dashboard with the following elements:

- Header: Silpasathi | State Single Window Services for Business
- Navigation: DASHBOARD, ALL ESTABLISHMENTS, ALL SERVICES, MY APPLICATION, PROCEDURE COMPREHENSIVE LIST, QUERY / GRIEVANCE
- User: SHILPER SAMADHANE
- Message: For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday
- Service Cards: Add Establishment, System Guided Assistance Through Wizard, Self Assisted Service, **Sector Specific Approval** (highlighted), Query / Grievance Submission / Tracking, Your Profile
- Your Selected Service(s): Change in Land use(Land Conversion) (WBRTPS Timeline: 30 days)
- Progress: Applied/Fees Payment Pending, Fees Paid/Application in Progress, Case Registered, Information related to Field Enquiry, Information related to Hearing, Case Accepted, Approved/Certificate Generation in Progress, Certificate issued

4. Next, please click on Green Fire Crackers Manufacturing and Selling tab as shown in the image below:

The screenshot shows the Silpasathi dashboard with the following elements:

- Header: Silpasathi | State Single Window Services for Business
- Navigation: DASHBOARD, ALL ESTABLISHMENTS, ALL SERVICES, MY APPLICATION, PROCEDURE COMPREHENSIVE LIST, QUERY / GRIEVANCE
- User: SHILPER SAMADHANE
- Message: For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday
- Service Cards: Licenses For Hotel Industry, **Green Fire Crackers Manufacturing & Selling** (highlighted)

5. Next, please click on Manufacturing tab as shown in the image below:

The screenshot shows the Silpasathi dashboard with the following elements:

- Header: Silpasathi | State Single Window Services for Business
- Navigation: DASHBOARD, ALL ESTABLISHMENTS, ALL SERVICES, MY APPLICATION, PROCEDURE COMPREHENSIVE LIST, QUERY / GRIEVANCE
- User: SHILPER SAMADHANE
- Message: For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday
- Service Cards: **Manufacturing** (highlighted), Selling

6. Next, please click on Fire Cracker Manufacturing License (Pre-Construction) as shown in the image below and click on apply:

The screenshot shows the 'Select any one Industry Service' page. A table lists two services under the 'Green Fire Cracker' category. The first service, 'Fire Cracker Manufacture License (Pre-Construction)', is selected with a checked checkbox. The second service, 'Fire Cracker Manufacture License (Post-Construction)', is not selected. An 'Apply' button is visible at the bottom right of the table.

| DEPARTMENT/DIRECTORATE/OTHERS | SERVICE NAME |
|-------------------------------------|--|
| <input checked="" type="checkbox"/> | Fire Cracker Manufacture License (Pre-Construction) |
| <input type="checkbox"/> | Fire Cracker Manufacture License (Post-Construction) |

7. After that, the selected service would be added to your dashboard and a CAF (Common Application Form) ID would be generated as shown in the image below:
8. Next, please click on apply online as shown in the image below:

The screenshot shows the 'Your Selected Service(s)' section. A table displays the selected service with a progress bar and an 'Apply Online' button highlighted with a red box. The progress bar shows the following steps: Application Submitted, Back for Correction (if Applicable), DM Forwarded to SDO, SDO Forwarded For Inspection, Inspection In Process, and Inspection Completed. The 'Apply Online' button is located in the top right corner of the table.

| SL NO. | SERVICE | ACTION |
|--------|---|---|
| 1 | Fire Cracker Manufacture License (Pre-Construction) (WBRTPS Timeline: 15 days) Application Submitted — Back for Correction (if Applicable) — DM Forwarded to SDO — SDO Forwarded For Inspection — Inspection In Process — Inspection Completed — NOC for Construction | <input type="button" value="Apply Online"/> |

9. In the next step, please fill in application form and submit for approval.

Apply For Green Fire Cracker Manufacturing License

To obtain the License for Commencement of Operation (Post Construction), please follow the following steps:

1. If you are an existing Silpasathi User, please click on apply online button. If you are a new User, yet to register for Silpasathi, kindly click on the "Create new" link from the Silpasathi Login Page
2. After completion of registration in Silpasathi (if applicable), kindly login with the user credentials from the Silpasathi Login Page
3. After logging on to Silpasathi, please click on "Sector Specific Module" tab in the Dashboard as shown in the image below:

The screenshot shows the Silpasathi dashboard interface. At the top, there is a navigation bar with the text "Silpasathi | State Single Window Services for Business" and a user profile section for "Welcome Onboard - ATISH MUKHERJEE". Below the navigation bar, there are several menu items: "DASHBOARD", "ALL ESTABLISHMENTS", "ALL SERVICES", "MY APPLICATION", "PROCEDURE COMPREHENSIVE LIST", and "QUERY / GRIEVANCE". A central banner provides contact information for the Quick Response Team. Below this, there are six service tiles: "Add Establishment", "System Guided Assistance Through Wizard", "Self Assisted Service", "Sector Specific Approval" (highlighted with a black box), "Query / Grievance Submission / Tracking", and "Your Profile". Below the tiles, there is a section for "Your Selected Service(s)" with a table of active services.

| SL NO. | SERVICE | ACTION |
|--------|--|--------|
| 1 | Change in Land use(Land Conversion) (WBRTPS Timeline: 30 days) <input type="radio"/> Applied/Fees Payment Pending <input type="radio"/> Fees Paid/Application in Progress <input type="radio"/> Case Registered <input type="radio"/> Information related to Field Enquiry <input type="radio"/> Information related to Hearing <input type="radio"/> Case Accepted <input type="radio"/> Approved/Certificate Generation in Progress <input type="radio"/> Certificate Issued | |

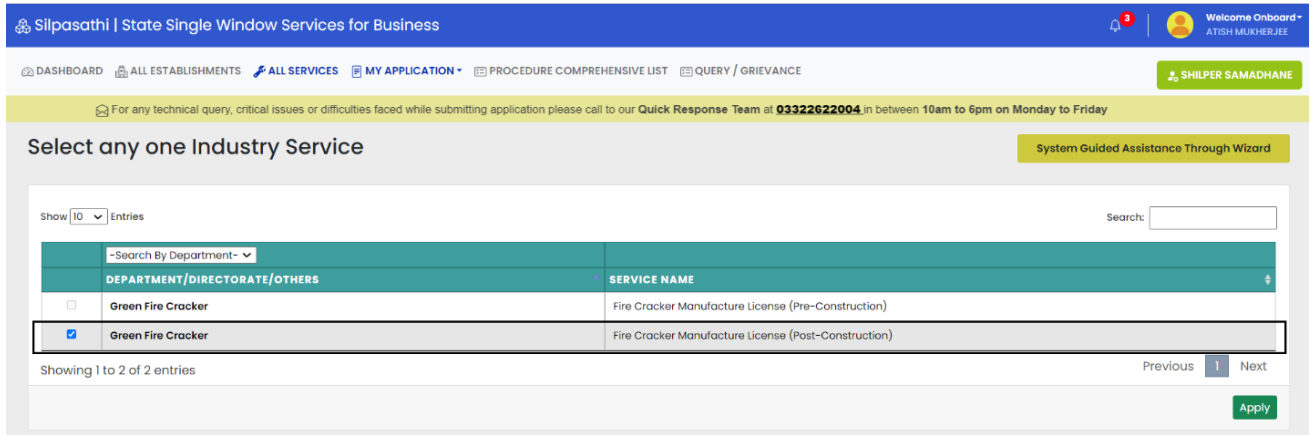
4. Next, please click on Green Fire Crackers Manufacturing and Selling tab as shown in the image below:

This screenshot shows the dashboard after navigating to the "Sector Specific Approval" section. The "Licenses For Hotel Industry" and "Green Fire Crackers Manufacturing & Selling" (highlighted with a black box) tabs are visible. The "Green Fire Crackers Manufacturing & Selling" tab is the active one.

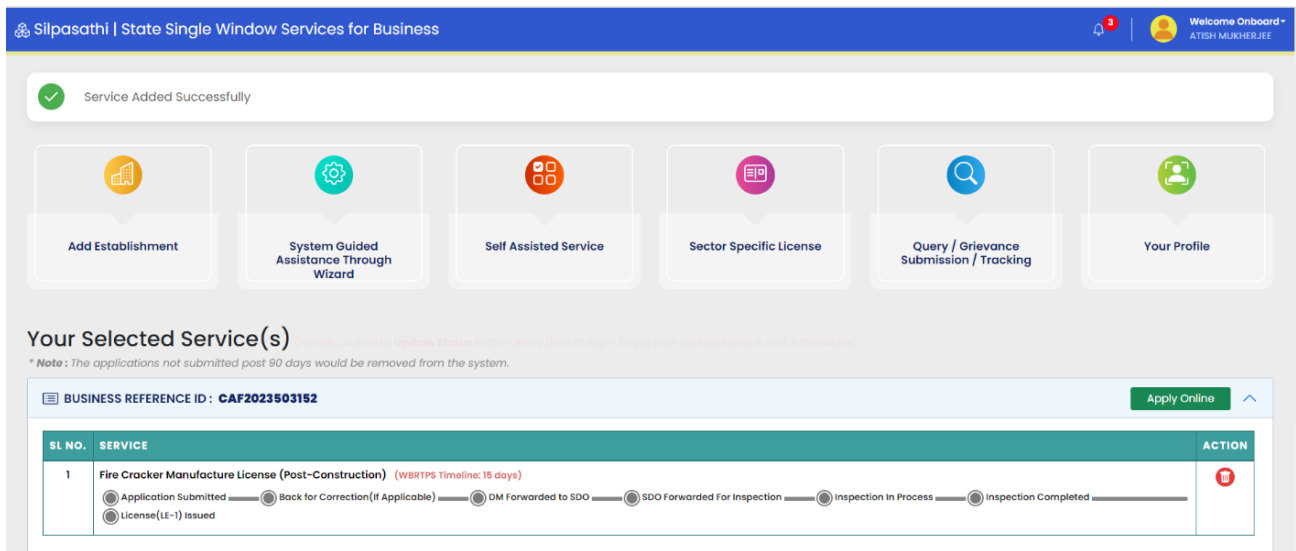
5. Next, please click on Manufacturing tab as shown in the image below:

This screenshot shows the dashboard after navigating to the "Green Fire Crackers Manufacturing & Selling" section. The "Manufacturing" and "Selling" tabs are visible. The "Manufacturing" tab is highlighted with a black box.

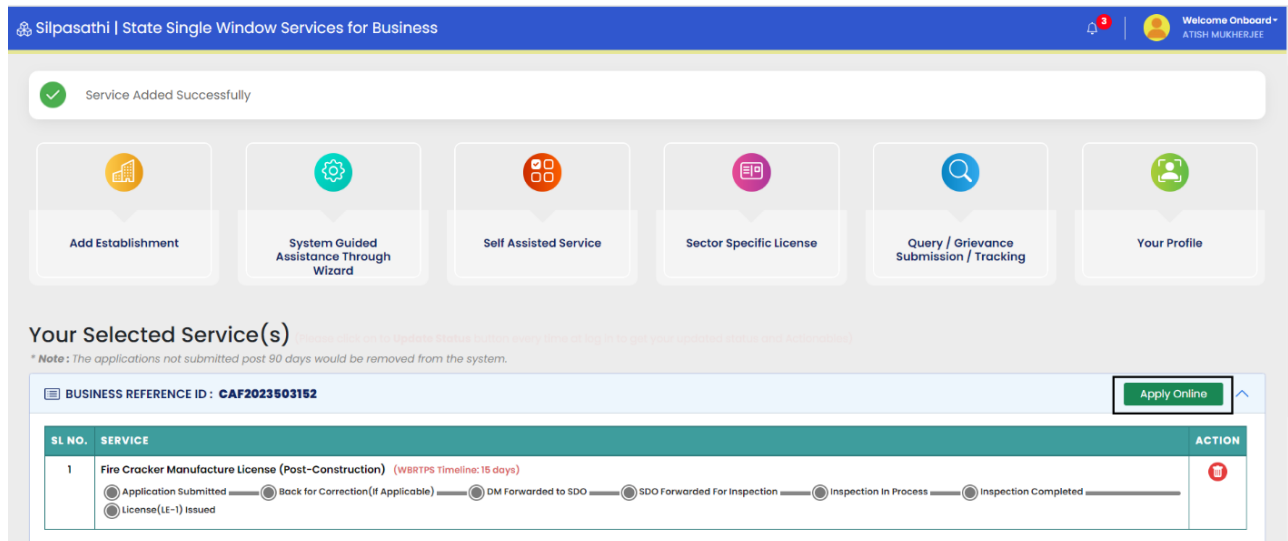
- Next, please click on Fire Cracker Manufacturing License (Pre-Construction) as shown in the image below and click on apply:



- After that, the selected service would be added to your dashboard and a CAF (Common Application Form) ID would be generated as shown in the image below:



- Next, please click on apply online as shown in the image below:

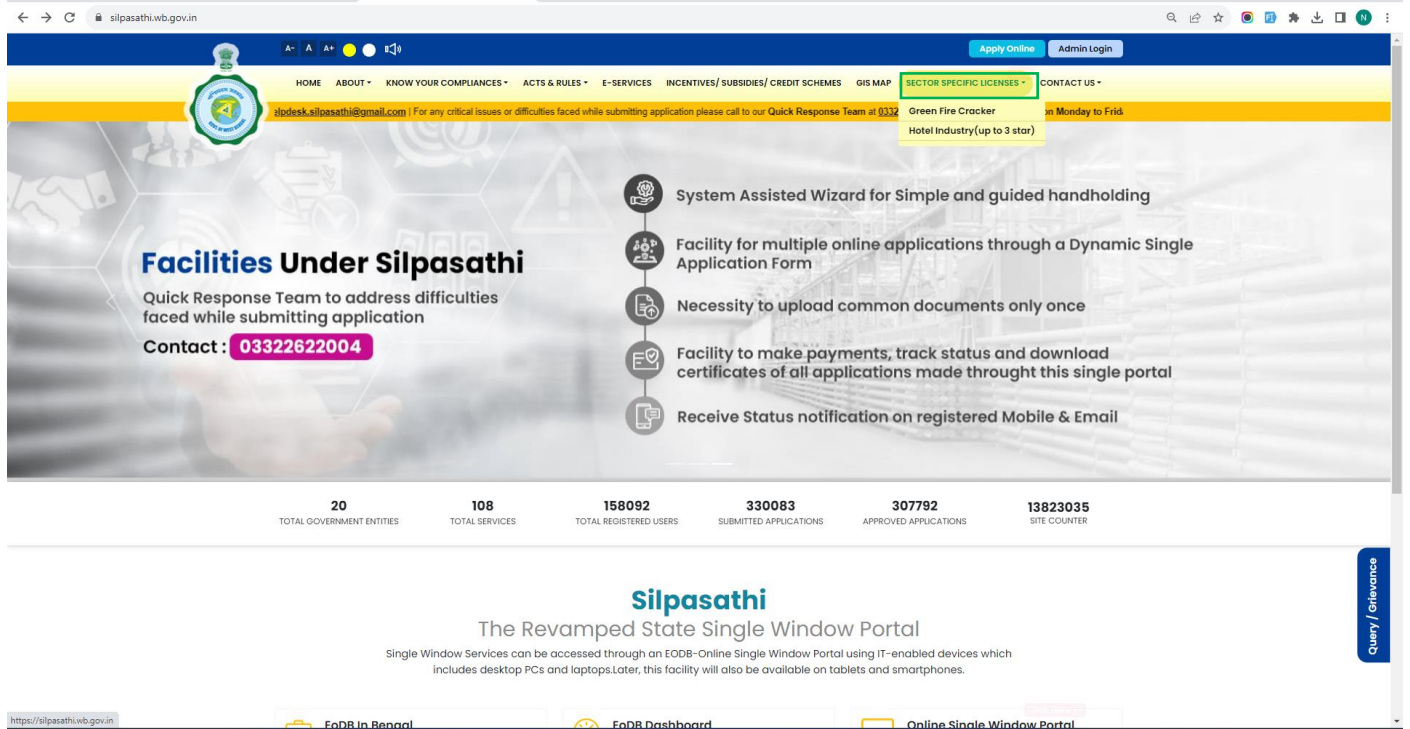


- In the next step, please fill in application form and submit for approval.
- Please proceed with the application process subsequently as indicated through different steps.

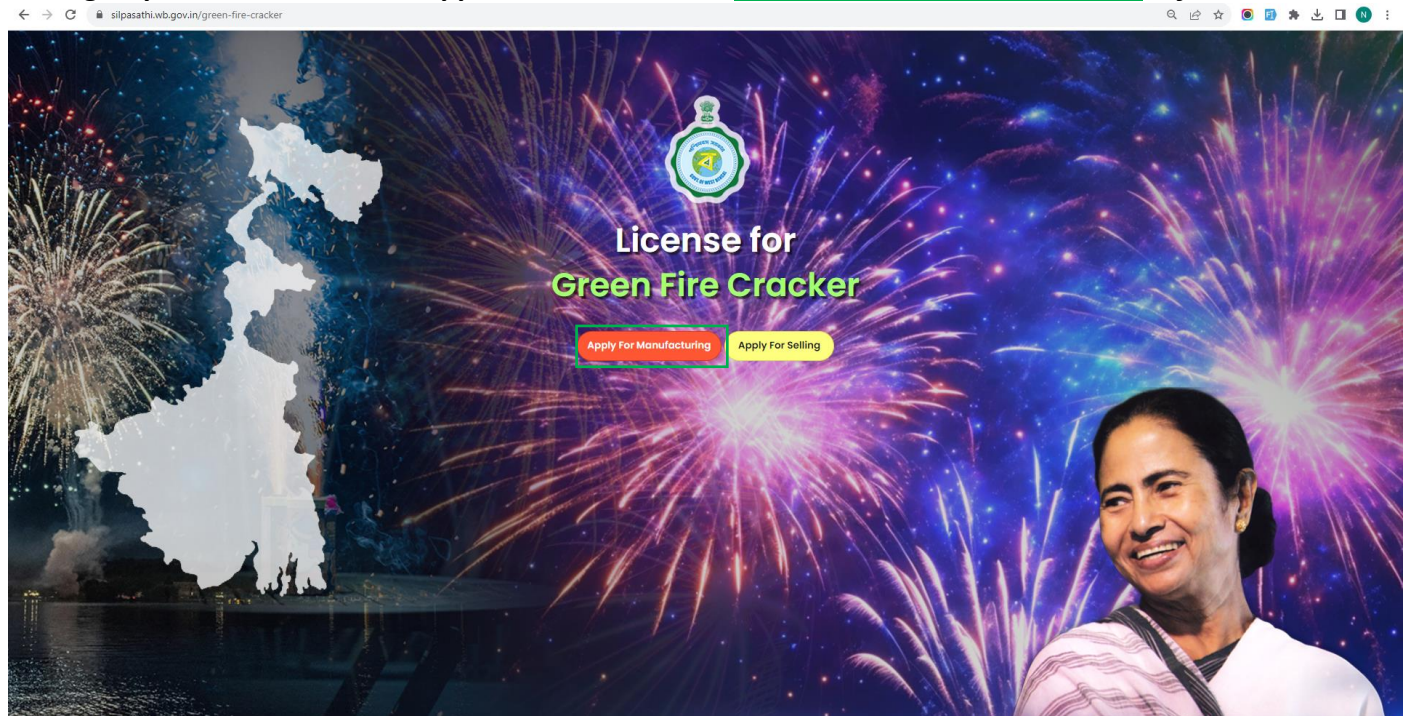
Renewal of License for Manufacturing of Green Fire Cracker

*Provided as a service in
Online Single Window of the State (SILPASATHI)*

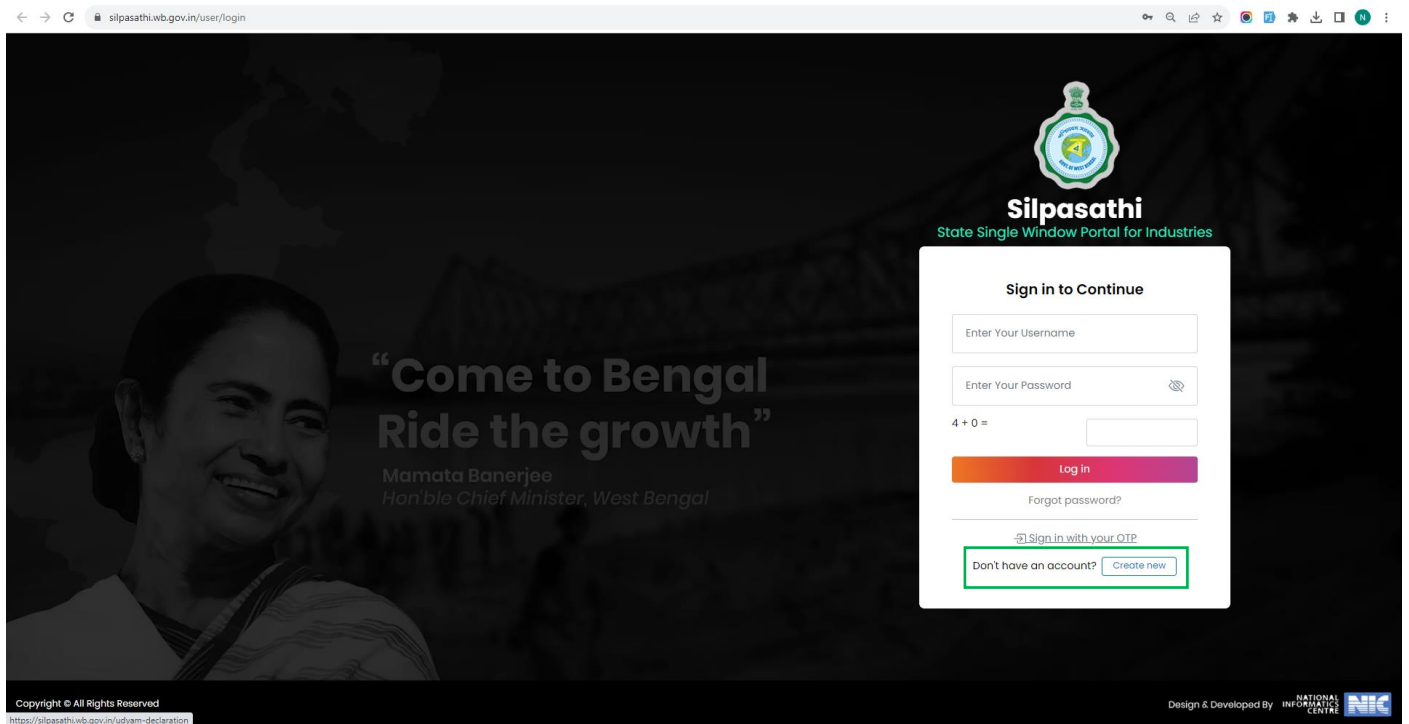
Log on to www.silpasathi.wb.gov.in and click on **'SECTOR SPECIFIC LICENSES'** button. Choose **'Green Fire Cracker'**



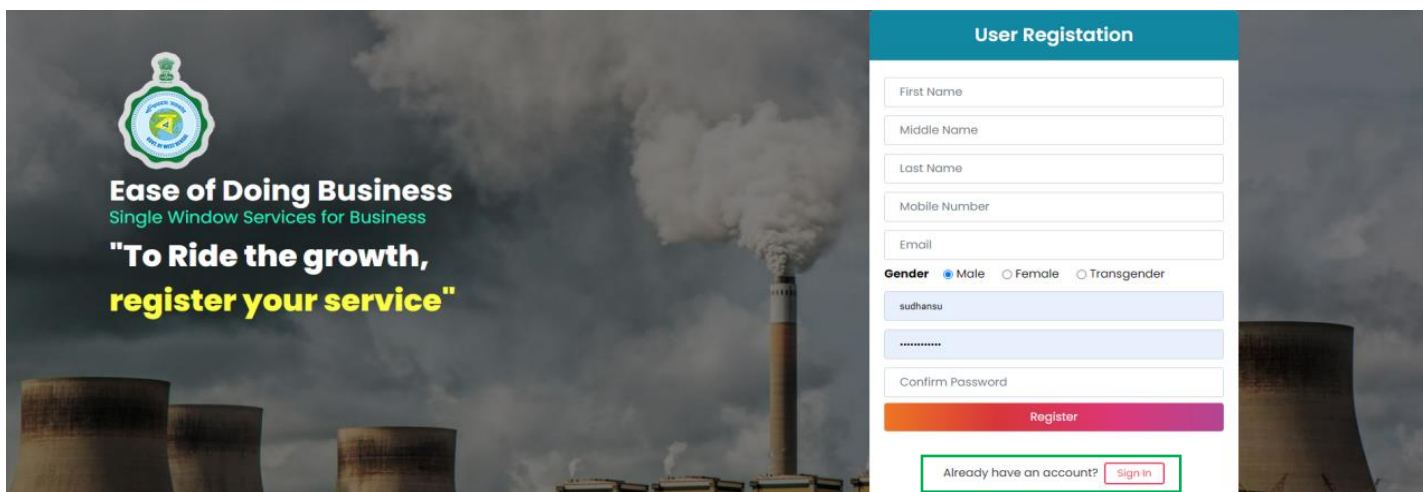
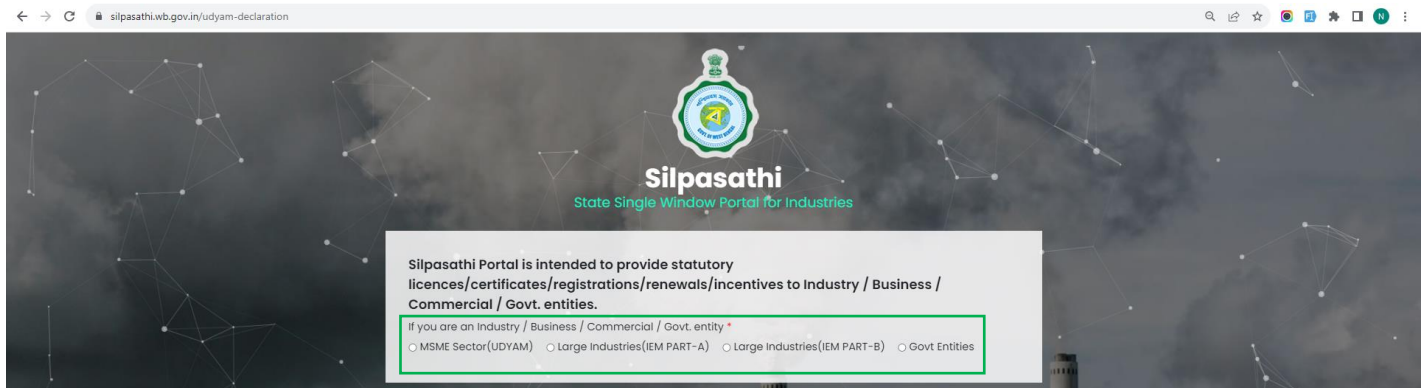
A sign-up window will appear. Click on **'Apply For Manufacturing'** for new user



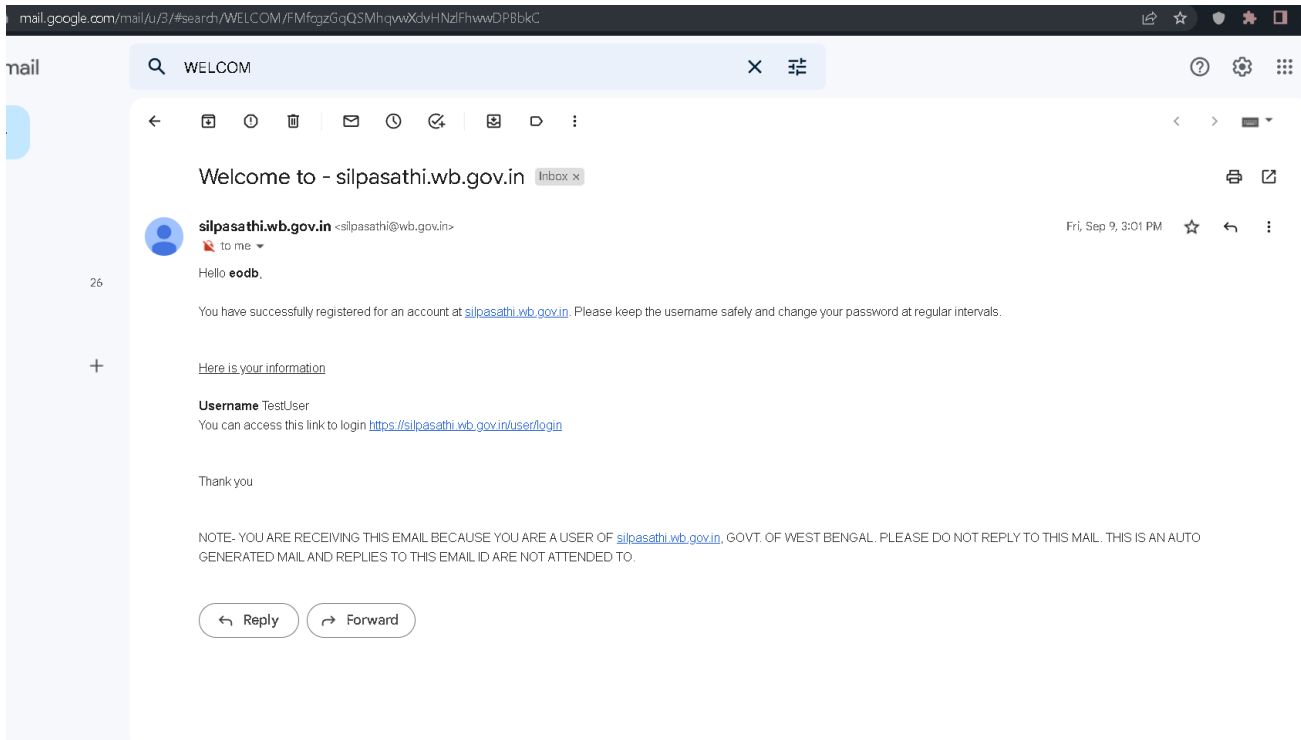
Click on 'Create new' button



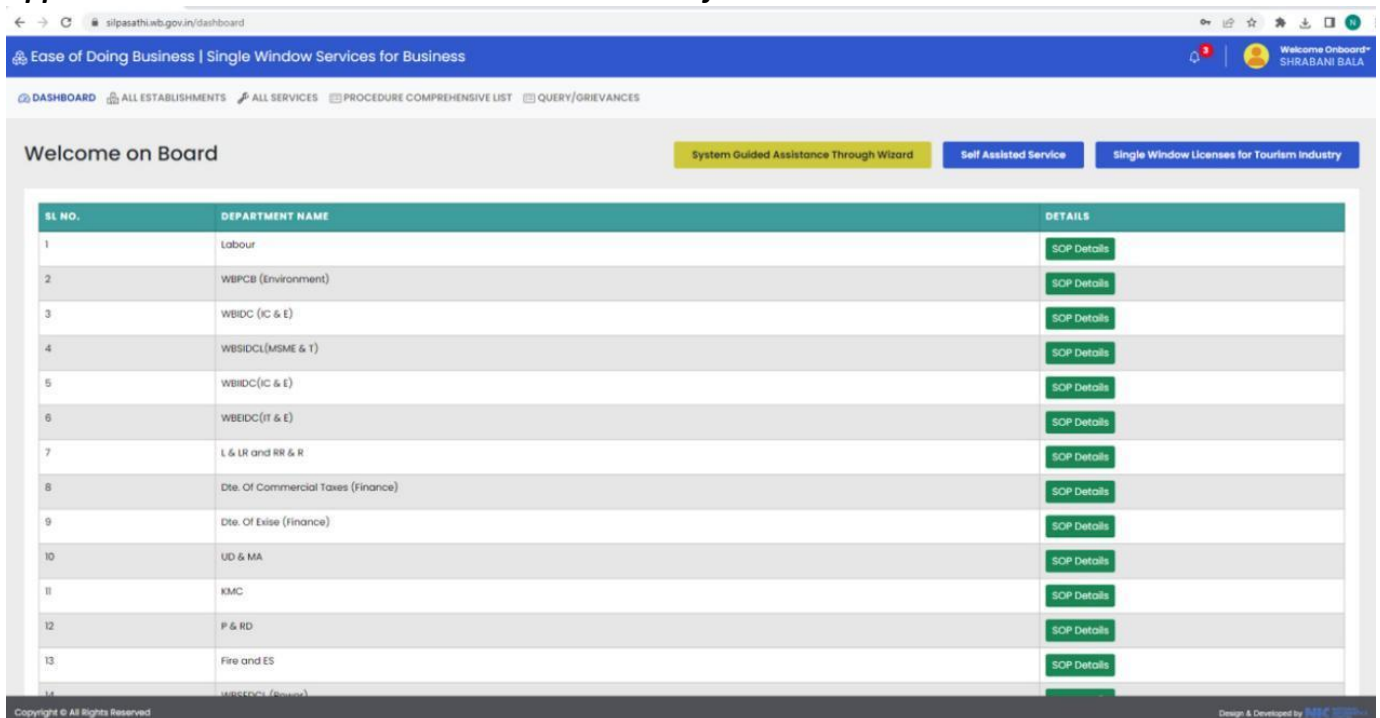
The 'User Registration' window will appear with the relevant fields that the applicant need to fill accurately and click on respective entity type as shown by the below screenshot. In case the applicant already have an account, click on the 'Sign In' button and login using valid User ID, password and Captcha



Applicants will receive email confirmation. Please refer to the screenshot below



Applicants will be directed to the user dashboard. Refer to the screenshot below



Click on **'Sector Specific License'** button to get the desired service

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD ALIPRIYA SAHA

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Add Establishment System Guided Assistance Through Wizard Self Assisted Service **Sector Specific License** Query / Grievance Submission / Tracking Your Profile

Your Selected Service(s) (Please click on to Update Status button every time at log in to get your updated status and Actionables)

* Note : The applications not submitted post 90 days would be removed from the system.

Once done, a service types will appear. Applicants need to click on **'Green Fire Crackers Manufacturing and Selling'**

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD ALIPRIYA SAHA

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Licenses For Hotel Industry **Green Fire Crackers Manufacturing & Selling**

Applicant needs to click on **Manufacturing** to proceed

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD ALIPRIYA SAHA

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Manufacturing Selling

Applicant needs to click in the desired service type and click on the checkbox adjacent to the service name as mentioned in the screenshot below:

Silpasathi | State Single Window Portal for Industries

Welcome Onboard - ALPRIYA SAHA

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Select any one Industry Service

System Guided Assistance Through Wizard

Show 10 Entries Search:

| DEPARTMENT/DIRECTORATE/DISTRICT ADMINISTRATION | SERVICE NAME |
|--|---|
| <input type="checkbox"/> District Administration | NOC for Commencement of Construction of Green Fire Cracker Manufacturing Unit |
| <input type="checkbox"/> District Administration | License for Manufacturing of Green Fire Cracker |
| <input type="checkbox"/> District Administration | Renewal of License for Manufacturing of Green Fire Cracker |

Showing 1 to 3 of 3 entries Previous 1 Next

Apply

The concerned service will be added to the user dashboard successfully and a unique CAF ID will be generated

Click on 'Apply Online'

Silpasathi | State Single Window Portal for Industries

Welcome Onboard - ALPRIYA SAHA

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Service Added Successfully

- Add Establishment
- System Guided Assistance Through Wizard
- Self Assisted Service
- Sector Specific License
- Query / Grievance Submission / Tracking
- Your Profile

Your Selected Service(s)

(Please click on to Update Status button every time at log in to get your updated status and Actionables)

* Note: The applications not submitted post 90 days would be removed from the system.

BUSINESS REFERENCE ID : CAF2023544262 Apply Online

| SL NO. | SERVICE | ACTION |
|--------|---|--------|
| 1 | Renewal of License for Manufacturing of Green Fire Cracker Application Submitted <input type="checkbox"/> Back for Correction (If Applicable) <input type="checkbox"/> DM Forwarded to SDO <input type="checkbox"/> SDO Forwarded For Inspection <input type="checkbox"/> Inspection In Process <input type="checkbox"/> Inspection Completed <input type="checkbox"/> Accept for Fees Payment <input type="checkbox"/> Fees Paid <input type="checkbox"/> License (LE-1) Issued <input type="checkbox"/> | |

Once done, applicant needs to fill in the necessary details as mentioned in the application and click on 'Save & Continue' for further proceedings

Silpasathi | State Single Window Portal for Industries

Welcome Onboard - ALPRIYA SAHA

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Common Application Form - CAF2023544262

Process Start 1 10%

Application For Approval Or Grant Or Amendment Or Transfer Of Licence For Manufacture Of Explosives

Have You Obtained The License From Silpasathi Portal?*

Yes No

<< Back Continue >>

Silpasathi | State Single Window Portal for Industries

Welcome Onboard*
ALPRIYA SAHA

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Common Application Form - CAF2023544262

Process Start 1 10%

Application For Approval Or Grant Or Amendment Or Transfer Of Licence For Manufacture Of Explosives

Have You Obtained The License From Silpasathi Portal?*

Yes No

Enter License Reference No.*

<< Back Continue >>

Silpasathi | State Single Window Portal for Industries

Welcome Onboard*
ALPRIYA SAHA

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Common Application Form - CAF2023544262

Process Start 1 10%

Application For Approval Or Grant Or Amendment Or Transfer Of Licence For Manufacture Of Explosives

The Period Of License Required*

1 Year

Purpose*

Renewal of License for Manufacturing of Green Fire Cracker

| | | | |
|----------------------------|-----------------------------|--------------------------------|------------------------|
| Applicant Name* | Name Of The Organization* | Applicant Mobile* | Applicant Email* |
| Name of the Applicant | Name of the Organization | Mobile Number of the Applicant | Email of the Applicant |
| Status* | Date Of Birth* | Highest Qualification | Experience* |
| Individual/Company/Others | DD-MM-YYYY | Highest Qualification | Experience |
| License Or Certificate No* | License Applied In The Form | | |
| License or Certificate No | License applied in the Form | | |

Postal Address Of The Applicant

| | | | |
|--|-----------------------------|------------------------|------------------|
| Address* | Select District* | Select Subdivision | Select Areatype* |
| Address | - Select - | --select-- | - Select - |
| Select Block/Municipality/Corporation/SEZ/Notified Area* | Select Gram Panchayat/Ward* | Select Police Station* | Pin Code* |
| - Select - | - Select - | - Select - | Pin Code |

The Proposed Premises Are Situated At The Following Address

| | | | |
|--|-----------------------------|------------------------|------------------|
| Address* | Select District* | Select Subdivision | Select Areatype* |
| Address | - Select - | --select-- | - Select - |
| Select Block/Municipality/Corporation/SEZ/Notified Area* | Select Gram Panchayat/Ward* | Select Police Station* | Pin Code* |
| - Select - | - Select - | - Select - | Pin Code |

| | | |
|---------------|--------|-----|
| Phone Number* | Email* | Fax |
| Phone Number | Email | Fax |

Explosives To Be Manufactured

Proposed Product (Name Of Explosives)*

- Select -

Description

Description

| | | |
|--------|--------------------|-------------------------------|
| Class* | Division (If Any)* | UN Classification And Number* |
| 7 | 2 | UN Class 1.4 |

Note - Licence to manufacture fireworks is permissible not exceeding 15 kilograms at any one time.

| | | |
|--|--|---|
| Annual Capacity Of The Manufacturing Plant (kg)* | Quantity Of Explosives Present At Any One Time In Each Shed Of The Manufacturing Plant (kg)* | Quantity Of Explosives Proposed To Be Manufactured In One Day (kg)* |
| Annual capacity of the manufacturing plant | Quantity of explosives present at any one time in each shed of the manufacturing plant | Quantity of explosives proposed to be manufactured in one day |

Additional Details

Details of Amendment Proposed Or Additional Information, If Any

Details of amendment proposed or additional information

Whether The Applicant Was Convicted And Sentenced For Any Offence In Last 5 Years? (If Yes, Provide Details)*

Whether The Applicant Was Ordered To Execute Under Chapter VIII Of Code Of Criminal Procedure, 1973, A Bond For Keeping Peace Or For Good Behavior (If Yes, Provide Details)

Not Issued Any Direction From The Court In Connection With The Above Said License Or Certificate (Give Details If Answer In Affirmative)

Particulars Of Other Licenses Under Explosives Act, 1884, If Any Held By The Applicant During The Last 10 Years (If Yes)

License Details Of Cancelled Or Not Renewed (If Yes)

I/We Confirm That I/We Shall Inform You About The Court's Order Or Direction, Interim Or Otherwise, If Any Issued In Connection To The License For Which Renewal Is Being Applied, Failing Which I/We Shall Commit A Punishable Offence.*

<< Back Update & Continue >>

Applicant is required to choose the documents & upload the same as necessary and click on ' Save & Continue ' for further proceedings

Silpasathi | State Single Window Portal for Industries

Dashboard | All Establishments | All Services | My Application | Procedure Comprehensive List | Query / Grievance

Welcome Onboard! ALPITHA SATHI

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 between 10am to 6pm on Monday to Friday

Upload Documents - CAF2023544262

Smart Dialog

| SL NO. | DOCUMENTS LIST | DOCUMENTS UPLOAD | UPLOADED DOCUMENTS |
|--------|--|-----------------------------------|----------------------|
| 1 | Final factory Building Layout (Plan & Elevation) duly approved by local Self Govt. Allowed Extensions [pdf] Allowed File Upload Limit: [200 KB] | Choose File No file chosen Upload | No Document Uploaded |
| 2 | Identity Proof(Aadhaar Card/Voter ID Card/Driving Licence) Allowed Extensions [pdf] Allowed File Upload Limit: [200 KB] | Choose File No file chosen Upload | No Document Uploaded |
| 3 | No Objection Certificate Allowed Extensions [pdf] Allowed File Upload Limit: [200 KB] | Choose File No file chosen Upload | No Document Uploaded |
| 4 | Photograph of licensee or occupier with signature Allowed Extensions [jpg/png] Allowed File Upload Limit: [100 KB] | Choose File No file chosen Upload | No Document Uploaded |
| 5 | Previous License for Fire Cracker Manufacture (E-1) Allowed Extensions [pdf] Allowed File Upload Limit: [200 KB] | Choose File No file chosen Upload | No Document Uploaded |
| 6 | Site Plan Allowed Extensions [pdf] Allowed File Upload Limit: [1024 KB] | Choose File No file chosen Upload | No Document Uploaded |
| 7 | Trade License Allowed Extensions [pdf] Allowed File Upload Limit: [200 KB] | Choose File No file chosen Upload | No Document Uploaded |

<< Back Save & Continue >>

Once the documents uploaded successfully, applicant will be directed to the preview page. After checking all the details, applicant can submit the application by clicking on the 'Submit' button as mentioned in the screenshot below:

Silpasathi | State Single Window Portal for Industries

Dashboard | All Establishments | All Services | My Application | Procedure Comprehensive List | Query / Grievance

Welcome Onboard! ALPITHA SATHI

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 between 10am to 6pm on Monday to Friday

Successfully Uploaded Documents has been successfully uploaded.

Common Application Form Preview - CAF2023544262

Smart Dialog

APPLICANT REGISTRATION INFORMATION

Application For Renewal of License Under Manufacturing Of Green Fire Cracker

| | |
|--|--|
| Inspection Date | Date Not Assigned |
| NOC For Construction | View |
| Name of the applicant | test |
| Mobile of the applicant | 9876534279 |
| Email of the applicant | abc@gmail.com |
| Date of Birth/Age | 01-01-1970, Age: 53 |
| Qualification | AAAA |
| Experience | 2 |
| License or Certificate No | 12345678 |
| License applied in the Form | |
| Address | AAA, belpukur, Kulp, Diamond Harbour, South 24 Parganas, PS- Kulp, PIN- 734541 |
| The Proposed Premises Are Situated At The Following Address | |
| Phone of the premises | 9874567123 |
| Email of the premises | abc@gmail.com |
| FAX of the premises | |
| Premises Address | ABC, belpukur, Kulp, Diamond Harbour, South 24 Parganas, PS- Kulp, PIN- 734541 |
| Explosives To Be Manufactured | |
| Class | 7 |
| Division (if any) | 2 |
| UN Classification and Number | UN Class 1.4 |
| Name | 3 |
| Description | |
| Annual capacity of the manufacturing plant | 15 |
| Quantity of explosives present at any one time in each shed of the manufacturing plant | 2 |
| Quantity of explosives proposed to be manufactured in one day (kg) | 2 |
| Details of BMD vehicles approved (in case of SME Plant) | |
| Details of amendment proposed or additional information, if any | |
| Whether the applicant was convicted and sentenced for any offence in last 5 years? (if yes, provide details) | No |
| Whether the applicant was ordered to execute under Chapter VIII of Code of Criminal Procedure, 1973, a bond for keeping peace or for good behavior (if yes, provide details) | |
| Not issued any direction from the Court in connection with the above said license or certificate (Give details if answer in affirmative) | |
| Particulars of other licenses under Explosives Act, 1884, if any held by the applicant during the last 10 years (if Yes) | |
| License details of cancelled or not renewed (if Yes) | |
| The Period Of License Required | 1 (Year) |
| UPLOADED SUPPORTING DOCUMENTS | |
| Trade License | View |
| Identity Proof(Aadhaar Card/Voter ID Card/Driving Licence) | View |
| Site Plan | View |
| Final factory Building Layout (Plan & Elevation) duly approved by local Self Govt. | View |
| Photograph of licensee or occupier with signature | View |
| No Objection Certificate | View |
| Previous License for Fire Cracker Manufacture (E-1) | View |

I Herewith Declare That The Particulars Given Above Are True To The Best Of My Knowledge And Belief*

Submit

Applicant will be redirected to the 'Check status' page where he will be able to view the updated status (Completed/Pending) of his application accordingly

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD*
SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at **03322622004** between 10am to 6pm on Monday to Friday

CAF2023544262 · Current Status

| NAME OF THE SERVICES | STATUS TITLE | STATUS | ACTION TAKEN DATE |
|--|------------------------------------|-----------|-------------------|
| Renewal of License for Manufacturing of Green Fire Cracker | Application Submitted | Completed | |
| | Back for Correction(If Applicable) | Pending | |
| | DM Forwarded to SDO | Pending | |
| | SDO Forwarded For Inspection | Pending | |
| | Inspection In Process | Pending | |
| | Inspection Completed | Pending | |
| | Accept for Fees Payment | Pending | |
| | Fees Paid | Pending | |
| License(E-I) Issued | Pending | | |

After successful submission, the application will be triggered on DM's account

The concerned District Magistrate logs in with the respective user credentials. Once done, the concerned DM will have the dashboard visible with the list of application duly submitted for the **Renewal of License for Manufacturing of Green Firecracker**

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD*
SHRI SUMIT GUPTA

DASHBOARD | MANAGE USERS | SHILPER SAMADHANE

List of Services

| SL. NO. | DESCRIPTION | DEPARTMENT | ACTION |
|---------|---|-------------------------|----------------------------------|
| 1 | NOC for Commencement of Construction of Green Fire Cracker Manufacturing Unit | District Administration | View Application |
| 2 | License for Manufacturing of Green Fire Cracker | District Administration | View Application |
| 3 | License for Selling of Green Fire Cracker | District Administration | View Application |
| 4 | Renewal of License for Manufacturing of Green Fire Cracker | District Administration | View Application |

The DM clicks on 'View application' of the service as mentioned in the below screenshot:

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD*
SHRI SUMIT GUPTA

DASHBOARD | MANAGE USERS | SHILPER SAMADHANE

List of Services

| SL. NO. | DESCRIPTION | DEPARTMENT | ACTION |
|---------|---|-------------------------|----------------------------------|
| 1 | NOC for Commencement of Construction of Green Fire Cracker Manufacturing Unit | District Administration | View Application |
| 2 | License for Manufacturing of Green Fire Cracker | District Administration | View Application |
| 3 | License for Selling of Green Fire Cracker | District Administration | View Application |
| 4 | Renewal of License for Manufacturing of Green Fire Cracker | District Administration | View Application |

The DM clicks on 'View details' of the concerned application that needs to be worked upon.

Silpasathi | State Single Window Portal for Industries Welcome Onboard*
SHRI SUMIT GUPTA

DASHBOARD MANAGE USERS SHILPER SAMADHANE

List of Application(s)

Renewal of License for Manufacturing of Green Fire Cracker

| SL. NO. | CAF NO. | NAME | SUBMISSION DATE | STATUS | ACTION |
|---------|---------------|----------------|-----------------|-----------------------|------------------------------|
| 1 | CAF2023537712 | test applicant | 04-09-2023 | Application Submitted | View Details |
| 2 | CAF2023544262 | Test | 04-09-2023 | Application Submitted | View Details |

Once done, the DM is directed to the details page where the **application status** is visible as mentioned in the below screenshot:

Silpasathi | State Single Window Portal for Industries Welcome Onboard*
SHRI SUMIT GUPTA

DASHBOARD MANAGE USERS SHILPER SAMADHANE

Application Form View Details - CAF2023544262

Current Status : Application Submitted | **Action to be taken by :** Department

| PARAMETERS | INPUTS |
|---|---|
| Application for Renewal of license for manufacturing of green firecrackers | |
| Inspection Date | Date Not Assigned |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Baruijpur , Baruijpur, South 24 Parganas, PS:-Baruijpur , PIN- 700144 |
| The Proposed Premises Are Situated At The Following Address | |
| Phone of the premises | 9876543210 |
| Email of the premises | abc@gmail.com |

For further process, the DM scrolls down to **Administrative Action & Remarks** section and selects the list of actions to be taken , from the drop down menu as mentioned in the below screenshot

Administrative Action & Remarks

Select Any*

Forward to SDO

Select SDO*

Baruijpur

Remarks

Remarks

Remarks Details

| SL. NO. | DATE | REMARKS | REMARK BY |
|----------------|------|---------|-----------|
| No data found! | | | |

Application status is updated

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD* SHRI SUMIT GUPTA

DASHBOARD MANAGE USERS SHILPER SAMADHANE

Application Form View Details - CAF2023544262

Current Status : DM Forwarded to SDO | Action to be taken by : Department

| PARAMETERS | INPUTS |
|--|---|
| Application for Renewal of license for manufacturing of green firecrackers | |
| Inspection Date | Date Not Assigned |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Barulpur , Barulpur, South 24 Parganas, PS-Barulpur , PIN- 700144 |
| The Proposed Premises Are Situated At The Following Address | |
| Phone of the premises | 9876543210 |
| Email of the premises | abc@gmail.com |

According to the administrative decisions taken by the department in regards to the application, applicant will be able to view the updated status in the 'Check Status' page, as mentioned in the screenshot below

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD* A J A J A J

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

CAF2023544262 - Current Status

| NAME OF THE SERVICES | STATUS TITLE | CURRENT STATUS | ACTION TAKEN DATE |
|--|------------------------------------|----------------|-------------------|
| Renewal of License for Manufacturing of Green Fire Cracker | Application Submitted | Completed | |
| | Back for Correction(If Applicable) | Completed | |
| | DM Forwarded to SDO | Completed | 04/09/2023 |
| | SDO Forwarded For Inspection | Pending | |
| | Inspection in Process | Pending | |
| | Inspection Completed | Pending | |
| | License(LI-5) Issued | Pending | |

After DM forwards the application, the application will be triggered in SDO's account

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD* SDO64.SILPASATHI

DASHBOARD MANAGE USERS SHILPER SAMADHANE

List of Services

| SL. NO. | DEPARTMENT | ACTION |
|---------|-------------------------|----------------------------------|
| 1 | District Administration | View Application |
| 2 | District Administration | View Application |
| 3 | District Administration | View Application |

The SDO clicks on 'View details' of the concerned application that needs to be worked upon.

Silpasathi | State Single Window Portal for Industries Welcome Onboard - SDO64.SILPASATHI

DASHBOARD | MANAGE USERS | SHILPER SAMADHANE

List of Application(s)

Renewal of License for Manufacturing of Green Fire Cracker

| SL. NO. | CAF NO. | NAME | SUBMISSION DATE | STATUS | ACTION |
|---------|---------------|------|-----------------|---------------------|------------------------------|
| 1 | CAF2023544262 | Test | 04-09-2023 | DM Forwarded to SDO | View Details |

The SDO forward the Application to Dept. Officials with Inspection Date & Time

Was any licence cancelled or not renewed ? NA

UPLOADED SUPPORTING DOCUMENTS

| | |
|---|----------------------|
| Trade License | View |
| Proof of Occupancy (Parcha/ Leese Deed/ Sale Deed/ Rent Deed/ Allotment Letter) | View |
| Identity Proof | View |
| Shop Layout (Plan & Elevation) duly approved by local Self Govt. | View |

Administrative Action & Remarks

Select Any*

Forward to Department Inspector for Inspection

Remarks

Remarks

Inspection Date/Time*

19-09-2023 12:00

Application status is updated in Applicant's account

Silpasathi | State Single Window Portal for Industries Welcome Onboard - A.J.A.J.

DASHBOARD | ALL ESTABLISHMENTS | ALL SERVICES | MY APPLICATION | PROCEDURE COMPREHENSIVE LIST | QUERY / GRIEVANCE SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004, in between 10am to 6pm on Monday to Friday

CAF2023544262 - Current Status

| NAME OF THE SERVICES | STATUS TITLE | CURRENT STATUS | ACTION TAKEN DATE |
|--|------------------------------------|----------------|-------------------|
| Renewal of License for Manufacturing of Green Fire Cracker | Application Submitted | Completed | |
| | Back for Correction(If Applicable) | Completed | |
| | DM Forwarded to SDO | Completed | 04/09/2023 |
| | SDO Forwarded For Inspection | Completed | |
| | Inspection In Process | Completed | 04/09/2023 |
| | Inspection Completed | Pending | |
| | License(LE-5) Issued | Pending | |

After SDO forwards the application, the application will be triggered in respective accounts of Factory, Police & Fire officials

Received Application will be shown in the dashboard accordingly

Factory Officials:

Silpasathi | State Single Window Portal for Industries Welcome Onboard
DOF,CK.SILPASATHI

DASHBOARD

List of Services

| SL. NO. | | DEPARTMENT | ACTION |
|---------|---|-------------------------|----------------------------------|
| 1 | NOC for Commencement of Construction of Green Fire Cracker Manufacturing Unit | District Administration | View Application |
| 2 | License for Manufacturing of Green Fire Cracker | District Administration | View Application |
| 3 | Renewal of License for Manufacturing of Green Fire Cracker | District Administration | View Application |

Clicks on 'View details' of the concerned application that needs to be worked upon.

Silpasathi | State Single Window Portal for Industries Welcome Onboard
SDLR064.SILPASATHI

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

List of Application(s)

Renewal of License for Manufacturing of Green Fire Cracker

| SL. NO. | CAF NO. | NAME | SUBMISSION DATE | STATUS | ACTION |
|---------|---------------|------|-----------------|-----------------------|------------------------------|
| 1 | CAF2023544262 | Test | 04-09-2023 | Inspection In Process | View Details |

Check all documents in the section mentioned in the screenshot below

| Email of the premises | abc@gmail.com | | | | |
|---|---|-------------|-------|-----------------|--------------------------|
| FAX of the premises | | | | | |
| Premises Address | test, champahati, Baruiapur, Baruiapur, South 24 Parganas, PS:-Baruiapur, PIN- 700144 | | | | |
| Survey Number | | | | | |
| Explosives proposed to be possessed | | | | | |
| SL. NO. | NAME | DESCRIPTION | CLASS | DIVISION IF ANY | QUANTITY AT ANY ONE TIME |
| 1 | test | | | | 50 |
| Was any licence cancelled or not renewed ? | NA | | | | |
| UPLOADED SUPPORTING DOCUMENTS | | | | | |
| Trade License | View | | | | |
| Proof of Occupancy (Parcha/ Leese Deed/ Sale Deed/ Rent Deed/ Allotment Letter) | View | | | | |
| Identity Proof | View | | | | |
| Shop Layout (Plan & Elevation) duly approved by local Self Govt. | View | | | | |

After Joint Inspection is done, select 'Inspection Note'

Once done, Generate & Download Inspection Note format from the section mentioned in the screenshot below

Administrative Action & Remarks

Select Any*
Inspection Note

Remarks
AA

Document/File Title*
Land Particulars Verification

Generate & Download Inspection Note

Select (.Pdf File Only)*
Choose File No file chosen

Submit

Fill up details and Save & Download

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD - SILPASATHI

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

Inspection Note - CAF2023544262

| PARAMETERS | | INPUTS | |
|--------------------------------------|-------------------|----------------------------------|----------|
| Name of Applicant | | Test | |
| Name of Email | | abc@gmail.com | |
| Name of Mobile | | 9876543210 | |
| Premises Address | | test, | |
| Name Of The District* | South 24 Parganas | Name Of Block(s)* | Baruipur |
| Jurisdiction List No.* | AA | Name Of The Police Station* | Baruipur |
| Existing Classification Of The Plot* | AA | Name Of The Mouza* | AA |
| Ownership And Possession Details* | AA | Khatian No. (R.S. And L.R.)* | AA |
| Remarks* | AA | | |
| | | Plot Nos.* | AA |
| | | Area Of The Plot(R.S. And L.R.)* | AA |

[If Part Plot, Specify The Area And Portion]

Save & Download >>

Download the Inspection Note, Sign & Upload

Inspection Note - CAF2023544262

| Land Particulars | |
|---|-------------------|
| Parameters | Inputs |
| Name of the District | South 24 Parganas |
| Name of Block(s) | Baruipur |
| Name of the Police Station | Baruipur |
| Name of the Mouza | AA |
| Jurisdiction List No. | AA |
| Khatian No. (R.S. And L.R.) | AA |
| Plot Nos. | AA |
| Area of the Plot (R.S and L.R.)(If part Plot, specify the area and portion] | AA |
| Existing Classification of the plot | AA |
| Ownership and Possession details | AA |
| Remarks | AA |

Date - 04-09-2023

(Signature & Seal of the Inspecting Officer)

(Counter Signature & Seal of the SDLRO)

Upload the Inspection Note duly signed

Administrative Action & Remarks

Select Any*

Remarks

Document/File Title*

Generate & Download Inspection Note

Select (.Pdf File Only)*
 Recommended-n_F2023544262.pdf

Remarks Details

Show Entries Search:

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|-----------------------|
| 1 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Baruiapur |
| 2 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

Showing 1 to 2 of 2 entries Previous Next

Status is updated as mentioned in the screenshot below

Remarks Details

Show Entries Search:

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|-----------------------|
| 1 | 04/09/2023 05:40 PM | AA | SDRO, Baruiapur |
| 2 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Baruiapur |
| 3 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

Showing 1 to 3 of 3 entries Previous Next

Similarly, SDPO will upload Inspection Note

Inspection Note - CAF2023544262

Character and Antecedent Report

aa

Date - 04-09-2023

(Signature & Seal of the Officer in Charge of Local PS)

(Counter Signature & Seal of the SDPO)

Status is updated as mentioned in the screenshot below

Remarks Details

Show Entries Search:

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|-----------------------|
| 1 | 04/09/2023 05:48 PM | aa | SDPO, Baruiapur |
| 2 | 04/09/2023 05:40 PM | AA | SDRO, Baruiapur |
| 3 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Baruiapur |
| 4 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

Similarly Dist. Fire Officer will upload Inspection Note**Inspection Note - CAF2023544262**

| Department of Fire and Emergency Services | | | | |
|---|---|-----------|--------------------|---------|
| Sl.No. | Recommendation | Available | Value/ Capacity | Remarks |
| | Total Build Up Area(in Square Feet) | Yes | 30.0000 | |
| 1 | Height of the Building(in Feet) | Yes | 20.0000 | |
| 2 | Any hazardous premises within 15m | Yes | 2.0000 | |
| 3 | Availability of First Aid Fire Fighting Equipment like Extinguishers, Fire Buckets etc. | No | | |

Date - 04-09-2023

(Signature & Seal of the Inspecting Officer of Fire & ES)

(Counter Signature & Seal of District Fire Officer)

Status is updated as mentioned in the screenshot below

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|--|
| 1 | 04/09/2023 05:54 PM | Inspection Note Uploaded | District Fire Officer, South 24 parganas |
| 2 | 04/09/2023 05:48 PM | aa | SDPO, Baruijpur |
| 3 | 04/09/2023 05:40 PM | AA | SDIRO, Baruijpur |
| 4 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Baruijpur |
| 5 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

**Dist. Fire Officer's Account:
Generating Inspection Note**

Administrative Action & Remarks

Select Any*

Inspection Note v

Remarks

Remarks

Document/File Title*

Fire Safety Verification

Generate & Download Inspection Note

Select (.Pdf File Only)*

Choose File | No file chosen

Submit

**Dist. Fire Officer's Account:
Fire Officer to mention Fees**

Silpasathi | State Single Window Portal for Industries Welcome Onboard*
FES18.SILPASATHI

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

Inspection Note - CAF2023544262

| PARAMETERS | INPUTS |
|-------------------|---|
| Name of Applicant | Test |
| Name of Email | abc@gmail.com |
| Name of Mobile | 9876543210 |
| Premises Address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700122 |

Total Build Up Area(In Square Feet)

| Available* | Value/Capacity* | Remarks |
|------------|-----------------|---------|
| Yes | 30.0000 | Remarks |

Height Of The Building (In Feet)

| Available* | Value/Capacity* | Remarks |
|------------|-----------------|---------|
| Yes | 20.0000 | Remarks |

Any Hazardous Premises Within 15m

| Available* | Value/Capacity* | Remarks |
|------------|-----------------|---------|
| Yes | 2.0000 | Remarks |

Availability Of First Aid Fire Fighting Equipment Like Extinguishers, Fire Buckets Etc.

| Available* | Remarks |
|------------|---------|
| No | Remarks |

Area And Fees Details

| Area (in Square Meter)* | Fees* |
|-------------------------|-------|
| Area (in Square Meter) | Fees |

I Herby Declare That The Particulars Given Above Are True To The Best Of My Knowledge And Belief*

[Update & Download >>](#)

**Dist. Fire Officer's Account
Inspection Note Generated**

Inspection Note - CAF2023544262

| Parameters | Inputs |
|-------------------|---|
| Name of Applicant | Test |
| Applicant Email | abc@gmail.com |
| Applicant Mobile | 9876543210 |
| Premises Address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700122 |

Department of Fire and Emergency Services

| Sl.No. | Recommendation | Available | Value/ Capacity | Remarks |
|--------|---|-----------|-----------------|---------|
| 1 | Total Build Up Area(in Square Feet) | Yes | 30.0000 | |
| 2 | Height of the Building(in Feet) | Yes | 20.0000 | |
| 3 | Any hazardous premises within 15m | Yes | 2.0000 | |
| 4 | Availability of First Aid Fire Fighting Equipment like Extinguishers, Fire Buckets etc. | No | | |
| 5 | Area (in Square Meter) | | 10.0000 | |
| 6 | Fees | | 1 | |

Upload Inspection Note

Administrative Action & Remarks

Select Any*

Inspection Note

Remarks

Document/File Title*

Fire Safety Verification

Generate & Download Inspection Note

Select (.Pdf File Only)*

Choose File Recommended-...3544262 (3).pdf

Submit

After respective officials upload their respective Inspection Note, SDO will see all the notes and provide recommendation

Silpasathi | State Single Window Portal for Industries
Welcome Onboard*
SDO64.SILPASATHI

DASHBOARD MANAGE USERS SHILPER SAMADHANE

Application Form View Details – CAF2023544262

Current Status: Inspection In Process | Action to be taken by: Department

| PARAMETERS | INPUTS |
|--|---|
| Renewal of License for Manufacturing of Green Fire Cracker | |
| Inspection Date | 19-09-2023 Time: 12:00 |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700144 |
| The Proposed Premises Are Situated At The Following Address | |
| Phone of the premises | 9876543210 |

Check all Inspection Notes from here

| Email of the premises | abc@gmail.com | | | | |
|---|---|-------------|----------------------|---|----------------------------------|
| FAX of the premises | | | | | |
| Premises Address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700144 | | | | |
| Survey Number | | | | | |
| Explosives proposed to be possessed | | | | | |
| SL. NO. | NAME | DESCRIPTION | CLASS | DIVISION IF ANY | QUANTITY AT ANY ONE TIME |
| 1 | test | | | | 50 |
| Was any licence cancelled or not renewed ? | | | | NA | |
| UPLOADED SUPPORTING DOCUMENTS | | | | | |
| Trade License | | | View | | |
| Proof of Occupancy (Parcha/ Leese Deed/ Sale Deed/ Rent Deed/ Allotment Letter) | | | View | | |
| Identity Proof | | | View | | |
| Shop Layout (Plan & Elevation) duly approved by local Self Govt. | | | View | | |
| OTHERS UPLOADED OFFICIAL DOCUMENT(S) | | | | | |
| Factory Particulars | | | View | Uploaded By: SDLRO, Baruiapur | Uploaded On: 04/09/2023 05:49 PM |
| Police Verification(Inspection Note) | | | View | Uploaded By: SDPO, Baruiapur | Uploaded On: 04/09/2023 05:50 PM |
| Fire Safety Verification(Inspection Note) | | | View | Uploaded By: District Fire Officer, South 24 parganas | Uploaded On: 04/09/2023 05:32 PM |

Select "Recommendation Note"

Administrative Action & Remarks

Select Any*
Recommended Note

**Download Recommendation Note Format, Fill up, Sign & Upload
Submit**

Administrative Action & Remarks

Select Any*
Recommended Note

Remarks

Document/File Title*
Inspection Particulars Verification

Generate & Download Recommended Note

Select (.Pdf File Only)*
Choose File No file chosen

Submit

Status successfully updated

Application Form View Details - CAF2023544262

Current Status : Inspection Completed | Action to be taken by : Department

| PARAMETERS | INPUTS |
|--|---|
| Application for renewal license for manufacturing of green firecracker | |
| Inspection Date | 19-09-2023 Time: 12:00 |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700144 |
| The Proposed Premises Are Situated At The Following Address | |
| Phone of the premises | 9876543210 |

OTHERS UPLOADED OFFICIAL DOCUMENT(S)

| | | | |
|--|----------------------|---|----------------------------------|
| Land Particulars Verification(Inspection Note) | View | Uploaded By: SDURO, Baruiapur | Uploaded On: 04/09/2023 05:49 PM |
| Police Verification(Inspection Note) | View | Uploaded By: SDPO, Baruiapur | Uploaded On: 04/09/2023 05:50 PM |
| Fire Safety Verification(Inspection Note) | View | Uploaded By: District Fire Officer, South 24 parganas | Uploaded On: 04/09/2023 05:32 PM |
| Inspection Particulars Verification(Inspection Note) | View | Uploaded By: SDO, Baruiapur | Uploaded On: 04/09/2023 06:45 PM |

Remarks Details

Show 10 Entries

Search:

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|--|
| 1 | 04/09/2023 06:09 PM | Inspection Note Uploaded | SDO, Baruiapur |
| 2 | 04/09/2023 05:54 PM | Inspection Note Uploaded | District Fire Officer, South 24 parganas |
| 3 | 04/09/2023 05:48 PM | aa | SDPO, Baruiapur |
| 4 | 04/09/2023 05:40 PM | AA | SDURO, Baruiapur |
| 5 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Baruiapur |
| 6 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

After Inspection and Recommendation Notes are submitted, DM will Accept Fee Payment

DM sends Payment Notification to Applicant

Administrative Action & Remarks

Select Any*

- Select -

- Select -

Approved

Application Reject

Forward to SDO

Back For Correction

Accept for Payment

Administrative Action & Remarks

Select Any*

Accept for Payment

Remarks

Pay License Fee

Submit

Application Status Updated

Silpasathi | State Single Window Portal for Industries
Welcome Onboard*
SHRI SUMIT GUPTA

Application Form View Details - CAF2023544262

Current Status : Accept for Fees Payment | Action to be taken by : Applicant

Applicant now has to pay the License Fee

Silpasathi | State Single Window Portal for Industries
Welcome Onboard*
A J A J

Your Selected Service(s) (Please click on to Update Status button every time at log in to get your updated status and Actionables)

* Note: The applications not submitted post 90 days would be removed from the system.

| | | |
|-------------------------|---------------|---------------|
| BUSINESS REFERENCE ID : | CAF2023553661 | Apply Online |
| BUSINESS REFERENCE ID : | CAF2023546153 | Apply Online |
| BUSINESS REFERENCE ID : | CAF2023545536 | Apply Online |
| BUSINESS REFERENCE ID : | CAF2023544262 | Update Status |

| SL NO. | SERVICE | ACTION |
|--------|---|---------|
| 1 | Renewal of License for Manufacturing of Green Fire Cracker <small> ✔ Application Submitted ✔ Back for Correction(if Applicable) ✔ DM Forwarded to SDO ✔ SDO Forwarded For Inspection ✔ Inspection In Process ✔ Inspection Completed ✔ License (LE-1) Issued </small> | Pay Now |

Silpasathi | State Single Window Portal for Industries
Welcome Onboard*
A J A J

Payments Details - CAF2023544262

DETAILS OF THE DEPOSITOR

| | |
|--------------------------------|----------------------|
| Dept. Payment Reference Number | E00B8979814474162591 |
| CAF Number | CAF2023544262 |
| Name | A J A J |
| Email | test@gmail.com |
| Mobile | 8981208567 |

Note: By pressing "Confirm Payment" button you are redirected to Grips portal, please do not press back button or refresh. You will automatically redirect to dashboard after successful payment. Please don't be confused if not redirected automatically, your payment status will be updated shortly.

| SL NO. | NAME OF THE SERVICES | PURPOSE | HEAD OF ACCOUNT | PAYABLE AMOUNT (RS.) |
|--------------|--|---------|--------------------|----------------------|
| 1 | Renewal of License for Manufacturing of Green Fire Cracker | | 0070-60-109-001-14 | 1 |
| Total | | | | 1 |

Note:

← Back
Confirm Payment

1

Review and Confirmation

2

Payment Mode and Bank Selection

3

Transaction Details

You must complete this step in **3 minutes 10 seconds.**

- Please review the details carefully below, and click "Verified and Checked" if you are satisfied that all information is reflected correctly.

Depositor Details

| | | | |
|----------------|------------|-----------|----------------|
| Depositor Name | Mobile No. | Phone No. | Email |
| AJ AJ AJ | 8981208567 | | test@gmail.com |
| Address1 | | | Address2 |
| Kolkata | | | |

1. Fire Services → Fees Under West Bengal Fire Services Act

₹1



Department Details

| | | | |
|-------------------------|-------------------|--|--|
| Organization Type | Organization Name | Service Name | User Type |
| Government | Fire Services | Fees Under West Bengal Fire Services Act | Citizen |
| In Favour Of | Period From | Period To | Remarks |
| District Administration | 08/09/2023 | 08/09/2023 | Payment for Renewal of license for manufacturing of green firecrackers |
| Identification No | Ref No | | |
| 02700120231694179134 | CAF2023544262 | | |

Service and Tax Details

| | | | |
|-----------------|--|--------------------|--------|
| Subservice Name | HoA Description | Head of Account | Amount |
| Service Fees | Fees Under West Bengal Fire Services Act- Service Fees | 0070-60-109-001-14 | 1 |

1

Review and Confirmation

2

Payment Mode and Bank Selection

3

Transaction Details

You must complete this step in **4 minutes 35 seconds.**

Payment Mode *


SBI Epay

Pay through *

Payment Gateway/Bank

BACK

NEXT

 Success

Your transaction has been processed.

Please note the following details for future reference:

GRIPS Payment ID: 080920232021091724

Government Reference Number (GRN) for individual payments within transaction:

1. 192023240210917258

You can dismiss this dialog and review these details before paying. Registered users will also find these details in their transaction history upon login.

OK

Transaction Details

| GRIPS Payment ID | Transaction Date | Payment Mode | Bank |
|--------------------|---------------------|--------------|----------|
| 080920232021091724 | 08/09/2023 18:53:55 | SBI Epay | SBI EPay |

1. Fire Services → Fees Under West Bengal Fire Services Act

₹1



GRN Details

| GRN | Organization Type | Organization Name | Service Name |
|--|-------------------------|-------------------|--|
| 192023240210917258 | Government | Fire Services | Fees Under West Bengal Fire Services Act |
| User Type | In Favour Of | Period From | Period To |
| Citizen | District Administration | 08/09/2023 | 08/09/2023 |
| Remarks | Identification No | Ref No | |
| Payment for Renewal of license for manufacturing of green firecrackers | 0270012023169417913 | CAF2023544262 | |

| Service and Tax Details | | | |
|-------------------------|--|--------------------|--------|
| Subservice Name | HoA Description | Head of Account | Amount |
| Service Fees | Fees Under West Bengal Fire Services Act- Service Fees | 0070-60-109-001-14 | 1 |

TOTAL ₹1

Rupees One only

[CANCEL](#) [PAY NOW](#)

You must complete this step in **2 minutes 57 seconds**.

Payment Success message will be displayed once the payment is done, as mentioned in the below screenshot:

Transaction Status

TRANSACTION MESSAGE

Payment successful!

Payment ID: 080920232021091724

Amount: ₹1 (Rupees One only)

VIEW CHALLAN
DETAILS

DOWNLOAD CHALLAN

| SL NO. | SERVICE | ACTION |
|--------|--|--|
| 1 | License for Selling of Green Fire Cracker <div style="font-size: 0.8em; margin-top: 5px;"> ✔ Application Submitted ✔ Back for Correction(if Applicable) ✔ DM Forwarded to SDO ✔ SDO Forwarded For Inspection ✔ Inspection In Process ✔ Inspection Completed ✔ Accept for Fees Payment ○ Fees Paid ○ License (LE-1) Issued </div> | <div style="background-color: #ffc107; padding: 2px 5px; font-size: 0.8em;">View Details</div> |

DM to approve Application & issue License accordingly

List of Application(s)

Renewal of license for manufacturing of green firecracker

| SL. NO. | CAF NO. | NAME | SUBMISSION DATE | STATUS | ACTION |
|---------|---------------|-----------------|-----------------|-----------------------|------------------------------|
| 1 | CAF2023537712 | test applicant | 04-09-2023 | Application Submitted | View Details |
| 2 | CAF2023544262 | Test | 04-09-2023 | Fees Paid | View Details |
| 3 | CAF2023545848 | Kapil Purkait | 05-09-2023 | Application Submitted | View Details |
| 4 | CAF2023545891 | Abhrendu Mondal | 05-09-2023 | Application Submitted | View Details |
| 5 | CAF2023547187 | SUKANYA BACHAR | 05-09-2023 | Application Submitted | View Details |
| 6 | CAF2023549140 | Prahsanta Baur | 06-09-2023 | Application Submitted | View Details |
| 7 | CAF2023552664 | Shyamal Mondal | 07-09-2023 | Application Submitted | View Details |
| 8 | CAF2023555786 | Biswajit Mondal | 08-09-2023 | Application Submitted | View Details |

Approve/ Reject after selecting the respective application

Administrative Action & Remarks

Select Any*

- Select -

Approved

Application Reject

Forward to SDO

Back For Correction

Submit

Remarks Details

Show 10 Entries Search:

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|--|
| 1 | 04/09/2023 06:09 PM | Inspection Note Uploaded | SDO, Barulpur |
| 2 | 04/09/2023 05:54 PM | Inspection Note Uploaded | District Fire Officer, South 24 parganas |
| 3 | 04/09/2023 05:48 PM | aa | SDPO, Barulpur |
| 4 | 04/09/2023 05:40 PM | AA | SDLRO, Barulpur |
| 5 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Barulpur |
| 6 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

DM writes Recommendation before issuing License and clicks on 'Save & Continue'

License (LE-1) – CAF2023544262

| PARAMETERS | INPUTS |
|-------------------|---|
| Name of Applicant | Test |
| Name of Email | abc@gmail.com |
| Name of Mobile | 9876543210 |
| Premises Address | test, champahati, Barulpur , Barulpur, South 24 Parganas, PS-Barulpur , PIN- 700122 |

Recommendations*

good

← Back to Dashboard
Save & Download →

Download and upload the license as mentioned in the screenshot below

| LICENCE FORM LE -5 <small>[See article 5(a) to (g) of part I of Schedule IV of the Explosives Rules, 2008]</small> | |
|--|---|
| Licence to: | |
| (a) possess and sell from a shop, at any one time, not exceeding 25 kilogrammes of small - arms nitro-compound; or | |
| (b) possess and sell from a shop, at any one time, not exceeding 100 kilogrammes of manufactured fireworks of Class 7, Division 2, sub-division 2 and 500 kilograms of [Chorsa crackers] or sparklers; or | |
| (c) possess and sell from a shop, at any one time, not exceeding 2000 numbers of pyrotechnic device explosives of Class 6 Division 1; or | |
| (d) possess for use gunpowder not exceeding 5 kilogrammes and safety fuse not exceeding 50 meters in the States of Bihar, West Bengal, Kerala and Tamil Nadu; or | |
| (e) possess for use of small-arms nitro-compound not exceeding 5 kilogrammes in the State of Kerala; or | |
| (f) possess and sell from a shop manufactured fireworks of Class 7 Division 2 Sub-division 2 exceeding 100 kilogrammes but not exceeding 300 kilogrammes, and [Chorsa crackers] or Sparklers exceeding 500 kilogrammes but not exceeding 1200 kilogrammes. | |
| Licence No. | GFC/LE-5/18/2023/000260 Date - 04-09-2023 |
| Annual Fees Rs | |
| 1. Licence is hereby granted to: | |
| Name | Test |
| Postal address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700144 |
| Mobile number | 9876543210 |
| Email | abc@gmail.com |
| Fax | NA |
| 1a) Name of the occupier | Test |
| 2. Status Of licensee | |
| 3. Licence is valid for the following purpose: | |
| 4. Licence is valid for the following kinds and quantity of explosives: | |
| Name of explosive Description Class Division Quantity at any one time | |
| 5. The licensed premises shall conform to the following drawing(s): | |
| Drawing No | dated |
| 6. The licensed premises are situated at following address: | |
| Premises Address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700122 |
| Survey No | |
| Phone Number | 9876543210 |

| | |
|--|---------------|
| Survey No | |
| Phone Number | 9876543210 |
| Email | abc@gmail.com |
| Fax | NA |
| 7. The licensed premises consist of following facilities: | |
| 8. The licence is granted subject to the provision of Explosives Act, 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions, additional conditions and annexure. | |
| (1) Drawings (showing site, constructional and other details) as stated in serial No.5 above. | |
| (2) Conditions and Additional Conditions of this licence signed by the licensing authority. | |
| (3) Distance Form | |
| (4) Annexure | |
| This licence shall remain valid till 31st day of March, 20 | |
| This licence is liable to be suspended or revoked for any violation of this Act or rules framed thereunder or the conditions of this licence as set forth under SET-1 to SET-VI, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto. | |
| The 4th of September 2023 | |
| Signature, Designation and Seal of Licensing authority. | |
| [District Magistrate for article 1(a)] [Chief Controller of Explosives or Controller of Explosives authorized by Chief Controller for articles 1(b) to (g)] | |
| Statutory Warning: Mishandling and misuse of explosives shall constitute serious criminal offence under the law. | |

After DM issues the license, Applicant can Download the License

Click on the 'View details' button

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD* AJ AJ AJ

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Add Establishment

System Guided Assistance Through Wizard

Self Assisted Service

Sector Specific License

Query / Grievance Submission / Tracking

Your Profile

Your Selected Service(s) (Please click on to **Update Status** button every time at log in to get your updated status and Actionables)

* Note: The applications not submitted post 90 days would be removed from the system.

BUSINESS REFERENCE ID : CAF2023544262

| SL NO. | SERVICE | ACTION |
|--------|--|------------------------------|
| 1 | Renewal of License for Manufacturing of Green Fire Cracker Application Submitted → Back for Correction (if Applicable) → DM Forwarded to SDO → SDO Forwarded For Inspection → Inspection In Process → Inspection Completed → License (LE-1) Issued | View Details |

Click on 'Download License' to receive the approved License

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD* AJ AJ AJ

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Application Form View Details - CAF2023544262 [Print](#)

Current Status: License (LE-5) Issued

| PARAMETERS | INPUTS |
|--|---|
| Application for renewal of license for manufacturing of green firecracker | |
| Inspection Date | 19-09-2023 Time: 12:00 |
| NOC For Construction | Download License |
| Ref. Number | GFC/LE-5/18/2023/000260 |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Baruiipur , Baruiipur, South 24 Parganas, PS:-Baruiipur , PIN- 700144 |

Annexure - 'B'

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Apply Online Admin Login



use Certificate (New) under the Department of UD&MA from : <https://edistrict.wb.gov.in/PACE/login>.

Silpasathi

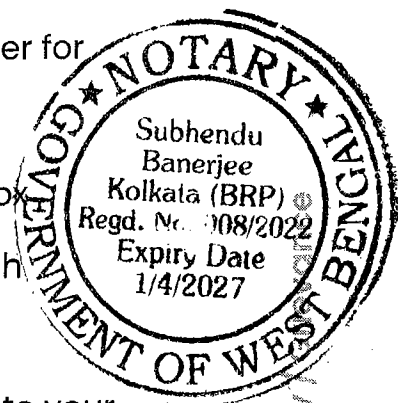
The Revamped State Single Window Portal

Apply For Green Fire Cracker Selling License

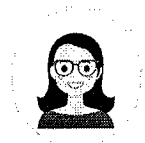
For Selling License, Please follow the following steps:

User Manual Apply Online

- **Step-1** - If you are an existing Silpasathi User, please click on apply online button with your existing login credentials . If you are a new User, kindly register into the system first through the "Create new" link from the Silpasathi Login Page and log in with the so created credentials.
- **Step-2** - After logging on to Silpasathi, please click on "Sector Specific Box" available at the in the Dashboard
- **Step-3** - On clicking the Sector Specific Box , you will get two more options, One for Green Fire Crackers Manufacturing and another for Selling of Green Fire Crackers
- **Step-4** - Please click on to Selling of Green Fire Crackers Box
- **Step-5** - Now select the Fire Cracker Selling License through checkbox
- **Step-6** - Once done, the selected service would be added to your dashboard and a CAF (Common Application Form) ID would be generated
- **Step-7** - Please click on apply online



NEED HELP? ASK NICCI



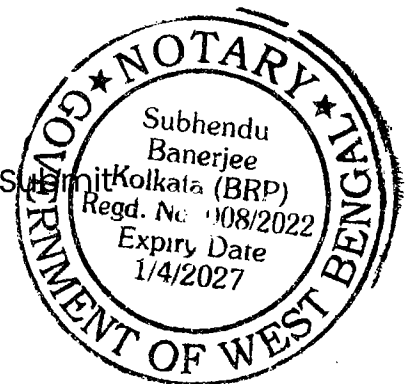
59

- **Step-8** - Now fill in application form and upload the required documents and click on to submit

Renewal of License for Selling of Green Fire Cracker, Please follow the following steps:

| | |
|-------------|--------------|
| User Manual | Apply Online |
|-------------|--------------|

- **Step-1** - If you are an existing Silpasathi User, please click on apply online button with your existing login credentials . If you are a new User, kindly register into the system first through the "Create new" link from the Silpasathi Login Page and log in with the so created credentials.
- **Step-2** - After logging on to Silpasathi, please click on "Sector Specific Box" available at the in the Dashboard
- **Step-3** - On clicking the Sector Specific Box , you will get two more options, One for Green Fire Crackers Manufacturing and another for Selling of Green Fire Crackers
- **Step-4** - Please click on to Selling of Green Fire Crackers Box
- **Step-5** - Now select the Renewal of License for Selling of Green Fire Cracker through checkbox
- **Step-6** - Once done, the selected service would be added to your dashboard and a CAF (Common Application Form) ID would be generated
- **Step-7** - Please click on apply online
- **Step-8** - Now fill in application form
- **Step-9** - Upload the required documents and click on to Submit



All efforts have been made to make the information as accurate as possible. Content NEED HELP? ASK NICCI are owned and maintained by Department of Industry & Commerce, Govt. of West Bengal as well as WBIDC (West Bengal Industrial Development Corporation). National Informatics Centre (NIC), will not be responsible for any loss to any person caused by inaccuracy in the information available on this Website. Any discrepancy found may be brought to the notice of Department of Industry & Commerce,



Apply For Green Fire Cracker Selling License

To obtain the License for Commencement of Operation (Post Construction), please follow the following steps:

1. If you are an existing Silpasathi User, please click on apply online button. If you are a new User, yet to register for Silpasathi, kindly click on the "Create new" link from the Silpasathi Login Page
2. After completion of registration in Silpasathi (if applicable), kindly login with the user credentials from the Silpasathi Login Page
3. After logging on to Silpasathi, please click on "Sector Specific Module" tab in the Dashboard as shown in the image below:

The screenshot shows the Silpasathi dashboard interface. At the top, there is a navigation bar with the text "Silpasathi | State Single Window Services for Business" and a user profile section for "Welcome Onboard - ATISH MUKHERJEE". Below the navigation bar, there are several menu items: "DASHBOARD", "ALL ESTABLISHMENTS", "ALL SERVICES", "MY APPLICATION", "PROCEDURE COMPREHENSIVE LIST", and "QUERY / GRIEVANCE". A notification bell icon with the number "3" is also present. The main content area features a row of service tiles: "Add Establishment", "System Guided Assistance Through Wizard", "Self Assisted Service", "Sector Specific Approval" (highlighted with a black box), "Query / Grievance Submission / Tracking", and "Your Profile". Below this row, there is a section titled "Your Selected Service(s)" with a note: "(Please click on to Update Status button every time at log in to get your updated status and Actionables)". A note below states: "* Note: The applications not submitted post 90 days would be removed from the system." Below this, there is a table with the following data:

| SL NO. | SERVICE | ACTION |
|--------|---|--------|
| 1 | Change in Land use(Land Conversion) (WBRTPS Timeline: 30 days) | |
| | <input type="radio"/> Applied/Fees Payment Pending <input type="radio"/> Fees Paid/Application in Progress <input type="radio"/> Case Registered <input type="radio"/> Information related to Field Enquiry <input type="radio"/> Information related to Hearing <input type="radio"/> Case Accepted <input type="radio"/> Approved/Certificate Generation in Progress <input type="radio"/> Certificate Issued | |

4. Next, please click on Green Fire Crackers Manufacturing and Selling tab as shown in the image below:

The screenshot shows the Silpasathi dashboard interface. At the top, there is a navigation bar with the text "Silpasathi | State Single Window Services for Business" and a user profile section for "Welcome Onboard - ATISH MUKHERJEE". Below the navigation bar, there are several menu items: "DASHBOARD", "ALL ESTABLISHMENTS", "ALL SERVICES", "MY APPLICATION", "PROCEDURE COMPREHENSIVE LIST", and "QUERY / GRIEVANCE". A notification bell icon with the number "3" is also present. The main content area features a row of service tiles: "Licenses For Hotel Industry" and "Green Fire Crackers Manufacturing & Selling" (highlighted with a black box).

5. Next, please click on Selling tab as shown in the image below:

The screenshot shows the Silpasathi dashboard interface. At the top, there is a navigation bar with the text "Silpasathi | State Single Window Services for Business" and a user profile section for "Welcome Onboard - ATISH MUKHERJEE". Below the navigation bar, there are several menu items: "DASHBOARD", "ALL ESTABLISHMENTS", "ALL SERVICES", "MY APPLICATION", "PROCEDURE COMPREHENSIVE LIST", and "QUERY / GRIEVANCE". A notification bell icon with the number "3" is also present. The main content area features a row of service tiles: "Manufacturing" and "Selling" (highlighted with a black box).

6. Next, please click on License for Selling of Green Fire-crackers as shown in the image below and click on apply:

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD - ATISH MUKHERJEE

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Select any one Industry Service System Guided Assistance Through Wizard

Show 10 Entries Search:

| DEPARTMENT/DIRECTORATE/DISTRICT ADMINISTRATION | SERVICE NAME |
|---|---|
| <input checked="" type="checkbox"/> District Administration | License for Selling of Green Fire Cracker |

Showing 1 to 1 of 1 entries Previous 1 Next

[Apply](#)

7. After that, the selected service would be added to your dashboard and a CAF (Common Application Form) ID would be generated as shown in the image below:

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD - ATISH MUKHERJEE

Service Added Successfully

[Add Establishment](#) System Guided Assistance Through Wizard Self Assisted Service Sector Specific License Query / Grievance Submission / Tracking Your Profile

Your Selected Service(s) (Please click on to Update Status button every time at log in to get your updated status and Actionables)

* Note: The applications not submitted post 90 days would be removed from the system.

BUSINESS REFERENCE ID : CAF2023506712 [Apply Online](#)

| SL NO. | SERVICE | ACTION |
|--------|--|------------------------------|
| 1 | License for Selling of Green Fire Cracker (WBRTPS Timeline: 15 days) Application Submitted — Back for Correction (if Applicable) — DM Forwarded to SDO — SDO Forwarded For Inspection — Inspection In Process — Inspection Completed License (LE-5) Issued | Apply Online |

8. Next, please click on apply online as shown in the image below:

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD - ATISH MUKHERJEE

Service Added Successfully

[Add Establishment](#) System Guided Assistance Through Wizard Self Assisted Service Sector Specific License Query / Grievance Submission / Tracking Your Profile

Your Selected Service(s) (Please click on to Update Status button every time at log in to get your updated status and Actionables)

* Note: The applications not submitted post 90 days would be removed from the system.

BUSINESS REFERENCE ID : CAF2023506712 [Apply Online](#)

| SL NO. | SERVICE | ACTION |
|--------|--|------------------------------|
| 1 | License for Selling of Green Fire Cracker (WBRTPS Timeline: 15 days) Application Submitted — Back for Correction (if Applicable) — DM Forwarded to SDO — SDO Forwarded For Inspection — Inspection In Process — Inspection Completed License (LE-5) Issued | Apply Online |

9. In the next step, please fill in application form and submit for approval.

10. Please proceed with the application process subsequently as indicated through different steps.

Renewal of License for Selling of Green Fire Cracker

Provided as a service in
**Online Single Window of the
State (SILPASATHI)**

Log on to www.silpasathi.wb.gov.in and click on **'SECTOR SPECIFIC LICENSES'** button.
Choose **'Green Fire Cracker'**

Apply Online Admin Login

HOME ABOUT KNOW YOUR COMPLIANCES ACTS & RULES E-SERVICES INCENTIVES/SUBSIDIES/CREDIT SCHEMES GIS MAP **SECTOR SPECIFIC LICENSES** CONTACT US

silpdesk.silpasathi@gmail.com | For any critical issues or difficulties faced while submitting application please call to our Quick Response Team at 9332
Green Fire Cracker in Monday to Friday
Hotel Industry(up to 3 star)

Facilities Under Silpasathi

Quick Response Team to address difficulties faced while submitting application
Contact : **03322622004**

- System Assisted Wizard for Simple and guided handholding
- Facility for multiple online applications through a Dynamic Single Application Form
- Necessity to upload common documents only once
- Facility to make payments, track status and download certificates of all applications made through this single portal
- Receive Status notification on registered Mobile & Email

20 TOTAL GOVERNMENT ENTITIES 108 TOTAL SERVICES 158092 TOTAL REGISTERED USERS 330083 SUBMITTED APPLICATIONS 307792 APPROVED APPLICATIONS 13823035 SITE COUNTER

Silpasathi
The Revamped State Single Window Portal

Single Window Services can be accessed through an EODB-Online Single Window Portal using IT-enabled devices which includes desktop PCs and laptops.Later, this facility will also be available on tablets and smartphones.

Query / Grievance

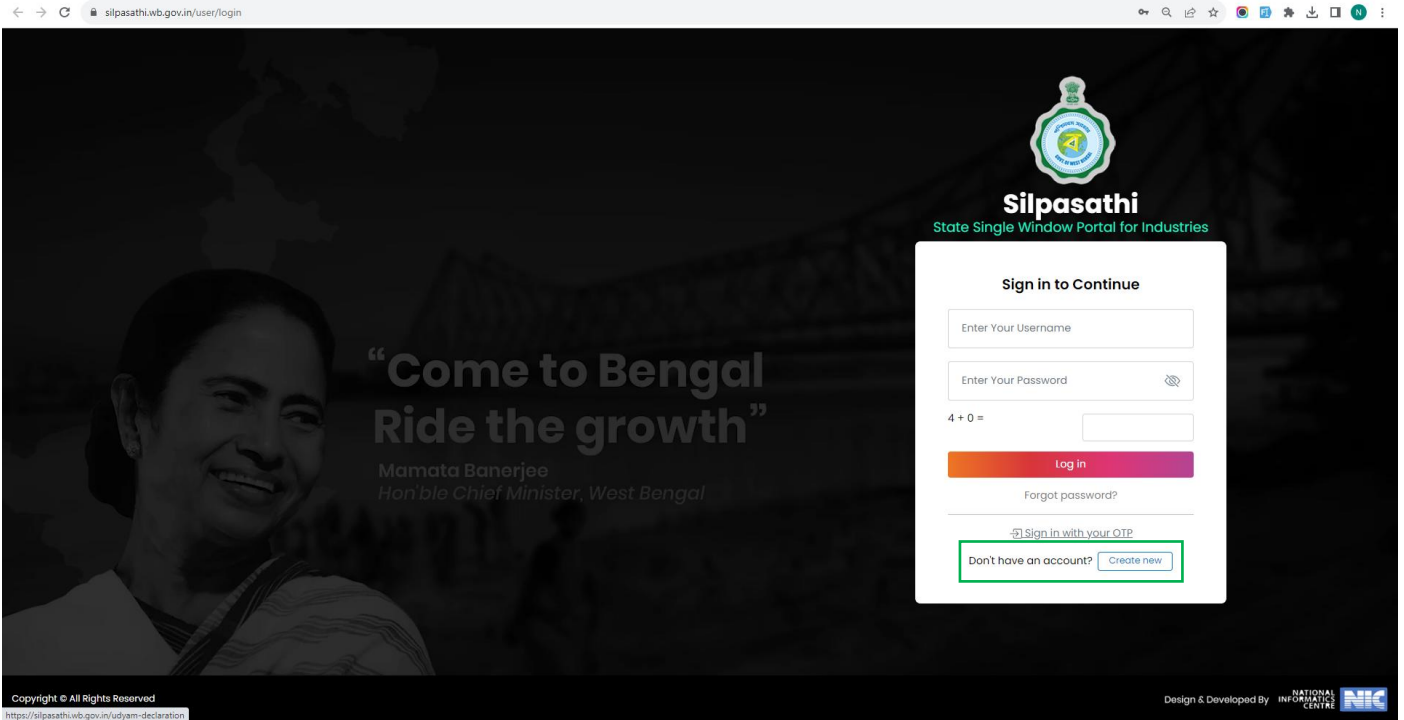
https://silpasathi.wb.gov.in EoDB In Bengal EoDB Dashboard Online Single Window Portal

A sign up window will appear. Click on **'Apply For Selling'** for new user

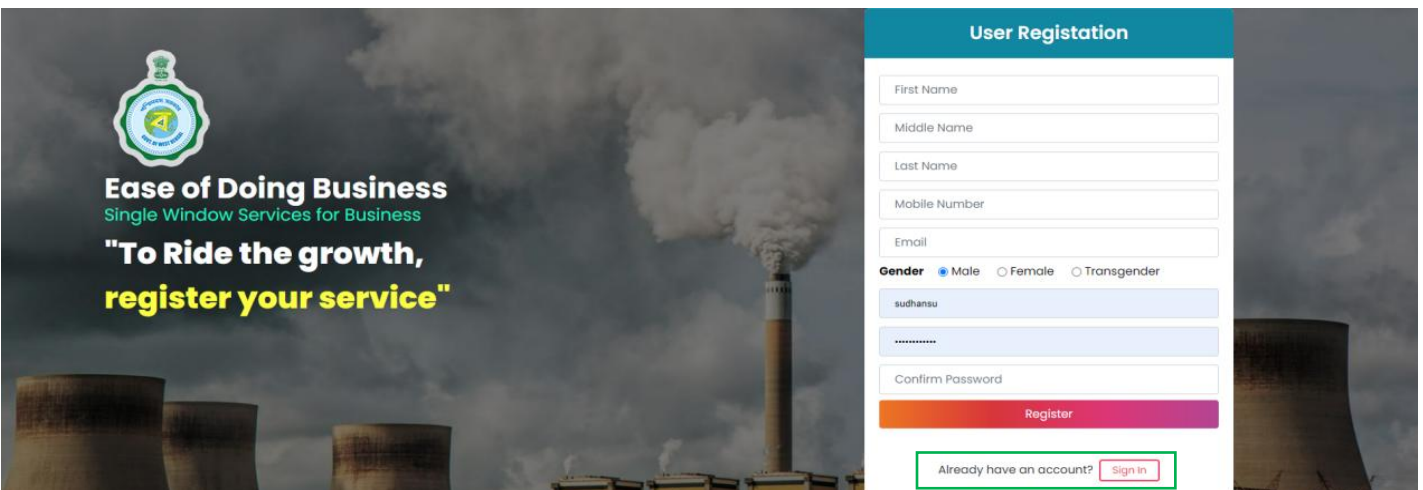
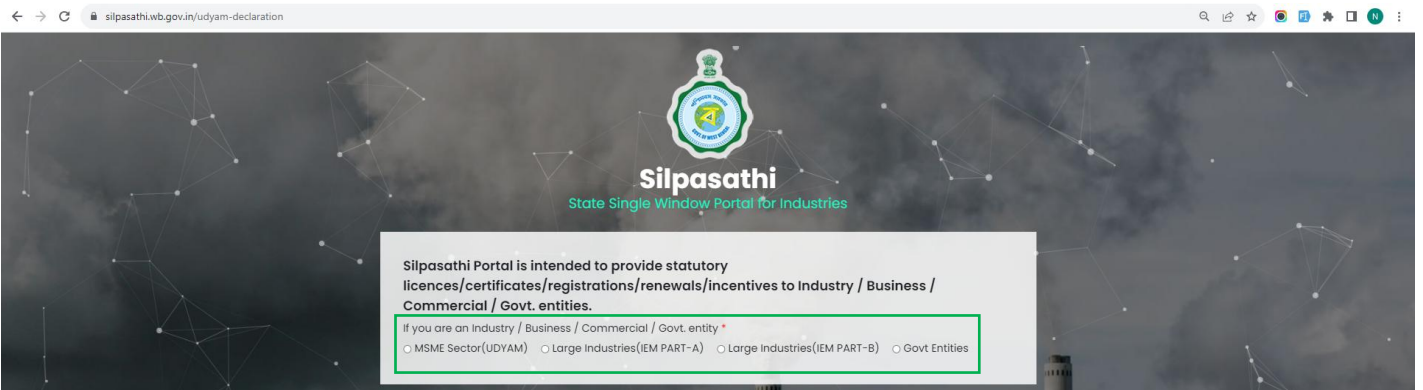
License for **Green Fire Cracker**

Apply For Manufacturing **Apply For Selling**

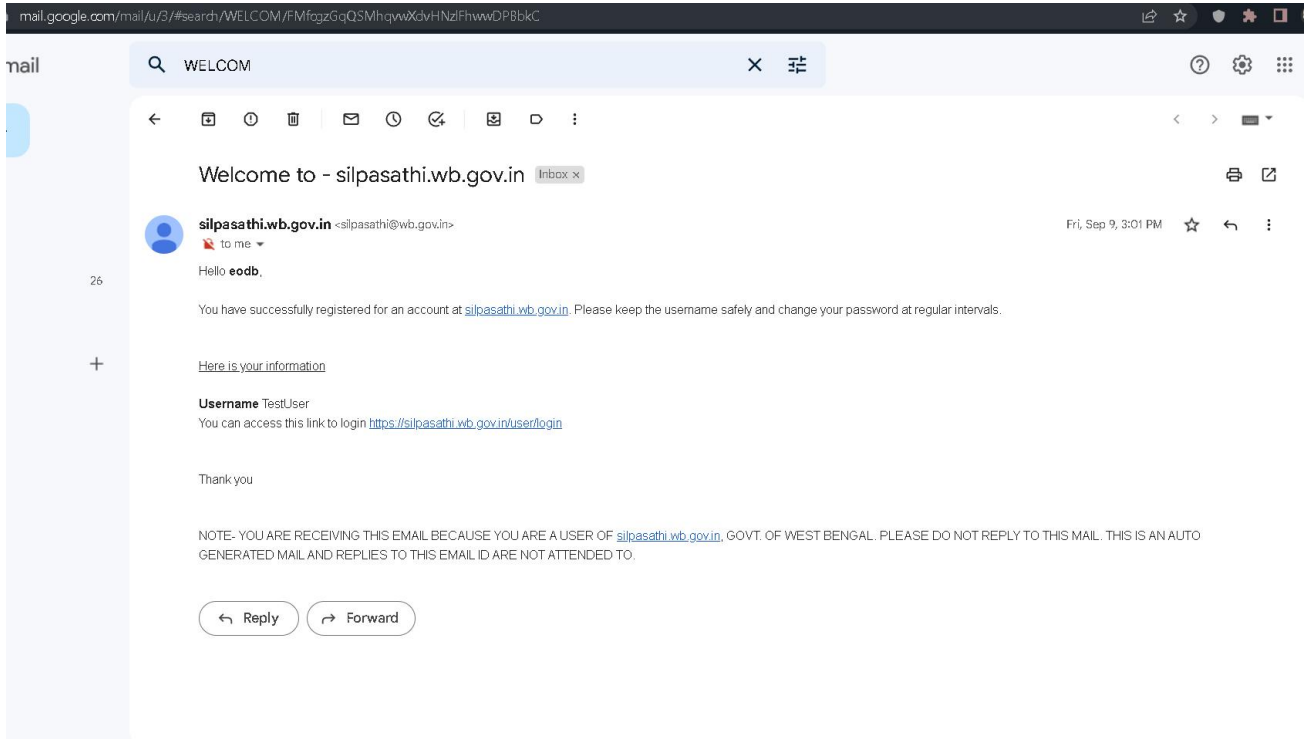
Click on 'Create new' button



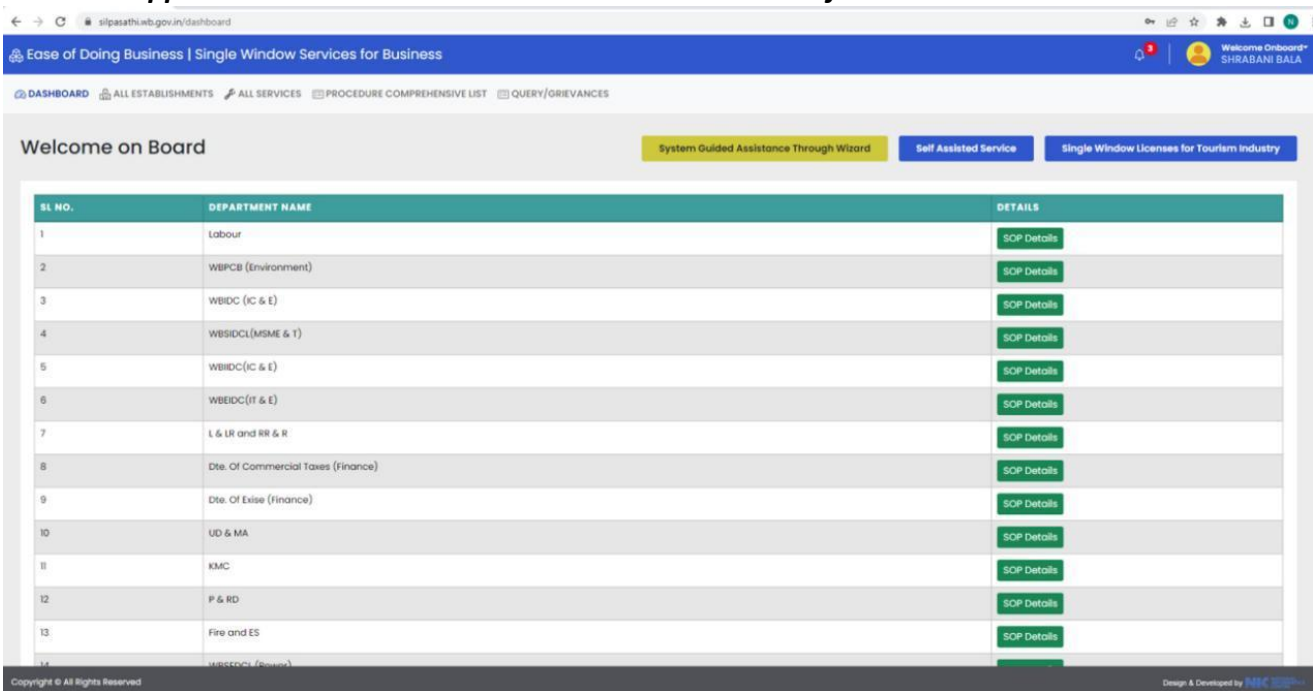
The 'User Registration' window will appear with the relevant fields that the applicant need to fill accurately and click on respective entity type as shown by the below screenshot. In case the applicant already have an account, click on the 'Sign In' button and login using valid User ID, password and Captcha



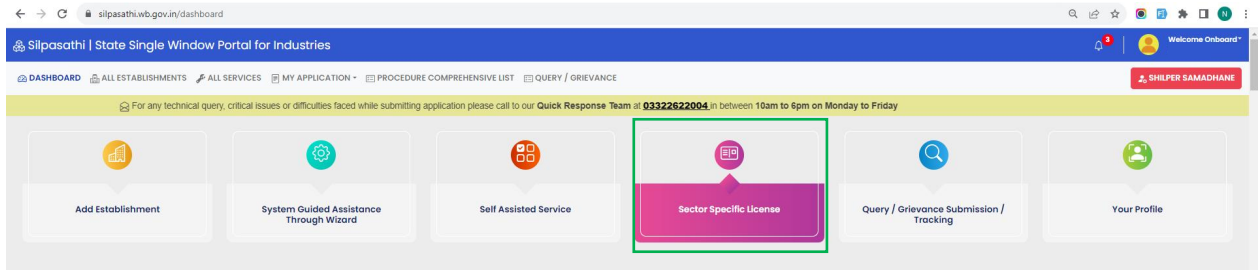
Applicants will receive email confirmation. Please refer to the screenshot below



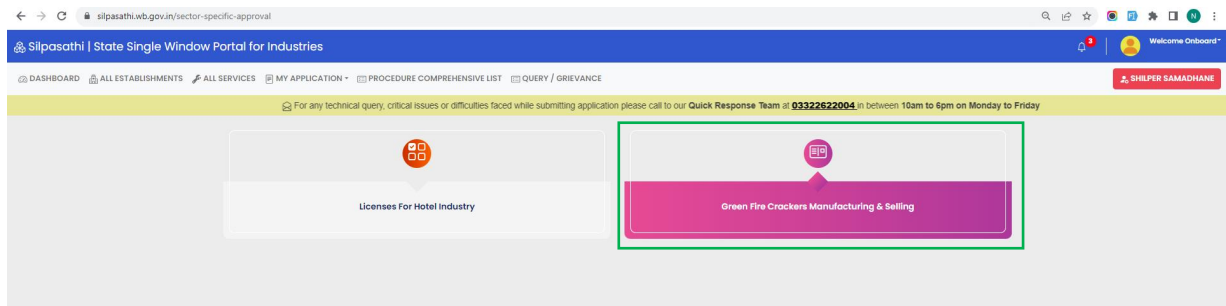
Applicants will be directed to the user dashboard. Refer to the screenshot below



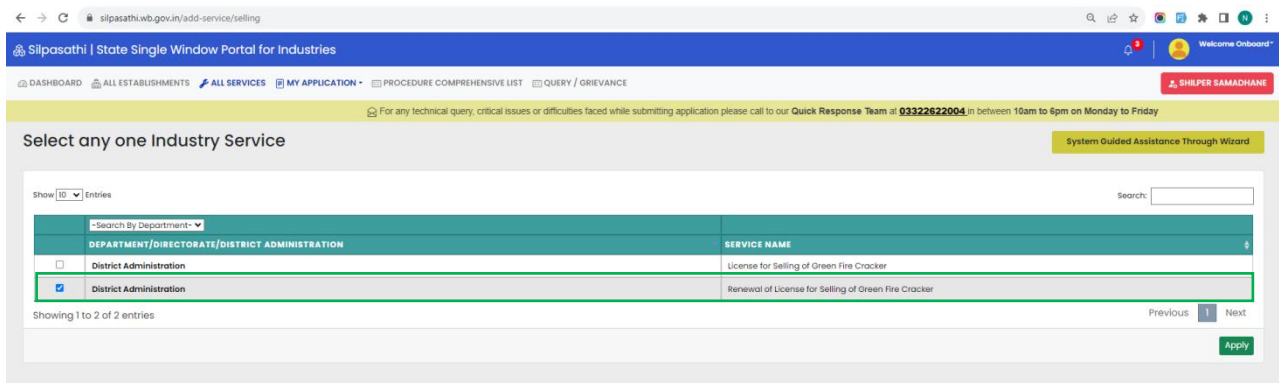
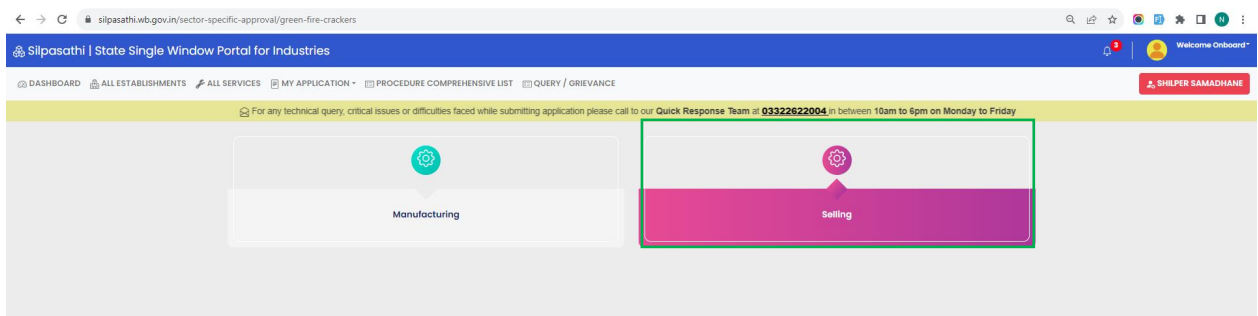
Click on 'Sector Specific License' button to get the desired service



Once done, a service types will appear. Applicants need to click on 'Green Fire Crackers Manufacturing and Selling'



Applicant needs to click in the desired service type and click on the checkbox adjacent to the service name as mentioned in the screenshot below:



The concerned service will be added to the user dashboard successfully and an unique CAF ID will be generated

Click on 'Apply Online'

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD*
A J A J A J

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at **03322622004** in between 10am to 6pm on Monday to Friday

Service Added Successfully

Add Establishment **System Guided Assistance Through Wizard** **Self Assisted Service** **Sector Specific License** **Query / Grievance Submission / Tracking** **Your Profile**

Your Selected Service(s) (Please click on to **Update Status** button every time at log in to get your updated status and Actionables)
* Note: The applications not submitted past 90 days would be removed from the system.

BUSINESS REFERENCE ID : CAF2023544262 **Apply Online**

| SL NO. | SERVICE | ACTION |
|--------|--|---------------|
| 1 | Renewal of License for Selling of Green Fire Cracker <input checked="" type="radio"/> Application Submitted <input type="radio"/> Back for Correction (If Applicable) <input type="radio"/> DM Forwarded to SDO <input type="radio"/> SDO Forwarded For Inspection <input type="radio"/> Inspection In Process <input type="radio"/> Inspection Completed <input type="radio"/> License (LE-5) Issued | ACTION |

Click on the check box (Yes/No) according to the License type. Please refer to the screenshots below:

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD*
TEST USER

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at **03322622004** in between 10am to 6pm on Monday to Friday

Common Application Form - CAF2023595493

Process Start 10%

Application For Renewal Of Fire Selling Licence

Have You Obtained The License From Silpasathi Portal?
 Yes No

Enter Your Online License Number*

<< Back **Save & Continue >>**

If chosen 'No', applicant will be directed to the application form of the License for Selling of Green Fire Cracker. Applicant needs to click on 'Save & Continue' for further proceedings

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD*
TEST USER

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at **03322622004** in between 10am to 6pm on Monday to Friday

Common Application Form - CAF2023595493

Process Start 10%

Application For Renewal Of Fire Selling Licence

Have You Obtained The License From Silpasathi Portal?
 Yes No

<< Back **Save & Continue >>**

Fill up the Application Form and all the mandatory fields. Provide details of expired license and click on 'Save & Continue' for further proceedings

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD
A J A J A J

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Common Application Form - CAF2023544262

Process Start 1 10%

Application For Fire Selling Licence

Purpose*
Application for Fire Selling licence

Applicant Name*
Name of the Applicant

Applicant Marital Status*
- Select -

Date of Birth*
01-01-1970

Applicant Mobile*
Mobile Number of the Applicant

Applicant Email*
Emailid of the Applicant

Applicant Fax*
Fax of the Applicant

Postal Address Of The Applicant

Address*
Address

Select District*
- Select -

Select Subdivision*
- Select -

Select Areatype*
- Select -

Select Block/Municipality/Corporation/SEZ/Notified Area*
- Select -

Select Gram Panchayat/Ward*
- Select -

Select Police Station*
- Select -

Pin Code*
Pin Code

The Proposed Premises Are Situated At The Following Address

Address*
Address

Select District*
- Select -

Select Subdivision*
- Select -

Select Areatype*
- Select -

Select Block/Municipality/Corporation/SEZ/Notified Area*
- Select -

Select Gram Panchayat/Ward*
- Select -

Select Police Station*
- Select -

Pin Code*
Pin Code

Phone Number*
Phone Number

Email*
Email

Fax*
FAX

Survey Number*
Survey Number

Has The Applicant Been Convicted Under Any Offence Or Ordered To Execute Bond Under Chapter VIII Of Code Of Criminal Procedure, 1973, During The Last 10 Years.

If Yes Give Details

Particulars Of Other Licenses Under Explosives Act, 1884.If Any Held By The Applicant During The Last 10 Years

If Yes Give Details

Was Any Licence Cancelled Or Not Renewed ??

The Period Of License Required*
- Select -

Explosives Proposed To Be Possessed

| Name* | Description | Class | Division If Any | Quantity At Any One Time (kg.)* |
|------------|-------------------|-------|-----------------|---------------------------------|
| Enter Name | Enter Description | | | |

Add more field

<< Back Update & Continue >>

Once the documents uploaded successfully, applicant will be directed to the preview page. After checking all the details, applicant can submit the application by clicking on the 'Submit' button as mentioned in the screenshot below:

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD
A J A J A J

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

Successfully Uploaded
Documents has been successfully uploaded.

Common Application Form Preview - CAF2023544262

Second Completed 67%

APPLICANT REGISTRATION INFORMATION

| | |
|--|---|
| Inspection Date | Date Not Assigned |
| NOC For Construction | View |
| Ref. Number | 0000260 |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Baruijpur , Baruijpur, South 24 Parganas, PS:-Baruijpur , PIN- 700144 |

| The Proposed Premises Are Situated At The Following Address | | | | | |
|--|--|-------------|-------|-----------------|--------------------------|
| Phone of the premises | 9876543210 | | | | |
| Email of the premises | abc@gmail.com | | | | |
| FAX of the premises | | | | | |
| Premises Address | test, champahati, Baruiapur, Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700144 | | | | |
| Survey Number | | | | | |
| Explosives proposed to be possessed | | | | | |
| SL. NO. | NAME | DESCRIPTION | CLASS | DIVISION IF ANY | QUANTITY AT ANY ONE TIME |
| 1 | test | | | | 50 |
| Was any licence cancelled or not renewed ? | | | | NA | |
| UPLOADED SUPPORTING DOCUMENTS | | | | | |
| Trade License | | | | | View |
| Proof of Occupancy (Parcha/ Leese Deed/ Sale Deed/ Rent Deed/ Allotment Letter) | | | | | View |
| Identity Proof | | | | | View |
| Shop Layout (Plan & Elevation) duly approved by local Self Govt. | | | | | View |
| <input type="checkbox"/> I Herby Declare That The Particulars Given Above Are True To The Best Of My Knowledge And Belief* | | | | | |
| | | | | | Submit |

Applicant will be redirected to the 'Check status' page where he will be able to view the updated status (Completed/Pending) of his application accordingly

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD*
A J A J A J

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004 in between 10am to 6pm on Monday to Friday

CAF2023544262 – Current Status

| NAME OF THE SERVICES | STATUS TITLE | CURRENT STATUS | ACTION TAKEN DATE |
|--|-------------------------------------|----------------|-------------------|
| Renewal of License for Selling of Green Fire Cracker | Application Submitted | Completed | |
| | Back for Correction (If Applicable) | Pending | |
| | DM Forwarded to SDO | Pending | |
| | SDO Forwarded For Inspection | Pending | |
| | Inspection In Process | Pending | |
| | Inspection Completed | Pending | |
| | License (E-5) Issued | Pending | |

After successful submission, the application will be triggered on DM's account

The concerned District Magistrate logs in with the respective user credentials. Once done, the concerned DM will have the dashboard visible with the list of application duly submitted for the NOC for Commencement of Construction of Green Fire Cracker Manufacturing Unit.

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD*
SHRI SUMIT GUPTA

DASHBOARD MANAGE USERS SHILPER SAMADHANE

List of Services

| SL. NO. | | DEPARTMENT | ACTION |
|---------|---|-------------------------|----------------------------------|
| 1 | NOC for Commencement of Construction of Green Fire Cracker Manufacturing Unit | District Administration | View Application |
| 2 | License for Manufacturing of Green Fire Cracker | District Administration | View Application |
| 3 | License for Selling of Green Fire Cracker | District Administration | View Application |
| 4 | Renewal of License for Selling of Green Fire Cracker | District Administration | View Application |

The DM clicks on 'View application' of the service as mentioned in the below screenshot:

Silpasathi | State Single Window Portal for Industries

Welcome Onboard*
SHRI SUMIT GUPTA

DASHBOARD | MANAGE USERS | SHILPER SAMADHANE

List of Services

| SL. NO. | | DEPARTMENT | ACTION |
|---------|---|-------------------------|----------------------------------|
| 1 | NOC for Commencement of Construction of Green Fire Cracker Manufacturing Unit | District Administration | View Application |
| 2 | License for Manufacturing of Green Fire Cracker | District Administration | View Application |
| 3 | License for Selling of Green Fire Cracker | District Administration | View Application |
| 4 | Renewal of License for Selling of Green Fire Cracker | District Administration | View Application |

The DM clicks on 'View details' of the concerned application that needs to be worked upon.

Silpasathi | State Single Window Portal for Industries

Welcome Onboard*
SHRI SUMIT GUPTA

DASHBOARD | MANAGE USERS | SHILPER SAMADHANE

List of Application(s)

Renewal of License for Selling of Green Fire Cracker

| SL. NO. | CAF NO. | NAME | SUBMISSION DATE | STATUS | ACTION |
|---------|---------------|----------------|-----------------|-----------------------|------------------------------|
| 1 | CAF2023537712 | test applicant | 04-09-2023 | Application Submitted | View Details |
| 2 | CAF2023544262 | Test | 04-09-2023 | Application Submitted | View Details |

Once done, the DM is directed to the details page where the **application status** is visible as mentioned in the below screenshot:

Silpasathi | State Single Window Portal for Industries

Welcome Onboard*
SHRI SUMIT GUPTA

DASHBOARD | MANAGE USERS | SHILPER SAMADHANE

Application Form View Details - CAF2023544262

Current Status: Application Submitted **Action to be taken by:** Department

| PARAMETERS | INPUTS |
|--|---|
| Application for | Renewal of License for Selling of Green Fire Cracker |
| Inspection Date | Date Not Assigned |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Baruiapur, Baruiapur, South 24 Parganas, PS--Baruiapur, PIN- 700144 |
| The Proposed Premises Are Situated At The Following Address | |
| Phone of the premises | 9876543210 |
| Email of the premises | abc@gmail.com |

For further process, the DM scrolls down to **Administrative Action & Remarks** section and selects the list of actions to be taken , from the drop down menu as mentioned in the below screenshot

Administrative Action & Remarks

Select Any*
Forward to SDO ▼

Select SDO*
Baruipur ▼

Remarks

Submit

Remarks Details

| SL. NO. | DATE | REMARKS | REMARK BY |
|----------------|------|---------|-----------|
| No data found! | | | |

Application status is updated

Silpasathi | State Single Window Portal for Industries
Welcome Onboard*
SHRI SUMIT GUPTA

DASHBOARD MANAGE USERS SHILPER SAMADHANE

Application Form View Details - CAF2023544262

Current Status : DM Forwarded to SDO Action to be taken by : Department

| PARAMETERS | INPUTS |
|---|--|
| Application for Renewal of License for Selling of Green Fire Cracker | |
| Inspection Date | Date Not Assigned |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Baruipur , Baruipur, South 24 Parganas, PS:-Baruipur , PIN- 700144 |
| The Proposed Premises Are Situated At The Following Address | |
| Phone of the premises | 9876543210 |
| Email of the premises | abc@gmail.com |

According to the administrative decisions taken by the department in regards to the application, applicant will be able to view the updated status in the 'Check Status' page, as mentioned in the screenshot below

Silpasathi | State Single Window Portal for Industries
Welcome Onboard*
AJ AJ AJ

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

CAF2023544262 - Current Status

| NAME OF THE SERVICES | STATUS TITLE | CURRENT STATUS | ACTION TAKEN DATE |
|--|------------------------------------|----------------|-------------------|
| Renewal of License for Selling of Green Fire Cracker | Application Submitted | Completed | |
| | Back for Correction(if Applicable) | Completed | |
| | DM Forwarded to SDO | Completed | 04/09/2023 |
| | SDO Forwarded For Inspection | Pending | |
| | Inspection In Process | Pending | |
| | Inspection Completed | Pending | |
| | License (E-5) Issued | Pending | |

After DM forwards the application, the application will be triggered in SDO's account

Silpasathi | State Single Window Portal for Industries Welcome Onboard
SDO64.SILPASATHI

DASHBOARD | MANAGE USERS | SHILPER SAMADHANE

List of Services

| SL. NO. | | DEPARTMENT | ACTION |
|---------|---|-------------------------|----------------------------------|
| 1 | NOC for Commencement of Construction of Green Fire Cracker Manufacturing Unit | District Administration | View Application |
| 2 | License for Manufacturing of Green Fire Cracker | District Administration | View Application |
| 3 | License for Selling of Green Fire Cracker | District Administration | View Application |

The SDO clicks on 'View details' of the concerned application that needs to be worked upon.

Silpasathi | State Single Window Portal for Industries Welcome Onboard
SDO64.SILPASATHI

DASHBOARD | MANAGE USERS | SHILPER SAMADHANE

List of Application(s)

Renewal of License for Selling of Green Fire Cracker

| SL. NO. | CAF NO. | NAME | SUBMISSION DATE | STATUS | ACTION |
|---------|---------------|------|-----------------|---------------------|------------------------------|
| 1 | CAF2023544262 | Test | 04-09-2023 | DM Forwarded to SDO | View Details |

The SDO forward the Application to Dept. Officials with Inspection Date & Time

| | |
|--|----|
| Was any licence cancelled or not renewed ? | NA |
|--|----|

UPLOADED SUPPORTING DOCUMENTS

| | |
|---|---|
| Trade License | View |
| Proof of Occupancy (Parcha/ Leese Deed/ Sale Deed/ Rent Deed/ Allotment Letter) | View |
| Identity Proof | View |
| Shop Layout (Plan & Elevation) duly approved by local Self Govt. | View |

Administrative Action & Remarks

Select Any*

Forward to Department Inspector for Inspection ▼

Remarks

Remarks

Inspection Date/Time*

19-09-2023 12:00

Application status is updated in Applicant's account

Silpasathi | State Single Window Portal for Industries
Welcome Onboard*
A.J.A.J.A.

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE
SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at **03322622004** in between 10am to 6pm on Monday to Friday

CAF2023544262 - Current Status

| NAME OF THE SERVICES | STATUS TITLE | CURRENT STATUS | ACTION TAKEN DATE |
|--|------------------------------------|----------------|-------------------|
| Renewal of License for Selling of Green Fire Cracker | Application Submitted | Completed | |
| | Back for Correction(If Applicable) | Completed | |
| | DM Forwarded to SDO | Completed | 04/09/2023 |
| | SDO Forwarded For Inspection | Completed | |
| | Inspection In Process | Completed | 04/09/2023 |
| | Inspection Completed | Pending | |
| | License(LE-5) Issued | Pending | |

After SDO forwards the application, the application will be triggered in respective accounts of Land, Police & Fire officials

Received Application will be shown in the dashboard accordingly

Silpasathi | State Single Window Portal for Industries
Welcome Onboard*
SDLR064.SILPASATHI

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

List of Services

| SL. NO. | DEPARTMENT | ACTION |
|---------|---|---|
| 1 | License for Manufacturing of Green Fire Cracker | View Application |
| 2 | Renewal of License for Selling of Green Fire | View Application |

Clicks on 'View details' of the concerned application that needs to be worked upon.

Silpasathi | State Single Window Portal for Industries Welcome Onboard - SDIRO64.SILPASATHI

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

List of Application(s)

License for Selling of Green Fire Cracker

| SL. NO. | CAF NO. | NAME | SUBMISSION DATE | STATUS | ACTION |
|---------|---------------|------|-----------------|-----------------------|------------------------------|
| 1 | CAF2023544262 | Test | 04-09-2023 | Inspection In Process | View Details |

Check all documents in the section mentioned in the screenshot below

| Email of the premises | abc@gmail.com | | | | |
|---|---|-------------|-------|-----------------|--------------------------|
| FAX of the premises | | | | | |
| Premises Address | test, champahati, Baruiipur, Baruiipur, South 24 Parganas, PS:-Baruiipur, PIN- 700144 | | | | |
| Survey Number | | | | | |
| Explosives proposed to be possessed | | | | | |
| SL. NO. | NAME | DESCRIPTION | CLASS | DIVISION IF ANY | QUANTITY AT ANY ONE TIME |
| 1 | test | | | | 50 |
| Was any licence cancelled or not renewed ? | NA | | | | |
| UPLOADED SUPPORTING DOCUMENTS | | | | | |
| Trade License | View | | | | |
| Proof of Occupancy (Parcha/ Leese Deed/ Sale Deed/ Rent Deed/ Allotment Letter) | View | | | | |
| Identity Proof | View | | | | |
| Shop Layout (Plan & Elevation) duly approved by local Self Govt. | View | | | | |

After Joint Inspection is done, select 'Inspection Note'

Once done, Generate & Download Inspection Note format from the section mentioned in the screenshot below

Administrative Action & Remarks

Select Any*
Inspection Note

Remarks
AA

Document/File Title*
Land Particulars Verification

[Generate & Download Inspection Note](#)

Select (.Pdf File Only)*
Choose File No file chosen

[Submit](#)

Fill up details and Save & Download

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD - SDO/RO/SA, SILPASATHI

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

Inspection Note - CAF2023544262

| PARAMETERS | INPUTS |
|--------------------------------------|---|
| Name of Applicant | Test |
| Name of Email | abc@gmail.com |
| Name of Mobile | 9876543210 |
| Premises Address | test |
| Name Of The District* | South 24 Parganas |
| Name Of Block(s)* | Baruipur |
| Name Of The Police Station* | Baruipur |
| Name Of The Mouza* | AA |
| Jurisdiction List No.* | AA |
| Khatian No. (R.S. And L.R.)* | AA |
| Plot Nos.* | AA |
| Area Of The Plot (R.S. And L.R.)* | AA <small>[If Part Plot, Specify The Area And Portion]</small> |
| Existing Classification Of The Plot* | AA |
| Ownership And Possession Details* | AA |
| Remarks* | AA |

Save & Download >>

Download the Inspection Note, Sign & Upload

Inspection Note - CAF2023544262

| Land Particulars | |
|--|-------------------|
| Parameters | Inputs |
| Name of the District | South 24 Parganas |
| Name of Block(s) | Baruipur |
| Name of the Police Station | Baruipur |
| Name of the Mouza | AA |
| Jurisdiction List No. | AA |
| Khatian No. (R.S. And L.R.) | AA |
| Plot Nos. | AA |
| Area of the Plot (R.S and L.R.) [If part Plot, specify the area and portion] | AA |
| Existing Classification of the plot | AA |
| Ownership and Possession details | AA |
| Remarks | AA |

Date - 04-09-2023

(Signature & Seal of the Inspecting Officer)

(Counter Signature & Seal of the SDLRO)

Upload the Inspection Note duly signed

Administrative Action & Remarks

Select Any*

Inspection Note

Remarks

AA

Document/File Title*

Land Particulars Verification

Generate & Download Inspection Note

Select (.Pdf File Only)*

Choose File Recommended-n_F2023544262.pdf

Submit

Remarks Details

Show 10 Entries

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|-----------------------|
| 1 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Baruipur |
| 2 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

Showing 1 to 2 of 2 entries

Previous Next

Status is updated as mentioned in the screenshot below

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|-----------------------|
| 1 | 04/09/2023 05:40 PM | AA | SDLRO, Barulpur |
| 2 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Barulpur |
| 3 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

Showing 1 to 3 of 3 entries

Similarly SDPO will upload Inspection Note

Inspection Note - CAF2023544262

Character and Antecedent Report

aa

Date - 04-09-2023

(Signature & Seal of the Officer in Charge of Local PS)

(Counter Signature & Seal of the SDPO)

Status is updated as mentioned in the screenshot below

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|-----------------------|
| 1 | 04/09/2023 05:48 PM | aa | SDPO, Barulpur |
| 2 | 04/09/2023 05:40 PM | AA | SDLRO, Barulpur |
| 3 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Barulpur |
| 4 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

Similarly Dist. Fire Officer will upload Inspection Note

Inspection Note - CAF2023544262**Department of Fire and Emergency Services**

| Sl.No. | Recommendation | Available | Value/ Capacity | Remarks |
|--------|---|-----------|--------------------|---------|
| | Total Build Up Area(in Square Feet) | Yes | 30.0000 | |
| 1 | Height of the Building(in Feet) | Yes | 20.0000 | |
| 2 | Any hazardous premises within 15m | Yes | 2.0000 | |
| 3 | Availability of First Aid Fire Fighting Equipment like Extinguishers, Fire Buckets etc. | No | | |

Date - 04-09-2023

(Signature & Seal of the Inspecting Officer of Fire & ES)

(Counter Signature & Seal of District Fire Officer)

Status is updated as mentioned in the screenshot below

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|--|
| 1 | 04/09/2023 05:54 PM | Inspection Note Uploaded | District Fire Officer, South 24 parganas |
| 2 | 04/09/2023 05:48 PM | aa | SDPO, Baruipur |
| 3 | 04/09/2023 05:40 PM | AA | SDLRO, Baruipur |
| 4 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Baruipur |
| 5 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

**Dist. Fire Officer's Account:
Generating Inspection Note**

Administrative Action & Remarks

Select Any*

Inspection Note

Remarks

Remarks

Document/File Title*

Fire Safety Verification

Generate & Download Inspection Note

Select (.pdf File Only)*

Choose File No file chosen

Submit

Dist. Fire Officer's Account:

Fire Officer to mention Fees

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD*
FESIB.SILPASATHI

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

Inspection Note - CAF2023544262

| PARAMETERS | INPUTS |
|-------------------|---|
| Name of Applicant | Test |
| Name of Email | abc@gmail.com |
| Name of Mobile | 9876543210 |
| Premises Address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700122 |

Total Build Up Area(In Square Feet)

| Available* | Value/Capacity* | Remarks |
|------------|-----------------|---------|
| Yes | 30.0000 | Remarks |

Height Of The Building(In Feet)

| Available* | Value/Capacity* | Remarks |
|------------|-----------------|---------|
| Yes | 20.0000 | Remarks |

Any Hazardous Premises Within 15m

| Available* | Value/Capacity* | Remarks |
|------------|-----------------|---------|
| Yes | 2.0000 | Remarks |

Availability Of First Aid Fire Fighting Equipment Like Extinguishers, Fire Buckets Etc.

| Available* | Remarks |
|------------|---------|
| No | Remarks |

Area And Fees Details

| | |
|-------------------------|-------|
| Area (in Square Meter)* | Fees* |
| Area (in Square Meter) | Fees |

I Herby Declare That The Particulars Given Above Are True To The Best Of My Knowledge And Belief*

Update & Download >>

Dist. Fire Officer's Account Inspection Note Generated

Inspection Note - CAF2023544262

| Parameters | Inputs |
|-------------------|---|
| Name of Applicant | Test |
| Applicant Email | abc@gmail.com |
| Applicant Mobile | 9876543210 |
| Premises Address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700122 |

Department of Fire and Emergency Services

| Sl.No. | Recommendation | Available | Value/ Capacity | Remarks |
|--------|---|-----------|-----------------|---------|
| 1 | Total Build Up Area(in Square Feet) | Yes | 30.0000 | |
| 2 | Height of the Building(in Feet) | Yes | 20.0000 | |
| 3 | Any hazardous premises within 15m | Yes | 2.0000 | |
| 4 | Availability of First Aid Fire Fighting Equipment like Extinguishers, Fire Buckets etc. | No | | |
| 5 | Area (in Square Meter) | | 10.0000 | |
| 6 | Fees | | 1 | |

Upload Inspection Note

Administrative Action & Remarks

Select Any*

Inspection Note

Remarks

Remarks

Document/File Title*

Fire Safety Verification

Generate & Download Inspection Note

Select (.Pdf File Only)*

Choose File Recommended---3544262 (3).pdf

Submit

After respective officials upload their respective Inspection Note, SDO will see all the notes and provide recommendation

Silpasathi | State Single Window Portal for Industries

Welcome Onboard - SDO64.SILPASATHI

DASHBOARD MANAGE USERS SHILPER SAMADHANE

Application Form View Details - CAF2023544262

Current Status : Inspection In Process | **Action to be taken by :** Department

| PARAMETERS | INPUTS |
|---|---|
| Application for Renewal of License for Selling of Green Fire Cracker | |
| Inspection Date | 19-09-2023 Time: 12:00 |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Baruiipur , Baruiipur, South 24 Parganas, PS:-Baruiipur , PIN- 700144 |
| The Proposed Premises Are Situated At The Following Address | |
| Phone of the premises | 9876543210 |

Check all Inspection Notes from here

| Email of the premises | abc@gmail.com | | | | |
|---|---|-------------|-------|----------------------|---|
| FAX of the premises | | | | | |
| Premises Address | test, champahati, Baruiipur , Baruiipur, South 24 Parganas, PS:-Baruiipur , PIN- 700144 | | | | |
| Survey Number | | | | | |
| Explosives proposed to be possessed | | | | | |
| SL. NO. | NAME | DESCRIPTION | CLASS | DIVISION IF ANY | QUANTITY AT ANY ONE TIME |
| 1 | test | | | | 50 |
| Was any licence cancelled or not renewed ? | | | | NA | |
| UPLOADED SUPPORTING DOCUMENTS | | | | | |
| Trade License | | | | View | |
| Proof of Occupancy (Parcha/ Leese Deed/ Sale Deed/ Rent Deed/ Allotment Letter) | | | | View | |
| Identity Proof | | | | View | |
| Shop Layout (Plan & Elevation) duly approved by local Self Govt. | | | | View | |
| OTHERS UPLOADED OFFICIAL DOCUMENT(S) | | | | | |
| Land Particulars Verification(Inspction Note) | | | | View | Uploaded By: SDLRO, Baruiipur Uploaded On: 04/09/2023 05:49 PM |
| Police Verification(Inspction Note) | | | | View | Uploaded By: SDPO, Baruiipur Uploaded On: 04/09/2023 05:50 PM |
| Fire Safety Verification(Inspction Note) | | | | View | Uploaded By: District Fire Officer, South 24 parganas Uploaded On: 04/09/2023 05:32 PM |

Select "Recommendation Note"

Administrative Action & Remarks

Select Any*

Recommended Note

Download Recommendation Note Format, Fill up, Sign & Upload Submit

Administrative Action & Remarks

Select Any*

Recommended Note ▼

Remarks

Remarks

Document/File Title*

Inspection Particulars Verification

Generate & Download Recommended Note

Select (. Pdf File Only)*

Choose File No file chosen

Submit

Status successfully updated

[DASHBOARD](#) | [MANAGE USERS](#) | [SHILPER SAMADHANE](#)

Application Form View Details – CAF2023544262

Current Status : Inspection Completed Action to be taken by : Department

| PARAMETERS | INPUTS |
|---|---|
| Application for Renewal of License for Selling of Green Fire Cracker | |
| Inspection Date | 19-09-2023 Time: 12:00 |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |
| Applicant Address | test, champahati, Baruiipur , Baruiipur, South 24 Parganas, PS:-Baruiipur , PIN- 700144 |
| The Proposed Premises Are Situated At The Following Address | |
| Phone of the premises | 9876543210 |

| OTHERS UPLOADED OFFICIAL DOCUMENT(S) | | | |
|--|----------------------|---|----------------------------------|
| Land Particulars Verification(Inspection Note) | View | Uploaded By: SDURO, Baruiipur | Uploaded On: 04/09/2023 05:49 PM |
| Police Verification(Inspection Note) | View | Uploaded By: SDPO, Baruiipur | Uploaded On: 04/09/2023 05:50 PM |
| Fire Safety Verification(Inspection Note) | View | Uploaded By: District Fire Officer, South 24 parganas | Uploaded On: 04/09/2023 05:32 PM |
| Inspection Particulars Verification(Inspection Note) | View | Uploaded By: SDO, Baruiipur | Uploaded On: 04/09/2023 06:45 PM |

Remarks Details

Show 10 Entries Search:

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|--|
| 1 | 04/09/2023 06:09 PM | Inspection Note Uploaded | SDO, Baruiipur |
| 2 | 04/09/2023 05:54 PM | Inspection Note Uploaded | District Fire Officer, South 24 parganas |
| 3 | 04/09/2023 05:48 PM | aa | SDPO, Baruiipur |
| 4 | 04/09/2023 05:40 PM | AA | SDURO, Baruiipur |
| 5 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Baruiipur |
| 6 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

After Inspection and Recommendation Notes are submitted, DM will Accept Fee Payment

DM sends Payment Notification to Applicant

Administrative Action & Remarks

Select Any*

- Select -

- Select -

Approved

Application Reject

Forward to SDO

Ready For Correction

Accept for Payment

Administrative Action & Remarks

Select Any*

Accept for Payment

Remarks

Pay License Fee

Submit

Application Status Updated

Silpasathi | State Single Window Portal for Industries

3
Welcome Onboard*
SHRI SUMIT GUPTA

DASHBOARD MANAGE USERS SHILPER SAMADHANE

Application Form View Details – CAF2023544262

Current Status : Accept for Fees Payment
Action to be taken by : Applicant

Applicant now has to pay the License Fee

Silpasathi | State Single Window Portal for Industries

3
Welcome Onboard*
AJ AJ AJ

Your Selected Service(s) (Please click on to Update Status button every time at log in to get your updated status and Actionables)

* Note : The applications not submitted post 90 days would be removed from the system.

| | | |
|--------------------------|---------------------------------------|---------------|
| <input type="checkbox"/> | BUSINESS REFERENCE ID : CAF2023553661 | Apply Online |
| <input type="checkbox"/> | BUSINESS REFERENCE ID : CAF2023546153 | Apply Online |
| <input type="checkbox"/> | BUSINESS REFERENCE ID : CAF2023545536 | Apply Online |
| <input type="checkbox"/> | BUSINESS REFERENCE ID : CAF2023544262 | Update Status |

| SL NO. | SERVICE | ACTION |
|--------|---|--|
| 1 | License for Selling of Green Fire Cracker Application Submitted → Back for Correction(If Applicable) → DM Forwarded to SDO → SDO Forwarded For Inspection → Inspection In Process → Inspection Completed → License(LE-5) issued → Accept for Fees Payment | <div style="border: 1px solid #ccc; padding: 2px 5px; background-color: #ffc107; color: white; cursor: pointer;">Pay Now</div> |

Silpasathi | State Single Window Portal for Industries

3
Welcome Onboard*
AJ AJ AJ

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004, in between 10am to 6pm on Monday to Friday

Payments Details- CAF2023544262

| DETAILS OF THE DEPOSITOR | |
|---------------------------------------|---------------------|
| Dept. Payment Reference Number | EOD8979814474162591 |
| CAF Number | CAF2023544262 |
| Name | AJ AJ AJ |
| Email | test@gmail.com |
| Mobile | 8981208567 |

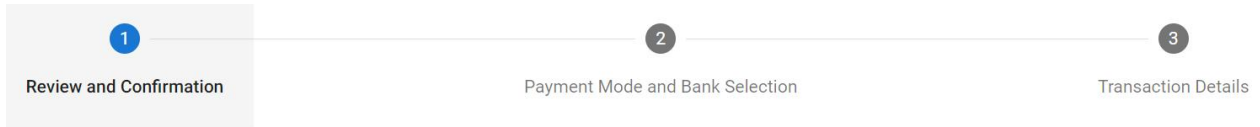
Note: By pressing "Confirm Payment" button you are redirected to Grips portal, please do not press back button or refresh. You will automatically redirect to dashboard after successful payment. Please don't be confused if not redirected automatically, your payment status will be updated shortly.

| SL NO. | NAME OF THE SERVICES | PURPOSE | HEAD OF ACCOUNT | PAYABLE AMOUNT(RS.) |
|--------|--|---------|--------------------|---------------------|
| 1 | Renewal of License for Selling of Green Fire Cracker | Total | 0070-60-109-001-14 | 1 |

Note:

<< Back

Confirm Payment



You must complete this step in **3 minutes 10 seconds.**

- Please review the details carefully below, and click "Verified and Checked" if you are satisfied that all information is reflected correctly.

Depositor Details

| | | | |
|----------------|------------|-----------|----------------|
| Depositor Name | Mobile No. | Phone No. | Email |
| AJ AJ AJ | 8981208567 | | test@gmail.com |
| Address1 | | | Address2 |
| Kolkata | | | |

1. Fire Services → Fees Under West Bengal Fire Services Act

₹1

Department Details

| | | | |
|-------------------------|-------------------|--|--|
| Organization Type | Organization Name | Service Name | User Type |
| Government | Fire Services | Fees Under West Bengal Fire Services Act | Citizen |
| In Favour Of | Period From | Period To | Remarks |
| District Administration | 08/09/2023 | 08/09/2023 | Renewal of License for Selling of Green Fire Cracker |
| Identification No | Ref No | | |
| 02700120231694179134 | CAF2023544262 | | |

Service and Tax Details

| | | | |
|-----------------|--|--------------------|--------|
| Subservice Name | HoA Description | Head of Account | Amount |
| Service Fees | Renewal of License for Selling of Green Fire Cracker | 0070-60-109-001-14 | 1 |

1 Review and Confirmation 2 Payment Mode and Bank Selection 3 Transaction Details

You must complete this step in **4 minutes 35 seconds.**

Payment Mode *
SBI Epay

Pay through *
Payment Gateway/Bank

BACK NEXT

 Success

Your transaction has been processed.

Please note the following details for future reference:

GRIPS Payment ID: 080920232021091724

Government Reference Number (GRN) for individual payments within transaction:

1. 192023240210917258

You can dismiss this dialog and review these details before paying. Registered users will also find these details in their transaction history upon login.

OK

Transaction Details

| GRIPS Payment ID | Transaction Date | Payment Mode | Bank |
|--------------------|---------------------|--------------|----------|
| 080920232021091724 | 08/09/2023 18:53:55 | SBI Epay | SBI EPay |

1. Fire Services → Fees Under West Bengal Fire Services Act

₹1



GRN Details

| GRN | Organization Type | Organization Name | Service Name |
|--|--------------------------|-------------------|--|
| 192023240210917258 | Government | Fire Services | Fees Under West Bengal Fire Services Act |
| User Type | In Favour Of | Period From | Period To |
| Citizen | District Administration | 08/09/2023 | 08/09/2023 |
| Remarks | Identification No | Ref No | |
| Renewal of License for Selling of Green Fire Cracker | 0270012023169417913 4 | CAF2023544262 | |

Service and Tax Details

| Subservice Name | HoA Description | Head of Account | Amount |
|-----------------|--|--------------------|--------|
| Service Fees | Fees Under West Bengal Fire Services Act- Service Fees | 0070-60-109-001-14 | 1 |

TOTAL

₹1

Rupees One only

CANCEL

PAY NOW

You must complete this step in **2 minutes 57 seconds**.

Payment Success message will be displayed once the payment is done, as mentioned in the below screenshot:

Transaction Status

TRANSACTION MESSAGE

✔
Payment successful!

Payment ID: 080920232021091724

Amount: ₹1 (Rupees One only)

👁 VIEW CHALLAN
DETAILS

↓ DOWNLOAD CHALLAN

BUSINESS REFERENCE ID : CAF2023544262 Update Status

| SL NO. | SERVICE | ACTION |
|--------|--|---|
| 1 | Renewal of License for Selling of Green Fire Cracker | View Details |

✔ Application Submitted ✔ Back for Correction (If Applicable) ✔ DM Forwarded to SDO ✔ SDO Forwarded For Inspection ✔ Inspection In Process ✔ Inspection Completed ✔ Accept for Fees Payment ✔ Fees Paid ✔ License (E-5) Issued

DM to approve Application & issue License accordingly

Silpasathi | State Single Window Portal for Industries Welcome Onboard - SHRI SUMIT GUPTA

DASHBOARD | MANAGE USERS | SHILPER SAMADHANE

List of Application(s)

License for Selling of Green Fire Cracker

| SL. NO. | CAF NO. | NAME | SUBMISSION DATE | STATUS | ACTION |
|---------|---------------|-----------------|-----------------|-----------------------|---|
| 1 | CAF2023537712 | test applicant | 04-09-2023 | Application Submitted | View Details |
| 2 | CAF2023544262 | Test | 04-09-2023 | Fees Paid | View Details |
| 3 | CAF2023545848 | Kapil Purkait | 05-09-2023 | Application Submitted | View Details |
| 4 | CAF2023545891 | Abhrendu Mondal | 05-09-2023 | Application Submitted | View Details |
| 5 | CAF2023547187 | SUKANYA BACHAR | 05-09-2023 | Application Submitted | View Details |
| 6 | CAF2023549140 | Prahsanta Baur | 06-09-2023 | Application Submitted | View Details |
| 7 | CAF2023552664 | Shyamal Mondal | 07-09-2023 | Application Submitted | View Details |
| 8 | CAF2023556786 | Biswajit Mondal | 08-09-2023 | Application Submitted | View Details |

Approve/ Reject after selecting the respective application

Administrative Action & Remarks

Select Any*
- Select -
- Select -
Approved
Application Reject
Forward to SDO
Back For Correction
Submit

Remarks Details

Show 10 Entries Search:

| SL. NO. | DATE | REMARKS | REMARK BY |
|---------|---------------------|---------------------------------|--|
| 1 | 04/09/2023 06:09 PM | Inspection Note Uploaded | SDO, Baruiapur |
| 2 | 04/09/2023 05:54 PM | Inspection Note Uploaded | District Fire Officer, South 24 parganas |
| 3 | 04/09/2023 05:48 PM | oa | SDPO, Baruiapur |
| 4 | 04/09/2023 05:40 PM | AA | SDIRO, Baruiapur |
| 5 | 04/09/2023 04:56 PM | Inspection Date Assigned By SDO | SDO, Baruiapur |
| 6 | 04/09/2023 04:43 PM | | DM, South 24 parganas |

DM writes Recommendation before issuing License and clicks on 'Save & Continue'

License (LE-5) - CAF2023544262

| PARAMETERS | INPUTS |
|-------------------|---|
| Name of Applicant | Test |
| Name of Email | abc@gmail.com |
| Name of Mobile | 9876543210 |
| Premises Address | test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700122 |

Recommendations*

good

[← Back to Dashboard](#) [Save & Download >>](#)

Download and Upload the license as mentioned in the screenshot below

LICENCE FORM LE -5
[See article 5(a) to (f) of part 1 of Schedule IV of the explosives Rules, 2008]

Licence to:

(a) possess and sell from a shop, at any one time, not exceeding 25 kilogrammes of small - arms nitro-compound; or
 (b) possess and sell from a shop, at any one time, not exceeding 100 kilogrammes of manufactured fireworks of Class 7, Division 2, sub-division 2 and 500 kilograms of [Chorsa crackers] or sparklers; or
 (c) possess and sell from a shop, at any one time, not exceeding 2000 numbers of pyrotechnic device explosives of Class 6 Division 1; or
 (d) possess for use gunpowder not exceeding 5 kilogrammes and safety fuse not exceeding 50 meters in the States of Bihar, West Bengal, Kerala and Tamil Nadu; or
 (e) possess for use of small-arms nitro-compound not exceeding 5 kilogrammes in the State of Kerala; or
 (f) possess and sell from a shop manufactured fireworks of Class 7 Division 2 Sub-division 2 exceeding 100 kilogrammes but not exceeding 300 kilogrammes, and [Chorsa crackers] or Sparklers exceeding 500 kilogrammes but not exceeding 1200 kilogrammes.

Licence No. GFC/LE-5/18/2023/000260 Date - 04-09-2023
 Annual Fees Rs

1. Licence is hereby granted to:

Name Test
 Postal address test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700144
 Mobile number 9876543210
 Email abc@gmail.com
 Fax NA
 1a) Name of the occupier Test

2. Status Of licensee

3. Licence is valid for the following purpose:

4. Licence is valid for the following kinds and quantity of explosives:

| Name of explosive | Description | Class | Division | Quantity at any one time |
|-------------------|-------------|-------|----------|--------------------------|
| | | | | |

5. The licensed premises shall conform to the following drawing(s):

| Drawing No | dated |
|------------|-------|
| | |

6. The licensed premises are situated at following address:

Premises Address test, champahati, Baruiapur , Baruiapur, South 24 Parganas, PS:-Baruiapur , PIN- 700122
 Survey No
 Phone Number 9876543210

Survey No

Phone Number 9876543210
 Email abc@gmail.com
 Fax NA

7. The licensed premises consist of following facilities:

8. The licence is granted subject to the provision of Explosives Act, 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions, additional conditions and annexure.

(1) Drawings (showing site, constructional and other details) as stated in serial No.5 above.
 (2) Conditions and Additional Conditions of this licence signed by the licensing authority.
 (3) Distance Form
 (4) Annexure

This licence shall remain valid till 31st day of March, 20
 This licence is liable to be suspended or revoked for any violation of this Act or rules framed thereunder or the conditions of this licence as set forth under SET-I to SET-VI, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

The 4th of September 2023

Signature, Designation and Seal of Licensing authority.
 [District Magistrate for article 1(a)]
 [Chief Controller of Explosives or Controller of Explosives authorized by Chief Controller for articles 1(b) to (g)]

Statutory Warning: Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

After DM issues the license, Applicant can Download the License

Click on the 'View details' button

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD: AJ AJ AJ

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004.in between 10am to 6pm on Monday to Friday

Add Establishment System Guided Assistance Through Wizard Self Assisted Service Sector Specific License Query / Grievance Submission / Tracking Your Profile

Your Selected Service(s) (Please click on to Update Status button every time at log in to get your updated status and Actionables)
 * Note: The applications not submitted past 90 days would be removed from the system.

BUSINESS REFERENCE ID : CAF2023544262

| SL NO. | SERVICE | ACTION |
|--------|--|--------------|
| 1 | Renewal of License for Selling of Green Fire Cracker | View Details |

Application Submitted Back for Correction(if Applicable) DM Forwarded to SDO SDO Forwarded For Inspection Inspection In Process Inspection Completed License (LE-5) Issued

Click on 'Download License' to receive the approved License

Silpasathi | State Single Window Portal for Industries

WELCOME ONBOARD: AJ AJ AJ

DASHBOARD ALL ESTABLISHMENTS ALL SERVICES MY APPLICATION PROCEDURE COMPREHENSIVE LIST QUERY / GRIEVANCE

SHILPER SAMADHANE

For any technical query, critical issues or difficulties faced while submitting application please call to our Quick Response Team at 03322622004.in between 10am to 6pm on Monday to Friday

Application Form View Details - CAF2023544262 Print

Current Status : License (LE-5) Issued

| PARAMETERS | INPUTS |
|---------------------------------|--|
| Application for | Renewal of License for Selling of Green Fire Cracker |
| Inspection Date | 18-09-2023 Time: 12:00 |
| NOC For Construction | Download License |
| Ref. Number | GFC/LE-5/18/2023/000260 |
| Name of the applicant | Test |
| Applicant Marital Status | single |
| Date of Birth/Age | 13-06-1989, Age: 34 |
| Postal Address Of The Applicant | |
| Mobile of the applicant | 9876543210 |
| Email of the applicant | abc@gmail.com |
| Applicant FAX | |

ANNEXURE - 30087

Minutes of the Meeting held in the Chief Secretary's Conference Room, 13th floor, Nabanna, on 05.08.2023 at 3 P.M. on Green firecrackers

List of members attended the meeting is enclosed.

The Chief Secretary, Govt. of West Bengal chaired the meeting. At the outset, the Chief Secretary requested the representatives of Sara Bangla Atashbazi Samity to inform the current situation of the firecracker manufacturing/selling/storage units. The representatives informed that since the 16th May 2023 incident at Egra, Purba Mandinipur most of the manufactures/selling units are closed across the state causing loss of livelihood problems of 1 lac people associated with this activity.

Chief Secretary then informed the house about various actions initiated after the said incident including series of meetings held with concerned departments/stake holders under his chairmanship for discussing solution to various issues concerning the manufacturing/selling/storage of green fire crackers of the state.

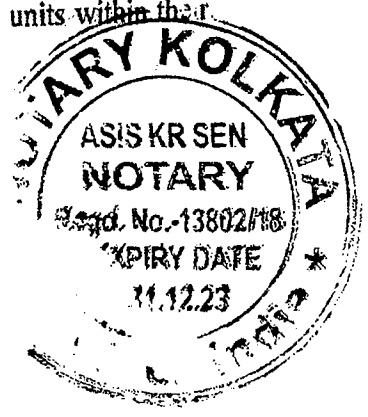
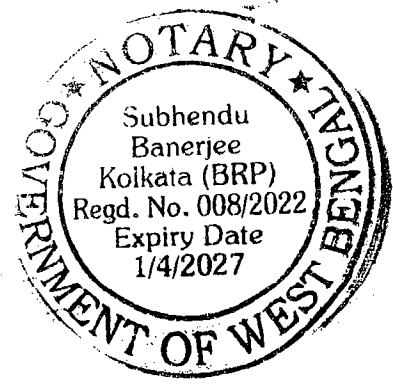
Chief Secretary also informed that while action is being taken for processing of green firecracker license as per explosive act and rules, a separate module in Single Window System (Silpasathi Portal) is under finalization for such seamless processing. Chief Secretary mentioned that the WBPCB has written to National Environmental Engineering Research Institute (NEERI) to set up testing laboratory of green firecracker in a space identified by them at Haldia. Also, a number of training programs have been organized in the past two months for green firecracker manufacturing in coordination with NEERI. It was also informed that in future state government in the MSME&T Dept. will bear all necessary expenditure for organizing such training of firecrackers manufacturing units with NEERI.

On request of the Chief Secretary, the Principal Secretary, MSME & T Department gave a brief presentation on the subject matter covering the following aspects (presentation is enclosed) :-

(a) Action taken by the State government :

- Model Plan/Estimate prepared for Sale/Storage/Manufacturing clusters in consultation with PESO
- A separate module for submitting applications and getting license under explosives Act/Rules has already been developed & uploaded in Shilpasathi portal
- Letter issued to Environment Deptt./WBPCB, Fire & ES Deptt, & Labour Deptt. with simplified inspection format for their views/suggestions
- On receiving feedback, the application module under Silpasathi will be made operational from the department
- Training for manufacturing green firecrackers is being conducted by NEERI officials. The cost of training of program will be borne by MSME&T Deptt.
- WBPCB has proposed to NEERI to set up a testing lab at Haldia for testing the Firecracker sample made in West Bengal.

(b) DMs were requested to identify firecrackers manufacturing/selling/storage units within their districts. Based on the survey, the following status was obtained :-

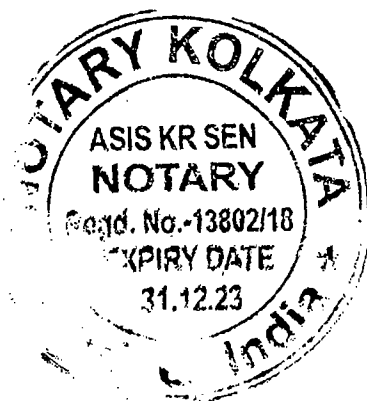
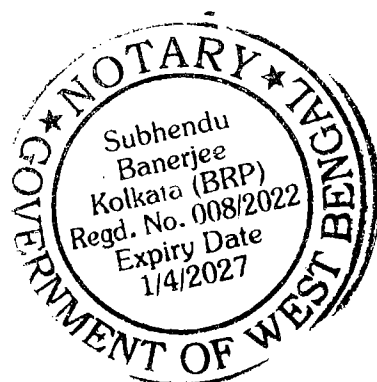


- Total number of units : 5556
 - Selling Units – 3766 Manufacturing units – 1347, Manufacturing & storage-229
 - Manufacturing & sale -18, Storage-19, Sale & storage-177
- 11 Districts – NIL Report
- Land identified for clusters –
 - South 24-Parganas, Purba Medinipur & North 24 Parganas

Chief Secretary requested the DMs/SPs/CPs present to further identify if there are any more such units and obtain the status within 15 days. (the detailed status is enclosed at Annexure – A). He also requested DMs & SPs/CPs to identify suitable land where such manufacturing/selling units can be shifted.

(c) The model plan estimate and area requirement as per Explosive Act and Rule was informed along with a model lay out for 15 kgs production cluster was presented. The gist of such exercise is as follows :-

| Type of Units | Category (Kg) | No. of Units | Employment (Nos.) | Total Cost (Rs. Cr.) | Land Req. (Acres) | Shape of land required (Approx.) |
|--|---------------|--------------|-------------------|----------------------|-------------------|---|
| Green Fire Cracker Mfg Unit | 15,000 | 10 | 100 | 1.29 | 5.28 | Rectangular having min. width 75 m. |
| Magazine Unit for green fire cracker | 50000.00 | 10 | 30 | 0.43 | 3.80 | Square having min. side 72 m with surrounding open space. |
| Green sparkler Mfg unit | 15,000 | 10 | 100 | 2.31 | 2.82 | Rectangular having min. width 48 m. |
| Magazine unit for Sparkler | 50000.00 | 10 | 30 | 0.38 | 1.30 | Square having min. side 42 m with surrounding open space. |
| Selling Unit | 6000.00 | 10 | 60 | 0.53 | 0.57 | Any shape. |
| Composite unit of Green Sparkler & selling | 50000.00 | 20 | 150 | 2.84 | 3.36 | Rectangular having min. width 48 m. |



Thereafter, Chief Secretary requested the ACS, Labour, ADG (Law & Order), CP-Kolkata, other DMs/SPs/CPs present to share their views. After detailed discussion the following decisions were taken :-

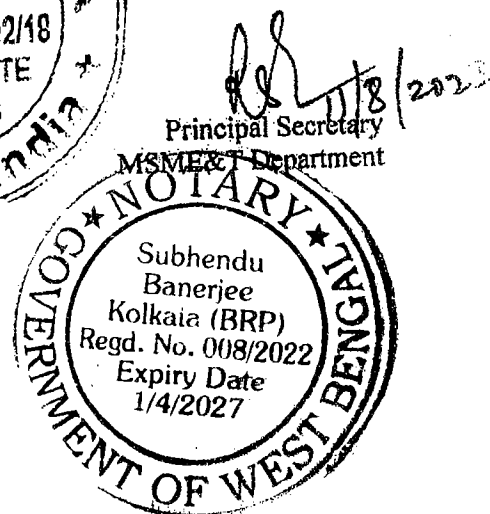
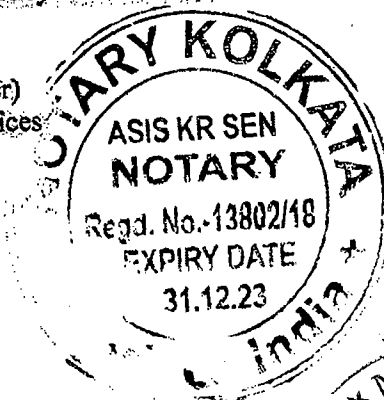
1. Sri Babla Roy, General Secretary, Sara Bangla Atabazi Unnayan Samity was requested to share the list of all the manufacturing/selling units district wise with Principal Secretary, MSME&T Dept. and concerned DMs within 7 days.
2. ACS, Labour was requested to designate a Factory Directorate Official to function as Factory Safety Officer at Blocks/Clusters in each of the districts having good amount of firecracker manufacturing who will assist the District Administration in ensuring necessary safety norms for selling/manufacturing green firecrackers. They will also enlist laborers/workers engaged in such units.
3. It was decided that a joint team involving the representatives of local PS, BDO office and Fire Department will conduct an inspection of all such manufacturing/selling units. It was decided that the units which are not operating from the households and those which fulfill the General Safety Norms only shall be allowed to function.
4. It was also decided that the District Magistrates will identify vacant land in the vicinity of such manufacturing/selling units in their districts for setting up of clusters.
5. The representative of Sara Bangla Atabazi Unnayan Samity was also requested to identify vested/private land which they can offer to the DMs for setting up of such clusters.
6. The DMs/SPs was also requested to set up temporary Bazi markets across their districts which are away from residential areas where temporary selling license not more than 30 days on each occasion may be allowed during festive season.

There being no other points to discuss the meeting ended with thanks to and from the chair.

Sd/-
(Dr. H.K. Dwivedi)
Chief Secretary

Copy forwarded for information to the :

1. Additional Chief Secretary, Home & Hill Affairs Dept.
2. Additional Chief Secretary, Fire & Emergency Services Dept
3. Additional Chief Secretary, Labour Dept
4. Commissioner of Police, Kolkata
5. Additional Director General (Law & Order)
6. Director General, Fire & Emergency Services
7. Commissioner of Police (all)
8. District Magistrate (all)
9. Superintendent of Police (all)



General Safety Norms

~~303~~
265

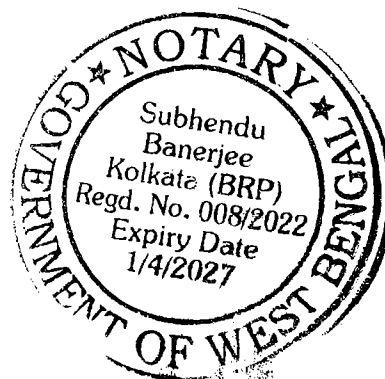
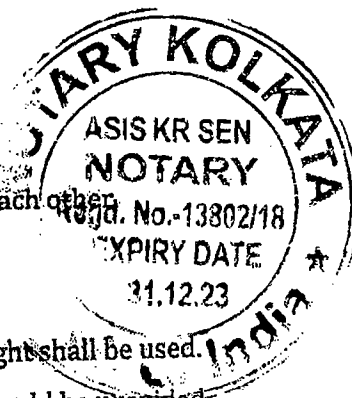
90

For Manufacturing Units:

- a. The manufacturing units will be located at a safety distance of 45 mtr. from any residential locality. There will be safety distance of 200 Mtr. between two manufacturing units.
- b. Sheds will have 2 doors which open outward.
- c. No electricity connection will be installed in any of the above mentioned sheds except Office room.
- d. Dedicated charcoal room, oxidizers, other ingredient rooms to be provided.
- e. Fireworks units should be operated only day time and only manually.
- f. The thickness of wall of each shed will be of 34 cm.
- g. To discharge static electricity a metal plate should be installed by the side of door of each shed.
- h. Shed must contains bucket full of sand.
- i. Each unit shall be surrounded by barbed wire fencing at least 2 m height. The roof of each shed shall be of GI Sheet or wood.
- j. Lightning arrester should be installed in each shed.
- k. Side open space shall not be encroached by any utility which obstructs free movement.
- l. Wooden and brass tools are to be used in the sheds.
- m. Rubber sheets to be laid on the floor.

For Selling Units:

- a. The sheds for selling of fireworks shall be at a reasonable distance from each other.
- b. No staircases will be permissible in the selling premises.
- c. All electrical fittings should be concealed.
- d. Smoking strictly prohibited. No Oil burning lamps, Gas lamps, or naked light shall be used.
- e. Fire extinguishers - 1 nos, water buckets - 2 nos, sand buckets - 2 nos should be provided.



ANNEXURE - "D"

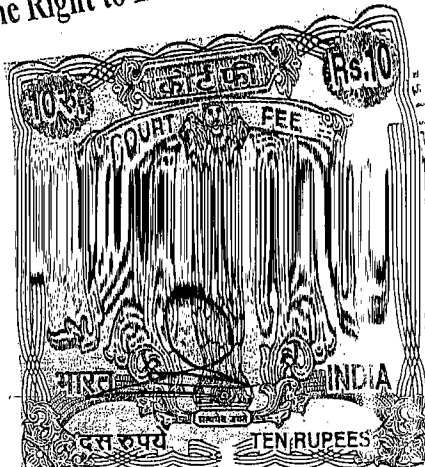
91

Application for Seeking Information Under the Right to Information Act, 2005

To,

Mr. Debasis Konar

General Manager,
State Public Information Officer (SPIO),
West Bengal Industrial Development Corporation
"Protiti", 23, Abanindranath Thakur Sarani, (Camac Street),
Ground Floor, Kolkata - 700017, West Bengal, India



1. Full Name of the Applicant (in capital letters) : BIKASH SHAW, Advocate
 2. Complete Address (in capital letters) : 10, Old Post Office Street, Room No. 107/4,
 4th Floor, Kolkata- 700 001
 District: Kolkata, State: West Bengal

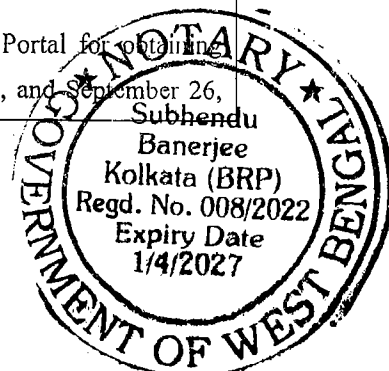
Telephone Nos.

Mobile: 9999738942, 7980144836

3. Whether belong to BPL category : NO
 (If yes, please attach a copy of the BPL certificate, etc. Fees are exempted for citizens belonging to BPL category)
 4. Details of Application: Court fees attached an amount of Rs. 10.
 5. Particulars of Information require

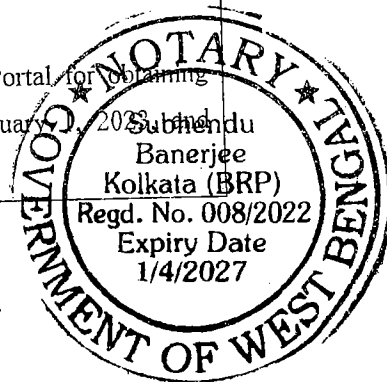
1. Please supply me numbers of licenses were granted for the Storage of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
2. Please supply me numbers of licenses were granted for Selling of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
3. Please supply me numbers of licenses were granted for the Manufacturing of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
4. Please supply me numbers of licenses were granted for the Manufacturing and Storage of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
5. Please supply me numbers of licenses were granted for the Manufacturing and Sale of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
6. Please supply me numbers of licenses were granted for the Storage and Sale of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
7. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Storage of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
8. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of Selling of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
9. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing of green firecrackers between January 1, 2024, and September 26,

Bi-kash Shaw



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- 2024? Kindly provide me the list of the same.
10. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing and Storage of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
 11. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing and Sale of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
 12. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Storage and Sale of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
 13. Please supply me numbers of licenses were granted for the Storage of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 14. Please supply me numbers of licenses were granted for Selling of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 15. Please supply me numbers of licenses were granted for the Manufacturing of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 16. Please supply me numbers of licenses were granted for the Manufacturing and Storage of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 17. Please supply me numbers of licenses were granted for the Manufacturing and Sale of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 18. Please supply me numbers of licenses were granted for the Storage and Sale of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 19. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Storage of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 20. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of Selling of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 21. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 22. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing and Storage of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 23. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing and Sale of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.



Subendu Banerjee

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24. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Storage and Sale of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
25. Please supply me numbers manufacturing establishments possess valid PESO license for the Manufacturing of Green Fire Crackers? Kindly provide me the list of the same.
26. Please supply me numbers Storage and/or Stockiest of Green Fire Cracker establishments possess valid PESO license for the Storage of Green Fire Crackers? Kindly provide me the list of the same.
27. Please supply me numbers Seller and/or Shopkeeper of Green Fire Cracker establishments possess valid PESO license for Selling of Green Fire Crackers? Kindly provide me the list of the same.

6. How the applicant would like his information to be sent (Please tick) :

- a) By Post b) By E-mail c) By Fax d) To be collected by Person

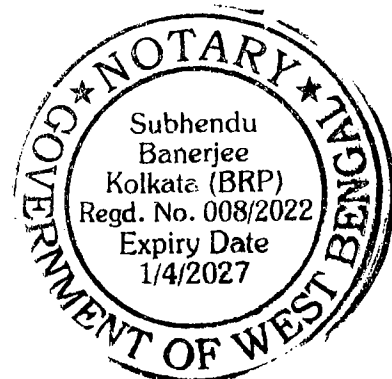
DECLARATION

This is to certify that I, Bikash Shaw, am a citizen of India. Further, I state that the information sought does not fall within the restrictions contained in Section 8 and 9 of the RTI Act, 2005 and to the best of my knowledge it pertains to your office.

Date & Place: 30/09/24 / Kolkata

Bikash Shaw
Signature of Applicant

Bikash Shaw
Signature of Applicant

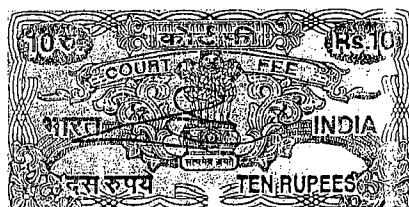


94

Application for Seeking Information Under the Right to Information Act, 2005

To,

Mr. Goutam Chakraborty
Deputy Manager,
State Assistant Public Information Officer (SAPIO),
West Bengal Industrial Development Corporation
"Protiti", 23, Abanindranath Thakur Sarani, (Camac Street),
Ground Floor, Kolkata - 700017, West Bengal, India



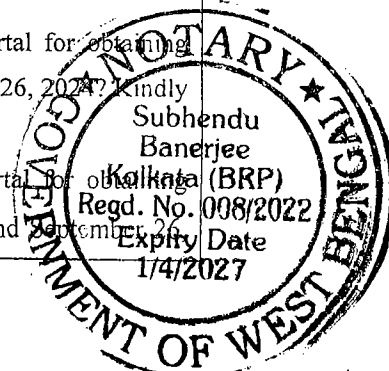
1. Full Name of the Applicant (in capital letters) : BIKASH SHAW, Advocate
2. Complete Address (in capital letters) : 10, Old Post Office Street, Room No. 107/4,
4th Floor, Kolkata- 700 001
District: Kolkata, State: West Bengal

Telephone Nos.

Mobile: 9999738942, 7980144836

3. Whether belong to BPL category : NO
(If yes, please attach a copy of the BPL certificate, etc. Fees are exempted for citizens belonging to BPL category)
4. Details of Application: Court fees attached an amount of Rs. 10.
5. Particulars of Information require

1. Please supply me numbers of licenses were granted for the Storage of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
2. Please supply me numbers of licenses were granted for Selling of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
3. Please supply me numbers of licenses were granted for the Manufacturing of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
4. Please supply me numbers of licenses were granted for the Manufacturing and Storage of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
5. Please supply me numbers of licenses were granted for the Manufacturing and Sale of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
6. Please supply me numbers of licenses were granted for the Storage and Sale of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
7. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Storage of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
8. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of Selling of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
9. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.

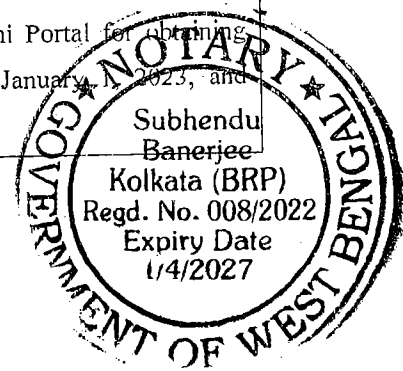


Biakash Shaw

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- 2024? Kindly provide me the list of the same.
10. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing and Storage of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
 11. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing and Sale of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
 12. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Storage and Sale of green firecrackers between January 1, 2024, and September 26, 2024? Kindly provide me the list of the same.
 13. Please supply me numbers of licenses were granted for the Storage of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 14. Please supply me numbers of licenses were granted for Selling of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 15. Please supply me numbers of licenses were granted for the Manufacturing of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 16. Please supply me numbers of licenses were granted for the Manufacturing and Storage of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 17. Please supply me numbers of licenses were granted for the Manufacturing and Sale of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 18. Please supply me numbers of licenses were granted for the Storage and Sale of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 19. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Storage of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 20. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of Selling of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 21. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 22. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing and Storage of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
 23. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Manufacturing and Sale of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.

B. K. S. Sharma



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24. Please supply me numbers of applications are received under Shilpasathi Portal for obtaining license of the Storage and Sale of green firecrackers between January 1, 2023, and December 31, 2023? Kindly provide me the list of the same.
25. Please supply me numbers manufacturing establishments possess valid PESO license for the Manufacturing of Green Fire Crackers? Kindly provide me the list of the same.
26. Please supply me numbers Storage and/or Stockiest of Green Fire Cracker establishments possess valid PESO license for the Storage of Green Fire Crackers? Kindly provide me the list of the same.
27. Please supply me numbers Seller and/or Shopkeeper of Green Fire Cracker establishments possess valid PESO license for Selling of Green Fire Crackers? Kindly provide me the list of the same.

6. How the applicant would like his information to be sent (Please tick) :

- a) By Post b) By E-mail c) By Fax d) To be collected by Person

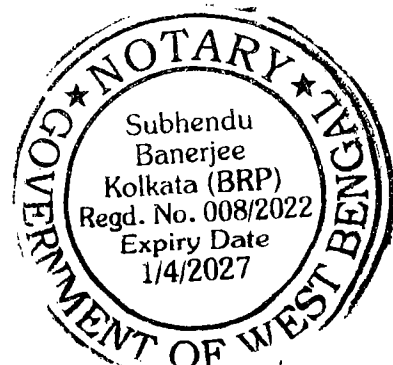
DECLARATION

This is to certify that I, Bikash Shaw, am a citizen of India. Further, I state that the information sought does not fall within the restrictions contained in Section 8 and 9 of the RTI Act, 2005 and to the best of my knowledge it pertains to your office.

Date & Place: 30/9/24 / Kolkata

B. Kash Shaw
Signature of Applicant

B. Kash Shaw
Signature of Applicant



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भारतीय डाक
 RW784254902IN IVR:828778425490
 RL CHANDANNAGAR SD HOOGHLY 771
 Counter No:1,04/10/2024,10:23
 To:GOUTAM CHAKRABORTY,KOLKATA
 PIN:700017, Circus Avenue 30
 From:BIKASH SHAW ADV,KOLKATA
 Wt:20gms,REG=17.0
 Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



भारतीय डाक
 RW784254920IN IVR:828778425492
 RL CHANDANNAGAR SD HOOGHLY 771
 Counter No:1,04/10/2024,10:23
 To:DEBASIS KONAR,KOLKATA
 PIN:700017, Circus Avenue 30
 From:BIKASH SHAW ADV,KOLKATA
 Wt:20gms,REG=17.0
 Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)
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 <Dial 18002666868> <Wear Masks, Stay Safe>



भारतीय डाक
 RW784254916IN IVR:828778425491
 RL CHANDANNAGAR SD HOOGHLY 771
 Counter No:1,04/10/2024,10:23
 To:ADDITIONAL EI,KOLKATA
 PIN:700027, Alipore HO
 From:BIKASH SHAW ADV,KOLKATA
 Wt:20gms,REG=17.0
 Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



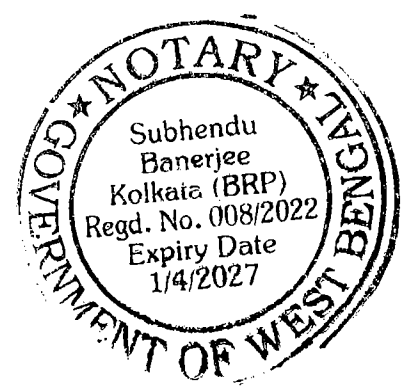
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 Counter No:1,04/10/2024,10:23
 To:RAJEEV KUMAR,KOLKATA
 PIN:700027, Alipore HO
 From:BIKASH SHAW ADV,KOLKATA
 Wt:20gms,REG=17.0
 Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



भारतीय डाक
 RW784254947IN IVR:828778425494
 RL CHANDANNAGAR SD HOOGHLY 771
 Counter No:1,04/10/2024,10:23
 To:S PONNAMBALAM,KOLKATA
 PIN:700017, Circus Avenue 30
 From:BIKASH SHAW ADV,KOLKATA
 Wt:20gms,REG=17.0
 Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



भारतीय डाक
 RW784254955IN IVR:828778425495
 RL CHANDANNAGAR SD HOOGHLY 771
 Counter No:1,04/10/2024,10:23
 To:AJAY PRASAD,KOLKATA
 PIN:700001, KOLKATA 610
 From:BIKASH SHAW ADV,KOLKATA
 Wt:20gms,REG=17.0
 Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



 Sign In  Register

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▼   हिन्दी  

भारतीय डाक
डाक सेवा-जग सेवा



India Post
Dak Seva Jan Seva



सत्यमेव जयते

You are here Home>> **Track Consignment**

Track Consignment

[Quick help](#)

* Indicates a required field.

* Consignment Number

RW784254902IN

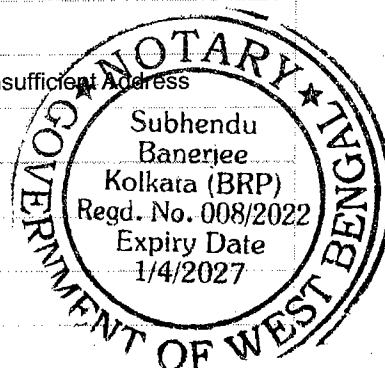
[Track More](#)

| Booked At | Booked On | Destination Pincode | Tariff | Article Type | Delivery Location | Delivery Confirmed On |
|----------------------------|------------------------|---------------------|--------|-------------------|-------------------|------------------------|
| Chandannagar SO Hooghly | 04/10/2024 10:19:53 | 700016 | 25.96 | Registered Letter | Circus Avenue SO | 21/10/2024 14:51:07 |

Event Details For : RW784254902IN

Current Status : Item Delivered(Addressee)

| Date | Time | Office | Event |
|------------|----------|-----------------------|--|
| 21/10/2024 | 14:51:07 | Park Street HO | Item Delivered(Addressee) |
| 21/10/2024 | 09:17:23 | Park Street HO | Out for Delivery |
| 08/10/2024 | 08:02:43 | Park Street HO | Item Received |
| 08/10/2024 | 06:17:41 | Kolkata RMS Mails TMO | Item Dispatched |
| 08/10/2024 | 06:02:21 | Kolkata RMS Mails TMO | Item Received |
| 08/10/2024 | 05:32:48 | Kolkata CRC L1R | Item Dispatched |
| 08/10/2024 | 04:58:46 | Kolkata CRC L1R | Item Bagged |
| 07/10/2024 | 19:47:44 | Kolkata CRC L1R | Item Received |
| 07/10/2024 | 18:43:01 | Kolkata RMS Mails TMO | Item Dispatched |
| 07/10/2024 | 18:39:01 | Kolkata RMS Mails TMO | Item Received |
| 07/10/2024 | 16:20:35 | Circus Avenue SO | Item Dispatched |
| 07/10/2024 | 16:00:40 | Circus Avenue SO | Item Bagged |
| 07/10/2024 | 12:19:40 | Circus Avenue SO | Item Redirected to Park Street HO Insufficient Address |
| 07/10/2024 | 08:10:46 | Circus Avenue SO | Item Received |
| 06/10/2024 | 07:01:16 | Kolkata RMS Mails TMO | Item Dispatched |
| 05/10/2024 | 16:28:32 | Kolkata RMS Mails TMO | Item Received |
| 05/10/2024 | 15:56:59 | Kolkata CRC L1R | Item Dispatched |



Sign In Register

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India Post
Dak Sewa-Jan Sewa



You are here Home>> **Track Consignment**

Track Consignment

Quick help

* Indicates a required field.

* Consignment Number

RW784254920IN

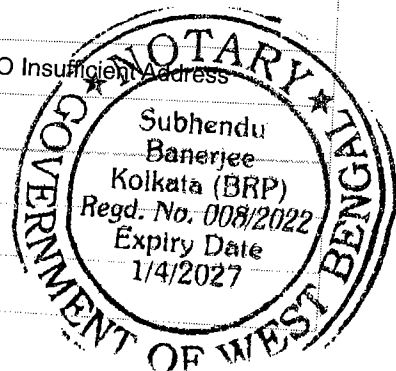
Track More

| Booked At | Booked On | Destination Pincode | Tariff | Article Type | Delivery Location | Delivery Confirmed On |
|----------------------------|------------------------|---------------------|--------|-------------------|-------------------|------------------------|
| Chandannagar SO Hooghly | 04/10/2024 10:19:53 | 700016 | 25.96 | Registered Letter | Circus Avenue SO | 21/10/2024 14:51:07 |

Event Details For : RW784254920IN

Current Status : Item Delivered(Addressee)

| Date | Time | Office | Event |
|------------|----------|-----------------------|--|
| 21/10/2024 | 14:51:07 | Park Street HO | Item Delivered(Addressee) |
| 21/10/2024 | 09:17:23 | Park Street HO | Out for Delivery |
| 08/10/2024 | 08:02:43 | Park Street HO | Item Received |
| 08/10/2024 | 06:17:41 | Kolkata RMS Mails TMO | Item Dispatched |
| 08/10/2024 | 06:02:21 | Kolkata RMS Mails TMO | Item Received |
| 08/10/2024 | 05:32:48 | Kolkata CRC L1R | Item Dispatched |
| 08/10/2024 | 04:58:46 | Kolkata CRC L1R | Item Bagged |
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| 07/10/2024 | 18:39:01 | Kolkata RMS Mails TMO | Item Received |
| 07/10/2024 | 16:20:35 | Circus Avenue SO | Item Dispatched |
| 07/10/2024 | 16:00:40 | Circus Avenue SO | Item Bagged |
| 07/10/2024 | 12:19:40 | Circus Avenue SO | Item Redirected to Park Street HO Insufficient Address |
| 07/10/2024 | 08:10:46 | Circus Avenue SO | Item Received |
| 06/10/2024 | 07:01:16 | Kolkata RMS Mails TMO | Item Dispatched |
| 05/10/2024 | 16:28:32 | Kolkata RMS Mails TMO | Item Received |
| 05/10/2024 | 15:56:59 | Kolkata CRC L1R | Item Dispatched |



ANNEXURE - "E"

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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

O. A. NO.149 OF 2023

IN THE MATTER OF

Shri Biswajit Mukherjee & Ars.

.....Applicant(s)

VS.

Union of India & Ors

.....Respondent(s)

INDEX

| Sl.No. | Particulars | Page(s) |
|--------|--|---------|
| 1. | Affidavit / Reply for and on behalf of the Petroleum Explosive and Safety Organisation (PESO), | 1 to 6 |
| 2. | Annexure "R-1" | 7 to 9 |

Filed through:-

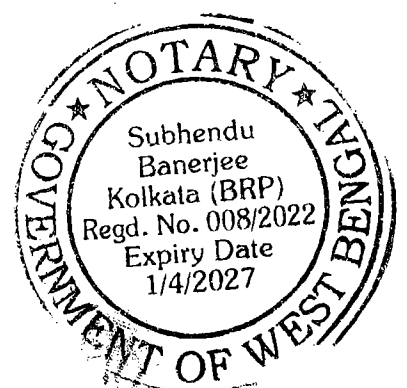
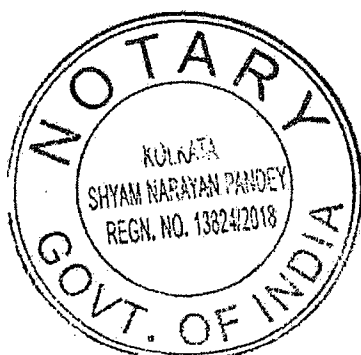
Date:- 17/05/24

Kolkata

Ashok Prasad

ASHOK PRASAD,

ADVOCATE



SE. No. 99 DT. 17.05.2024

101

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

O. A. NO.149 OF 2023

IN THE MATTER OF

Shri Biswajit Mukherjee & Ars.Applicant(s)

VS.

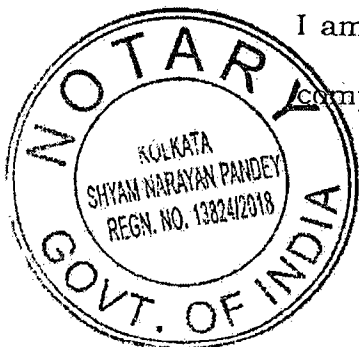
Union of India & OrsRespondent(s)

Counter affidavit filed on behalf of Respondent No.1 (Jt.Chief
Controller of Explosives)

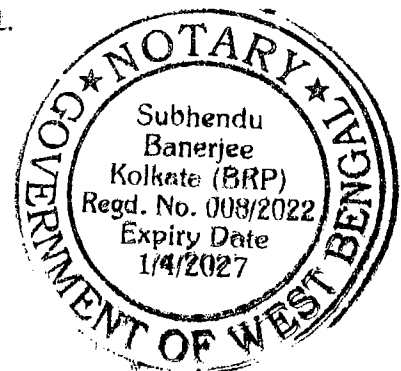
I, Rabindra Jain Biruly, Dy. Controller of Explosive, Years by faith
—Hindu, by occupation – Service under Petroleum and Explosives
Safety Organization under the Ministry of Commerce and
Industry, Govt. of India do hereby solemnly affirm and state as
follows:-

I am serving as Dy. Controller of Explosives and posted in the
office of the Joint Chief Controller of Explosives, East Circle,
Kolkata, Petroleum & Explosives Safety Organization (PESO),
Ministry of Commerce and Industry, Government of India, and

I am aware of the facts in the instant case and as such I am
competent to make and affirm the instant affidavit.



17 MAY 2024



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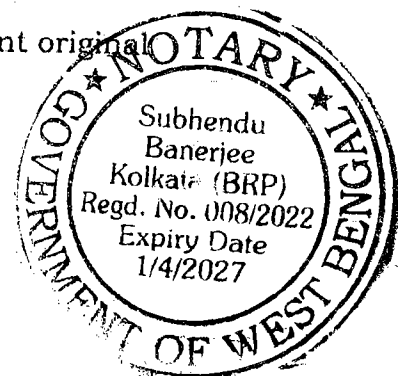
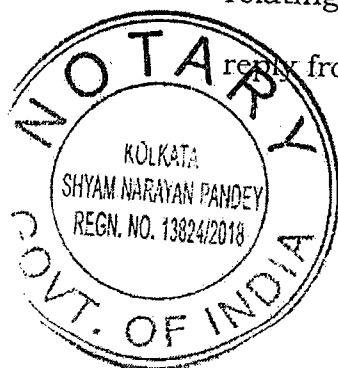
PRELIMINARY SUBMISSION

The fireworks manufacturing units are mostly prone to fire and explosion owing to hazardous natures of chemicals that are being used for manufacturing of fireworks/crackers. Kindly find Fatal accidents are common in illegal manufacturing as these units make no pretense of complying with statutory requirements for operating with explosives materials. The report of tragic deaths in the recent exposition/accident are gruesome reminder of the danger lurking behind in such illegal cracker/fireworks manufacturing and storage units that do not comply with the statutory provisions laid down under the Explosives Rules, 2008. This amounts to flagrant violation of Rule 7 of Explosives Rules, 2008. The compliance of Hon'ble Supreme Court Judgment dated 23-10-2018 in I.A. No. 6 & 8 of 2016, I.A. Nos. 10, II.80, 176, 69202, 109668, 109720 and 122778 of 20, 17, I.A. Nos. 68888 and 68897 of 2018 in WP(C) to 728 of 2015 in regard to prohibition of use of compounds of Barium/Lithium/Arsenic/Antimony/Lead/Mercury. In addition, the use of strontium chromate in the manufacture of fireworks is prohibited.

PARA WISE REPLY

1. That the averments made under paragraphs 1 to 14 are relating to matter of record and, hence do not warrants

reply from this answering respondent in the present original



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Application. Hence, need no comments from this answering respondent No.1.

2. That the averments made under paragraphs 15 to 17 of the original application, it is submitted that only one fireworks Manufacturing License is valid in the west of Bengal issued by Petroleum, Explosive and Safety Organization (In short PESO).

A copy of the said license is annexed herewith and marked as Annexure-R-1.

3. That the averments made under paragraphs 18 to 39 are relating to matter of record and, hence do not warrants reply from this answering respondent in the present original Application. Hence, need no comments from this answering respondent No.1.
4. That the averments made under paragraph 40 of the original application, it is submitted that PESO through Chief Controller of Explosives, Nagpur issues fireworks manufacturing license in Form LE-1, (Form-20) as per norms mentioned under Explosives Rules, 2008 after getting NOC & NOC drawing duly endorsed by the District Magistrate/ Collector and endorsed after the inspection of premises. Subsequently the licensed premises are inspected on yearly basis as per orders of the CCE, Nagpur and letter issued for violations. At present West Bengal State has only one fireworks Manufacturing unit having valid PESO License. The District Magistrate is also issue



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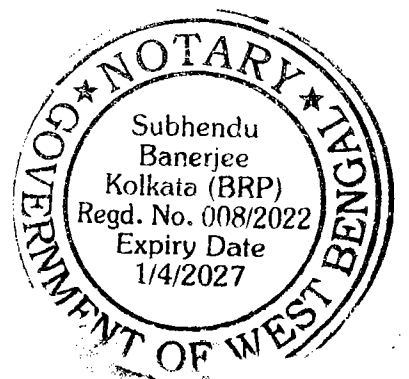
- fireworks manufacturing licenses under Explosives Rules, 2008 in form LE-1 (Form-20) for manufacturer of Fireworks.
5. That the averments made under paragraphs 41 to 52 are relating to matter of record and, hence do not warrants reply from this answering respondent in the present original Application. Hence, need no comments from this answering respondent No.1.
6. This respondent seeks liberty to file this affidavit, reserving the right of filing additional affidavit on behalf of Petroleum & Explosives Safety Organization if need so arises. This affidavit is primarily aimed to answer the key issues pertaining to possession and use of explosives within ambit of Explosives Act, 1884 and rules framed there-under.



Deponent

Rabindra Jain Biruly
Dy. Controller of Explosives,
East Circle, Kolkata.

रबिन्द्र जैन बिरुली
RABINDRA JAIN BIRULY
उप विस्फोटक नियंत्रक
DY. CONTROLLER OF EXPLOSIVES
पूर्वी अंचल, कोलकाता
EC, Kolkata



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VERIFICATION

Verified at Kolkata, on this day 17th day of May, 2024 that the contents of the above Affidavit are true and correct as per official records available with the deponent and to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed there from.

Rabindra Jain Biruly

Deponent

Rabindra Jain Biruly
Dy. Controller of Explosives,
East Circle, Kolkata.

Identified by me

Ashutosh Das

Advocate

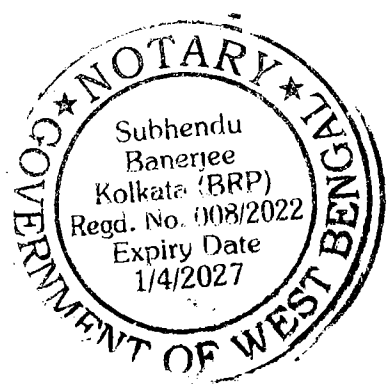
Solemnly Affirm & Declared
Before Me on Identification
of Ld. Advocate

Shyam Narayan Pandey

SHYAM NARAYAN PANDEY
NOTARY, GOVT. OF INDIA
REGN. NO. 13824/2018

17.05.2024

17 MAY 2024



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Annexure R-1 (7)



भारत सरकार | Government of India
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
 8-एस्पलेनेड पूर्व | East circle, 8, Esplanade East,
 पहली मंजिल कोलकाता (प.ब.) | 1st floor, Kolkata 700069
 फोन (Phone):- 22486600 | फैक्स (Fax):- 22439322
 ई-मेल Email: jtccekolkata@explosives.gov.in

संख्या (No.): E/EC/WB/20/28(E38464)

दिनांक (Date): 05/02/2019

सेवा में | To,

M/s.Champion Fireworks Industries,
 Village-Chickrand. P.O.-Janai, Town/Village - Janai
 District-HOOGHLY, State-West Bengal, Pincode - 712304

विषय: Survey No(s).1598,1599 & 1618, ग्राम Chickrand, Janai, जिला HOOGHLY, राज्य West Bengal में आतिशबाजी के
 विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-1 में जारी अनुज्ञप्ति सं E/EC/WB/20/28(E38464) के नवीनीकरण संदर्भ में।
 Manufacturing of Fire Works at Survey No(s):1598,1599 & 1618, Chickrand, Janai, Dist.
 Subject: HOOGHLY, West Bengal -Licence No.: E/EC/WB/20/28(E38464) granted in Form LE-1 of
 Explosives Rules, 2008 - Renewal regarding

संबंधित | Sir,

आपका उपरोक्त विषय पर पत्र संख्या 11744 दिनांक 16/01/2019 का संदर्भ ग्रहण करी विस्फोटक नियम, 2008 के अंतर्गत प्रत्येक LE-1 में जारी अनुज्ञप्ति दिनांक 31/3/2024 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 11744 dated: 16/01/2019, the subject licence duly renewed upto 31/3/2024 and issued in Form LE-1 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया विम्बलितखिन दस्तावेज दिनांक 31/03/ 2024 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2024.

- प्रत्येक आर्द्र-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पांच वर्ष के अनुज्ञप्ति शुल्क का बैंक ड्राफ्ट किसी भी राष्ट्रीयकृत बैंक के नाम आश्रित, संयुक्त मुख्य विस्फोटक नियंत्रक, कोलकाता के पक्ष में कोलकाता में देय हो।
Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Kolkata payable at Kolkata.
- अनुज्ञप्ति प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.

- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008. इस अनुज्ञप्ति की शर्तों के अनुसार विस्फोटकों का रिकार्ड (खाता) बनाए रखने की सलाह दी जाती है।
You are advised to maintain accounts of explosives as per conditions of licence.

भवश्रीय | Your's faithfully

(डा.आर.के.राठोर | Dr. R. K. Rathore)

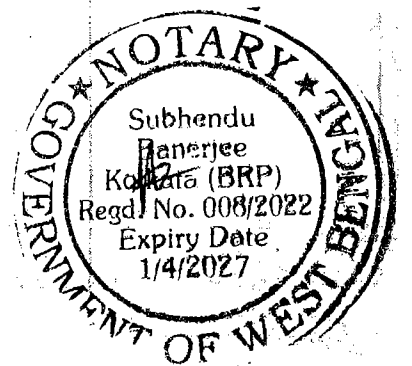
उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
 कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
 पूर्वांचल, कोलकाता (प.ब.) | East Circle office, Kolkata

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), HOOGHLY (West Bengal)- सूचना के लिए (for information.)

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
 पूर्वांचल, कोलकाता (प.ब.) | East Circle office, Kolkata

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)



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अनुमति प्रारूप एन. ई.-1 | LICENCE FORM LE-1

(विस्फोटक विनियम, 2008 की अनुसूची 4 के भाग 1 के अनुबन्ध 1(क) से (ग) देखिए)
(See article 1(a) to (g) of Part I of Schedule IV of Explosives Rules, 2008)

(ग) एक समय में 500 किलोग्राम से अधिक आतिशबाजी या पाबूद या दोनों के विनिर्माण के लिए अनुमति

Licence to manufacture : (e) fireworks and/or gunpowder exceeding 500 kilogrammes at any one time.

अनुमति सं. (Licence No.) : E/EC/WB/20/28(E38464)
वार्षिक फीस (Annual Fee Rs): 2500/-

1. Licence is hereby granted to
M/s. Champion Fireworks Industries (अधिकारी / Occupier : Paresh chandra Roy), Village-Chickrand, P.O.-
Janai, Town/Village - Janai, District-HOOGHLY, State-West Bengal, Pincode - 712304 Licensee/Occupier
Photo with Sign

2. अनुमति प्राप्त की प्रकृति | Status of licensee : Partnership Firm
3. अनुमति केवल निम्नलिखित प्रयोजनों के लिए विधिवत है। Manufacture of -
Licence is valid only for the following purpose. Fire Works - के विनिर्माण के लिए
4. अनुमति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिवत है।
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

| क्र. Sr. No. | नाम और विवरण Name and Description | वर्ग और प्रभाग Class & Division | उप-प्रभाग Sub-division | मात्रा किसी एक समय में Quantity at any one time |
|--------------|-----------------------------------|---------------------------------|------------------------|---|
| 1. | Fire Works | 7, 2. | 1 & 2 | 20 Kg. |

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुमति परिसर की पुष्टि होती है।
The licensed premises shall conform to the following drawing(s) :
रेखाचित्र क्र. (Drawing No.) E/EC/WB/20/28(E38464)
दिनांक (Dated) 28/04/2004

6. अनुमति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:
Survey No(s). 1598, 1599 & 1618, ग्राम (Town/Village) : Chickrand, Janai
ज़िला (District) HOOGHLY राज्य (State) West Bengal पुलिस थाना (Police Station) : Chanditola
दूरभाष (Phone) ई. मेल (E-Mail) पिनकोड (Pincode) फैक्स (Fax)

7. अनुमति परिसर में निम्नलिखित सुविधाएँ अंतर्भूत हैं।
The licensed premises consist of following facilities. One mixing Shed, two manufacturing shed, one finishing/filling shed, one drying platform, one Storage and selling shed and two ingredient store.

8. अनुमति माता-समय पर चलायासंबोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपबंधों के अधीन (हमें हुए अनुमति की जाती है)
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में पता कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शाते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुमति प्राधिकारी द्वारा हस्ताक्षरित इस अनुमति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
3. गणेश। Annexure

9. यह अनुमति तारीख 31 मार्च 2006 तक विधिवत रहेगी। This licence shall remain valid till 31st day of March 2006.

यह अनुमति, अधिनियम या उसके अधीन विरचित विनियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट Set II के अधीन तथा उपबन्धित इस अनुमति की शर्तों का अतिक्रमण करने या यदि अनुमति परिसर योजना या उभयों मूल्य उपबंध में दर्शाए विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिबंधित की जा सकती है, जहाँ वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set II, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

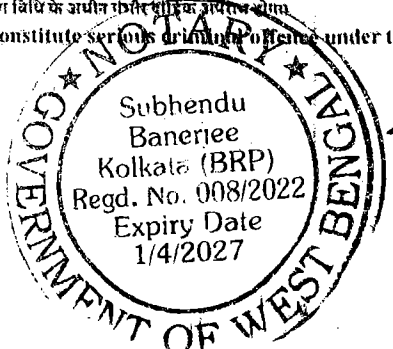
दिनांक | The Date - 28/04/2004

Sd/-
संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
East Circle office, Kolkata

नवीनीकरण के पुराान के लिए स्थान
Space for Endorsement of Renewal

| नवीनीकरण की तारीख Date of Renewal | समाप्ति की तारीख Date of Expiry | अनुमति प्राधिकारी के हस्ताक्षर और स्टांप Signature of licensing authority and stamp |
|--------------------------------------|------------------------------------|---|
| 05/02/2019 | 31/03/2024 | संयुक्त मुख्य विस्फोटक नियंत्रक, पुरांचल, कोलकाता Jt. Chief Controller of Explosives, East Circle, Kolkata |

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दण्डनीय अपराध है।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious offence under the law.

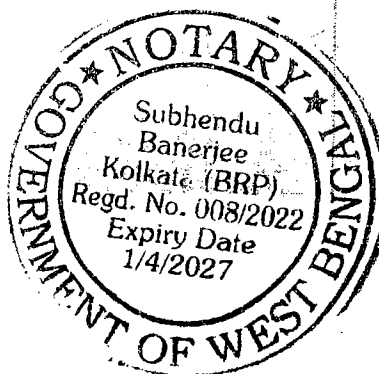


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(9)

**List of Licences Granted in LE 1 -> Form20, Explosives Rules, 2008, in State West Bengal,
As on dated 17-May-2024**

| Sr. No. | Old licence No. | New Licence No. (DocKey) | Name and Address (Correspondance) | Situation Of Premises (Premises Address) | Capacity | Date of Grant Of Licence | Validity Of Licence | Current Status |
|---------|-----------------|--------------------------|--|--|---------------------|--------------------------|---------------------|----------------|
| 1 | Ben-1491/Ex/A | E/EG/WB/20/28 (E38464) | M/s.Champion Fireworks Industries Village-Chickrand, P.O -Janai, Janai HOOGHLY, West Bengal - 712304 | Survey No(s) - 1598,1599 & 1618, Chickrand, Janai HOOGHLY, West Bengal - | Fire Works - 20 Kg. | 28-04-2004 | 31-03-2024 | Valid |



A

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SUPREME COURT CASES

(2017) 16 SCC

(2017) 16 Supreme Court Cases 280

(BEFORE MADAN B. LOKUR AND DEEPAK GUPTA, JJ.)

ARJUN GOPAL AND OTHERS

.. Petitioners; ^a

Versus

UNION OF INDIA AND OTHERS

.. Respondents.

IA No. 52448 of 2017 in WP (C) No. 728
of 2015[†], decided on September 12, 2017

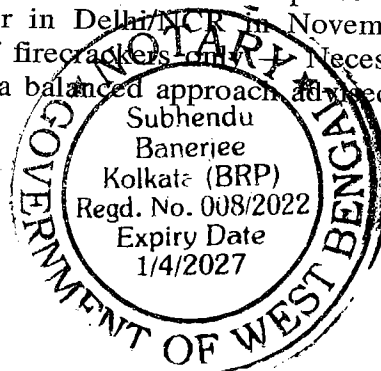
A. Constitution of India — Arts. 21, 19, 48-A, 51-A(g) and 32 — Fireworks/firecrackers — Restriction/prohibition of use of, in NCR during Diwali — Modification of order dt. 11-11-2016, *Arjun Gopal*, (2017) 1 SCC 412 — Absence of empirical data to correlate extent of air pollution with sale/bursting of fireworks in Delhi and NCR — Lethargic attitude of Government of NCT of Delhi, lack of concerted efforts by authorities and absence of keenness of take proactive steps noted, and strongly deprecated especially with regard to possible health hazards faced by children due to exposure to chemicals in fireworks — Constitution of Committee to advise Court on issue, directed — Further directions issued to regulate availability and sale of fireworks in Delhi and NCR — Environment Law — Air Pollution — Air Pollutants/Polluting Industries — Fireworks — Explosives Rules, 2008, Rr. 4, 15 and 84 and Sch. I Class 7 ^b

B. Constitution of India — Art. 21 — “Life” — Meaning and Scope: Broadly construed — Rights covered — Right to health — Held, right to health includes right to breathe unpolluted air — Thus, held, residents of Delhi and NCR are entitled to protection of their health from adverse consequences of breathing polluted air by bursting of fireworks — Necessity of eliminating air pollution consequent to bursting of firecrackers emphasised — Directions regulating and limiting sale of fireworks during festivals issued — Environment Law — Air Pollution — Air Pollutants/Polluting Industries — Fireworks — Explosives Rules, 2008, Rr. 4, 15 and 84 and Sch. I Class 7 ^c

C. Constitution of India — Arts. 21, 19, 48-A, 51-A(g) and 32 — Fireworks/firecrackers — Restriction/prohibition of use of, in NCR during Diwali — Air pollution due to bursting of firecrackers and consequent health hazards — Balanced approach — Necessity ^d

— Modification of interim order dt. 11-11-2016 *Arjun Gopal*, (2017) 1 SCC 412 whereunder licences permitting sale of fireworks were suspended within territory of NCR until further orders — Held, right to health includes right to breathe unpolluted air — But prohibiting bursting of firecrackers absolutely would be too drastic especially in absence of data to prove with certainty that extremely poor quality of air in Delhi/NCR in November/December 2016 was because of bursting of firecrackers only. Necessity of eliminating air pollution emphasised but a balanced approach advised so ^e

[†] Under Article 32 of the Constitution of India



ARJUN GOPAL v. UNION OF INDIA

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a that no injustice is caused to those who possess valid permanent licence to sell fireworks — Reiterated that such graded and balanced approach was not intended to dilute primary concern of human right to breathe good quality air which takes precedence over commercial interests of licence-holders — Environment Law — Air Pollution — Air Pollutants/Polluting Industries — Fireworks — Explosives Rules, 2008, Rr. 4, 15 and 84 and Sch. I Class 7

b A public interest litigation was filed under Article 32 of the Constitution for issuing a writ of mandamus or any other appropriate writ or direction to ban the use of fireworks, sparklers and minor explosives in any form, during festivals or otherwise.

Disposing of the petition the Supreme Court

Held:

c The prayer for a complete prohibition on the sale of fireworks due to pollution in the air caused by the bursting of fireworks was considered at an interim stage by the Supreme Court and a detailed order was passed on 11-11-2016. The background for the interim order passed on 11-11-2016 is that Diwali was celebrated in 2016 on 30th October. On the next day, it was discovered that PM_{2.5} levels in the air had crossed 700 µg/m³ being among the highest levels recorded in the world and about 29 times above the standards laid down by the World Health Organization (WHO).
d This resulted in many falling sick and others having to purchase face masks for personal use and install air purifiers in buildings. (Paras 3 and 4)

e The conclusion that the air in NCR and particularly in Delhi was polluted is not only based on the above information but is also based on the statutory standards or the National Ambient Air Quality Standards laid down in India. The standards are laid down in Schedule VII of the Environment (Protection) Rules, 1986. Broadly stated, the presence of PM_{2.5} should range between 40 and 60 µg/m³ and the presence of PM₁₀ should range between 60 and 100 µg/m³. In Delhi, during November 2016 the AQI was well above 500 on several days and had even crossed 700 the day after Diwali which brings it under the category of “very severe” pollution. (Paras 5 and 6)

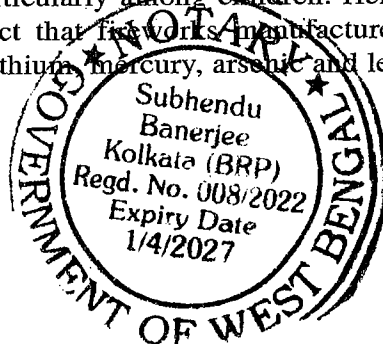
f In the backdrop of these staggeringly high PM_{2.5} levels and considering damage to health by breathing in such highly polluted air, the Supreme Court had issued directions on 11-11-2016 which have been implemented and are presently in operation. (Paras 7 and 8)

Arjun Gopal v. Union of India, (2017) 1 SCC 412, modified

g Aggrieved by the continuance of the interim order dated 11-11-2016, the manufacturer and supplier of fireworks moved interim application for modification/vacation of the said order.

Vardhaman Kaushik v. Union of India, 2016 SCC OnLine NGT 4176, referred to

h It is undoubted that excessive use of chemicals in fireworks could have serious and deleterious health effects, particularly among children. Hence, order dated 31-7-2017 was passed to the effect that fireworks manufactured by the respondents shall not contain antimony, lithium, mercury, arsenic and lead in any





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form whatsoever and PESO was directed to ensure compliance with the same particularly in Sivakasi. As far as use of strontium in fireworks is concerned, matter was adjourned on that score. (Para 17) a

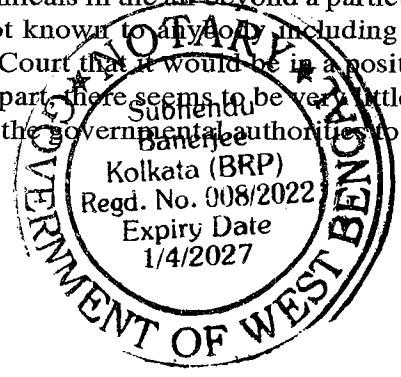
Arjun Gopal v. Union of India, (2017) 16 SCC 310, referred to

Steps taken to curb air pollution in Delhi around the time of Diwali were brought to the notice of the Court. Further, it was also stated that directions issued by the Supreme Court from time to time to prevent air pollution around the time of Diwali and to make people aware of the health hazards of bursting crackers have been complied with. (Paras 18 to 34) b

Noise Pollution (5), In re, (2005) 5 SCC 733; Arjun Gopal v. Union of India, (2017) 14 SCC 488 : (2017) 14 SCC 491(2); Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders, SLP (C) No. 17327 of 1993, order dated 1-11-1993 (SC); Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders, SLP (C) No. 17327 of 1993, order dated 22-10-1993 (SC), considered

The other perspective relates to licences issued for possession and sale of fireworks under the Explosives Act, 1884 and the Rules framed thereunder and continuing the ban on the sale of fireworks or limiting the possession and sale of fireworks. In NCR, PESO has issued 435 permanent licences and in Delhi alone 175 permanent licences, thereby making a total of 610 permanent licences. (Paras 36 to 51) c

It is now necessary to correlate air pollution with the sale and bursting of fireworks in Delhi and NCR. Undoubtedly, the air we breathe gets polluted with the bursting of fireworks. The steps so far taken by the Government of NCT of Delhi are limited to issuing directions, which is merely paperwork. The response of the Government of NCT of Delhi is lethargic and there is absence of any keenness to take proactive steps. It is high time that governmental authorities realise that the cost of ill health (particularly among children) is far greater in psychosocial terms than in financial and economic terms. Similarly, the directions issued by the Delhi Police restricting the time during which fireworks can be burst are difficult to enforce. Further, there has been no response from the States within NCR giving the impression that air pollution is not a problem for the State Governments despite the ill-effects and health hazards of bursting fireworks. There must be a concerted effort by the powers that be to ensure awareness and sensitisation of the people in Delhi and NCR, particularly children, of the health hazards of indiscriminate use of fireworks. Further, CPCB was directed on 11-11-2016 to study and prepare a report within three months on the harmful effects of the materials used in the manufacture of fireworks. It is astonishing that the CPCB has not conducted the study and prepared a report as directed. Besides, no standards have been laid down by the CPCB which could give any indication of the acceptable and permissible limit of constituent metals or chemicals used in fireworks and released in the air, beyond which their presence would be harmful or dangerous. There cannot be any doubt that the presence of certain metals or chemicals in the air beyond a particular limit would be inadvisable but that limit is not known to anybody including the CPCB. CPCB on 31-7-2017 had informed the Court that it would be in a position to lay down the standards by 15-9-2017. That apart, there seems to be very little or no attention seems to have been paid by any of the governmental authorities to the



a possible health hazards faced by children due to exposure to chemicals in fireworks. The governmental authorities need to realise their responsibility regarding the care and protection of the health of the people in Delhi and NCR and the importance of launching a sustained campaign to reduce air pollution to manageable limits during Diwali and the period immediately thereafter. The health of children should be of foremost concern in this regard. (Paras 52 to 59)

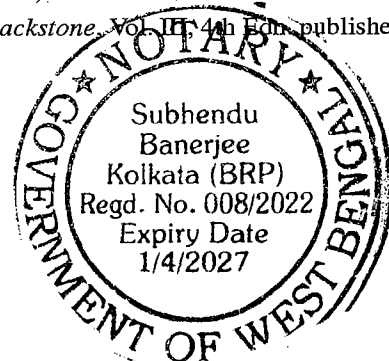
b On 31-7-2017, the use of five chemicals and their compounds viz. antimony, lithium, mercury, arsenic and lead were prohibited in the manufacture of fireworks. Further, a study conducted by NEERI along with IAS revealed that the majority of the pollution in Delhi comes from outside the NCT of Delhi and from other areas in NCR in Uttar Pradesh and Haryana. Therefore, no matter what air quality standards are adopted in Delhi, pollution would flow in from the neighbouring States in any case. Furthermore, CPCB has now concluded that only strontium chromate is harmful or dangerous to human health. Hence use of strontium chromate in the manufacture of fireworks is prohibited. (Paras 60 and 61)

c The suggestion that the best possible solution to the problem of air pollution in Delhi, allegedly due to the bursting of fireworks, would be to constitute a Committee to advise deserves acceptance and such a Committee with the assistance and guidance of the CPCB and the FDRC is directed to be set up. The members may include officers at the appropriate level from the National Physical Laboratory, Delhi; the Defence Institute of Physiology and Allied Sciences, Timarpur, Delhi; the Indian Institute of Technology, Kanpur; scientists from the State Pollution Control Boards, the Fire Development and Research Centre, Sivakasi and Nagpur and the National Environment Engineering Research Institute (NEERI). (Para 62)

e The right to health coupled with the right to breathe clean air leaves no manner of doubt that it is important that air pollution deserves to be eliminated and one of the possible methods of reducing it during Diwali is by continuing the suspension of licences for the sale of fireworks and therefore implicitly, prohibiting the bursting of fireworks. However, continuing the suspension of licences might be too radical a step to take for the present — a graded and balanced approach is necessary that will reduce and gradually eliminate air pollution in Delhi and in NCR caused by the bursting of fireworks. At the same time it is necessary to ensure that injustice is not caused to those who have already been granted a valid permanent licence to possess and sell fireworks in Delhi and NCR. The graded and balanced approach is not intended to dilute primary concern which is and remains, the health of everybody and the human right to breathe good quality air or at least not be compelled to breathe poor quality air. Generally speaking, this must take precedence over the commercial or other interest of the applicant and those granted a permanent licence to possess and sell fireworks. (Paras 68 and 69)

g *Consumer Education & Research Centre v. Union of India*, (1995) 3 SCC 42 : 1995 SCC (L&S) 604; *Occupational Health & Safety Assn. v. Union of India*, (2014) 3 SCC 547; *Vellore Citizens' Welfare Forum v. Union of India*, (1996) 5 SCC 647, relied on

h *Commentaries on the Laws of England of Sir William Blackstone*, Vol. III, 4th Edn. published in 1876, Chapter XIII, cited



On the basis of material placed, it cannot be said with any great degree of certainty that the extremely poor quality of air in Delhi in November and December 2016 was the result only of bursting of fireworks around Diwali. Certainly, there were other causes as well, but even so the contribution of the bursting of fireworks cannot be glossed over. Unfortunately, neither is it possible to give an accurate or relative assessment of the contribution of the other identified factors nor the contribution of bursting fireworks to the poor air quality in Delhi and in NCR. Consequently, a complete ban on the sale of fireworks would be an extreme step that might not be fully warranted by the facts available to us. There is, therefore, some justification for modifying the interim order passed on 11-11-2016 and lifting the suspension of the permanent licences. (Para 70)

Arjun Gopal v. Union of India, (2017) 1 SCC 412, modified

Following directions are issued:

(i) The directions issued by the Supreme Court in *Sadar Bazar Fire Works (Pucca Shop) Assn.*, SLP (C) No. 17327 of 1993, order dated 1-11-1993 (SC); *Sadar Bazar Fire Works (Pucca Shop) Assn.*, SLP (C) No. 17327 of 1993, order dated 22-10-1993 (SC) shall stand partially modified to the extent that they are not in conformity with the Explosives Rules which shall be implemented in full by the authorities concerned.

(ii) Specifically, Rule 15 relating to marking on explosives and packages and Rule 84 relating to temporary shops for possession and sale of fireworks during festivals of the Explosives Rules shall be strictly enforced. In case of default, fireworks cannot be sold in NCR, including Delhi and this prohibition is absolute.

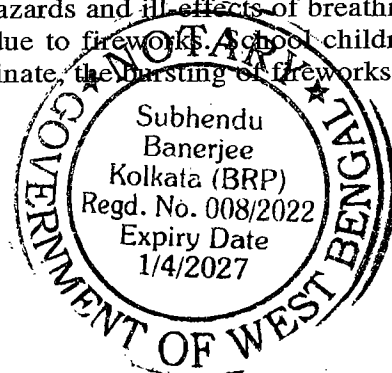
(iii) The directions issued and restrictions imposed in the order passed by the Supreme Court on 18-7-2005 in *Noise Pollution (5)*, *In re*, (2005) 5 SCC 733 shall continue to be in force.

(iv) The police authorities and the District Magistrates concerned will ensure that fireworks are not burst in silence zones.

(v) The Delhi Police is directed to reduce the grant of temporary licences by about 50% of the number of licences granted in 2016. The number of temporary licences should be capped at 500. Similarly, the States in NCR are restrained from granting more than 50% of the number of temporary licences granted in 2016.

(vi) The Union of India will ensure strict compliance with the Notification GSR No. 64 (E) dated 27-1-1992 regarding the ban on import of fireworks.

(vii) The Department of Education of the Government of NCT of Delhi and the corresponding Department in other States in NCR shall immediately formulate a plan of action, in not more than 15 days, to reach out to children in all the schools through the school staff, volunteers and NGOs to sensitise and educate school children on the health hazards and ill-effects of breathing polluted air, including air that is polluted due to fireworks. School children should be encouraged to reduce, if not eliminate, the bursting of fireworks as a part of any festivities.



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(viii) The Government of NCT of Delhi and other States in NCR may consider interacting with established medical institutions for issuing advisories cautioning people about the health hazards of bursting fireworks.

a

(ix) The interim direction issued by the Supreme Court on 31-7-2017 prohibiting the use of compounds of antimony, lithium, mercury, arsenic and lead in the manufacture of fireworks is made absolute. In addition, the use of strontium chromate in the manufacture of fireworks is prohibited.

b

(x) Fireworks containing aluminium, sulphur, potassium and barium may be sold in Delhi and in NCR, provided the composition already approved by PESO is maintained. It is the responsibility of PESO to ensure compliance with the standards it has formulated.

c

(xi) Since there are enough fireworks available for sale in Delhi and NCR, the transport of fireworks into Delhi and NCR from outside the region is prohibited and the law enforcement authorities concerned will ensure that there is no further entry of fireworks into Delhi and NCR till further orders. The permanent licensees are at liberty to exhaust their existing stock of fireworks in Delhi and NCR and, if that is not possible, take measures to transport the stocks outside Delhi and NCR.

d

(xii) The suspension of permanent licences as directed by the order dated 11-11-2016 is lifted for the time being. This might require a review after Diwali depending on the ambient air quality post Diwali. However, it is made explicit that the sale of fireworks by the permanent licensees must conform to the directions given above and must be fully in compliance with the Explosives Rules. PESO would be responsible for ensuring compliance.

e

(xiii) While lifting the suspension on the permanent licences already granted, licensees are put on notice for Dussehra and Diwali in 2018 that they will be permitted to possess and sell only 50% of the quantity permitted in 2017 and that this will substantially reduce over the next couple of years. The permanent licensees are at liberty to file objections to this proposed direction within 30 days from today and thereafter the objections if any will be heard and decided. If no objections are filed, this direction will become absolute without any further reference to any licensee.

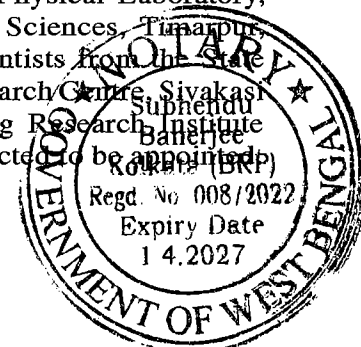
f

(xiv) Since there is a lack of clarity on the safety limits of various metals and constituents used in fireworks, a research study must be jointly carried out by the CPCB and the FDRC laying down appropriate standards for ambient air quality in relation to the bursting of fireworks and the release of their constituents in the air. Time granted to CPCB to come out with definite standards on or before 30-9-2017.

g

(xv) A research study also needs to be conducted on the impact of bursting fireworks during Dussehra and Diwali on the health of the people. A Committee to be chaired by the Chairperson of the CPCB and consisting of officers at the appropriate level from the National Physical Laboratory, Delhi; the Defence Institute of Physiology and Allied Sciences, Timarpur, Delhi; the Indian Institute of Technology, Kanpur; scientists from the State Pollution Control Boards, the Fire Development and Research Centre, Sivakasi and Nagpur and the National Environment Engineering Research Institute (NEERI) nominated by the Chairperson of the CPCB directed to be appointed

h



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The Committee to submit a report in this regard preferably on or before 31-12-2017; and

(xvi) Keeping in mind the adverse effects of air pollution, the human right to breathe clean air and the human right to health, the Central Government and other authorities should consider encouraging display of fireworks through community participation rather than individual bursting of fireworks. (Para 72)

P-D/59088/S

Advocates who appeared in this case :

Gopal Sankaranarayanan, Ms Pooja Dhar and Zeeshan Diwan, Advocates, for the Petitioners;

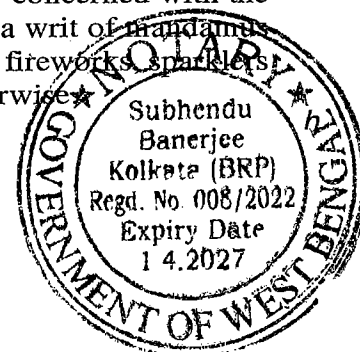
Ms Pinky Anand, Additional Solicitor General, Anil Grover, Additional Advocate General, A.K. Sinha, C.A. Sundaram and P.S. Patwalia, Senior Advocates [Ajay Sharma, S.W.A. Qadri, D.N. Goburdhun, Amit Sharma, Saeed Qadri, G.S. Makker, B. Krishna Prasad, R.K. Rathore, Ms Kiran Bhardwaj, Ritesh Kumar, Ms Binu Tamta, Ms Vimla Sinha, B.V. Balaram Das, Ms Rohini Musa, Sachin Mittal, Sagar Kothari, Ms Mansi Bhatia, Ms Prachi Goel, Rajiv Rekhami, Yogender Handoo, Ms Charu Wali Khanna, Chirag M. Shroff, Dharmendra Singh Pal, Ms Sarla Chandra, Ms V.D. Khanna, M.A. Chinnasamy, Ms C. Rubavathi, P. Raja Ram, V. Senthil Kumar, M/s Corporate Law Group, Anish R. Shah, Vijay Panjwani, Debojit Borkakati, M. Balashivudu, Piyush Hans, Satish Kumar, Sanjay Kr. Visen, Govind Narayan Kaushik, Dr Kailash Chand and Rajiv Jain (in person), Advocates] for the Respondents.

Chronological list of cases cited

- | | <i>on page(s)</i> |
|--|--|
| 1. (2017) 16 SCC 310, <i>Arjun Gopal v. Union of India</i> | 292a, 296a-b, 302f, 307f-g |
| 2. (2017) 14 SCC 488 : (2017) 14 SCC 491(2), <i>Arjun Gopal v. Union of India</i> | 293f-g |
| 3. (2017) 1 SCC 412, <i>Arjun Gopal v. Union of India</i> | 287b-c, 287c, 289e-f, 290b, 295d-e, 302a, 303c-d, 303f, 306c, 308b, 308f |
| 4. 2016 SCC OnLine NGT 4176, <i>Vardhaman Kaushik v. Union of India</i> | 290d |
| 5. (2014) 3 SCC 547, <i>Occupational Health & Safety Assn. v. Union of India</i> | 304d |
| 6. (2005) 5 SCC 733, <i>Noise Pollution (5), In re</i> | 292g-h, 307a-b |
| 7. (1996) 5 SCC 647, <i>Vellore Citizens' Welfare Forum v. Union of India</i> | 304g-h |
| 8. (1995) 3 SCC 42 : 1995 SCC (L&S) 604, <i>Consumer Education & Research Centre v. Union of India</i> | 303g-h |
| 9. SLP (C) No. 17327 of 1993, order dated 1-11-1993 (SC), <i>Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders</i> | 294g, 306f |
| 10. SLP (C) No. 17327 of 1993, order dated 22-10-1993 (SC), <i>Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders</i> | 294g-h, 295a, 306f |

The Judgment of the Court was delivered by

MADAN B. LOKUR, J.— A large number of disparate prayers have been made in this public interest litigation initiated by the petitioners under Article 32 of the Constitution, but for the time being we are only concerned with the first prayer. This is to the effect that this Court may issue a writ of mandamus or any other appropriate writ or direction to ban the use of fireworks, sparklers and minor explosives in any form, during festivals or otherwise.



a 2. The public interest relief sought for is required to be considered from two perspectives: firstly, from preventing air pollution through the bursting of fireworks, and secondly, by invoking the provisions of the Explosives Act, 1884 and the Explosives Rules, 2008 framed thereunder for preventing air pollution by restricting the possession and sale of fireworks in the National Capital Region.

Fireworks and air pollution in 2016

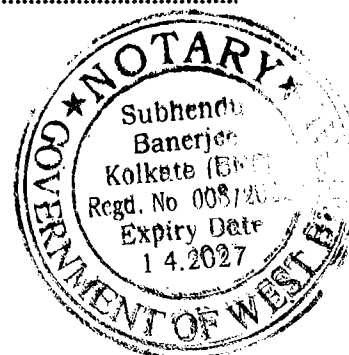
b 3. The prayer for a complete prohibition on the sale of fireworks due to pollution in the air caused by the bursting of fireworks was considered at an interim stage by this Court and a detailed order passed on 11-11-2016¹. The manufacturers and suppliers of fireworks primarily based in Sivakasi (Tamil Nadu) moved an application on or about 5-7-2017 for modification of that interim order. The modification application is registered as IA No. 52448 of 2017 and we now propose to decide that application.

c 4. The background for the interim order passed on 11-11-2016¹ is that Diwali was celebrated in 2016 on 30th October. On the next day, it was discovered that PM_{2.5} levels in the air had crossed 700 µg/m³ being among the highest levels recorded in the world and about 29 times above the standards laid down by the World Health Organization (WHO). We need not delve into the details given in the order since there is no dispute that the air in Delhi and in most parts of the National Capital Region (NCR) was stiflingly polluted. This resulted in many falling sick and others having to purchase face masks for personal use and install air purifiers in buildings.

d 5. The conclusion that the air in NCR and particularly in Delhi was polluted is not only based on the above information but is also based on the statutory standards or the National Ambient Air Quality Standards laid down in India. The standards are laid down in Schedule VII of the Environment (Protection) Rules, 1986. Broadly stated, the presence of PM_{2.5} should range between 40 and 60 µg/m³ and the presence of PM₁₀ should range between 60 and 100 µg/m³. For the purposes of a lay person understanding this, it would be enough to say that air quality index or AQI is dependent on eight pollutants and the categorisation based on the presence of these pollutants is as follows:

| <i>AQI Range</i> | <i>Category</i> |
|------------------|---------------------|
| 0-50 | Good |
| 51-100 | Satisfactory |
| 101-200 | Moderately polluted |
| 201-300 | Poor |
| 301-400 | Very poor |
| 401-500 | Severe |

h ¹ *Arjun Gopal v. Union of India*, (2017) 1 SCC 412





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6. In Delhi, during November 2016 the AQI was way above 500 on several days and had even crossed 700 the day after Diwali. The standards laid down in Schedule VII of the Environment (Protection) Rules, 1986 are as follows: a

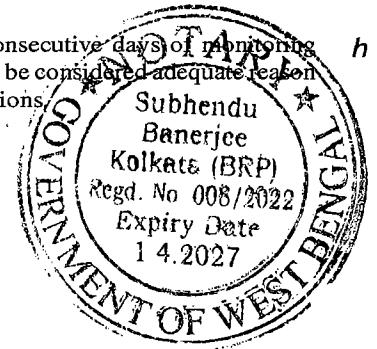
“SCHEDULE VII
[See Rule 3(3-B)]
National Ambient Air Quality Standards

| Sl. No. | Pollutant | Time weighted average | Concentration in Ambient Air | | |
|---------|--|-----------------------|---|--|--|
| | | | Industrial, residential, rural and other area | Ecologically sensitive area (notified by Central Government) | Methods of measurement |
| (1) | (2) | (3) | (4) | (5) | (6) |
| 1. | Sulphur Dioxide (SO ₂), µg/m ³ | Annual* 24 hours** | 50 80 | 20 80 | - Improved West and Gaeke - Ultraviolet fluorescence |
| 2. | Nitrogen Dioxide (NO ₂), µg/m ³ | Annual* 24 hours** | 40 80 | 30 80 | - Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence |
| 3. | Particulate matter (size less than 10µm) or PM ₁₀ µg/m ³ | Annual* 24 hours** | 60 100 | 60 100 | - Gravimetric - TOEM - Beta attenuation |
| 4. | Particulate matter (size less than 2.5µm) or PM _{2.5} µg/m ³ | Annual* 24 hours** | 40 60 | 40 60 | - Gravimetric - TOEM - Beta attenuation |
| 5. | Ozone (O ₃) µg/m ³ | 8 hours** 1 hour** | 100 180 | 100 180 | - UV photometric - Chemiluminescence - Chemical method |

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note.—Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigations. h



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| | | | | | | |
|---|-----|---|-----------------------|-------------|-------------|--|
| a | 6. | Lead (Pb) $\mu\text{g}/\text{m}^3$ | Annual* 24 hours** | 0.50 1.0 | 0.50 1.0 | - AAS/ICP method after sampling on EPM 2000 or equivalent filter paper - ED-XRF using Teflon filter |
| b | 7. | Carbon Monoxide (CO) $\mu\text{g}/\text{m}^3$ | 8 hours** 1 hour** | 2 4 | 2 4 | - Non Dispersive Infra Red (NDIR) spectroscopy |
| c | 8. | Ammonia (NH ₃) $\mu\text{g}/\text{m}^3$ | Annual* 24 hours** | 100 400 | 100 400 | - Chemiluminescence - Indophenol blue method |
| d | 9. | Benzene (C ₆ H ₆) $\mu\text{g}/\text{m}^3$ | Annual* | 5 | 5 | - Gas chromatography based continuous analyser - Adsorption and desorption followed by GC analysis |
| e | 10. | Benzo(α) Pyrene (BaP)-particulate phase only, ng/m^3 | Annual* | 1 | 1 | - Solvent extraction followed by HPLC/GC analysis |
| f | 11. | Arsenic (As), ng/m^3 | Annual* | 6 | 6 | - AAS/ICP method after sampling on EPM 2000 or equivalent filter paper |
| g | 12. | Nickel (Ni), ng/m^3 | Annual* | 20 | 20 | - AAS/ICP method after sampling on EPM 2000 or equivalent filter paper |

7. In the backdrop of these staggeringly high PM_{2.5} levels and other information provided by the learned counsel appearing for the parties, including damage to health by breathing in such highly polluted air, this Court directed the Union of India on 11-11-2016¹ to: (*Arjun Gopal case*¹, SCC p. 420, para 19)

“(i) Suspend all such licences as permit sale of fireworks, wholesale and retail within the territory of the National Capital Region (NCR).

(ii) The suspension shall remain in force till further orders of this Court.

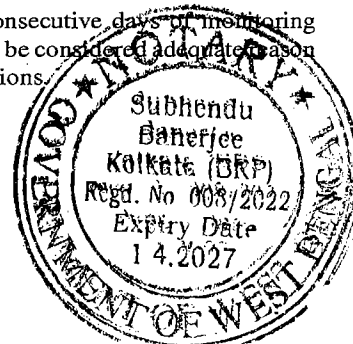
(iii) No such licences shall be granted or renewed till further orders.”

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note.—Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigations.

¹ *Arjun Gopal v. Union of India*, (2017) 1 SCC 412



8. The directions given by this Court have been implemented and are presently in operation. It was further directed that the Central Pollution Control Board (CPCB) will study and prepare a report on the harmful effects of the materials currently used in the manufacture of fireworks. The report was to be submitted to this Court within a period of three months. Notwithstanding the aforesaid order CPCB has not furnished the report. a

Application for modification of the interim order

9. Feeling aggrieved by the continuance of the interim order passed on 11-11-2016¹ the manufacturer and supplier of fireworks concerned moved IA No. 52448 of 2017 for modification/vacation of the said order. The applicant was supported by other manufacturers and suppliers. b

10. It is stated in the application for modification or vacation of the interim order that there are 821 fireworks industries situated in and around Sivakasi and they produce and supply fireworks and sparklers all over the country for festivals such as Diwali, Dussehra, Christmas, Ramzan and other important ceremonies. It is further stated that these industries directly employ about 2 lakh people and in addition, about 3 lakhs are employed in ancillary and subsidiary industries connected with the production and supply of fireworks. c

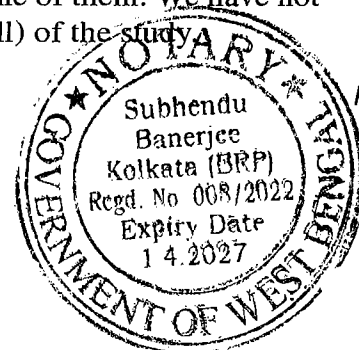
11. According to the applicant the National Green Tribunal (NGT) rendered a decision on 10-11-2016 in *Vardhaman Kaushik v. Union of India*² and other connected matters in which it is recorded that there are seven major contributors of air pollution in NCR and these are: (SCC OnLine NGT) d

- (1) Construction activity and carriage of construction material.
- (2) Burning of municipal solid waste and other waste.
- (3) Burning of agriculture residue.
- (4) Vehicular pollution.
- (5) Dust on the roads. e
- (6) Industrial and power house emission including fly ash.
- (7) Emissions from hot-mix plants and stone crushers.

In other words, the submission of the applicant was that fireworks are not a major contributor of air pollution. We may, however, add that during the course of submissions, it was accepted by the learned counsel for all the parties that whether or not the bursting of fireworks is a major cause of air pollution in NCR, it is certainly one of the causes of air pollution, particularly in Delhi. f

12. The applicant also referred to and relied upon a study conducted by the Indian Institute of Technology, Kanpur (IIT-K) in January 2016. The study is titled "Comprehensive Study on Air Pollution and Green House Gases in Delhi". The study was submitted in the form of a report to the Department of Environment of the Government of NCT of Delhi and the Delhi Pollution Control Committee. The study conducted by IIT-K suggests that the sources of PM_{2.5} are several but the bursting of fireworks is not one of them. We have not been informed whether any use has been made (if at all) of the study. g

1 *Arjun Gopal v. Union of India*, (2017) 1 SCC 412
2 2016 SCC OnLine NGT 4176



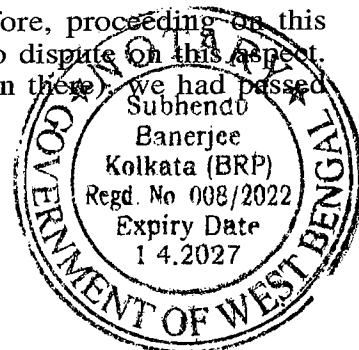
a 13. In addition to the aforesaid, the applicant also relied upon a view expressed by the CPCB before this Court to the effect that poor wind speed was one of the causes of smog over Delhi particularly in the winter months. It was also submitted that there are certain other geographical and meteorological conditions such as temperature, wind direction and boundary layer that contribute to the presence of smog in Delhi.

b 14. It was also submitted that the burning of crops or stubbles in Punjab and Pakistan also caused air pollution in Delhi and indeed this was the case in October-November 2016. A reference was made to a brief write up along with an image, released by the Earth Observatory of the National Aeronautics and Space Agency (NASA) dated 2-11-2016, stating that, "Punjab ranks among the nation's top wheat and rice producers. For a few weeks in October and November, Punjab also becomes a major producer of air pollution." A reference was also made to a report in the *New York Times* by Geeta Anand on 2-11-2016 that an estimated 32 million tonnes of leftover straw from rice harvests were c burnt in Punjab and Haryana, in spite of an NGT direction against this, and this led to plumes of smoke blackening the skies in the capital.

d 15. The applicant drew our attention to the poor air quality in Delhi on the days prior to Diwali 2016 and for more than a month thereafter. A comparison was drawn with the air quality recorded by the CPCB in Andhra Pradesh, Telangana, Karnataka and West Bengal to suggest that on some days prior to Diwali, the air quality was not particularly healthy in select cities in these States thereby suggesting that the air is generally polluted in different parts of the country and the bursting of fireworks may marginally add (if at all) to air pollution. In this context it was submitted that the bursting of fireworks takes place only for a couple of days around Diwali and other festive occasions and that cannot by itself result in a substantial deterioration in air quality all over e the country including Delhi. The bursting of fireworks around Diwali would have only a temporary and transitory impact and not any long-lasting effect. Therefore, the bursting of fireworks around Diwali does not explain high PM_{2.5} levels in Delhi more than even a month after Diwali.

f 16. During the course of submissions it was pointed out that the Delhi Pollution Control Committee had issued a direction on 8-11-2016 under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 banning the bursting of fireworks at all times except on religious occasions. It was submitted that this ban is still in force and therefore it cannot be said that the terrible quality of air in Delhi in November 2016 and thereafter is attributable only to bursting of fireworks — there are several other factors. It was submitted that on an overall consideration of the issues, the ban and sale of fireworks in Delhi and in NCR should be modified if not lifted.

g 17. The learned counsel for the petitioners gave us a Note on the harmful and deleterious effects of some of the chemicals used in fireworks. We have no doubt and indeed no learned counsel had any doubt that the excessive use of chemicals in fireworks could have serious and deleterious health effects, particularly among children. We are, therefore, proceeding on this basis without reference to the Note since there is no dispute on this aspect. h With this agreement in mind (which has always been there), we had passed



an order on 31-7-2017³ after hearing the learned counsel as well as Dr A.B. Akolkar, Member-Secretary of the CPCB and Mr K. Sundershan, Deputy Chief Controller of Explosives, Sivakasi to the effect that fireworks manufactured by the respondents shall not contain antimony, lithium, mercury, arsenic and lead in any form whatsoever. We had also directed that it would be the responsibility of PESO to ensure compliance particularly in Sivakasi. We had noted that there was some doubt about the health hazards that could be caused by the use of strontium in fireworks and adjourned the matter to hear submissions in that regard.

Steps taken to reduce air pollution

18. The learned counsel for the parties drew our attention to certain steps that have been taken to curb air pollution in Delhi around the time of Diwali.

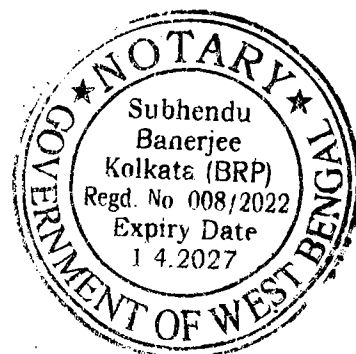
19. The Petroleum and Explosives Safety Organisation (PESO) had laid the foundation stone of the Fireworks Development Research Centre (FDRC) on 28-11-2004. This is a specialised Centre which has been operating now for quite some time. The functions and activities of the Centre are the following:

- (1) Research & development of eco-friendly fireworks.
- (2) Testing of raw materials used in the manufacturing of fireworks.
- (3) Mechanisation of hazardous process in fireworks industry.
- (4) Testing of general performance and sound level of fireworks.
- (5) Rendering guidance for development of new products and standardisation of general products.
- (6) Improvement of quality control and quality assurance.
- (7) Imparting training to supervisors and workers of fireworks factories.
- (8) Investigation of accidents.

20. It was brought to our notice that the FDRC has done some good work though related only to a few fireworks that are colloquially referred to as (a) atom bomb, (b) Chinese crackers (no reference to China at all), (c) maroons, and (d) garland crackers. This study and research relates to the sound caused by the bursting of these fireworks and the light and colour emitted by them. No work has been done or study conducted at all with reference to pollution in the air caused by the bursting of these or other fireworks. We were informed (somewhat faintly) that this is really the job of the CPCB but the FDRC is willing to extend full cooperation to the CPCB in arriving at some definite standards.

21. It was also pointed out that this Court had passed an order on 18-7-2005 in *Noise Pollution (5), In re*⁴ to the following effect: (SCC pp. 781-82, para 174)

³ *Arjun Gopal v. Union of India*, (2017) 16 SCC 310
⁴ (2005) 5 SCC 733



“(i) Firecrackers

a 174. 1. On a comparison of the two systems i.e. the present system of evaluating firecrackers on the basis of noise levels, and the other where the firecrackers shall be evaluated on the basis of chemical composition, we feel that the latter method is more practical and workable in Indian circumstances. It shall be followed unless and until replaced by a better system.1

b 2. The Department of Explosives (DOE) shall undertake necessary research activity for the purpose and come out with the chemical formulae for each type or category or class of firecrackers. DOE shall specify the proportion/composition as well as the maximum permissible weight of every chemical used in manufacturing firecrackers.

c 3. The Department of Explosives may divide the firecrackers into two categories — (i) sound-emitting firecrackers, and (ii) colour/light-emitting firecrackers.

4. There shall be a complete ban on bursting sound-emitting firecrackers between 10 p.m. and 6 a.m. It is not necessary to impose restrictions as to time on bursting of colour/light-emitting firecrackers.

d 5. Every manufacturer shall on the box of each firecracker mention details of its chemical contents and that it satisfies the requirement as laid down by DOE. In case of a failure on the part of the manufacturer to mention the details or in cases where the contents of the box do not match the chemical formulae as stated on the box, the manufacturer may be held liable.

e 6. Firecrackers for the purpose of export may be manufactured bearing higher noise levels subject to the following conditions: (i) the manufacturer should be permitted to do so only when he has an export order with him and not otherwise; (ii) the noise levels for these firecrackers should conform to the noise standards prescribed in the country to which they are intended to be exported as per the export order; (iii) these firecrackers should have a different colour packing, from those intended to be sold in India; (iv) they must carry a declaration printed thereon something like “not for sale in India” or “only for export to country AB” and so on.”

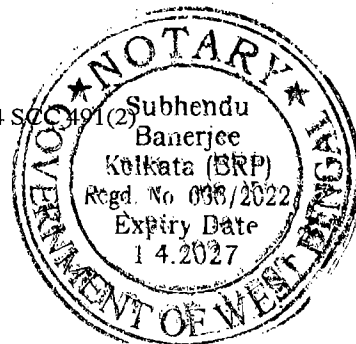
f But again these directions were confined to the sound (or noise), colour and light emitted by the bursting of fireworks and had no reference to air pollution.

g 22. We were also informed that this Court had passed an order on 16-10-2015⁵ in the present petition to the following effect: (*Arjun Gopal case*⁵, SCC p. 492, para 6)

“6. ... The Union Government and all the State Governments will give wide publicity both in print and electronic media to the ill-effects of fireworks and advise people accordingly.

h

⁵ *Arjun Gopal v. Union of India*, (2017) 14 SCC 488 : (2017) 14 SC 491



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We also direct the teachers/lecturers/assistant professors/professors of the schools and colleges to educate the students about the ill-effects of the fireworks.”

a

In other words, directions have been issued by this Court from time to time to prevent air pollution around the time of Diwali and to make people aware of the health hazards of bursting fireworks.

23. An affidavit has been filed on behalf of the Government of NCT of Delhi on 26-8-2017 in which it is stated that school children are being informed about the hazards and ill-effects of indiscriminate bursting of fireworks by encouraging participation of schools in “anti-firecrackers” campaigns. Through these campaigns, participation of all stakeholders and eco-clubs is expected and schools are advised to organise innovative awareness programmes on the issue.

b

24. It is further stated that the Directorate of Education has advised all heads of schools to sensitise students and staff members about the ill-effects of bursting fireworks and to organise programmes for motivating students to “say no to crackers” and to utilise safe alternatives such as lights, flowers, paintings, etc. Additionally, heads of schools have been directed to personally address students to adopt safer measures to celebrate Diwali. It is stated that since 2010, circulars have been issued by the Directorate to spread the message of “Say No to Crackers”.

c

25. Finally, it is stated that on 24-8-2017 the Directorate of Education has issued a Circular to all heads of schools falling under the Directorate of Education to sensitise students and staff members about the ill-effects of bursting fireworks.

d

26. An affidavit has also been filed on behalf of the Commissioner of Police in Delhi on 28-8-2017, in which it is stated that temporary licences for stocking fireworks can be granted by a Magistrate by virtue of Section 146 of the Delhi Police Act read with Section 4(c) of the Explosives Act. It is stated that the temporary licences are granted for 24 days, that is, two days before Dussehra and two days after Diwali. In any case, no temporary licence is granted for more than 30 days. In addition, it is stated that in the case of temporary sheds, a licence is granted for not more than 15 days in terms of the Explosives Rules.

e

27. It is stated on behalf of the Commissioner of Police in Delhi that the maximum quantity of fireworks permissible is 100 kg in terms of Division 2, sub-division 2 of Schedule I of the Explosives Rules in respect of the fireworks mentioned therein (high hazard fireworks) and 500 kg under Division 2, sub-division 1 of Schedule I of the Explosives Rules in respect of the fireworks mentioned therein (low hazard fireworks).

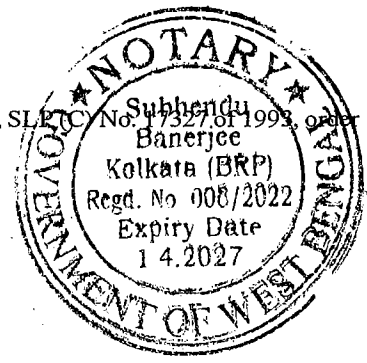
f

28. The mandatory conditions laid down in the Explosives Rules are followed subject to the orders passed by this Court in *Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders*^{6, 7}. The order passed in this case on 1-11-1993⁶ reads as follows:

g

6 SLP (C) No. 17327 of 1993, order dated 1-11-1993 (SC)

7 *Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders*, SLP (C) No. 17327 of 1993, order dated 22-10-1993 (SC)



h

a “It appears that after this Court’s order of 22-10-1993⁷, the authorities have issued a circular dated 26-10-1993 imposing certain conditions in regard to which the petitioners have no objection, save and except Condition (ii)(a) which provides that the premises to be used for sale of crackers, etc. shall be at a minimum distance of 15 m from any such premises used for storage of similar explosives and hazardous materials. After some discussion at the Bar, Mr Lahiri, the learned counsel for the respondents, states that appropriate instructions will be issued so that b temporary licences are not denied on the ground that the cracker shops are adjacent to each other. We have also indicated to Mr Lahiri that what was intended was that if there is any shop adjacent to the shops in respect of which licence is sought wherein any other highly inflammable and combustible material is being sold, that may be a factor which may weigh with the authority. In view of the statement made by Mr Lahiri, we do c not think it necessary to issue any direction. The proceedings will stand terminated with liberty to mention if there is any difficulty. The application for temporary licences should be processed without delay. The parties may be advised to complete the forms wherever there are deficiencies. With these observations, the special leave petitions are disposed of.”

d 29. It is further submitted that permanent licences have been granted to 20 licensees as on date in Delhi and these have been suspended in view of the order passed by this Court on 11-11-2016¹ (the corresponding figure for NCR minus Delhi has not been given to us).

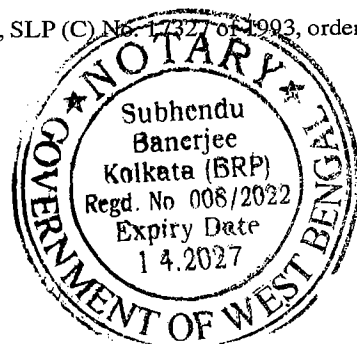
e 30. With regard to the grant of temporary licences, it is stated that in 2016 a total of 1073 applications were received for temporary licences and only 968 temporary licences were issued for a period of 24 days each (the corresponding figure for NCR minus Delhi has not been given to us).

f 31. We were informed by the learned counsel for the Commissioner of Police that there is a prohibition on bursting fireworks between 10.00 p.m. and 6.00 a.m. and a prohibition on the bursting of fireworks in silence zones, that is, an area not less than 100 m around hospitals, educational institutions, courts, religious places or any other area declared as such by the competent District Deputy Commissioner of Police.

g 32. An affidavit has also been filed on behalf of the CPCB on 29-8-2017 in which it is stated that during Diwali day, the level of metals/constituents of fireworks indicated by PESO, that is, aluminium, sulphur, potassium and barium are elevated. Some other constituents, such as titanium, iron, copper, zinc, strontium, antimony and chlorine were found to be in higher concentration during Diwali day as compared to other days. But the higher level of these constituents is observed only for one day. According to the CPCB, to regulate and minimise the adverse effects of fireworks, smoke and pollutants on human health, the following actions would be of assistance:

h ⁷ *Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders*, SLP (C) No. 17327 of 1993, order dated 22-10-1993 (SC)

¹ *Arjun Gopal v. Union of India*, (2017) 1 SCC 412





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(a) Constituents those mentioned in the specifications of PESO (year 2008) may only be permitted (aluminium, sulphur, potassium and barium).

(b) Other constituents unless permitted under specified notification, if any, may not be permitted.

(c) Health advisories by authorised medical institutions for public can be disseminated for public safety.

33. With regard to our order of 31-7-2017³ on the use of strontium in fireworks, the CPCB is of the view that only strontium chromate is harmful/dangerous to human health and may cause problems with bone growth, skin rashes, skin problems and possibly lung cancer. The safe limits of strontium in the ambient air have not been mentioned by the CPCB.

34. On our asking, as a result of a submission made by the learned counsel for the petitioners, the Union of India filed a Status Report on 31-8-2017 with regard to the import of fireworks from China. It is stated that the import of any explosives containing sulphur or sulphurate in admixture with any chlorate is banned vide Notification GSR No. 64(E) dated 27-1-1992 on the manufacture, possession, use, sale, etc. of any explosives. However, an exception has been made for import in respect of the following:

(a) in small quantities for scientific purposes;

(b) for the purpose of manufacturing heads of matches;

(c) for use in toy amorces (paper caps for toy pistols); or

(d) in percussion caps for use of Railway Fog Signals.

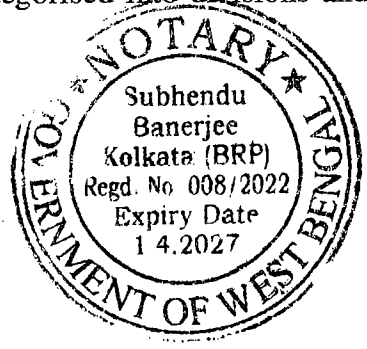
35. It is further stated that Chinese origin firecrackers generally contain the above banned chemicals and are, therefore, prohibited from import. In this regard, it is stated that approximately 435 tonnes of Chinese origin fireworks have already been destroyed by the officials of the Joint Chief Controller of Explosives, West Circle, Mumbai, but the period of destruction and the manner of destruction has not been stated.

The Explosives Act and the Rules framed thereunder

36. The other perspective relates to licences issued for possession and sale of fireworks under the Explosives Act, 1884 and the Rules framed thereunder and continuing the ban on the sale of fireworks or limiting the possession and sale of fireworks. For this purpose, it is necessary to appreciate the scheme of the Explosives Act and the Rules so that appropriate remedial steps can be taken in accordance with the provisions of the law.

37. Section 4 of the Explosives Act, 1884 (for short “the Act”) contains various definitions. Section 4(d) defines the word “explosive” and it includes, amongst others, fireworks. In this context, the classification of explosives is given in Schedule I to the Explosives Rules, 2008 (for short “the Rules”) and Class 7 thereof relates to fireworks which are categorised into divisions and classes. This reads as follows:

³ Arjun Gopal v. Union of India, (2017) 16 SCC 310



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“Class 7 Fireworks Class

a (1) Fireworks Class has four divisions, namely, Division 1, Division 2, Division 3 and Division 4.

(2) Division 1 comprises fireworks composition that is to say, any chemical compound or mechanically mixed preparation of an explosive or inflammable nature, which is used for the purpose of making manufactured firework, and is not an explosive of Classes 1, 2, 3, 4, 5 and 6, any star and any coloured fire composition:

b Provided that a substantially constructed hermetically closed metal case, containing not more than 500 grams of coloured fire composition of such a nature, as not to be liable to spontaneous ignition shall be deemed to be “a manufactured firework” and not a “firework composition”.

c (3) Division 2 fireworks comprises manufactured fireworks i.e. to say any explosive of Classes 1, 2, 3, 4 or 6 and any fireworks composition when such explosive or composition is enclosed in any case or contrivance or other articles specially adapted, for the production of pyrotechnic effect for pyrotechnic signal or sound signals.

(4) Division 2 fireworks comprises 3 sub-divisions, namely, sub-division 1, sub-division 2 and sub-division 3.

d (5) Sub-division 1 of Division 2 fireworks comprises low hazard fireworks which, in the opinion of Chief Controller are relatively innocuous in themselves and are not liable to explode violently or all at once e.g. sparklers, Chinese crackers, serpents, etc.

e (6) Sub-division 2 of Division 2 of fireworks comprises high hazard fireworks which, in the opinion of Chief Controller, present a special hazard to a person e.g. rockets, shells, maroons, wheels, barrages, fountains, illumination pieces, distress signals, pyrotechnic devices, etc.

(7) Sub-division 3 of Division 2 fireworks comprises such fireworks, which are assembled at site purely for the purpose of display.

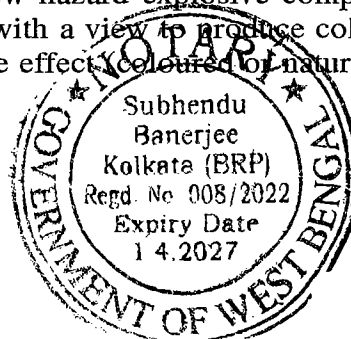
(8) Division 3 comprises any explosive contrivance required for the manufacture of manufactured fireworks e.g. quick match fuse, micro cord fuse, etc.

f (9) Division 4 comprises manufactured fireworks for use of Armed Forces of the Union.”

g 38. Section 5 of the Act confers the power to make Rules as to licensing of the manufacture, possession, use, sale, transport, import and export of explosives. Quite naturally, the Rules framed under the Act also deal with fireworks.

39. For the present, we are concerned only with certain provisions of the Rules. Rule 2(19) defines “display fireworks” as a group of authorised manufactured fireworks assembled at site, solely for the purpose of display.

h 40. Rule 2(24) defines “fireworks” as low hazard explosive comprising of any composition or device manufactured with a view to produce coloured fire or flame, light effect, sound effect, smoke effect, (coloured or natural), or





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combination of such effects and includes fog signals, fuses, rockets, shells, percussion caps.

41. Rule 2(25) defines “fireworks composition” as any chemical compound or mechanically mixed preparation of an explosive or inflammable substance that is used for the purpose of making manufactured fireworks and is not included in any other class of explosives, and includes any star or coloured fire composition. a

42. Finally, Rule 2(32) defines “manufactured fireworks” as low hazard explosive contrivance containing explosive or combination of different classes, namely, Class 1 or Class 2 or Class 3 or Class 4 or Class 6 given in Part 1 of Schedule I of these Rules or any explosives that come under Division 2 or Division 3 or Division 4 under Class 7 given under the said Part. b

43. Rule 4 deals with the classifications of explosives and as far as fireworks are concerned, they are categorised into sound-emitting fireworks, colour or light-emitting fireworks, display fireworks and fireworks for export purposes. We are concerned only with the first three categories of fireworks and they are explained as follows: c

“4. *Classification of explosives.*—(1) For the purposes of these Rules, the explosives shall be classified in the manner specified in Schedule I. The dual system of classification shall be retained for five years from the date of commencement of these Rules, thereafter only UN classification shall be applicable. d

(2) If any explosive falls within the limits of more than one class as defined in Schedule I, it shall be deemed to belong exclusively to the last number of such classes.

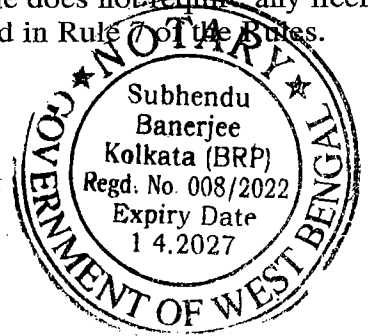
(3) The fireworks are classified into the following categories depending upon the desired pyrotechnique effect— e

(i) *Sound-emitting fireworks.*—Fireworks with sound level not exceeding 125dB (AI) or 145 dB (C) pk at 4 m distance from the point of bursting. For individual firecracker constituting the series (joined firecrackers), the abovementioned limit be reduced by 5 log 10(N) dB, where N = number of crackers joined together; f

(ii) *Colour or light-emitting fireworks.*—Such fireworks which emit colour or light and having sound level not exceeding 90 dB (AI) at 4 m distance from the point of bursting;

(iii) *Display Fireworks.*—Any product of fireworks assembled at the site for the purpose of display including shell of diameter exceeding 25 mm, multiple shots or cake products of any diameter exceeding 25 nos., of shots in a product and lance network or other products as approved by the Chief Controller.” g

44. Rule 9(5) provides that possession of fireworks, not exceeding one hundred kilogram for own use and not for sale does not require any licence to be issued, notwithstanding anything contained in Rule 7 of the Rules. h



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45. Rule 15 relates to marking on explosives and packages. As per clauses (i), (ii) and (iii) thereof, packages of fireworks shall contain the following markings in a conspicuous indelible character, by means of a stamping, embossing or painting. The relevant portion of this Rule reads thus:

“15. Marking on explosives and packages.—(1) Marking on packages —
(i) The outer package shall be marked in conspicuous indelible character, by means of a stamping, embossing or painting with—

- (a) the word “EXPLOSIVES”;
- (b) the name of authorised explosive;
- (c) the number if any of the class and the division including sub-division to which it belongs;
- (d) the safety distance category of explosive;
- (e) the name of the manufacturer;
- (f) identification number of the package;
- (g) the net weight of explosives;
- (h) gross weight of the package;
- (i) date of manufacture and batch number;
- (j) UN Classification and UN Identification number (for export packages);
- (k) in case of plastic explosives, the words “marking agent added as per International Civil Aviation Organisation Resolution A 27-8” referred in sub-clause (iv) of clause (c) under sub-rule (2) of Rule 10; and
- (l) a paper slip containing the above details shall be kept inside the package:

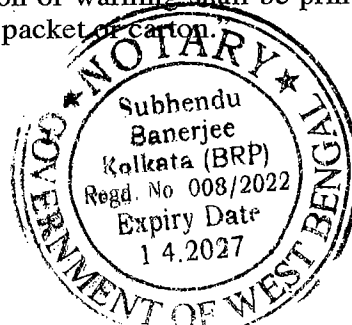
Provided that in the case of safety fuse or fireworks, clauses (a) and (l) may be omitted and the words “safety fuse” or “fireworks” shall be marked.

(ii) In case of fireworks, the names of the items, for example — amorces, paper caps, serpents eggs, etc., as appropriate shall be marked.

(iii) Every manufacturer shall on the box of each firecracker shall mention details of its chemical content, sound level and that it satisfies requirements as laid down by the Chief Controller. Firecracker meant for export shall have a different colour packing from those intended to be sold in India and a clear print indicating that they are not to be sold in India.”

Sub-rule (4) of Rule 15 of the Rules is also of some importance and this reads as follows:

- “15. (4) Marking on fireworks.—** In case of fireworks, explosive composition, quantity of such composition, whether sound-emitting crackers or colour or light-emitting crackers, sound level, a caution or warning indicating the name of the item, manufacturer’s name, method of firing and precautions to be taken both in words and pictorial view shall be printed on each piece of fireworks and cardboard box and where adequate space is not available on the fireworks, such caution or warning shall be printed on a separate label and inserted in the smallest packet or carton.



46. Chapter VII of the Rules relates to special provisions for possession, sale and use of explosives. Rule 75 therein provides for a permit to be issued for temporary possession of manufactured fireworks in excess of the licensed quantity and this provides that a permit for a period not exceeding thirty days may be granted by the licensing authority to a licensee for fireworks shop to possess one-third in excess of the licensed quantity on receipt of the appropriate fees. a

47. Rule 84 of the Rules provides for temporary shops for possession and sale of fireworks during festivals and this reads: b

“84. Temporary shops for possession and sale of fireworks during festivals.—During festivals, the District Magistrate may issue temporary licences for possession and sale of fireworks in a temporary shop subject to the following conditions, namely—

(1) The fireworks shall be kept in a shed made of non-flammable material, which is closed and secured so as to prevent unauthorised persons having access thereto. c

(2) The sheds for possession and sale of fireworks shall be at a distance of at least three metres from each other and fifty metres from any protected work.

(3) The sheds shall not face each other. d

(4) No oil burning lamps, gas lamps or naked lights shall be used in the shed or within the safety distance of the sheds. Electrical lights, if used, shall be fixed to the wall or ceiling and shall not be suspended by flexible wire. Switches for each shop shall be fixed rigidly to the wall and a master switch shall be provided for each row of sheds.

(5) Display of fireworks shall not be allowed within fifty metres of any shed. e

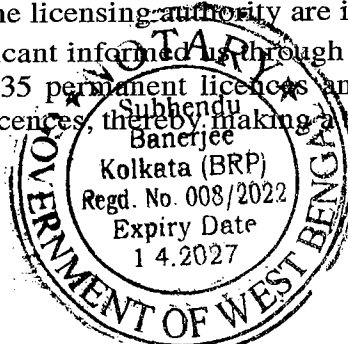
(6) In one cluster not more than fifty shops shall be permitted.”

48. Chapter VIII of the Rules relates to the grant or refusal of approval, no-objection certificate, licence, certificates, amendment, transfer and renewal of licences. Rule 99 therein provides that licences and certificates, for a specific purpose may be granted by the authorities, specified in Part 1 of Schedule IV to the Rules. f

49. Rule 106 provides for the period of validity of the licence granted under the Rules while Rule 113 provides for documents to be furnished for approval and grant of a licence and the relevant Form required to be filled up by an applicant. g

50. Schedule IV referred to in Rule 99 of the Rules, particularly Part 1 thereof is required to be read with Rule 113 of the Rules and from a perusal of Items 5 and 6 thereof, the limits for possession and sale of fireworks, the relevant licensing application form and the licensing authority are indicated.

51. The learned counsel for the applicant informed us through a note that as of date, in NCR, PESO has issued 435 permanent licences and in Delhi alone, PESO has issued 175 permanent licences, thereby making a total of 610 h



a permanent licences. It is further stated that the stocks in hand of the fireworks in NCR both under permanent and temporary licences is 50,00,000 kg in NCR and 1,00,000 kg in Delhi.

What more needs to be done

b 52. What is necessary now is to correlate air pollution with the sale and bursting of fireworks in Delhi and NCR. There is no doubt that the air we breathe gets polluted with the bursting of fireworks. The extent of air pollution caused by bursting fireworks is not clear in the absence of empirical data — it could be severe or it could be marginal, but it is there.

c 53. Have the steps already taken by the authorities concerned reduced air pollution during Diwali? It seems to us that the steps so far taken by the Government of NCT of Delhi are limited to issuing directions, which is merely paperwork. Only general directions have been given in the past to schools to sensitise the students and the staff as to the ill-effects and health hazards of bursting fireworks. No specific plan of action has been laid down by the Government of NCT of Delhi to make children aware of the hazards of bursting fireworks and the existing awareness campaigns have been allowed to drift over the last one year. There is no information on the success or failure of these campaigns.

d 54. The response of the Government of NCT of Delhi is lethargic with the absence of any keenness to take proactive steps. This is disconcerting. It is high time that governmental authorities realise that the cost of ill health (particularly among children) is far greater in psycho-social terms than in financial and economic terms. The adage that “prevention is better than cure” is fully applicable in the present circumstances.

e 55. Similarly, the Delhi Police has issued directions that are difficult to enforce such as restricting the time during which fireworks can be burst. These are ad hoc measures that might be workable (if at all) only for the immediate future. We have not been informed of the impact of such directions or their implementation.

f 56. We must note that there has been no response from the States within NCR giving the impression that air pollution is not a problem for the State Governments despite the ill-effects and health hazards of bursting fireworks.

g 57. There must be a concerted effort by the powers that be to ensure awareness and sensitisation of the people in Delhi and NCR, particularly children, of the health hazards of indiscriminate use of fireworks. Unless urgent steps are taken, there could be an adverse impact on the health of children and this would be to nobody’s benefit but to everybody’s detriment. Anybody who lived in Delhi during Diwali in 2016 and soon thereafter would have experienced the choking effects of breathing in polluted air and the tremendous increase in the use and sale of face masks and air purifiers. In the absence of any concerted plan of action implemented by the governmental authorities, the residents responded in an ad hoc manner by purchasing face masks and

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air purifiers. There is no doubt that an effective and longer lasting solution is necessary.

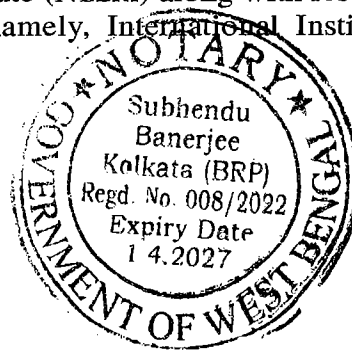
58. What has really disturbed us is that the CPCB was directed on 11-11-2016¹ to study and prepare a report within three months on the harmful effects of the materials used in the manufacture of fireworks. It is astonishing that the CPCB has not conducted the study and prepared a report as directed. Apart from the fact that the CPCB has not conducted any study, even otherwise, no standards have been laid down by the CPCB which could give any indication of the acceptable and permissible limit of constituent metals or chemicals used in fireworks and released in the air, beyond which their presence would be harmful or dangerous. There cannot be any doubt that the presence of certain metals or chemicals in the air beyond a particular limit would be inadvisable but that limit is not known to anybody including the CPCB. Therefore, any discussion on the subject of whether there is an excessive presence of a particular chemical in the air will not yield any result unless some authority lays down an acceptable standard of what is excessive and what is not. Dr Akolkar, Member-Secretary of the CPCB had informed us on 31-7-2017 that the CPCB would be in a position to lay down the standards by 15-9-2017. We do hope the CPCB does so — in any case as a part of the continuing mandamus principle laid down by this Court, the matter is required to be followed up.

59. What is also worrying, apart from the absence of standards or limits having been laid down by the CPCB, is that very little or no attention seems to have been paid by any of the governmental authorities to the possible health hazards faced by children due to exposure to chemicals in fireworks. The governmental authorities need to realise their responsibility regarding the care and protection of the health of the people in Delhi and NCR and the importance of launching a sustained campaign to reduce air pollution to manageable limits during Diwali and the period immediately thereafter. The health of children should be of foremost concern in this regard. It is, as submitted, only a matter of a few days of intense pollution but even that is capable of having long-term health effects. There are also short-term adverse consequences of breathing in polluted air and even this cannot be overlooked by the governmental authorities, particularly in the case of children.

60. On 31-7-2017³ we had prohibited the use of five chemicals and their compounds in the manufacture of fireworks. These constituents are antimony, lithium, mercury, arsenic and lead. We had left open the issue of use of strontium and its compounds in the manufacture of fireworks. During the course of submissions on the issue of whether the use of strontium should be permitted in fireworks and the application for modification or vacation of the interim order, our attention was drawn to an article in the *Swarajya* magazine, by one Srikanth Ramakrishnan who reported that the National Environmental Engineering Research Institute (NEERI) along with researchers from an organisation based in Austria, namely, International Institute for

¹ *Arjun Gopal v. Union of India*, (2017) 1 SCC 412

³ *Arjun Gopal v. Union of India*, (2017) 16 SCC 310



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a Applied Systems Analysis (IIAS) had conducted a study whose results revealed that the majority of the pollution in Delhi comes from outside the NCT of Delhi and from other areas in NCR in Uttar Pradesh and Haryana. Therefore, no matter what air quality standards are adopted in Delhi, pollution would flow in from the neighbouring States in any case. The report prepared by NEERI and the IIAS has not been made available to us.

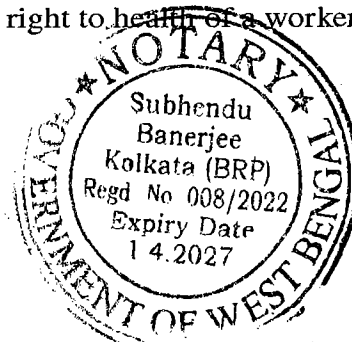
b 61. Be that as it may, the CPCB has now concluded that only strontium chromate is harmful or dangerous to human health. Therefore, we have no option but to prohibit the use of strontium chromate in the manufacture of fireworks.

c 62. It was submitted by Mr P.S. Patwalia, learned counsel appearing for one of the respondents that the best possible solution to the problem of air pollution in Delhi, allegedly due to the bursting of fireworks, would be to constitute a Committee to advise this Court. It was submitted that when the issue of noise pollution had surfaced, the CPCB had set up the National Committee on Noise Pollution and Control in 1997 which led to noise pollution standards being set. It was suggested that a similar exercise may be undertaken to deal with the issue of air pollution due to bursting of fireworks in Delhi. This was precisely the purpose of issuing a direction to the CPCB on 11-11-2016¹ but that was not taken seriously. Therefore, in our opinion, the suggestion *d* deserves acceptance and it is necessary to set up such a Committee with the assistance and guidance of the CPCB and the FDRC. The Committee can quite effectively conduct a study along with assistance and inputs from other bodies or organisations and make recommendations. It may be appropriate to appoint a Committee including officers at the appropriate level from the National Physical Laboratory, Delhi; the Defence Institute of Physiology and Allied Sciences, Timarpur, Delhi; the Indian Institute of Technology, Kanpur; *e* scientists from the State Pollution Control Boards, the Fire Development and Research Centre, Sivakasi and Nagpur and the National Environment Engineering Research Institute (NEERI).

f 63. It was submitted by the learned counsel for the petitioners that the poor air quality in November 2016 justified the passing of the interim order on 11-11-2016¹ and there was no reason to vary that order. Virulent air pollution is a cause of concern and the only remedy to stop its ill-effects is to continue the suspension of licences for the sale of fireworks in Delhi and in NCR. It was submitted that if there is any doubt regarding the effect of bursting fireworks on air pollution, and in the absence of any standards to measure the same, the safer course would be to continue such suspension rather than risk the health *g* of large sections of people in Delhi and NCR, particularly children.

h 64. It was submitted by the learned counsel for the petitioners that in *Consumer Education & Research Centre v. Union of India*⁸ it was held by this Court that the right to health, though of a worker, is a fundamental right. We see no real difference between the fundamental right to health of a worker and the

¹ *Arjun Gopal v. Union of India*, (2017) 1 SCC 412
⁸ (1995) 3 SCC 42 : 1995 SCC (L&S) 604



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human right to health of any other citizen of the country, particularly children who perhaps need more care and attention. It was held in para 24 of the Report: (SCC p. 70)

“24. The right to health to a worker is an integral facet of meaningful right to life, to have not only a meaningful existence but also robust health and vigour without which worker would lead life of misery. Lack of health denudes him of his livelihood. Compelling economic necessity to work in an industry exposed to health hazards due to indigence to bread-winning for himself and his dependants, should not be at the cost of the health and vigour of the workman. Facilities and opportunities, as enjoined in Article 38, should be provided to protect the health of the workman. Provision for medical test and treatment invigorates the health of the worker for higher production or efficient service. Continued treatment, while in service or after retirement is a moral, legal and constitutional concomitant duty of the employer and the State. Therefore, it must be held that the right to health and medical care is a fundamental right under Article 21 read with Articles 39(e), 41 and 43 of the Constitution and make the life of the workman meaningful and purposeful with dignity of person. Right to life includes protection of the health and strength of the worker and is a minimum requirement to enable a person to live with human dignity.”

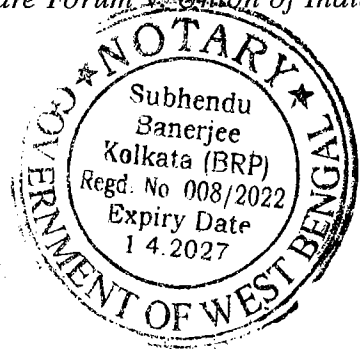
65. A similar view was expressed in *Occupational Health & Safety Assn. v. Union of India*⁹ when it was held in para 10 of the Report: (SCC p. 551)

“10. Right to health i.e. right to live in a clean, hygienic and safe environment is a right flowing from Article 21. Clean surroundings lead to healthy body and healthy mind. But, unfortunately, for eking out a livelihood and for national interest, many employees work in dangerous, risky and unhygienic environment. Right to live with human dignity enshrined in Article 21 derives its life breath from the directive principles of State policy, particularly clauses (e) and (f) of Articles 39, 41 and 42. Those articles include protection of health and strength of workers and just and humane conditions of work. Those are minimum requirements which must exist to enable a person to live with human dignity. Every State has an obligation and duty to provide at least the minimum condition ensuring human dignity.”

66. Under the circumstances, there can be no doubt that the residents of the NCT of Delhi and indeed the entire NCR are entitled to breathe unpolluted air. They are entitled to the protection of their health from the adverse consequences of breathing in air polluted by the bursting of fireworks.

67. The right to breathe clean air is a recognised right under our Constitution. The learned counsel for the petitioners drew our attention to paras 16 and 17 of *Vellore Citizens' Welfare Forum v. Union of India*¹⁰ which read as follows: (SCC pp. 660-61)

9 (2014) 3 SCC 547
 10 (1996) 5 SCC 647





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a “16. The constitutional and statutory provisions protect a person’s right to fresh air, clean water and pollution-free environment, but the source of the right is the inalienable common law right of clean environment. It would be useful to quote a paragraph from Blackstone’s commentaries on the Laws of England (*Commentaries on the Laws of England of Sir William Blackstone*) Vol. III, Fourth Edition published in 1876. Chapter XIII, “Of Nuisance” depicts the law on the subject in the following words:

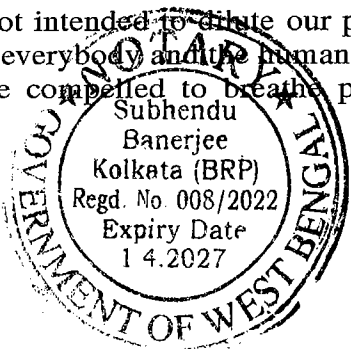
b ‘Also, if a person keeps his hogs, or other noisome animals, or allows filth to accumulate on his premises, so near the house of another, that the stench incommodes him and makes the air unwholesome, this is an injurious nuisance, as it tends to deprive him of the use and benefit of his house. A like injury is, if one’s neighbour sets up and exercises any offensive trade; as a tanner’s, a tallow-chandler’s, or the like; for though these are lawful and necessary trades, yet they should be exercised in remote places; for the rule is, “sic utere tuo, ut alienum non leadas”; this therefore is an actionable nuisance. And on a similar principle a constant ringing of bells in one’s immediate neighbourhood may be a nuisance.

c ... With regard to other corporeal hereditaments; it is a nuisance to stop or divert water that used to run to another’s meadow or mill; to corrupt or poison a watercourse, by erecting a dye-house or a lime-pit, for the use of trade, in the upper part of the stream; to pollute a pond, from which another is entitled to water his cattle; to obstruct a drain; or in short to do any act in common property, that in its consequences must necessarily tend to the prejudice of one’s neighbour. So closely does the law of England enforce that excellent rule of gospel-morality, of “doing to others, as we would they should do unto ourselves”.

d 17. Our legal system having been founded on the British common law the right of a person to a pollution-free environment is a part of the basic jurisprudence of the land.”

e 68. The right to health coupled with the right to breathe clean air leaves no manner of doubt that it is important that air pollution deserves to be eliminated and one of the possible methods of reducing it during Diwali is by continuing the suspension of licences for the sale of fireworks and therefore implicitly, prohibiting the bursting of fireworks.

f 69. In our considered opinion, continuing the suspension of licences might be too radical a step to take for the present — a graded and balanced approach g is necessary that will reduce and gradually eliminate air pollution in Delhi and in NCR caused by the bursting of fireworks. At the same time it is necessary to ensure that injustice is not caused to those who have already been granted a valid permanent licence to possess and sell fireworks in Delhi and NCR. The graded and balanced approach is not intended to dilute our primary concern h which is and remains, the health of everybody and the human right to breathe good quality air or at least not be compelled to breathe poor quality air.



Generally speaking, this must take precedence over the commercial or other interest of the applicant and those granted a permanent licence to possess and sell fireworks.

70. But, from the material before us, it cannot be said with any great degree of certainty that the extremely poor quality of air in Delhi in November and December 2016 was the result only of bursting of fireworks around Diwali. Certainly, there were other causes as well, but even so the contribution of the bursting of fireworks cannot be glossed over. Unfortunately, neither is it possible to give an accurate or relative assessment of the contribution of the other identified factors nor the contribution of bursting fireworks to the poor air quality in Delhi and in NCR. Consequently, a complete ban on the sale of fireworks would be an extreme step that might not be fully warranted by the facts available to us. There is, therefore, some justification for modifying the interim order passed on 11-11-2016¹ and lifting the suspension of the permanent licences.

71. At the same time, it cannot be forgotten that admittedly there is a huge quantity of fireworks in Delhi and in NCR and the figure has been provided to us by the applicant. Similarly, there can be no doubt that the Delhi Police had issued a large number of temporary licences in 2016 and it would not be unreasonable to assume that around and during Diwali, there would have been some illegal temporary shops set up, whether known or not known to the police. We do not have the figures with regard to NCR, but we assume that like in Delhi, a large number of temporary licences have been issued for the possession and sale of fireworks. Therefore, there is a need to regulate the availability and sale of fireworks in Delhi and NCR.

Directions

72. As mentioned above, the health of the people in Delhi and in NCR must take precedence over any commercial or other interest of the applicant or any of the permanent licensees and, therefore, a graded regulation is necessary which would eventually result in a prohibition. Taking all factors into consideration, we are of the view that the following orders and directions are required to be issued and we do so:

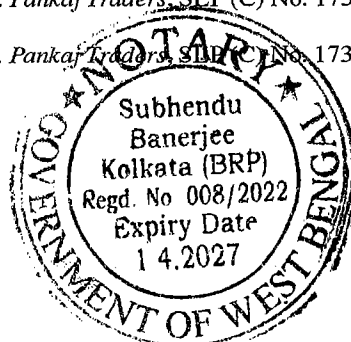
72.1. The directions issued by this Court in *Sadar Bazar Fire Works (Pucca Shop) Assn.*^{6, 7} shall stand partially modified to the extent that they are not in conformity with the Explosives Rules which shall be implemented in full by the authorities concerned. Safety from fire hazards is one of our concerns in this regard.

72.2. Specifically, Rule 15 relating to marking on explosives and packages and Rule 84 relating to temporary shops for possession and sale of fireworks during festivals of the Explosives Rules shall be strictly enforced. This should

1 *Arjun Gopal v. Union of India*, (2017) 1 SCC 412

6 *Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders*, SLP (C) No. 17327 of 1993, order dated 1-11-1993 (SC)

7 *Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders*, SLP (C) No. 17327 of 1993, order dated 22-10-1993 (SC)



a not be construed to mean that the other Rules need not be enforced — all Rules should be enforced. But if the fireworks do not conform to the requirements of Rules 15 and 84, they cannot be sold in NCR, including Delhi and this prohibition is absolute.

72.3. The directions issued and restrictions imposed in the order passed by this Court on 18-7-2005 in *Noise Pollution (5)*⁴ shall continue to be in force.

b 72.4. The police authorities and the District Magistrates concerned will ensure that fireworks are not burst in silence zones, that is, an area at least 100 m away from hospitals, nursing homes, primary and district health-care centres, educational institutions, courts, religious places or any other area that may be declared as a silence zone by the authorities concerned.

c 72.5. The Delhi Police is directed to reduce the grant of temporary licences by about 50% of the number of licences granted in 2016. The number of temporary licences should be capped at 500. Similarly, the States in NCR are restrained from granting more than 50% of the number of temporary licences granted in 2016. The area of distribution of the temporary licences is entirely for the authorities to decide.

d 72.6. The Union of India will ensure strict compliance with the Notification GSR No. 64 (E) dated 27-1-1992 regarding the ban on import of fireworks. The Union of India is at liberty to update and revise this notification in view of the passage of time and further knowledge gained over the last 25 years and issue a fresh notification, if necessary.

e 72.7. The Department of Education of the Government of NCT of Delhi and the corresponding Department in other States in NCR shall immediately formulate a plan of action, in not more than 15 days, to reach out to children in all the schools through the school staff, volunteers and NGOs to sensitise and educate school children on the health hazards and ill-effects of breathing polluted air, including air that is polluted due to fireworks. School children should be encouraged to reduce, if not eliminate, the bursting of fireworks as a part of any festivities.

f 72.8. The Government of NCT of Delhi and other States in NCR may consider interacting with established medical institutions for issuing advisories cautioning people about the health hazards of bursting fireworks.

72.9. The interim direction issued by this Court on 31-7-2017³ prohibiting the use of compounds of antimony, lithium, mercury, arsenic and lead in the manufacture of fireworks is made absolute. In addition, the use of strontium chromate in the manufacture of fireworks is prohibited.

g 72.10. Fireworks containing aluminium, sulphur, potassium and barium may be sold in Delhi and in NCR, provided the composition already approved by PESO is maintained. It is the responsibility of PESO to ensure compliance with the standards it has formulated.

h
4 *Noise Pollution (5), In re*, (2005) 5 SCC 733
3 *Arjun Gopal v. Union of India*, (2017) 16 SCC 310



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(2017) 16 SCC

72.11. Since there are enough fireworks available for sale in Delhi and NCR, the transport of fireworks into Delhi and NCR from outside the region is prohibited and the law enforcement authorities concerned will ensure that there is no further entry of fireworks into Delhi and NCR till further orders. In our opinion, even 50,00,000 kg of fireworks is far more than enough for Dussehra and Diwali in 2017. The permanent licensees are at liberty to exhaust their existing stock of fireworks in Delhi and NCR and, if that is not possible, take measures to transport the stocks outside Delhi and NCR.

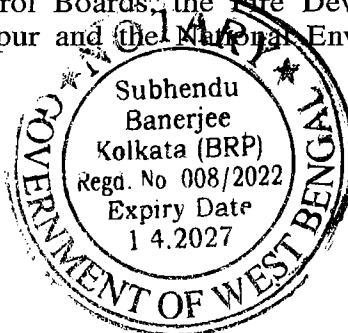
72.12. The suspension of permanent licences as directed by the order dated 11-11-2016¹ is lifted for the time being. This might require a review after Diwali depending on the ambient air quality post Diwali. However, it is made explicit that the sale of fireworks by the permanent licensees must conform to the directions given above and must be fully in compliance with the Explosives Rules. We were informed that the permanent licences were issued by PESO and therefore the responsibility is on PESO to ensure compliance.

72.13. While lifting the suspension on the permanent licences already granted, we put these licensees on notice for Dussehra and Diwali in 2018 that they will be permitted to possess and sell only 50% of the quantity permitted in 2017 and that this will substantially reduce over the next couple of years. The permanent licensees are at liberty to file objections to this proposed direction within 30 days from today and thereafter the objections if any will be heard and decided. If no objections are filed, this direction will become absolute without any further reference to any licensee.

72.14. Since there is a lack of clarity on the safety limits of various metals and constituents used in fireworks, a research study must be jointly carried out by the CPCB and the FDRC laying down appropriate standards for ambient air quality in relation to the bursting of fireworks and the release of their constituents in the air. While Schedule VII to the Environment (Protection) Rules, 1986 does deal with several metals, but as we have seen there are several other metals or constituents of fireworks that have not been studied by the CPCB and no standards have been laid down with regard to the concentration of these metals or constituents in the ambient air. The CPCB has assured us that it will complete the exercise by 15-9-2017 but keeping in mind its track record subsequent to the order dated 11-11-2016¹ this does not seem possible. Therefore, we grant time to the CPCB to come out with definite standards on or before 30-9-2017.

72.15. In any event, a research study also needs to be conducted on the impact of bursting fireworks during Dussehra and Diwali on the health of the people. We, therefore, appoint a Committee to be chaired by the Chairperson of the CPCB and consisting of officers at the appropriate level from the National Physical Laboratory, Delhi; the Defence Institute of Physiology and Allied Sciences, Timarpur, Delhi; the Indian Institute of Technology, Kanpur; scientists from the State Pollution Control Boards, the Fire Development and Research Centre, Sivakasi and Nagpur and the National Environment

1 *Arjun Gopal v. Union of India*, (2017) 1 SCC 412



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Engineering Research Institute (NEERI) nominated by the Chairperson of the CPCB to submit a report in this regard preferably on or before 31-12-2017.

- a **72.16.** Keeping in mind the adverse effects of air pollution, the human right to breathe clean air and the human right to health, the Central Government and other authorities should consider encouraging display of fireworks through community participation rather than individual bursting of fireworks.

73. With the above directions, IA No. 52448 of 2017 is disposed of.

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2021 SCC OnLine SC 3238

In the Supreme Court of India

(BEFORE A.M. KHANWILKAR AND AJAY RASTOGI, JJ.)

Civil Appeal No. 6561/2021

(@ SLP (C) No. 17993/2021 @ Diary No. 26640/2021)

Goutam Roy and Another ... Appellant(s);

Versus

State of West Bengal and Others ... Respondent(s).

With

Civil Appeal No. 6562/2021

(@ SLP (C) No. 17991/2021)

Civil Appeal No. 6563/2021

(@ SLP (C) No. 17994/2021 @ Diary No. 26789/2021)

Civil Appeal Nos. 6564-6566/2021

(@ SLP (C) Nos. 17995-97/2021 @ Diary No. 26790/2021)

Civil Appeal No. 6561/2021 (@ SLP (C) No. 17993/2021 @ Diary No. 26640/2021); Civil Appeal No. 6562/2021 (@ SLP (C) No. 17991/2021); Civil Appeal No. 6563/2021 (@ SLP (C) No. 17994/2021 @ Diary No. 26789/2021); and Civil Appeal Nos. 6564-6566/2021 (@ SLP (C) Nos. 17995-97/2021 @ Diary No. 26790/2021)

Decided on November 1, 2021

ORDER

1. SLP (C) No. 17994/2021 @ Diary No. 26789/2021 and SLP (C) Nos. 17995-97/2021 @ Diary No. 26790/2021 are mentioned and taken on board.

2. These appeals emanate from the common judgment of the High Court of Calcutta dated 29.10.2021. The same were first taken up at 11.00 am today when following order was passed:

"These matters were taken up at 11.00 a.m. today and following order was passed:

It appears that advance copy of the petition(s) has already been served on the Standing Counsel for the State of West Bengal as well as on the West Bengal Pollution Control Board. However, no appearance is made on their behalf. We permit learned Counsel for the petitioners to intimate the Standing Counsel for the State of West Bengal as well as the West Bengal Pollution Control Board, that the matters will be taken up again at 3.00 p.m. through video conferencing and to make themselves available with appropriate instructions as may be necessary. Matters be called out again at 3.00 p.m. today."

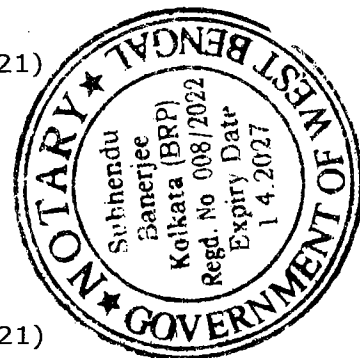
3. The matters were accordingly taken up at 3.00 p.m. today. Notice has been given to the respondents, who are represented by their counsel.

4. Permission to file Special Leave Petition is granted.

5. Leave granted.

6. Heard learned counsel for the parties.

7. During the course of argument, it transpired that the High Court passed a complete ban order departing from the decisions of this Court relied upon by the parties and also adverted to in the impugned judgment, being influenced about the practical realities and also because of lack of mechanism provided for by the State as



to how the sale/bursting/lighting of only green crackers, which are duly certified, can be allowed. This aspect, it is stated before us, was never debated during the course of argument before the High Court. Mr. Anand Grover, learned senior counsel, on instructions, submits that had the Court called upon the parties to explain that position, the State Government as well as the West Bengal Pollution Control Board (for short, "the Board") would have brought all aspects of the matter to the attention of the Court to dissuade the Court to depart from the consistent view taken by this Court on the subject matter. Our attention was also invited to the mechanism already in place as noted in SLP (C) No. 17991 of 2021, which reads thus:

".....
 That apart, regarding the question/issue of ascertainment by police and/or law enforcement agencies whether the crackers are green crackers or not, comprehensive directions and guidelines are available on the web portals of CSIR-NEERI and PESO and also the green firecrackers contains green logos of CSIR-NEERI and PESO as well as QR codes engrafted on the boxes which can be easily scanned on the NEFRI mobile app to verify the contents used in making those crackers. Moreover, the list of manufacturers, those which are engaged with the manufacturing of only green firecrackers along with their relevant certificates are also available for online verification, on real time basis, on the web portals of CSIRNEERI and PESO. As such, the apprehension posed by the Hon'ble High Court at Calcutta to the effect that there is no mechanism in place at present to ascertain whether the crackers being sold or burst/lighted are only green crackers, complying with the norms as set in place by the relevant certifying body, and further it would be an impossible task for the police and/or law enforcement agencies to ascertain the veracity of the certificates of the crackers which are being used by the general public at the time of these festivals, irrespective of the classification under which they are sold, is completely vague and baseless, without any rational and reasonable basis.

...."
8. We do not deem it necessary to dilate on this aspect as we are of the view that if the High Court wanted to impose a complete ban, it should have called upon the parties to offer explanation about the aspects which were weighing with it (not specifically pleaded or argued) requiring such extreme order and departure from the consistent directions given by this Court amongst others vide orders dated 29.10.2021 in IA No. 44727 of 2021 in Writ Petition (C) No. 728 of 2015 and dated 13.11.2020 in SLP (C) D. No. 24650 of 2020, both passed during the pandemic period taking note of the prevailing situation. This Court in fact had reiterated the regime delineated by the National Green Tribunal (for short, "NGT") in respect of manufacture and sale of fire crackers. It is stated across the Bar by the learned Counsel for the Board that there are no manufacturing entities in the State of West Bengal. The fire crackers are imported from other States and sold by wholesale/retail dealers across the State. The appellants are representing dealers only.

9. Be that as it may, for departing from the elaborate directions delineated by the NGT and also this Court on the subject matter, tangible fact situation needs to be pointed out including about the inaction or collusive approach of the Executive at the ground level. The learned Counsel for the State of West Bengal as well as for the Board, on the other hand, submit that the officials are taking necessary steps as are required to ensure that the directions issued by this Court in the aforementioned orders are complied with in its letter and spirit. If there is any inaction on the part of the official concerned, appropriate remedial and corrective steps will be taken in the matter. We accept this assurance given on behalf of the State of West Bengal as well as the Board.



10. Learned counsel appearing for the writ petitioner were at pains to persuade us that the order, as passed by the High Court, need not be interfered with. However, for the reason already noted above, it is not possible to accept this submission. Instead, we set aside the impugned order and permit the writ petitioner or any person interested in doing so to approach the High Court by placing all relevant facts and material on record and on the basis of the foundation so laid in that proceeding, the High Court after giving opportunity to the State of West Bengal as well as the Board, may proceed to pass directions as may be advised.

11. For the time being, we only restate the position stated in the orders passed by this Court as referred to above, which shall be fully adhered to by the Authorities concerned in its letter and spirit. Additionally, the State of West Bengal may explore the possibility of ensuring prevention of import of banned fire crackers or related items within the State of West Bengal at the entry point itself. That mechanism can be strengthened, if need be. Further, the State shall ensure strict supervision and verification at other places including where the trading of fire crackers occur as well as its use.

12. Mr. Anand Grover, learned senior counsel has requested us to record his grievance that the High Court did not call upon the State to explain about the practical realities and ineffective mechanism to verify the crackers imported or traded/sold within the State nor any party had advanced such argument before the High Court. At the same time, we note that this grievance has not been refuted by the learned counsel for the writ petitioner before us. Mr. Rachit Lakhmani, learned counsel appearing for the writ petitioner, who had also appeared before the High Court, however, submits that even though the High Court did not specifically ask the parties on these issues or the learned counsel appearing for the State as well as for the Board, but did mention during the course of hearing that there is no assuring arrangement in place, which can ensure prevention of import of other than green fire crackers and use thereof within the State of West Bengal. We need not dilate on this aspect any further.

13. Accordingly, we dispose of the appeals in the above terms.

14. Applications for intervention/impleadment, if any, are allowed. Pending application(s), if any, shall also stand disposed of.

SUPREME COURT OF INDIA
 RECORD OF PROCEEDINGS

ITEM 1

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26640/2021

(Arising out of impugned final judgment and order dated 29-10-2021 in WPA(P) No. 282/2021 passed by the High Court At Calcutta)

Goutam Roy & Anr.....Petitioner(s)

v.

The State of West Bengal & Ors.....Respondent(s)

(IA No. 142244/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 142243/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 142371/2021 - INTERVENTION/IMPLEADMENT

IA No. 142370/2021 - INTERVENTION/IMPLEADMENT

IA No. 142242/2021 - PERMISSION TO FILE PETITION

ITEM 2

SLP (C) No(s). 17991/2021

(IA No. 142368/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP (C) No. 17994/2021 @ Diary No. 26789/2021 (MENTIONED)

SLP (C) Nos. 17995-97/2021 @ Diary No. 26790/2021 (MENTIONED)





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Date : 01-11-2021 These matters were called on for hearing/mentioned today.
 (BEFORE A.M. KHANWILKAR AND AJAY RASTOGI, JJ.)

For Petitioner(s) Mr. Siddharth Bhatnagar. Sr. Adv

Ms. Malvika Trivedi. Sr. Adv

Mr. Rahul Arya. Adv.

Ms. Bhargavi Kannan. Adv.

Ms. Easha Manchanda. Adv.

Ms. Pracheta Kar. Adv

Mr. Aditya Sidhra. Adv.

Mr. Madhav Bhatia. Adv.

Ms. Susrea Mitra. Adv.

Mr. Nadeem Afroz. Adv.

Mr. Yogesh Sharma. Adv.

Mr. Alok Tripathi, AOR

Mr. Srijib Chakraborty, Adv

Mr. Kuldeep Rai, Adv

Mr. Arnab Sengupta, Adv

Mr. Deborshi Dhar, Adv

Mr. Ranjan Nikhil Dharnidhar, AOR

For Respondent(s) (R-2 in D. No. 26640/2021, R-9 in SLP (C) NO. 17991/21 Mr.

Rachit Lakhmani, Adv.

Mr. Avinash Jha, Adv

Mr. Ashok Bannidinni, AOR

Mr. Indrajeet Dey, Adv

Mr. Arindam Paul, Adv

Mr. Saikat Pal, Adv

For Impleaders in I.A. No. 142370/2021 Ms. Malvika Trivedi, Sr. Adv.

142371/2021 Mr. Rahul Arya, Adv

Mr. Ashish Choudhury, Adv

Ms. Bhargavi Kannan, Adv

Mr. Dhruv Surana, Adv

Mr. Saurabh Kumar, Adv

Mr. Madhav Bhatia, Adv

Mr. Sankalp Narain, Adv

Mr. Rohit Amit Sthalekar, AOR

State of W.B. Mr. Anand Grover, Sr. Adv.

Mr. Suhaan Mukerji, Adv

Mr. Vishal Prasad, Adv

Mr. Nikhil Parikshith, Adv

Mr. Abhishek Manchanda, Adv.

Mr. Sayandeep Pahari, Adv.

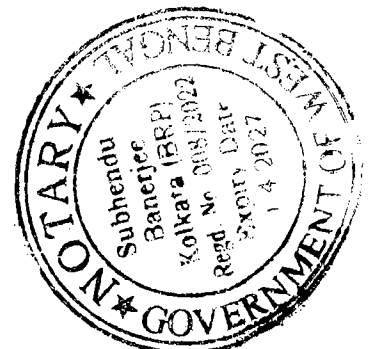
PLR Chambers & Co.

R-6, 7 Ms. Madhumita Bhattacharjee, AOR

Ms. Srista Choudhury, Adv

Mr. Anant, Adv

Mr. Gopal Sankaranarayan, Sr. Adv.



(# appearance not given)

Diary 26789/2021 Mr. Hari Shankar Jain. Adv
 Mr. Vishnu Shankar Jain. AOR (mentioned by)

Mr. Pankaj Kumar Verma. Adv

Dairy 26790/2021 Ms. Mamta Tiwari, Adv

Ms. Taruna Ardhendumauli Prasad, AOR
 (mentioned by)

Mr. Nirmal Ambhastha, Adv

Mr. Mukesh Singh, Adv

UPON hearing the counsel the Court made the following

ORDER

15. SLP (C) No. 17994/2021 @ Diary No. 26789/2021 and SLP (C) Nos. 17995-97/2021 @ Diary No. 26790/2021 are mentioned and taken on board.

16. Permission to file Special Leave Petition is granted.

17. Leave granted.

18. The appeals are disposed of in terms of the Signed Order.

19. Applications for intervention/impleadment, if any, are allowed. Pending application(s), if any, shall also stand disposed of.

SUPREME COURT OF INDIA
 RECORD OF PROCEEDINGS

ITEM 1

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v.

The State of West Bengal & Ors.....Respondent(s)

(IA No. 142244/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 142243/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 142371/2021 - INTERVENTION/IMPLEADMENT

IA No. 142370/2021 - INTERVENTION/IMPLEADMENT

IA No. 142242/2021 - PERMISSION TO FILE PETITION

ITEM 2

SLP (C) No(s). 17991/2021

(IA No. 142368/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 01-11-2021 These matters were called on for hearing today.

(BEFORE A.M. KHANWILKAR AND AJAY RASTOGI, JJ.)

For Petitioner(s) Mr. Siddharth Bhatnagar. Sr. Adv

Ms. Malvika Trivedi. Sr. Adv

Mr. Rahul Arya. Adv.

Ms. Bhargavi Kannan. Adv.

Ms. Easha Manchanda. Adv.

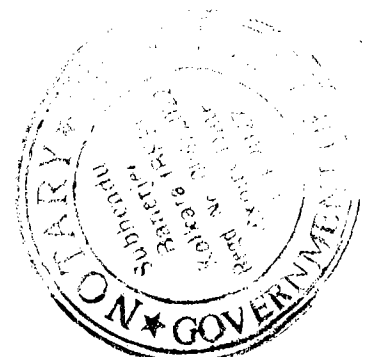
Ms. Pracheta Kar. Adv

Mr. Aditya Sidhra. Adv.

Mr. Madhav Bhatia. Adv.

Ms. Susrea Mitra. Adv.

Mr. Nadeem Afroz. Adv.





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Mr. Yogesh Sharma, Adv.
 Mr. Alok Tripathi, AOR
 Mr. Srijib Chakraborty, Adv
 Mr. Kuldeep Rai, Adv
 Mr. Arnab Sengupta, Adv
 Mr. Deborshi Dhar, Adv
 Mr. Ranjan Nikhil Dharnidhar, AOR
 For Respondent(s) (R-2 in D. No. 26640/2021, R-9 in SLP (C) NO. 17991/21 Mr.
 Rachit Lakhmani, Adv
 Mr. Avinash Jha, Adv
 Mr. Ashok Bannidinni, AOR
 Mr. Indrajeet Dey, Adv
 Mr. Arindam Paul, Adv
 Mr. Saikat Pal, Adv
 For Impleaders in I.A. No. 142370/2021 Ms. Malvika Trivedi, Sr. Adv.
 Mr. Rahul Arya, Adv
 142371/2021 Mr. Ashish Choudhury, Adv
 Ms. Bhargavi Kannan, Adv
 Mr. Dhruv Surana, Adv
 Mr. Saurabh Kumar, Adv
 Mr. Madhav Bhatia, Adv
 Mr. Sankalp Narain, Adv
 Mr. Rohit Amit Sthalekar, AOR
 UPON hearing the counsel the Court made the following

ORDER

20. These matters were taken up at 11.00 a.m. today and following order was passed:

21. It appears that advance copy of the petition(s) has already been served on the Standing Counsel for the State of West Bengal as well as on the West Bengal Pollution Control Board. However, no appearance is made on their behalf. We permit learned Counsel for the petitioners to intimate the Standing Counsel for the State of West Bengal as well as the West Bengal Pollution Control Board, that the matters will be taken up again at 3.00 p.m. through video conferencing and to make themselves available with appropriate instructions as may be necessary.

22. Matters be called out again at 3.00 p.m. today.

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ANNEXURE - "H"

145

S/L 2
11.10.2022
Court. No. 28
Sourav/
Suvayan/
PA

**WPA (P) 292 of 2021
With
IA No: CAN 1 of 2022**

**Sabuj Mancha & Anr.
Vs.
The State of West Bengal & Ors.**

*Mr. R. N. Chakraborty
Mr. A. De*

...for the Petitioner.

*Mr. Tapan Kumar Mukherjee
Ms. Saheli Mukherjee*

...for the State.

*Mr. N. C. Bihani
Mrs. P.B. Bihani
Ms. K. Singh*

...for W.B.P.C.B.

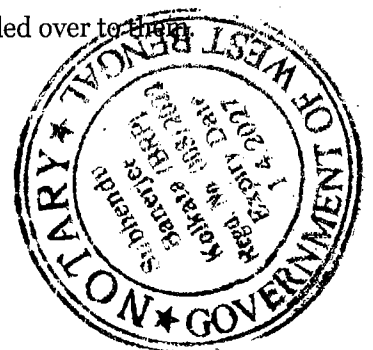
*Mr. Biswaroop Bhattacharyya
Ms. Mayuri Ghosh
Ms. Madhushri Dutta
Ms. Easha Manchanda
Mr. Arnab Sengupta
Mr. Debarshi Dhar*

...for the Added Respondents.

CAN 1 of 2022 has been filed in this public interest litigation praying the applicants be added as party respondents and for permission to trade and sell in green firecrackers during the ensuing festive season, that is, Diwali, Kali Puja and Chatt Puja.

At the outset, we direct the applicants to be added as respondents to the writ petition. Cause title of the writ petition be amended accordingly in the course of the day.

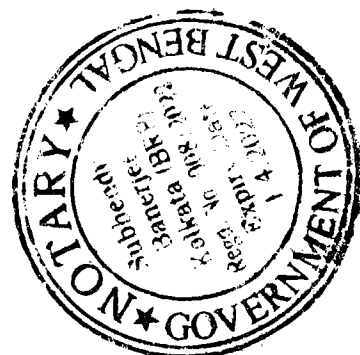
Copy of the writ petition be also handed over to them



Mr. Chakraborty, learned Counsel for the writ petitioner submits the directions given by the Apex Court in *Arjun Gopal & Ors. Vs. Union of India & Ors.*¹ have been flagrantly violated in the State of West Bengal. No mechanism has been formulated either by the State of West Bengal or by the State Pollution Control Board for ensuring sale and bursting of green crackers only. This has resulted in severe noise and air pollution in the city and other parts of the State in previous years. Hence, he prays there should be a total ban on the sale of crackers in the State.

Mr. Bhattacharyya, learned Counsel for the added respondent Byabasayee Samity submits similar issue had fallen for consideration before the Apex Court in Civil Appeal No. 6561 of 2021. After considering the rival submissions, the Apex Court had set aside the order of total ban on firecrackers passed by this Court in WPA No. 282 of 2021 and remanded the matter for consideration of issuance of appropriate directions upon the State of West Bengal to ensure importation, sale and bursting of green crackers only in the State. Pursuant thereto, a co-ordinate Bench of this Court had directed the Home Secretary and the Commissioners and the Superintendent of Police of the concerned Districts in the State to regulate importation, sale and bursting of crackers. He, therefore, opposes the prayer for total ban of firecrackers.

¹ (2019) 13 SCC 523



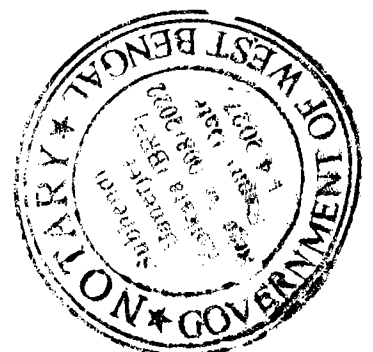
Mr. Bihani, learned Counsel for the Pollution Control Board submits his client has issued directions vide Memo No. 321-3L/WPB-E(VI)/2020 dated 26.10.2021 permitting sale and bursting of green crackers only in the State of West Bengal on specified dates within the time frame as stipulated in the notification.

Mr. Tapan Kumar Mukherjee, learned Additional Government Pleader submits appropriate steps have been taken for implementation of the directions issued by this Court in its order dated 03.11.2021 and compliance report in that regard has been filed.

In view of the directions in *Arjun Gopal & Ors.* (*Supra*) and the subsequent order of the Apex Court in *Goutam Roy and Another Vs. The State of West Bengal and Others*², parameters with regard to sale and bursting of crackers in the State of West Bengal are not in dispute. What is agitated before us is the mechanism for implementation of the directions of the Apex Court in the aforesaid decisions. While petitioner has strenuously argued the restrictions on sale and bursting of crackers in the State is merely theoretical, learned Counsel for Pollution Control Board and the State of West Bengal argues the directions had been duly implemented in the past.

In *Goutam Roy and Another (Supra)* the Apex Court while setting aside a direction on total ban of

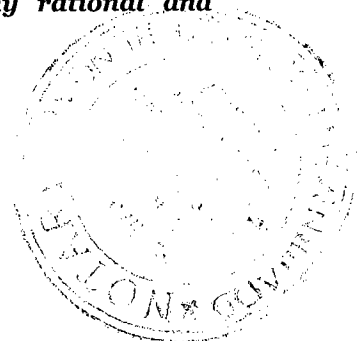
² 2021 SCC Online SC 3238



firecrackers recorded the mechanism in place for ensuring the sale and bursting of green crackers as follows:-

“.....

regarding the question/issue of ascertainment by police and/or law enforcement agencies whether the crackers are green crackers or not, comprehensive directions and guidelines are available on the web portals of CSIR-NEERI and PESO and also the green firecrackers contains green logos of CSIR-NEERI and PESO as well as QR codes engrafted on the boxes which can be easily scanned on the NEFRI mobile app to verify the contents used in making those crackers. Moreover, this list of manufactures, those which are engaged with the manufacturing of only firecrackers along with their relevant certificates are also available for online verification, on real time basis, on the web portals of CSIR-NEERI and PESO. As such, the apprehension posed by the Hon'ble High Court at Calcutta to the effect that there is no mechanism in place at present to ascertain whether the crackers being sold or burst/lighted are only green crackers, complying with the norms as set in place by the relevant certifying body, and further it would be an impossible task for the police and/or law enforcement agencies to ascertain the veracity of the certificates of the crackers which are being used by the general public at the time of these festivals, irrespective of the classification under which they are sold, is completely vague and baseless, without any rational and reasonable basis.”



After recording the aforesaid mechanism, the Apex Court remanded the matter before this Court for considering the issue of implementation of the aforesaid mechanism.

Pursuant to the remand by the Apex Court, this Court by order dated 03.11.2021 affixed responsibility for enforcement of the orders of the Apex Court as well as the NGT on the Home Secretary and the Commissioners and the Superintendent of Police of the concerned Districts in the State.

It may be apposite to note West Bengal Pollution Control Board vide memo dated 26.10.2021 had already passed the following directions:-

1. There shall be a complete ban on the sale and bursting of all kinds of firecrackers, except green crackers in the State of West Bengal, till further orders in this respect.

2. In the State of West Bengal only green crackers can be sold and bursting of such crackers shall be allowed for (i) two hours during Deepawali festival from 8 p.m. to 10 p.m. (ii) two hours during Chatt Puja from 6 a.m. to 8 a.m. (iii) 35 minutes during Christmas and New Years' eve from 11.55 p.m. to 12.30 a.m.

3. Other than the above festivals, prior permission of the District Magistrates/ Commissioners of Police/Superintendents of Police shall be required for use of only green crackers for a limited period (not more than two hours) in the State of West Bengal.



4. ***In addition to the above, there shall be strict compliance of all terms and conditions mentioned in the order passed by the Hon'ble Supreme Court of India vide Judgment dated 23.10. 2018 in W.P. (C) No. 728 of 2015 and orders passed by the Hon'ble NGT dated 09.11.2020 and 01.12.2020 passed in O.A. No. 249/2020.***

The District Magistrates and Commissioners of Police/Superintendents of Police shall implement the aforesaid directions. Daily action taken report is to be submitted to West Bengal Pollution Control Board in the prescribed proforma."

This memo, *inter alia*, came to be challenged in the present writ petition but no order of stay has been passed thereon.

Learned Counsels for Pollution Control Board and the State of West Bengal assures this Court that the directions given by the Apex Court in ***Goutam Roy and Another (Supra)*** as well as this Court vide order dated 03.11.2021 shall be scrupulously implemented during the ensuing festive season.

Mechanism to determine which crackers can be treated as green crackers has already been spelt out by the Apex Court in ***Goutam Roy and Another (Supra)***. It shall be incumbent on the Pollution Control Board as well as the police authorities to ensure that there is no importation, sale or bursting of crackers other than the green crackers bearing



QR Code as specified in *Goutam Roy and Another (Supra)* in the State of West Bengal.

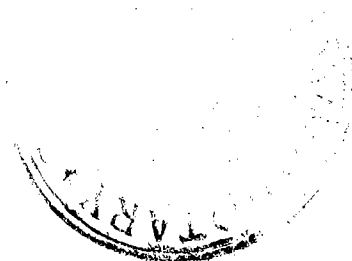
In order to ensure the effective implementation of the aforesaid directions, we direct the Pollution Control Board and the State of West Bengal to take appropriate measures including the following:-

- a) No firecrackers other than green crackers bearing QR Code would be sold in the Bazi-Bazar which is proposed to be held in Kolkata on and from 18.10.2022.
- b) State Pollution Control Board as well as the Commissioner of Police, Kolkata shall deploy appropriate number of personnel in the Bazi Bazar to ensure implementation of the aforesaid direction.
- c) The representatives of the State Pollution Control Board and the police personnel shall be at liberty to inspect the firecrackers which are sold at Bazi Bazar and the police personnel shall seize any banned firecrackers which are offered for sale in the bazar.
- d) Representatives of PESO/NEERI shall also be present at the Bazi Bazar and assist the Pollution Control Board/ police personnel to determine whether the firecrackers which are offered for sale bearing the requisite QR Code;



- e) Similar exercise shall be undertaken by Pollution Control Board and police authorities to prevent importation and sale of firecrackers other than green firecrackers bearing QR Code in any place in the State of West Bengal;
- f) All necessary steps shall be taken by the police authorities/PCB Officials to ensure only green crackers are burst during the festive season strictly in compliance with the directions of the Pollution Control Board vide Memo No. 321-3L/WPB-E(VI)/2020 dated 26.10.2021.
- g) State Pollution Control Board and the State of West Bengal shall undertake public awareness measures including issuance of advertisements in newspapers, announcements on radio/television/social media platforms etc. to spread awareness with regard to restrictions on sale and bursting of crackers during festive season and its beneficial impact on pollution and environment. It shall also make members of the public aware of the penal consequences arising from sale and bursting of banned crackers.

These directions are illustrative in nature and shall be in addition to any other direction or measure taken/that may take by the Pollution Control Board and the State of West



Bengal to ensure the sale and bursting of green crackers only in the State of West Bengal.

We hope and trust that the festival of lights does not become a cause for concern where the demon of pollution poisons our air and leads to irreparable damage to the health of the population at large.

State of West Bengal and the Pollution Control Board shall submit report with regard to the steps taken by them for strict implementation of the aforesaid directions relating to sale and bursting of green crackers alone on the adjourned date.

Let the matter appear one week after Puja Vacation before the appropriate Bench.

(Apurba Sinha Ray, J.)

(Joymalya Bagchi, J.)







HAPPY
Diwali

Crackling Lar

चाकड़ा

6000

FF

20
Pcs



FF

6000

बाला
Crackling Lar



20
Pcs



MADE IN INDIA



FF
600

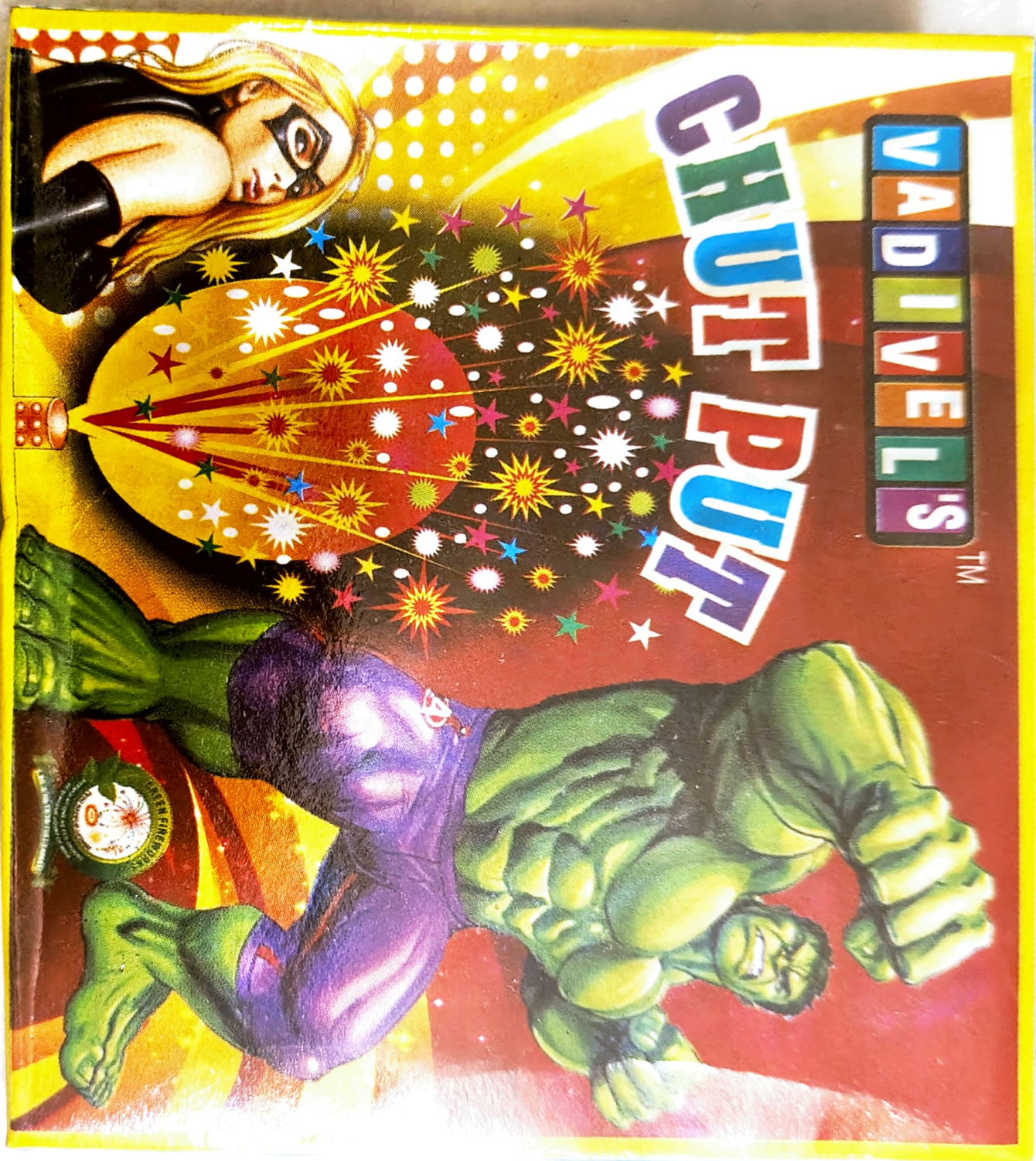
फायर
Crackling Lar



20
Pcs



MADE IN INDIA



Warning : Flammable Emits Showers of Sparks
For outdoor use only. Under adults supervision.

M.R.P. Rs.

(Incl. of taxes)

Mfd. : Current Year

Best Before: 5 Years

160⁶²³



VEDIVEL PYROTECHS

41, KALAMMAN KOIL STREET, SIVAKASI.

NCLE
NO CHILD LABOUR
EMPLOYED

624
161

CLASS - 7

DIVISION - 2

SUB DIVISION - 182

CNUT PUTT

10 Pieces

625
162



FunZone Multi Colour



BABAI FIRE WORKS



Fun Zone

Multi COLOUR

BABAI FIRE WORKS
WEST BENGAL

Function : Flammable, Emits showers of stars & sparks upright.
Warning : Flammable. Light month with lighted sparkles and get away. For outdoor use only under adult supervision.

627
164

FunZone

Multi COLOUR

BABAI FIRE WORKS

629
166



FunZone

Multi COLOUR

Class 7,
Div 2,
Sub div 1&2
NCLE

FunZone

Multi COLOUR



M.R.P. Rs.
(Incl. of all taxes)
Packed On. :
Best Before :

FunZone

Multi COLOUR



M.R.P. Rs.
(Incl. of all taxes)
Packed On. :
Best Before :

632
189

MADE IN INDIA

10 PCS

GREEN
CRACKERS

1000
131



realme 12 Pro+ 5G

633
170

MADE IN INDIA

10 PCS



HAPPY
Jimruk



1000

ताकत



realme 12 Pro+ 5G

634
171

MADE IN INDIA

10 PCS

CRACKERS

GREEN

1000131



realme 12 Pro+ 5G

635
172

MADE IN INDIA

10 PCS



HAPPY
Divya



1000

शक्ति



alme 12 Pro+ 5G



1000

पिस्ता

10 PCS

637
174

NEW & NEW

INDIA'S
No.1



ALL IS WELL

DAMO
Fireworks, Sivakashi



WARNING : Flammable. Emits Showers of Spark.
For outdoor use only. Light Stick top with
Sparklers. Hold in Hand with Arm Extended
Away From Body. Use under Adult Supervision.
For Best result use during night time. *Keep Distance Carefully.*

FUNCTION : EMITS STAR CANDLE WITH GOLDEN COLOR
SOUND EFFECT.

1
Piece

Max. R.P. : ₹. 599.00/-
(Incl. of all taxes)
Mfg. Date : Aug
Best before : 2000

638
175

176 639
176
WARNING : Flammable, Emits Showers of Spark.

For outdoor use only. Light Stick top with

Sparklers. Hold in Hand with Arm Extended

Away From Body. Use under Adult Supervision.

For Best result use during night time. *Keep Distance Carefully.*

FUNCTION : EMITS STAR CANDLE WITH GOLDEN COLOR

SOUND EFFECT.

Pro 5G

640
177

SHARK

641
178



NCLE
NO CHILD LABOUR EMPLOYED
IN MFR. OF THIS PRODUCT

Class-7 Div-2(1&2)



INDIA'S NO. 1

179

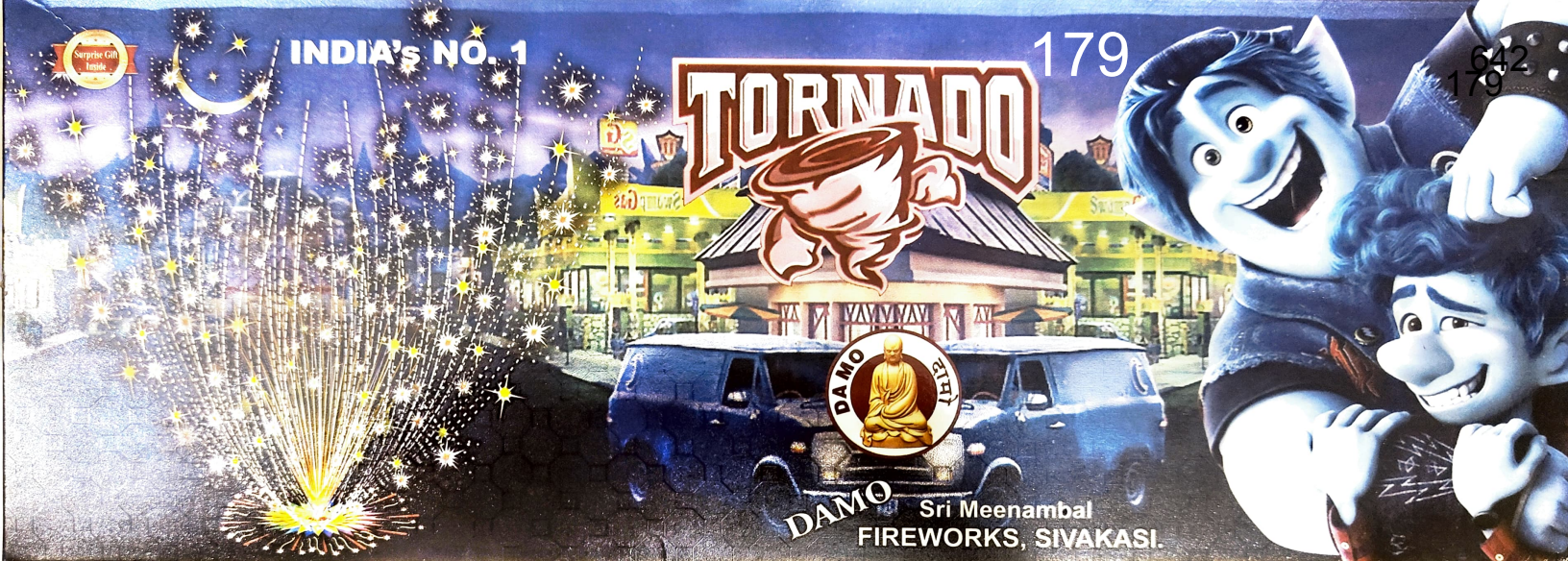
642
179

TORNADO



DAMO

Sri Meenambal
FIREWORKS, SIVAKASI.





TORNADO

DAMO

Sri Meenambal

FIREWORKS, SIVAKASI.

643
180



M.R.P. Rs.: 4999.00
(Incl. of all taxes)
Mfg. Date: June
Best Before: 2030

3 PIECES



NCLE
NO CHILD LABOUR EMPLOYED
IN MFR. OF THIS PRODUCT

Class-7 Div-2(1&2)



644
181

645
182



TORNADO

ANISH

Best Quality
Original
Liquor
PRODUCT
100% Pure

SKY FLASH



ANISH FIRE WORKS, SIVAKASTUR

realme 12 Prof 5G

Panji's



Dancing Butterflies

M.S.K. FIREWORKS, SIVAKASI.





M.S.K. FIREWORKS, SIVAKASI.





**MAGICAL
BUTTERFLY**

10

Pcs

WARNING : For Outdoor Use Only.
Do not hold in Hand.
Emit Showers of Sparks and Revolve
On the
Ground Use Unser Adult Supervision.



M.R.P.Rs. : 996.00
Incl.of Taxes
Date of Mfg : This Year
Exp.Date : 2025

ANNEXURE- J

688





No. 11/03

Max Retail Price (Incl. of GST) 131.00
Mfd - Current Year
Best Before - 5 years

NCLC
NO CHILD LABOUR
EMPLOYED

OUTDOOR USE ONLY
DO NOT HOLD IN HAND
FUSE & GET AWAY
ONLY UNDER ADULT
SUPERVISION
FOR BEST RESULT USE
DURING NIGHT TIME



**TA
EN**

Mfg.





NETUBRI

PROTECHS, WEST BENGAL



FOR O
DO N
LIGHT
USE O

FOR
DUR

QR CODE
SCAN
NEE



 Upload from gallery

Is the QR not working?

Send feedback to us

Not now

Send feedback

M.T.'s SUPER 10





M.T. INDUSTRIES

MAHESHTALA, WEST BENGAL. Mfg. Lic No.3/94 D.M.

SUPER 10

690



WARNING: FLAMMABLE, EMITS SHOWER OF SPARKS AND REVOLVES ON THE GROUND. PLACE ON OPEN LEVEL SURFACE LIGHT MOUTH WITH SPARKLER AND GET AWAY. USE ONLY UNDER ADULT SUPERVISION. FOR OUTDOOR USE ONLY.

NCLE

No Child Labour Employed
 CLASS - 7
 DIVISION - 2
 SUB DIVISION - 1&2

Max. Retail Price: Rs.
 (Incl. Of all Taxes)

Mfg. Date :

Best Before :



607

SUPER 10

10
PIECES



DIYA



Red

SPARKLERS

15 CM





DIYA FIREWORKS FACTORY

சிவகாசி
SIVKASI

M.R.P Rs. :
(Incl. of all taxes)
Mfd. Current year
Best before : 5 Years

LICENCE FORM LE -1

[See article 1(a) to (g) of Part 1 of Schedule IV of the Explosives Rules,2008]

Licence to manufacture:DIYA FIREWORK

200

(a) Fireworks or gunpowder or both not exceeding 15 kilogrammes at any one time.

Licence No.

GFC/LE-1/18/2023/000304

Date

04-12-2023

Annual Fees Rs

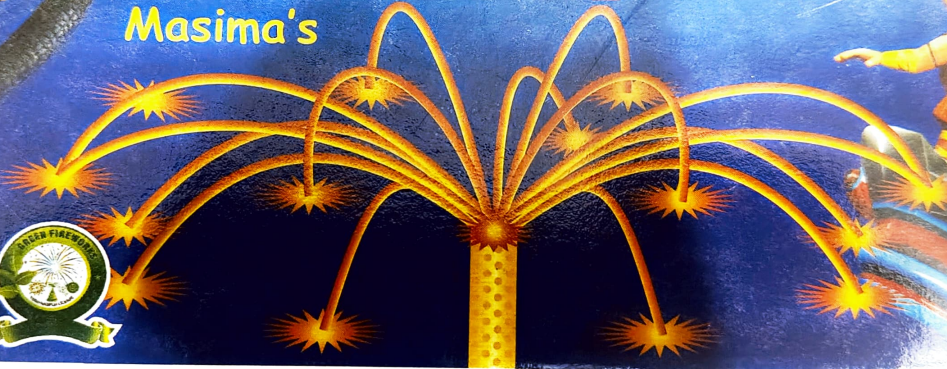
NA

1. Licence is hereby granted to:



GOLD RUSH

Masima's



MASIMA FIRE WORKS

MADE IN INDIA

M.R.P. : ₹
(Incl. of all taxes)

Mfg. Date

Current Year

Lic No. :

08/09, Budge/Budge (W.B.)

Lic No. :

NE/WB/751-01/2022

**WARNING : FLAMMABLE.
EMITS SHOWERS OF SPARKS.
DO NOT HOLD IN HAND.
PLACE ON LEVEL SURFACE.
IGNITE WITH PORTFIRE.
FOR OUT-DOOR USE ONLY
USE ONLY UNDER ADULT SUPERVISION**

**PRINTED BY
SIVAKASI**

NCLE
NO CHILD LABOUR
EMPLOYED



THE SPIRIT OF FIREWORKS
The Original Purpose of Fireworks is to
Scare away Evil spirits and
Pray for Peace, Prosperity and Good Luck.

**A QUALITY PRODUCT
WITHOUT CHILD LABOUR**

ଗୋପାଳ ସିଂହ

5
pcs
pcs

VINAYAGA — SONNY

Crackling Flower



FIREWORKS INDUSTRIES, SIVAKASI-626 123.

E-Mail: sonnyfireworks@gmail.com Website: www.sonnyfirework.com



Authorised Name : Shell
UN 0336 **CLASS 7**
1.4G **DIVISION 2**
CONSUMER **SUB DIV 1&2**
FIREWORKS

Use Fireworks 6.00AM TO 10.00PM
 and obey Central Government order.
 Sound Level maximum 125 dB.
 All effects within the statutory limit.

MAX. RETAIL PRICE Rs. 545.95
(INCL. OF ALL TAXES)
MFG. DATE : 09-Aug-2023
EXP. DATE : 08-Aug-20

Place on level surface with wooden stand. Remove shell and label and straighten the fuse before lighting.

Do not fire like this

Light fuse with length of 20cm or more

One fire ball goes up to the sky. Explode with color showers.

CALL

- FOR OUT DOOR USE
- DO NOT HOLD IN HAND
- PLACE UP RIGHT ON LEVEL OPEN GROUND
- LIGHT FUSE AND GET AWAY
- USE ONLY UNDER ADULT SUPERVISION
- FOR BEST RESULT USE DURING NIGHT

AS PER SUPREME COURT ORDER
CSIR NEERI'S NEW COMPOSITION
Chemical Ingredients

| LIFTING CHARGES (composition Contents) | PERCENTAGE |
|---|------------|
| Potassium Nitrate | -71 % |
| Sulphur | -12. % |
| Dextrine | -1.5 % |
| Carbon | -15.5 % |
| Additive F (Granules) 17% in the above 100%) | |

| CHARGE | PERCENTAGE |
|--|------------|
| Bismuth | -55% |
| Cupric | -12% |
| Magnesium | -10 % |
| Du10 | -4% |
| Dextrin | -22% |
| Additive F(10%in the above 100% Composition) | |

CUSTOMER CARE 9843645555

NCLE
 NO CHILD LABOUR EMPLOYED
 IN THE MFR. OF THIS PRODUCT
 Certified by TANFAMA
 Certificate No. 66 Dt. 21-5-99





**FIREWORKS INDUSTRIES,
74A, VELAYUTHAM ROAD, SIVAKASI-626 123.**

5 PCS

Fit Croquet

VINAYAGA - SONNY



VINAYAGA — SONNY

Cracker Flower

340



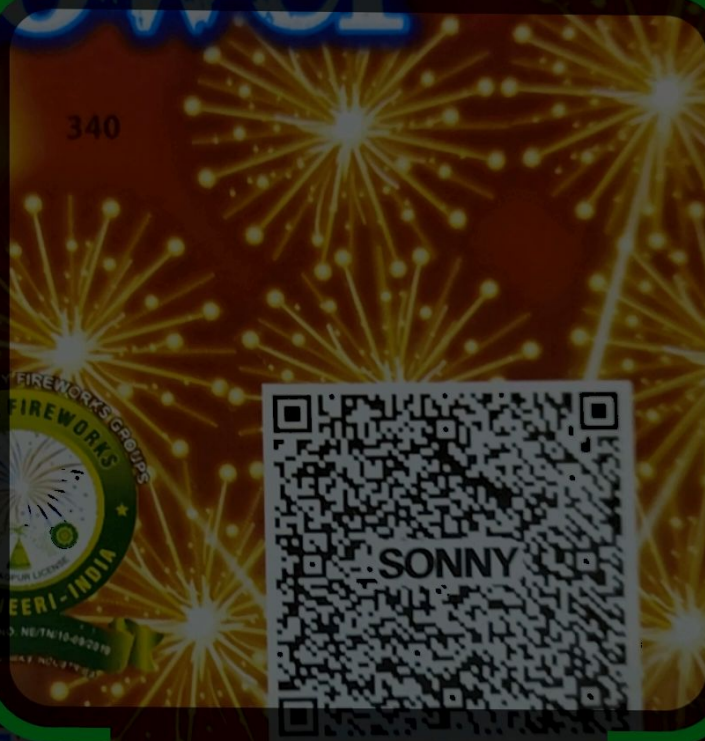
SONNY



FIREWORKS INDUSTRIES
E-Mail: sonnyfirework@gmail.com

INDUSTRIES, SIVAKASI-626 123.

Website: www.sonnyfirework.com



Product Code : 340

Text

Copy text

211



edit

From GPay



Product Code : 340

Product Name : Crackling
Flower

Company Name : Sqny
Fireworks Industries

Corporate Office Address :
Panjamar Complex

74 - A, Velayutham Road
Sivakasi - 626123

Phone Number :
9943645655

Link :

[http://sonnyfireworks.com
/product/Crackling
%20Flower%20](http://sonnyfireworks.com/product/Crackling%20Flower%20)

KOHINDOR



COLORKOTI





KOHINOOR FIRE WORKS

VILL-PUTKHALI KHAN PARA,
P.O-DAULATPUR, P.S- MAHESHTALA,
KOLKATA - 700139, 24 PARGANAS (S)

M.R.P. : ₹
(Incl. of all taxes)
Mfg. Date
Best before 5 Years

COLORKOTI

10
Pcs.

NCLE

No Child Labour Employed

**Warning : Flammable. Emits showers of sparks.
Do not hold in hand. Place on hard level surface.
Light fuse with sparklers and get away. use only
under adult supervision for outdoor use only
For best result use during night time.**



COLORKOTI

10
Pcs.



 <https://demo.dynamsoft...>

Link

This link will take you to a site outside Google Pay.

 Open link

 Copy



Dbr Dynamsoft Barcode Reader

Common 1D Barcodes

Code 11, Code 39, Code 128, Code 93, Codabar, EAN 13, EAN 8, UPC A, UPC E, Industrial 25, Code39 Extended, MSI Code

Common 2D Barcodes

QR Code, Data Matrix, PDF417

Common 1D + 2D

USA/CAN/ZA Driver's License

VIN



DPM Codes



START SCAN

Using Dynamsoft Barcode Reader JavaScript Edition, you can turn any device with a camera into an enterprise-grade barcode scanner with high-speed performance and flexible customization to suit a wide range of use cases. Try our JavaScript barcode scanner demo to see

MAHABEER



**DELUXE
COLOUR
FLOWER**



**P
O
T
S**

A BRANDED QUALITY



**MAHAVIR FACTORY
HANUMAN**



DELUXE
COLOUR
FLOWER



STOP

Mfg. by :
PAWAN FIREWORKS
INSUTIRES (HANUMAN)
NADIA, W.B.
MADE IN INDIA
Mfg Lic No. 4/18-19



**DELUXE
COLOUR**

FLOWER

POTS

5

PIECES

NGLE

**NO CHILD LABOUR
EMPLOYED**



POTS

CAUTION :
For outdoor use only.
Use only under close adult supervision.
Hold in hold with arm extended way
from body.
Do not touch glowing Candle.



MAHAVIR F
HANU

fr.wikipedia.org >



0.6 1x 2 3 6



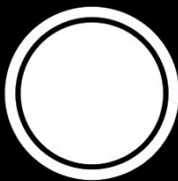
TREET

VIDEO

PHOTO

PORTRAIT

M





Bienvenue sur Wikipédia

ARTICLE LABELLISÉ DU JOUR

Irène l'Athénienne (en grec ancien Εἰρήνη ἡ Ἀθηναία / *Eirénê hê Athēnaía*) est une



impératrice byzantine, née vers 752 à Athènes et morte le 9 août 803 sur l'île de Lesbos.

Elle règne en tant que régente pour le compte de son fils de 780 à 790 puis en tant qu'impératrice régnante (Βασιλεύς / *basileús*) de 797 à 802. Elle est la première femme de l'histoire à régner en tant que *basileus*.

Issue d'une famille de l'aristocratie athénienne, elle est choisie à l'issue d'un concours de beauté par l'empereur byzantin Constantin V comme épouse pour son fils Léon IV. Elle se marie avec ce dernier en 768



TUMPA

SUPER QUALITY



AKASH CRACKLING



AKASH CRACKLING FIREWORKS

080

MFG. BY :
TUMPA 100% HANDICAPPED FIRE WORKS
WEST BENGAL


Mfg. Date : 2020
Exp. Date : 2025

TUMPA
SUPER QUALITY

AKASH
CRACKLING

10 PCS

028

NCLE
NO CHILD LABOUR
EMPLOYED

**WARNING : FLAMMABLE. EMITS SHOWERS OF SPARKS. DO NOT HOLD
IN HAND. PLACE ON LEVEL SURFACE. IGNITE WITH PORTFIRE FOR
OUTDOOR USE ONLY USE ONLY UNDER ADULT SUPERVISION**

THE SPIRIT OF FIREWORKS
The Original Purpose of Fireworks is to
Scare away Evil spirits and
Pray for Peace, Prosperity and Good Luck.

A QUALITY PRODUCT
WITHOUT CHILD LABOUR.

TUMPA
SUPER QUALITY

AKASH
CRACKLING

10 PCS.

TUMPA
SUPER QUALITY

AKASH
CRACKLING

10 PCS.

TUMPA

No. 1 in Quality



Sky Gel



Class - 7
Division - 2
Sub Division - 2

UN 0336
1.4 G
CONSUMER FIREWORKS



SCAN & VERIFY

Authorised Name : Shell



Manufactured by: **M/S TUMPA** 100% HANDICRAFTS FIRE WORKS
WEST BENGAL



M/S TUMPA

100% HANDICRAFTS

FIRE WORKS

WEST BENGAL

No. 1 in Quality

Sky Gel

5 PIECES

NO CHILD LABOUR
EMPLOYED

097



KEEP YOUR CITY CLEAN



SCAN & VERIFY



Chemical Ingredients - Improved Formulation For Colour Koti

| Composition(%) | Strontium Nitrate | Aluminium Powder 999 | Aluminium Chips | pvc | CSIR NEERI'S Additive Zpt* |
|--|-------------------|----------------------|-----------------|-----|----------------------------|
| Improved Formulation- Colour Koti | 44.2 | 18.6 | 17.7 | 8.5 | 11.0 |
| %PM Reduction in Improved Formulation | Upto 30% | | | | |

NET WT. OF CHEMICAL : 0.230 kg

AMBIENT NOISE LEVEL

80dB

SOUND LEVEL WITHIN PERMISSABLE LIMIT



📄 Tumpa fireworks ;

Text

📄 Copy text

✕ **edit**
From GPay



Tumpa fireworks ;
Begumpur ;
Product name- light
catagory ;

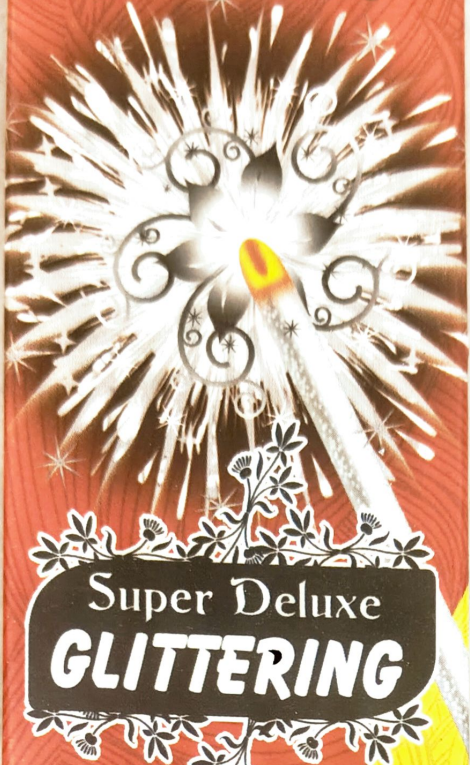


Tumpa fire...

q¹ w² e³ r⁴ t⁵ y⁶ u⁷ i⁸ o⁹ p⁰
a s d f g h j k l
↑ z x c v b n m ↵
?123 , [Globe icon] English . ↩

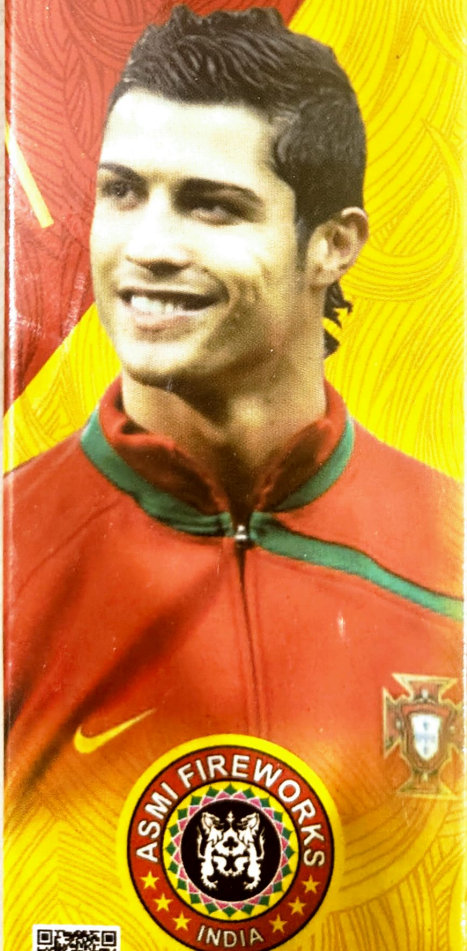


Asmi's

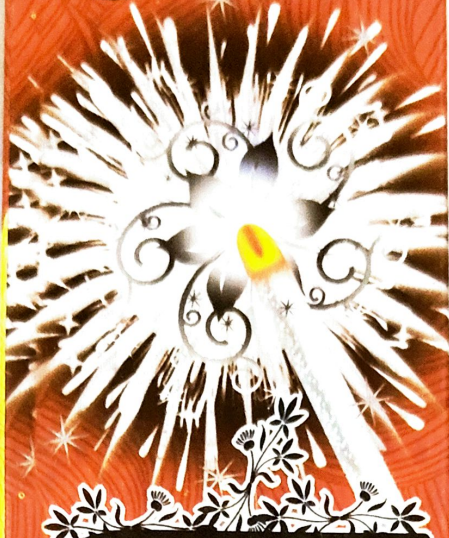


Super Deluxe
GLITTERING

Sparklers



Asmi's



Super Deluxe
GLITTERING

Sparklers



CAUTION : For outdoor use only. Use only under adult supervision. Hold in hand with arm extended away from body. Do not touch glowing wire.


ASMI FIREWORKS, MADE IN INDIA.




 <https://www.investopedi...>

Link

This link will take you to a site outside Google Pay.

 Open link

 Copy



FINTECH OTHER TECHNOLOGIES

Quick Response (QR) Code: Definition and How QR Codes Work

By ADAM HAYES Updated February 29, 2024

Reviewed by ERIC ESTEVEZ



Investopedia / Theresa Chiechi

DEFINITION:

A type of barcode that stores

DIYA



ELECTRIC SPARKLERS

DIYA



ELECTRIC SPARKLERS



M.R.P Rs. :
(Incl. of all taxes)
Mfd. Current year
Best before : 5 Years

இருந்து வடிவமைப்பு

SIVKASI

DIYA FIREWORKS FACTORY





 <https://static.wixstatic.c...>

Link

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 Open link

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LICENCE FORM LE -1

[See article 1(a) to (g) of Part 1 of Schedule IV of the Explosives Rules, 2008]

Licence to manufacture:DIYA FIREWORK

(a) Fireworks or gunpowder or both not exceeding 15 kilogrammes at any one time.

Licence No.

GFC/LE-1/18/2023/000304

Date

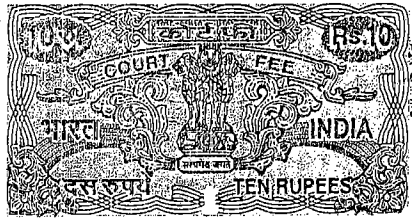
04-12-2023

Annual Fees Rs

NA

1. Licence is hereby granted to:





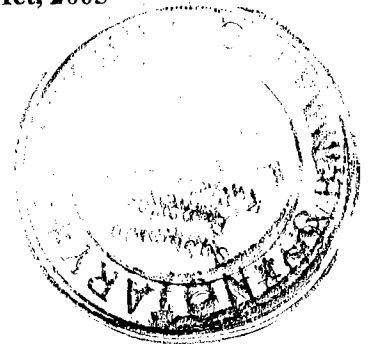
ANNEXURE - "K"

251

Application for Seeking Information Under the Right to Information Act, 2005

To.

Shri Ajoy Prasad, IPS
 Joint Commissioner of Police (O)
 Kolkata Police Department
 State Public Information Officer (SPIO),
 Kolkata Police Organization
 18, Lalbazar Street, Kolkata, West Bengal 700001



1. Full Name of the Applicant (in capital letters) : BIKASH SHAW, Advocate
2. Complete Address (in capital letters) : 10, Old Post Office Street, Room No. 107/4,
 4th Floor, Kolkata- 700 001
 District: Kolkata, State: West Bengal

Telephone Nos.

Mobile: 9999738942, 7980144836

3. Whether belong to BPL category : NO

(If yes, please attach a copy of the BPL certificate, etc. Fees are exempted for citizens belonging to BPL category)

4. Details of Application: Court fees attached an amount of Rs. 10.

5. Particulars of Information require

1. Please supply me numbers of Permanent Bazi Bazar Markets are present at Kolkata Police Jurisdiction Area? Kindly provide me the list of the same.
2. Please supply me numbers of Shopkeepers possess valid PESO license for selling Green Firecrackers are present at Kolkata Police Jurisdiction Area? Kindly provide me the list of the same.
3. Please supply me numbers of Temporary Bazi Bazar Markets are organized by the Kolkata Police Officials at Kolkata Police Jurisdiction Area for the year 2023 Diwali festive season? Kindly provide me the list of the same.
4. Please supply me numbers of Temporary Bazi Bazar Markets are going to be organized by the Kolkata Police Officials at Kolkata Police Jurisdiction Area for upcoming 2024 Diwali festive season? Kindly provide me the list of the same.
5. Please supply me numbers of Shops allotted at Temporary Bazi Bazar Markets are organized by

252

the Kolkata Police Officials at Kolkata Police Jurisdiction Area for the year 2023 Diwali festive season? Kindly provide me the list of the same.

6. Please supply me numbers of Shopkeeper possess valid PESO License for Selling Green Firecracker Manufacturing in Temporary Bazi Bazar Markets are organized by the Kolkata Police Officials at Kolkata Police Jurisdiction Area for the year 2023 Diwali festive season? Kindly provide me the list of the same.

6. How the applicant would like his information to be sent (Please tick) :

- a) By Post b) By E-mail c) By Fax d) To be collected by Person

DECLARATION

This is to certify that I, Bikash Shaw, am a citizen of India. Further, I state that the information sought does not fall within the restrictions contained in Section 8 and 9 of the RTI Act, 2005 and to the best of my knowledge it pertains to your office.

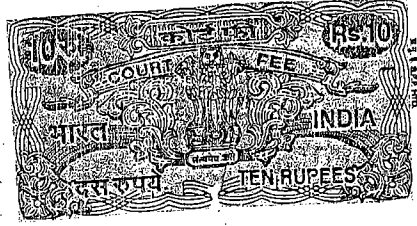
Date & Place: 30/9/2024 / Kolkata

Bikash Shaw

Signature of Applicant

Bikash Shaw

Signature of Applicant



253

Application for Seeking Information Under the Right to Information Act, 2005

To.

Mr. Rajeev Kumar, IPS
Inspector General of Police, West Bengal
State Public Information Officer (SPIO),
West Bengal Police Organization
31, Belvedere Road, Alipore Police Line,
Alipore, Kolkata, West Bengal 700027

1. Full Name of the Applicant (in capital letters) : BIKASH SHAW, Advocate
2. Complete Address (in capital letters) : 10, Old Post Office Street, Room No. 107/4,
4th Floor, Kolkata- 700 001
District: Kolkata, State: West Bengal
- Telephone Nos.
Mobile: 9999738942, 7980144836
3. Whether belong to BPL category : NO

(If yes, please attach a copy of the BPL certificate, etc. Fees are exempted for citizens belonging to BPL category)

4. Details of Application: Court fees attached an amount of Rs. 10.

5. Particulars of Information require

1. Please supply me numbers of Permanent Bazi Bazar Markets are present in the entire State of West Bengal? Kindly provide me the list of the same.
2. Please supply me numbers of Temporary Bazi Bazar Markets are organized by the West Bengal Police Officials in the entire State of West Bengal for the year 2023 Diwali festive season? Kindly provide me the list of the same.
3. Please supply me numbers of Temporary Bazi Bazar Markets are going to be organized by the West Bengal Police Officials in the entire State of West Bengal for upcoming 2024 Diwali festive season? Kindly provide me the list of the same.
4. Please supply me numbers of Shops allotted at Temporary Bazi Bazar Markets are organized by the West Bengal Police Officials in the entire State of West Bengal for the year 2023 Diwali festive season? Kindly provide me the list of the same.
5. Please supply me numbers of Shopkeeper possess valid PESO License for Selling Green Firecracker Manufacturing in Temporary Bazi Bazar Markets are organized by the West Bengal Police Officials in the entire State of West Bengal for the year 2023 Diwali festive season? Kindly provide me the list of the same.

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6. How the applicant would like his information to be sent (Please tick) :

- a) By Post b) By E-mail c) By Fax d) To be collected by Person

DECLARATION

This is to certify that I, Bikash Shaw, am a citizen of India. Further, I state that the information sought does not fall within the restrictions contained in Section 8 and 9 of the RTI Act, 2005 and to the best of my knowledge it pertains to your office.

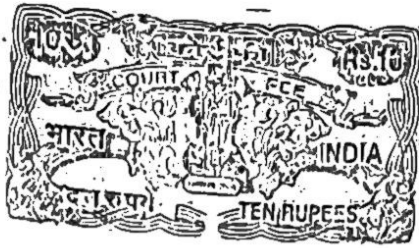
Date & Place:

30/09/24 / Kalkate

Bikash Shaw
Signature of Applicant

Bikash Shaw

Signature of Applicant



Application for Seeking Information Under the Right to Information Act, 2005

To,

Additional Director General of Police, Administration
West Bengal Police
Assistant State Public Information Officer (SPIO),
West Bengal Police Organization
31, Belvedere Road, Alipore Police Line,
Alipore, Kolkata, West Bengal 700027



- 1. Full Name of the Applicant (in capital letters) : BIKASH SHAW, Advocate
- 2. Complete Address (in capital letters) : 10, Old Post Office Street, Room No 107/4,
4th Floor, Kolkata- 700 001
District: Kolkata, State: West Bengal

Telephone Nos.

Mobile: 9999738942, 7980144836

- 3. Whether belong to BPL category : NO

(If yes, please attach a copy of the BPL certificate, etc. Fees are exempted for citizens belonging to BPL category)

4. Details of Application: Court fees attached an amount of Rs. 10.

5. Particulars of Information require

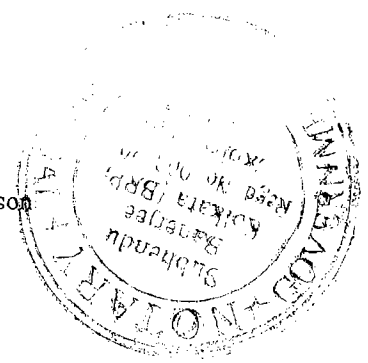
1. Please supply me numbers of Permanent Bazi Bazar Markets are present in the entire State of West Bengal? Kindly provide me the list of the same.
2. Please supply me numbers of Temporary Bazi Bazar Markets are organized by the West Bengal Police Officials in the entire State of West Bengal for the year 2023 Diwali festive season? Kindly provide me the list of the same.
3. Please supply me numbers of Temporary Bazi Bazar Markets are going to be organized by the West Bengal Police Officials in the entire State of West Bengal for upcoming 2024 Diwali festive season? Kindly provide me the list of the same.
4. Please supply me numbers of Shops allotted at Temporary Bazi Bazar Markets are organized by the West Bengal Police Officials in the entire State of West Bengal for the year 2023 Diwali festive season? Kindly provide me the list of the same.
5. Please supply me numbers of Shopkeeper possess valid PESO License for Selling Green Firecracker Manufacturing in Temporary Bazi Bazar Markets are organized by the West Bengal Police Officials in the entire State of West Bengal for the year 2023 Diwali festive season? Kindly provide me the list of the same.

Bi-kash shaw

256

6. How the applicant would like his information to be sent (Please tick) :

- a) By Post
- b) By E-mail
- c) By Fax
- d) To be collected by Person



DECLARATION

This is to certify that I, Bikash Shaw, am a citizen of India. Further, I state that the information sought does not fall within the restrictions contained in Section 8 and 9 of the RTI Act, 2005 and to the best of my knowledge it pertains to your office.

Date & Place: 20/9/24/Kolkkatu

Bikash Shaw
Signature of Applicant

Bikash Shaw
Signature of Applicant

Kolkata Police. **257**
Labazar.

RTI
URGENT

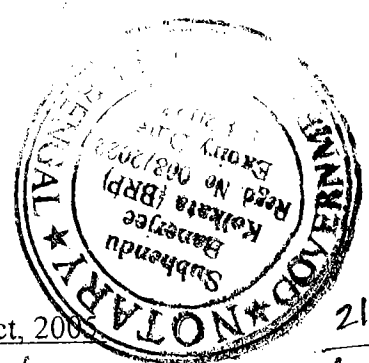
Memo No. _____ / RPT+RTI +Enclo
R- 194/24 ID- 1466683

Dated _____

(7)

From: Jt. C.P. (MOD), Kolkata
& State Public Information Officer,
Kolkata Police.

To: DC, R.F
Kolkata Police.



Sub: Furnishing information under RTI Act, 2005

Enclosed please find the copy of the petition dated 30/09/24 received on 14/10/24
of Bikash Shaw of Kolkata.

..... under RTI Act, 2005.
It is requested to furnish information/in question point wise mentioning your Name & Designation.
Each page of your reply, and also the documents should be Signed / Certified under proper Seal.

It is also requested to ensure that the petitioner gets his/her reply within the stipulated period of time. His reply should therefore, reach the undersigned within 07(Seven) days from the date of receipt.

sdt

for Jt. Commissioner of Police (MOD), Kolkata,
&
State Public Information Officer,
Kolkata Police.

Memo No. 17995 / RPT+RTI
R- 194/24 ID- 1466683

Dated 24/10/24

Copy to:- Bikash Shaw of 10, Old Post office Street, Room No. 107/4,
4th Floor, Kolkata - 700001.

.....for
information. A reply will be sent shortly as soon as the necessary information is received from the
concerned department / office as well permissible within the provisions of the RTI Act, 2005.
Please treat this letter as an acknowledgement of receiving your RTI petition.

24.10.2024

for Jt. Commissioner of Police (MOD), Kolkata,
&
State Public Information Officer,
Kolkata Police.

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**WEST BENGAL POLICE DIRECTORATE
BHABANI BHAWAN, KOLKATA-27.**

Memo. No. 443 - ADM/RTI
ADM/RTI - 207/24

Date: 06.11.24

To
Shri Bikash Shaw, Advocate,
10, Old post Office Street,
Room No.107/4,
4th Floor, Kolkata-700001.




Sub: Information sought for under RTI Act, 2005.

Ref.: Your two RTI applications each dated 30.09.24.

With reference to the above, it is hereby intimated that the information as sought for by you does not pertain to this office and information is scattered also with more than one other Public Authorities.

Hence, as per Office Memorandum No.F 10/2/2008-IR dated 24.09.2010 to the Ministry of Personnel, PG and Pensions, Department of Personnel & Training to the Government of India (Copy enclosed), you are requested to submit the separate RTI applications before the separate concerned authorities for obtaining information from the concerned SPIOs.

The Addl. Director General & Inspector General of Police (A), West Bengal is the 1st Appellate Authority of West Bengal Police Directorate and the period of 1st appeal is within 30 days from the date of receipt of reply.


 Inspector General of Police (O), WB
 & State Public Information Officer,
 West Bengal Police Directorate
 under the RTI Act' 2005

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No.F.10/2/2008-IR
 Government of India
 Ministry of Personnel, PG and Pensions
 Department of Personnel & Training

North Block, New Delhi
 Dated September 24, 2010

OFFICE MEMORANDUM

Subject:- RTI applications received by a public authority regarding information concerning other public authority/authorities.

The undersigned is directed to refer to this Department's OM of even number dated 12th June, 2008 on the above noted subject, clause (iii) of para 3 of which provides that if a person makes an application to the public authority for information, a part of which is available with that public authority and the rest of the information is scattered with more than one other public authorities, the Public Information Officer (PIO) of the public authority receiving the application should give information relating to it and advise the applicant to make separate applications to the concerned public authorities for obtaining information from them. It further provides that if no part of the information is available with the public authority receiving the application but scattered with more than one other public authorities, the PIO should inform the applicant that information is not available with the public authority and that the applicant should make separate application to the concerned public authorities for obtaining information from them.

2. The matter has been examined in consultation with the Chief Information Commissioner, Central Information Commission and it has been decided to advise the PIOs that if the details of public authorities who may have this information sought by the applicant are available with the PIO, such details may also be provided to the applicant.

3. Contents of this OM may be brought to the notice of all concerned.



(K.G. Verma)
 Director
 Tel. 2309 2158

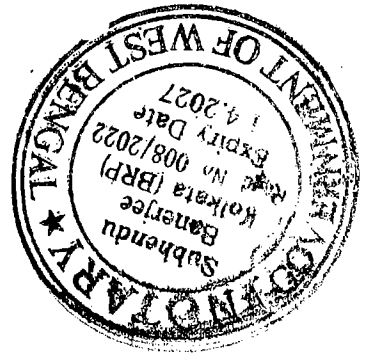
1. All the Ministries/Departments of the Government of India
2. Union Public Service Commission/Lok Sabha Secretariat./Rajya Sabha Secretariat/Cabinet Secretariat/Central Vigilance Commission/President's

260

-: 2 :-

3. Secretariat/Vice-President's Secretariat/Prime Minister's Office/Planning Commission/Election Commission
4. Central Information Commission/State Information Commissions
5. Staff Selection Commission, CGO Complex, New Delhi
6. Office of the Comptroller & Auditor General of India, 10, Bahadur Shah Zafar Marg, New Delhi
7. All Officers/Desks/Sections, Department of Personnel & Training and Department of Pension & Pensions Welfare

Copy also to: Chief Secretaries of all the States/UTs



ANNEXURE - "L"

261

Annexure -II

**Details of Fireworks Units obtained approval for Green Cracker from PESO
(as on 07-09-2021)**

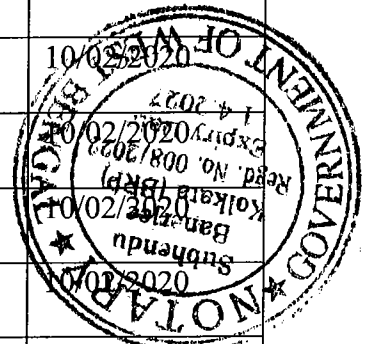
| S.No | Name of the factory | Dockey No | Item approved | Date |
|------|--|-----------|---|------------|
| 1 | Standard Fireworks Private Ltd, Sivakasi | E32170 | PENCIL | 30/04/2019 |
| 2 | Balaji Fireworks Industries Sivakasi | E32398 | Sound Cracker | 30/04/2019 |
| 3 | Sri Balaji Fireworks Industries Sivakasi | E61055 | Sound Cracker | 30/04/2019 |
| 4 | Vinayaga Fireworks Industries Sivakasi | E27502 | Single Shell Cracker | 09/07/2019 |
| 5 | Ayyan Fireworks Factory P Ltd Sivakasi | E11942 | Flowerpot-Red | 23/12/2019 |
| 6 | Ayyan Fireworks Factory P Ltd Sivakasi | E32135 | Flowerpot-Red | 23/12/2019 |
| | | | Flowerpot(color koti,Jadugar,Manoranjan ,Pure Gold,Golden Dawn, Roman Candle) | 23/01/2020 |
| 7 | Anil Fireworks Factory Sivakasi | E24748 | Maroon | 06/01/2020 |
| 8 | The Ravindra Fireworks Sivakasi | E32164 | Maroon | 06/01/2020 |
| 9 | Sri Vijay Fancy Fireworks Sivakasi | E66071 | Sound Cracker | 06/01/2020 |
| 10 | Naya Carnation Sivakasi | E32255 | Sound Cracker | 07/01/2020 |
| 11 | Rajaratnam Fireworks Industries Sivakasi | E32248 | Chorsa Cracker | 09/01/2020 |
| 12 | Ravindra Fireworks (Unit II) Sivakasi | E83712 | Maroon | 10/01/2020 |
| 13 | The Ravindra Fireworks Company Sivakasi | E28460 | Maroon | 10/01/2020 |
| 14 | Ayyan Firewroks factory P Ltd Sivakasi | E27472 | Flowerpot Red | 10/01/2020 |
| | | | Flowerpot(color koti,Jadugar,Manoranjan ,Pure Gold,Golden Dawn, Roman Candle) | 23/01/2020 |

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| | | | | |
|----|--|--------|---|------------|
| 15 | Ayyan Firewroks factory P Ltd Sivakasi | E32174 | Flowerpot Red | 10/01/2020 |
| | | | Flowerpot(color koti,Jadugar,Manoranjan ,Pure Gold,Golden Dawn, Roman Candle) | 23/01/2020 |
| 16 | Ayyan Firewroks factory P Ltd Sivakasi | E32087 | Flowerpot Red | 10/01/2020 |
| | | | Flowerpot(color koti,Jadugar,Manoranjan ,Pure Gold,Golden Dawn, Roman Candle) | 23/01/2020 |
| 17 | Ayyan Firewroks factory P Ltd Sivakasi | E32251 | Flowerpot Red | 10/01/2020 |
| | | | Flowerpot(color koti,Jadugar,Manoranjan ,Pure Gold,Golden Dawn, Roman Candle) | 23/01/2020 |
| 18 | Ayyan Firewroks factory P Ltd Sivakasi | E32336 | Flowerpot Red | 10/01/2020 |
| | | | Flowerpot(color koti,Jadugar,Manoranjan ,Pure Gold,Golden Dawn, Roman Candle) | 23/01/2020 |
| 19 | Ayyan Firewroks factory P Ltd Sivakasi | E47404 | Flowerpot Red | 10/01/2020 |
| | | | Flowerpot(color koti,Jadugar,Manoranjan ,Pure Gold,Golden Dawn, Roman Candle) | 23/01/2020 |
| 20 | Ayyan Firewroks factory P Ltd Sivakasi | E52282 | Flowerpot Red | 10/01/2020 |
| 21 | Ayyan Firewroks factory | E32285 | Flowerpot Red | 10/01/2020 |
| 22 | The Graham Fireworks Factory Sivakasi | E56862 | Flowerpot Red | 10/01/2020 |
| | | | Flowerpot(color koti, Jadugar,Manoranjan,Pur e Gold,Golden Dawn, Roman Candle) | 23/01/2020 |
| 23 | Sri Thangamani Fireworks Factory Sivakasi | E46361 | Maroon | 22/01/2020 |
| 24 | Anil Fireworks Factory Sivakasi | E19115 | Maroon | 22/01/2020 |
| 25 | Vijaya Fireworks Industries Sivakasi | E19168 | Maroon | 22/01/2020 |

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| | | | | |
|-----|---|---------|-------------------------------------|------------|
| 26 | Anili Fireworks Factory Sivakasi | E32311 | Maroon | 22/01/2020 |
| 27 | Parasakthi Fireworks Industries Sivakasi | E24713 | Maroon | 22/01/2020 |
| 28 | Kalinga Fireworks Industries Sivakasi | E32244 | Maroon | 22/01/2020 |
| 29 | Sri Someshwar Fireworks industries Sivakasi | E49864 | Maroon | 22/01/2020 |
| 30 | Sree Ramu Fireworks Sivakasi | E38888 | Maroon | 22/01/2020 |
| 31 | Chidambaram Fireworks Factory Sivakasi | E74599 | Single Sound(Single Chorsa) | 10/02/2020 |
| 32 | Chidambaram Fireworks Factory Sivakasi | E80819 | Single Sound(Single Chorsa) | 10/02/2020 |
| 33 | Chidambaram Fireworks Factory Sivakasi | E38578 | Single Sound(Single Chorsa) | 10/02/2020 |
| 34 | Chidambaram Fireworks Industry Sivakasi | E32387 | Single Sound(Single Chorsa) | 10/02/2020 |
| 35 | Simma Fireworks Factory Sivakasi | E48587 | Single Sound Cracker(Single Chorsa) | 11/2/2020 |
| 36 | Sony Pyro International Sivakasi | E23455 | Single Sound Cracker(Single Chorsa) | 11/2/2020 |
| 37 | Micky Paper Caps Works Sivakasi | E6445 | Single Sound Cracker(Single Chorsa) | 11/2/2020 |
| 38 | Micky Fireworks Industries Sivakasi | E40828 | Single Sound Cracker(Single Chorsa) | 11/2/2020 |
| 39 | Sony Fireworks Industries Sivakasi | E36985 | Single Sound Cracker(Single Chorsa) | 11/2/2020 |
| 40 | Sony Fireworks Sivakasi | E36955 | Single Sound Cracker(Single Chorsa) | 11/2/2020 |
| 41 | Sonny Fireworks (P)Ltd Sivakasi | E32143 | Single Sound Cracker(Single Chorsa) | 11/2/2020 |
| 42. | Chidambaram Fireworks Industry Sivakasi | E32387 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 43. | Chidambaram Fireworks Industry Sivakasi | E 80819 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 44. | Chidambaram Fireworks Industry Sivakasi | E 74599 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 44. | Chidambaram Fireworks Industry Sivakasi | E 38578 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 45 | Simma Fireworks Factory Sivakasi | E48587 | Single Sound Cracker(Single Chorsa) | 11-02-2020 |
| 46 | Sony Pyro International Sivakasi | E23455 | Single Sound Cracker(Single Chorsa) | 11-02-2020 |
| 47 | Micky Paper works Sivakasi | E6445 | Single Sound Cracker(Single Chorsa) | 11-02-2020 |
| 48 | Micky Paper works Sivakasi | E40828 | Single Sound | 11-02-2020 |



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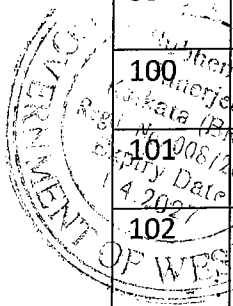
| | | | | |
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| 49 | SQNY Fireworks Industries Sivakasi | E36985 | Cracker(Single Chorsa) Single Sound Cracker(Single Chorsa) | 11-02-2020 |
| 50 | SQNY Fireworks Industries Sivakasi | E36955 | Single Sound Cracker(Single Chorsa) | 11-02-2020 |
| 51 | Sonny Fireworks (P) Ltd Sivakasi | E32143 | Single Sound Cracker(Single Chorsa) | 11-02-2020 |
| 52 | The Coronation Fireworks Factory Sivakasi | E27483 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 53 | The Coronation Fireworks Factory Sivakasi | E27455 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 54 | The Coronation Fireworks Factory Sivakasi | E32391 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 55 | The Coronation Fireworks Factory Sivakasi | E27407 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 56 | The Coronation Fireworks Factory Sivakasi | E32260 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 57 | The Coronation Fireworks Factory Sivakasi | E32204 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 58 | Jayanand Fireworks Industries Sivakasi | E67902 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 59 | SRI Cornation fireworks Sivakasi | E32152 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 60 | Naya Carnation Fireworks Sivakasi | E32257 | Single Sound Cracker(Single Chorsa) | 12-02-2020 |
| 61 | Supreme Fireworks Factory Sivakasi | E24694 | Maroon Crackers | 25-06-2020 |
| 62. | Supreme Pyrotechnics Sivakasi | E24694 | Maroon Crackers | 25-06-2020 |
| 63 | Supreme Fireworks Sivakasi | E32414 | Maroon Crackers | 25-06-2020 |
| 64 | Supreme Fireworks Factory and company Sivakasi | E67455 | Maroon Crackers | 25-06-2020 |
| 65 | Supreme Fireworks Factory and company Sivakasi | E10585 9 | Maroon Crackers | 25-06-2020 |
| 66 | Supreme Fireworks Factory and company Sivakasi | E55297 | Maroon Crackers | 25-06-2020 |
| 67 | Thenmozhi Pyrotechnics Sivakasi | E80489 | Maroon Crackers | 25-06-2020 |
| 68 | Surya Pyrotechnics Sivakasi | E61202 | Maroon Crackers | 25-06-2020 |
| 69 | Satheis Fireworks Industries Sivakasi | E32154 | Maroon Crackers | 25-06-2020 |
| 70 | Supreme Hi-FI Sparklers, Sivakasi | E11382 9 | Maroon Crackers | 25-06-2020 |
| 71 | Supreme Pyro Works, Sivakasi | E33368 | Maroon Crackers | 25-06-2020 |
| 72 | The Ravindra Fireworks(P) Ltd, Sivakasi | E6752 | Flower Pot-Red& Red Bijili | 02-09-2020 |

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|----|--|------------|--|---------------------------|
| 73 | The Ravindra Fireworks, Sivakasi | E10735 | Flower Pot-Red& Red Bijili | 02-09-2020 |
| 73 | The Ravindra Fireworks, Sivakasi | E53781 | Flower Pot-Red& Red Bijili | 02-09-2020 |
| 74 | Azad Fireworks factory, Rajasthan | E 49429 | Sound Cracker, Marro, Crackling Aerial, Yellow Aerial and Red Ariel | 17-6-2019 |
| 75 | Azad Pyrotech, Rajasthan | E35800 | Sound Cracker, Sutali Bomb& Confetti | 17-06-2019 |
| 76 | Azad Sparklers, Rajasthan | E22264 | Red Sparklers, Colour Sparklers | 17-06-2019, 17-06-2019 |
| 77 | Neelam Industries, Rajasthan | E22114 | Flower Pot -Star Sound Cracker-CZ, New Flower Pot, New Pencil and Sutali Bomb | 17-06-2019 |
| 78 | Shama Fireworks Industries, Maharashtra | E 27336 | Sutali Bomb | 17-06-2019 |
| 79 | Prince Fireworks Industries, Rajasthan | E24979 | Sparklers 2B(K/T) & RedSparklers | 17-06-2019 |
| 80 | Shri Shiva Enterprises, Rajasthan | E32402 | New Electric Sparklers | 17-06-2019 |
| 81 | Sriram Sparklers , Gujarat | E32126 | Electric Sparklers, Red sparklers, Colour Sparklers, Electric Sparklers (NF), Crackling Sparklers (NF) | 17-06-2019 |
| 82 | Jeen Bahawani Fireworks, Haryana | E 50826 | Red Sparklers & Red Sparklers Black | 11-07-2019 |
| 83 | Sri Padmavati Pyrotech, Haryana | E65813 | Red Sparklers & Red Sparklers Black | 11-07-2019 |
| 84 | Sri Lakshmi Fireworks, Haryana | E 41934 | Sound Cracker-CZ | 11-07-2019 |
| 85 | Vijayalaxmi Fire Works, Haryana | E32301 | Red Sparklers , Red Sparklers Black, Coloured Sparkler | 11-07-2019 |
| 86 | Jai Durga Sparklers, Madhyapradesh | E62366 | Sparkler-- 2B (K/T) | 16-05-2019 |
| 87 | Jai Sai Baba Sparkers, Sparklers, Madhyapradesh | E21516 | Sparkler-- 2B (K/T) | 16-05-2019 |
| 88 | Prince Fireworks Industries, Rajasthan | E 24979 | | |
| 89 | Rajan Pyrotech | E41647 | Sound Cracker& Flower Pot- Star Z | 16-05-2019 |
| 90 | Kohinoor Fire Works Industries, Madhyapradesh | E 32247 | Sparklers K/TM | 3-07-2019 |
| 91 | Mahalaxmi Fire Works | E32333 | Sparklers K/TM | 3-07-2019 |

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| 92 | Industries, Madhyapradesh Milan Fire Works Industries, Madhya Pradesh | E 32201 | Sparklers K/TM | 3-07-2019 |
| 93 | Parashram Fireworks Industries, Maharashtra | E 23454 | Sutali Bomb , Ashoka Anar | 25-09-2019 |
| 94 | Sri chima fireworks factory Sivakasi | E32294 | Bijili | 16/10/2020 |
| 95 | Sri Chima fireworks factory Sivakasi | E32092 | Bijili | 16/10/2020 |
| 96 | Sri Chima fireworks factory Sivakasi | E5938 | Bijili | 16/10/2020 |
| 97 | Sri Chima fireworks factory Sivakasi | E51670 | Bijili | 16/10/2020 |
| 98 | M/s Prabhat Fireworks Rajasthan | E22198 | Fower Pot & Sound Cracker | 28-05-2019 |
| 99 | M/s Jai Bharat Fireworks Rajasthan | E22240 | Sparklers-2B & Red Sparklers | 11-06-2019 |
| 100 | M/s Rajalaxmi Fireworks Haryana | E40722 | Flower Pot and colour Flower Pot | 03-09-2019 |
| 101 | M/s Gudiya Fireworks Haryana | E 6600 | Red Sparkler& Flower Pot | 28-08-2019 |
| 102 | Sri Vishnu Pyrotechnics Sivakasi | E40255 | Single Shell Crakcer(Bijili) | 19/03/2020 |
| 103 | The Classic Serpent Eggs Industries Sivakasi | E32316 | Single Shell Crakcer(Bijili) | 19/03/2020 |
| 104 | The Classic Amorces Industries, Sivakasi | E32089 | Single Shell Crakcer(Bijili) | 19/03/2020 |
| 105 | The Classic Fireworks Industries, Sivakasi | E32290 | Single Shell Crakcer(Bijili) | 19/03/2020 |
| 106 | Sri Rajeswari Pyrotechnics, Sivakasi | E33620 | Single Shell Crakcer(Bijili) | 19/03/2020 |
| 107 | Sri Rajeswari Fireworks, Sivakasi | E32179 | Single Shell Crakcer(Bijili) | 19/03/2020 |
| 108 | Sri Vishnu Pyrotechnics, Sivakasi | E40255 | Single Shell Crakcer(Bijili) | 19/03/2020 |
| 109 | Sri Kaliswari Fireworks(P)Ltd, Anaiyur Unit, Sivakasi | E32280 | Atom Bomb, Fountain, Bijili, Baby Bullet, Ground Chakkar | 02/11/2020 |
| 110 | Sri Arumugam Fireworks(P)Ltd, Sivakasi | E40881 | Single Sound Cracker | 03/11/2020 |



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| 111 | Sri Kaliswari Fireworks(P)Ltd, Sivakasi | E32280 | Sparkler-15cm(Electric), Sparkler-30cm(Red Sparkler) | 09/11/2020 |
| 112 | Sri Reemaa fireworks factory Sivakasi | E63792 | Bijili crackers/ Maroon/Atom Bomb | 09/12/2020 |
| 113 | Muthu fireworks industries, Sivakasi | E32096 | Bijili Crackers/ Maroon/Atom Bomb | 09/12/2020 |
| 114 | Lima Fireworks Sivakasi | E32103 | Bijili Crackers | 10/12/2020 |
| 115 | Ajanta fireworks industries Sivakasi | E32169 | Bijili Flowerpot, Sparkler, Pencil, Ground Chakkar, Atom bomb | 10/12/2020 21/01/2021 |
| 116 | Ajanta Paper caps factory Sivakasi | E32192 | Bijili Flowerpot, Sparkler, Pencil, Ground Chakkar, Atom bomb | 14/12/2020 21/01/2021 |
| 117 | Jayaram fireworks Sivakasi | E39788 | Bijili Flowerpot, Sparkler, Pencil, Ground Chakkar, Atom bomb | 14/12/2020 21/01/2021 |
| 118 | Ananda fireworks industries Sivakasi | E32193 | Bijili Flowerpot, Sparkler, Pencil, Ground Chakkar, Atom bomb | 14/12/2020 21/01/2021 |
| 119 | Ananda fireworks Sivakasi | E39800 | Bijili Flowerpot, Sparkler, Pencil, Ground Chakkar, Atom bomb | 14/12/2020 21/01/2021 |

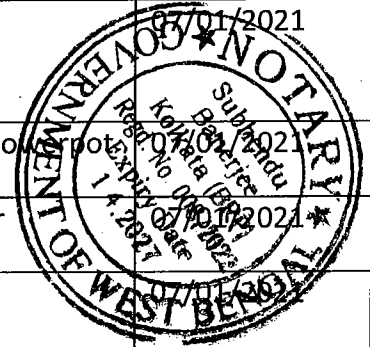
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| 120 | Vijayalakshmi fireworks Sivakasi | E32299 | Bijili Flowerpot, Sparkler, Pencil, Ground Chakkar, Atom bomb | 14/12/2020 21/01/2021 |
| 121 | Rathna Fireworks factory Sivakasi | E39071 | Chorsa & Bijili | 22/12/2020 |
| 122 | Sri Krishna Pyrotechnics Sivakasi | E32328 | Chorsa & Bijili | 22/12/2020 |
| 123 | Sri Krishna Fireworks Industries Sivakasi | E27446 | Chorsa & Bijili | 22/12/2020 |
| 124 | The Aruna Fireworks Industries Sivakasi | E32161 | Chorsa & Bijili | 22/12/2020 |
| 125 | Sri Krishna Fireworks Factory (P) Ltd Sivakasi | E32094 | Chorsa & Bijili | 22/12/2020 |
| 126 | Sri Hari Krishna Fireworks (P) Ltd Sivakasi | E32146 | Chorsa & Bijili | 22/12/2020 |
| 127 | Sri Krishna Pyroworks Sivakasi | E44659 | Chorsa & Bijili | 22/12/2020 |
| 128 | Sri Krishna Pyro Industries Sivakasi | E49487 | Chorsa & Bijili | 22/12/2020 |
| 129 | Sri Balakrishna Fireworks Sivakasi | E32277 | Chorsa & Bijili | 22/12/2020 |
| 130 | Karthik Fireworks Industries Sivakasi | E38642 | Chorsa & Bijili | 22/12/2020 |
| 131 | Muthaiah Fireworks Factory Sivakasi | E10306 | Atom Bomb & Maroon | 22/12/2020 |
| 132 | Harini Fireworks Factory Sivakasi | E11994 | Maroon | 07/01/2021 |
| 133 | Big Fireworks P Ltd Sivakasi | E72024 | Maroon | 07/01/2021 |

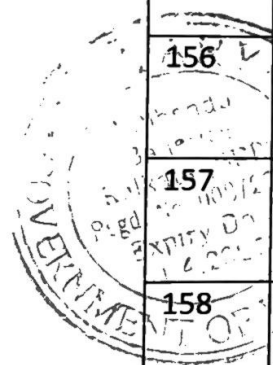


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|-----|--|--------|---|------------|
| 134 | The Indian National Fireworks Sivakasi | E32314 | Maroon | 07/01/2021 |
| 135 | Sri Amman Fireworks Sivakasi | E24743 | Bijili/Atom Bomb/Maroon | 07/01/2021 |
| 136 | Ruby Fireworks Sivakasi | E40072 | Bijili/Maroon/Flowerpot | 07/01/2021 |
| 137 | Ruby Sparkler Sivakasi | E6005 | Electric Sparkler | 07/01/2021 |
| 138 | Ayyanar Fireworks Industries Sivakasi | E24671 | Bijili/Atom Bomb/Maroon | 07/01/2021 |
| 139 | Royal fireworks industries firm Sivakasi | E32081 | Maroon & Bijili | 10/02/2021 |
| 140 | Tiger Fireworks factory Sivakasi | E98868 | Chorsa Crackers(Bijili) | 10/02/2021 |
| 141 | Century fireworks(P)ltd Sivakasi | E53225 | Chrosa Cracker/ Flowerpot/Ground Chakkar/Pencil | 19/02/2021 |
| 142 | Century fireworks(P)ltd Sivakasi | E32118 | Chrosa Cracker/ Flowerpot/Ground Chakkar/Pencil | 19/02/2021 |
| 143 | Sahara Fireworks Sivakasi | E50748 | Chrosa Cracker/ Flowerpot/Ground Chakkar/Pencil | 19/02/2021 |
| 144 | Royal fireworks industries firm Sivakasi | E32081 | Maroon & Bijili | 10/02/2021 |
| 145 | Tiger Fireworks factory Sivakasi | E98868 | Chorsa Crackers(Bijili) | 10/02/2021 |
| 146 | Century fireworks(P)ltd Sivakasi | E53225 | Chrosa Cracker/Flowerpot/Ground Chakkar/Pencil | 19/02/2021 |
| 147 | Century fireworks(P)ltd Sivakasi | E32118 | Chrosa Cracker/Flowerpot/Grou | 19/02/2021 |



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| | | | nd Chakkar/Pencil | |
| 148 | Sahara Fireworks Sivakasi | E50748 | Chorsa Cracker/Flowerpot/Ground Chakkar/Pencil | 19/02/2021 |
| 149 | Vel Fireworks Sivakasi | E39960 | Atom Bomb | 09/06/2021 |
| 150 | Vimal fireworks factory Sivakasi | E24740 | Chorsa Cracker(Bijili) | 09/06/2021 |
| 151 | Sony Ring Caps Sivakasi | E32408 | Amorces(Ring Caps) | 09/06/2021 |
| 152 | Sundaravel fireworks private limited Sivakasi | E27318 | Chorsa Cracker(Bijili) Flowerpot, Twinkling Star, Maroon, Atom Bomb, Pencil(Red) Sparkler(Red) | 09/06/2021 |
| 153 | Sundaravel amerces Sivakasi | E24725 | Chorsa Cracker(Bijili) Maroon | 09/06/2021 |
| 154 | Sri Arumugam fireworks private limited Sivakasi | E40881 | Flower Pot, Ground Chakkar, Pencil | 09/06/2021 |
| 155 | Sakthi fireworks factory Sivakasi | E41395 | Bijili and Maroon | 15/06/2021 |
| 156 | Prabhuram Fireworks Factory Sivakasi | E10321 | Chorsa Cracker & Maroon | 03/08/21 |
| 157 | Jairam Fireworks Industries Sivakasi | E11284 5 | Fountain | 03/08/21 |
| 158 | The Rathnaa fireworks Company Sivakasi | E32424 | Chorsa Cracker(Bijili) | 04/08/21 |
| 159 | New Coro Sparkler Factory Sivakasi | E27468 | Sparkler(Red & Yellow) | 04/08/21 |
| 160 | The Coronation fireworks factory Sivakasi | E27480 | Amorces | 04/08/21 |
| 161 | Bee Cee Fireworks industry | E27639 | Ground Chakkar | 31/08/2021 |



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| | Sivakasi | | | |
| 162 | Sri Lord fancy fireworks factory Sivakasi | E38567 | Maroon/Pencil-Candle/Ground chakkar | 31/8/2021 |
| 163 | The southern india fireworks factory Sivakasi | E48400 | Maroon/Pencil-Candle/Ground chakkar | 31/8/2021 |
| 164 | The southern india exporting company Sivakasi | E32196 | Maroon/Pencil-Candle/Ground chakkar | 31/8/2021 |
| 165 | Lord Fireworks Industries Sivakasi | E32197 | Maroon/Pencil-Candle/Ground chakkar | 31/8/2021 |
| 166 | Classic Sparklers Chhattisgarh | E32203 | Sparkler(Red & Yellow) | 05-01-2021 |
| 167 | Vidarbha Fireworks Industries, Maharashtra | E31889 | Electric Sparkler & Atom Bomb | 20-04-2021 |
| 168 | New Chatak Fireworks | E23548 | Dada Sparklers | 19-07-2021 |
| 169 | New Abbas Fireworks | E23546 | Twinkle Sparklers | 19-07-2021 |
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| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURER NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------|---|----------------|-------------|-----------------|--------------------------------|---------------------|--------------------------|
| 1 | thiruakm111@gmail.com | M/S CHANDRA FIREWORKS CHERAL, KERALA | KERALA | 9744228935 | DM | CZ-Sound, STAR-F-Flowerpot | NE/KL/701-01/2022 | 23.12.2021 to 22.12.2023 |
| 2 | ayyanraja1992@gmail.com | M/S NITIN FIREWORKS INDUSTRIES, WEST BANGALUR, TAMIL NADU | TAMILNADU | 7708968626 | PESO (Regional) | CZ-Sound, STAR-Z-Flowerpot | NE/TN/702-01/2022 | 03.01.2022 to 02.01.2024 |
| 3 | rathnatw@rediffmail.com | M/S VIJAYAKRISHNA METAL INDUSTRIES, SIVAKASI, TAMIL NADU | TAMILNADU | 9443867013 | PESO (HQ) | STAR-Z-Flowerpot | NE/TN/561-02/2022 | 03.01.2022 to 02.01.2024 |
| 4 | ommetro@gmail.com | M/S METRO FIREWORKS INDUSTRIES, GWALIOR, M.P. | MADHYA PRADESH | 9827060824 | PESO (HQ) | SZ-Sparklers | NE/MP/703-01/2022 | 04.01.2022 to 03.01.2024 |
| 5 | nitin.gupta243@gmail.com | M/S SHANKAR SPARKLERS, KATNI, M.P. | MADHYA PRADESH | 9425162638 | PESO (HQ) | SZ-Sparklers | NE/MP/704-01/2022 | 04.01.2022 to 03.01.2024 |
| 6 | jainarayanagreentire@gmail.com | M/S JAI NARAYANA FIREWORKS, THAYILPATTI, TAMIL NADU | TAMILNADU | 7639983030 | PESO (HQ) | STAR-F-Flowerpot | NE/TN/705-01/2022 | 04.01.2022 to 03.01.2024 |
| 7 | chidamparamkar megam@gmail.com | M/S KANNAN SPARKLERS, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 9360526976 | PESO (HQ) | SZ-Sparklers | NE/TN/706-01/2022 | 04.01.2022 to 03.01.2024 |
| 8 | rahufireworks28@gmail.com | M/S RAHUL INDUSTRIES, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9163635748 | DM | STAR-Z-Flowerpot, SZ-Sparklers | NE/WB/707-01/2022 | 05.01.2022 to 04.01.2024 |
| 9 | ajubalani@hotmail.com | M/S AMBEY SPARKLERS FACTORY, BAREILLY, U.P. | UTTAR PRADESH | 9897093783 | DM | STAR-Z-Flowerpot, SZ-Sparklers | NE/UP/708-01/2022 | 11.01.2022 to 10.01.2024 |
| 10 | srikrworkssvks@gmail.com | M/S SRI K.R.S. FIREWORKS, SIVAKASI, TAMIL NADU | TAMILNADU | 7639658437 | PESO (HQ) | CZ-Sound, STAR-F-Flowerpot | NE/TN/709-01/2022 | 11.01.2022 to 10.01.2024 |
| 11 | sumankumarghos hc@gmail.com | M/S CALCUTTA FIREWORKS, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 7003033862 | DM | SZ-Sparklers | NE/WB/710-01/2022 | 11.01.2022 to 10.01.2024 |

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Registration of Firecracker Manufactures List - Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-----------------------------|---|---------------|-------------|-----------------|--|---------------------|--------------------------|
| 12 | ajubalani@hotmail.com | M/S SREE SREE SAHYAMA FIREWORKS, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9800649496 | DM | CZ-Sound, STAR-Z-Flowerpot | NE/WB/711-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 13 | koplikarim@gmail.com | M/S SREE JAYADURGA CAP WORKS, SIVAKASI, TAMIL NADU | TAMILNADU | 9894798867 | PESO (HQ) | STAR-F-Flowerpot | NE/TN/712-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 14 | ajubalani@hotmail.com | M/S ROYAL INDUSTRIES, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 6290102458 | DM | CZ-Sound, STAR-Z-Flowerpot, SZ-Sparklers | NE/WB/713-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 15 | ajubalani@hotmail.com | M/S ASIMA INDUSTRIES, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 8017685701 | DM | SZ-Sparklers | NE/WB/714-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 16 | koplikarim@gmail.com | M/S KRITHIK RISHI FIREWORKS FACTORY, SIVAKASI, TAMIL NADU | TAMILNADU | 9894798867 | PESO (HQ) | STAR-F-Sound, STAR-Z-flowerpot | NE/TN/715-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 17 | ajubalani@hotmail.com | M/S BANABIBI MAA INDUSTRIES, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9647230664 | DM | CZ-Sound, Flowerpot -Z, SZ-Sparklers | NE/WB/716-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 18 | ajubalani@hotmail.com | M/S MAA CHANDI INDUSTRIES, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9748348154 | DM | STAR-Z-Flowerpot | NE/WB/717-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 19 | koplikarim@gmail.com | M/S NAGAWALLI FIREWORKS INDUSTRIES, SIVAKASI, TAMIL NADU | TAMILNADU | 9894798867 | PESO (HQ) | STAR-F-Sound, STAR-Z-flowerpot | NE/TN/718-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 20 | ajubalani@hotmail.com | M/S PRATIMA INDUSTRIES, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9733591998 | DM | SZ-Sparklers | NE/WB/719-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 21 | bharatsparklers@gmail.com | M/S BHARAT SPARKLERS, SHAMIL, U.P. | UTTAR PRADESH | 9837475000 | DM | SZ-Sparklers | NE/UP/720-Q1/2022 | 11.01.2022 to 10.01.2024 |
| 22 | sumankumarghosbcu@gmail.com | M/S CHAMPION FIREWORKS INDUSTRIES, HOOGHLY, WEST BENGAL | WEST BENGAL | 9830442667 | PESO (Regional) | STAR-Z-Flowerpot | NE/WB/721-Q1/2022 | 11.01.2022 to 10.01.2024 |

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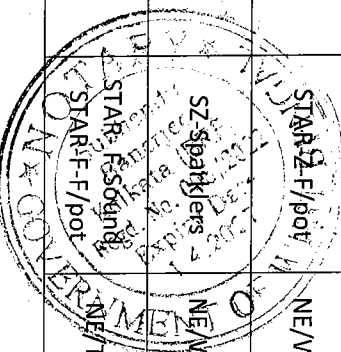
Registration of Firecracker Manufacturers List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------------|---|-------------|-------------|-----------------|---------------------------------|---------------------|--------------------------|
| 23 | ajubalani@hotmail.com | M/S ASHA FIREWORKS, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9123001149 | DM | STAR- Z- Flowerpot | NE/WB/722-01/2022 | 17.01.2022 to 16.01.2024 |
| 24 | ayyanraja1992@gmail.com | M/S ABIRAMI COLOUR MATCH WORKS, SIVAKASI, TAMIL NADU | TAMILNADU | 7708968626 | PESO (Regional) | SZ-Sparklers | NE/TN/723-01/2022 | 24.01.2022 to 23.01.2024 |
| 25 | ayyanraja1992@gmail.com | M/S KEERTHIKA FIREWORKS FACTORY, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 7708968626 | PESO (Regional) | STAR- F-Sound | NE/TN/724-01/2022 | 24.01.2022 to 23.01.2024 |
| 26 | thirualagarakm@gmail.com | M/S STARVELL FANCY PHYROLINK, SIVAKASI, TAMIL NADU | TAMILNADU | 962603585 | DM | CZ-Sound, STAR-F-Flowerpot | NE/TN/725-01/2022 | 24.01.2022 to 23.01.2024 |
| 27 | pabannmalakar9734@gmail.com | M/S TUSI FIREWORKS, MURSHIDABAD, WEST BENGAL | WEST BENGAL | 9734305260 | DM | STAR-Z- Flowerpot, SZ-Sparklers | NE/WB/726-01/2022 | 01.02.2022 to 31.01.2024 |
| 28 | ajubalani@hotmail.com | M/S KAPTAIN FIREWORKS, OSMANABAD, MAHARASHTRA | MAHARASHTRA | 9422929023 | DM | CZ-Sound | NE/MH/727-01/2022 | 01.02.2022 to 31.01.2024 |
| 29 | ajubalani@hotmail.com | M/S REKHA FIREWORKS, SOLAPUR, MAHARASHTRA | MAHARASHTRA | 9075550011 | DM | CZ-Sound | NE/MH/728-01/2022 | 01.02.2022 to 31.01.2024 |
| 30 | ajubalani@hotmail.com | M/S TRIMURTI FIREWORKS, SOLAPUR, MAHARASHTRA | MAHARASHTRA | 9423242272 | DM | CZ-Sound | NE/MH/729-01/2022 | 01.02.2022 to 31.01.2024 |
| 31 | maitysoumen580@gmail.com | M/S SATISH CHANDRA MAITY & BROTHERS, HOWRAH, WEST BENGAL | WEST BENGAL | 9735611580 | DM | STAR- Z-F/pot, SZ-Sparklers | NE/WB/730-01/2022 | 01.02.2022 to 31.01.2024 |
| 32 | subhadrabhaumik.koley/musu@gmail.com | M/S KOLEY FIREWORKS, HOWRAH, WEST BENGAL | WEST BENGAL | 9775818517 | DM | STAR- Z-F/pot, SZ-Sparklers | NE/WB/731-01/2022 | 01.02.2022 to 31.01.2024 |
| 33 | sailisau@gmail.com | M/S PROLOY FIREWORKS, HOWRAH, WEST BENGAL | WEST BENGAL | 9830475974 | DM | STAR- Z-F/pot, SZ-Sparklers | NE/WB/732-01/2022 | 01.02.2022 to 31.01.2024 |

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Registration of Firecracker Manufacturers List - Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|---------------------------------|--|----------------|-------------|--------------|------------------------|---------------------|--------------------------|
| 34 | ganesan.chellappa n66@gmail.com | M/S SHARON FIREWORKS FACTORY, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 9731265699 | DM | CZ-Sound | NE/TN/733-01/2022 | 01.02.2022 to 31.01.2024 |
| 35 | vinayagar.ganesan@gmail.com | M/S SRI GANESHKUMAR FIREWORKS INDUSTRIES, SIVAKASI, TAMIL NADU | TAMILNADU | 9443547000 | PESO (HQ) | CZ-Sound, STAR-Z-F/pot | NE/TN/734-01/2022 | 01.02.2022 to 31.01.2024 |
| 36 | ajubalani@hotmail.com | M/S RUDRANEEL FIREWORKS, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 7980582868 | DM | STAR-Z-F/pot | NE/WB/735-01/2022 | 03.02.2022 to 02.02.2024 |
| 37 | ajubalani@hotmail.com | M/S PARIA FIREWORKS, PURBA MIDNAPUR, WEST BENGAL | WEST BENGAL | 9735310406 | DM | CZ-Sound | NE/WB/736-01/2022 | 03.02.2022 to 02.02.2024 |
| 38 | ajubalani@hotmail.com | M/S SURAJ FIREWORKS, SOLAPUR, MAHARASHTRA | MAHARASHTRA | 9822824459 | DM | CZ-Sound, STAR-Z-F/pot | NE/MH/737-01/2022 | 03.02.2022 to 02.02.2024 |
| 39 | ajubalani@hotmail.com | M/S SOMESH FIREWORKS, HARDA, M.P. | MADHYA PRADESH | 9826376452 | DM | CZ-Sound | NE/MP/738-01/2022 | 03.02.2022 to 02.02.2024 |
| 40 | ajubalani@hotmail.com | M/S RAJ LAXMI FIREWORKS, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9836593736 | DM | STAR-Z-F/pot | NE/WB/739-01/2022 | 03.02.2022 to 02.02.2024 |
| 41 | Tanmay.purkait12@gmail.com | M/S SUNDARBON FIREWORKS, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 7797027075 | DM | STAR-Z-F/pot | NE/WB/740-01/2022 | 03.02.2022 to 02.02.2024 |
| 42 | armallick.092@gmail.com | M/S MAA BISHALAXMI INDUSTRIES, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9874211430 | DM | STAR-Z-F/pot | NE/WB/741-01/2022 | 03.02.2022 to 02.02.2024 |
| 43 | ajubalani@hotmail.com | M/S M.T. INDUSTRIES, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9051833055 | DM | SZ-Sound | NE/WB/742-01/2022 | 03.02.2022 to 02.02.2024 |
| 44 | ayyanraja1992@gmail.com | M/S ROJAPOO FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 7708968626 | DM | STAR-F/pot | NE/TN/743-01/2022 | 07.02.2022 to 06.02.2024 |



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Registration of Firecracker Manufacturers List - Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURERS NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------|---|----------------|--------------------------|-----------------|------------------------------------|---------------------|--------------------------|
| 45 | ajubalani@hotma il.com | M/S KABIR ENTERPRISES, SAHARANPUR, U.P. | Uttar Pradesh | 987635773 | DM | SZ-Sparklers | NE/UP/744-O1/2022 | 09.02.2022 to 08.02.2024 |
| 46 | jearamgopi@gm ail.com | M/S NITYA FIREWORKS FACTORY, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 810015050 | PESO (Regional) | STAR- F-Sound, STAR-F-F/pot | NE/TN/745-O1/2022 | 09.02.2022 to 08.02.2024 |
| 47 | koplikarim@gmail .com | M/S SRI VENKATESH FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 7871848117 | PESO (HQ) | STAR- F-Sound, STAR-F-F/pot | NE/TN/746-O1/2022 | 09.02.2022 to 08.02.2024 |
| 48 | ayyanraja1992@g mail.com | M/S PRINCE FIREWORKS INDUSTRIES, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 7708968626 | PESO (Regional) | STAR- F-Sound, STAR-F-F/pot | NE/TN/747-O1/2022 | 09.02.2022 to 08.02.2024 |
| 49 | ajubalani@hotma il.com | M/S INDIRA FIREWORKS, NADIA, WEST BENGAL | WEST BENGAL | 9062136907 | DM | SZ-Sparklers | NE/WB/748-O1/2022 | 17.02.2022 to 16.02.2024 |
| 50 | Jainhindfireworks2 2@gmail.com | M/S JAI HIND FIREWORKS, BURHANPUR, M.P. | MADHYA PRADESH | 7000455355 | DM | CZ-Sound | NE/UP/749-O1/2022 | 17.02.2022 to 16.02.2024 |
| 51 | ajubalani@hotma il.com | M/S SABIR FIRE WORKS, HOOGHLY, WEST BENGAL | WESTBENGAL | 7501188450 | DM | STAR - Z- flowerpot | NE/WB/750-O1/2022 | 17.02.2022 to 16.02.2024 |
| 52 | ajubalani@hotma il.com | M/S MASIMA FIRE WORKS, PS BUDGE, WEST BENGAL | WEST BENGAL | 8777039013 | DM | STAR - Z- flowerpot, SZ- Sparklers | NE/WB/751-O1/2022 | 22.02.2022 to 21.02.2024 |
| 53 | dineshthiruakm@gmail.com | M/S DIVYA PYROTECHNICS, SIVAKASI, TAMIL NADU | TAMIL NADU | 8870762775 4 | PESO (Regional) | CZ-Sound, STAR -Z- flowerpot | NE/TN/752-O1/2022 | 22.02.2022 to 21.02.2024 |
| 54 | kaliswarfireworks@gmail.com | M/S SRI MURUGAVEL FIREWORKS FACTORY (UNIT OF M/S SRI KALISWARI FIREWORKS PVT. LTD.), SIVAKASI, TAMIL NADU | TAMIL NADU | 04562-227825, 9443727825 | PESO (HQ) | CZ-Sound, STAR -Z- flowerpot | NE/TN/195-26/2022 | 28.02.2022 to 27.02.2024 |

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Registration of Firecracker Manufacturers List - Year 2022 - 24 :

| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-----------------------------|---|---------------|-------------|-----------------|-----------------------------|---------------------|--------------------------|
| 55 | ajubalani@hotmail.com | M/S ANANDRAJ FIREWORKS, OSMANABAD, MAHARASHTRA | MAHARASHTRA | 9788911332 | DM | CZ-Sound | NE/MH/753-01/2022 | 02.03.2022 to 01.03.2024 |
| 56 | thirualabarakm@gmail.com | M/S THE MICKY SPARKLERS, SIVAKASI, TAMIL NADU | TAMILNADU | 8870762754 | PESO (Regional) | SZ-Sparklers | NE/TN/754-01/2022 | 02.03.2022 to 01.03.2024 |
| 57 | ajubalani@hotmail.com | M/S J.D. BROTHERS, AMRITSAR, PUNJAB | PUNJAB | 7888712406 | DM | SZ-Sparklers | NE/PB/755-01/2022 | 07.03.2022 to 06.03.2024 |
| 58 | gurugowri63@gmail.com | M/S ATHISH SPARKLERS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 7598247050 | PESO (HQ) | SZ-Sparklers | NE/TN/756-01/2022 | 07.03.2022 to 06.03.2024 |
| 59 | tyagisushil127@gmail.com | M/S ARYA ENTERPRISES, GHAZIABAD, U.P. | UTTAR PRADESH | 9953521266 | DM | STAR - Z- flowerpot | NE/UP/757-01/2022 | 07.03.2022 to 06.03.2024 |
| 60 | ajubalani@hotmail.com | M/S VIRAJE FIREWORKS, OSMANABAD, MAHARASHTRA | MAHARASHTRA | 9822104082 | DM | CZ-Sound | NE/MH/758-01/2022 | 21.03.2022 to 20.03.2024 |
| 61 | madaammadeepsingh@gmail.com | M/S MADDAAN FIREWORKS, SAHARANPUR, UTTAR PRADESH | UTTAR PRADESH | 7500003849 | DM | STAR - Z- flowerpot | NE/UP/759-01/2022 | 29.03.2022 to 28.03.2024 |
| 62 | ajubalani@hotmail.com | M/S SHUBHAM FIREWORKS, OSMANABAD, MAHARASHTRA | MAHARASHTRA | 99222769288 | DM | CZ-Sound | NE/MH/760-01/2022 | 29.03.2022 to 28.03.2024 |
| 63 | ajubalani@hotmail.com | M/S WELCOME FIREWORKS, BARSHI, SOLAPUR, MAHARASHTRA | MAHARASHTRA | 9096316720 | DM | CZ-Sound | NE/MH/761-01/2022 | 29.03.2022 to 28.03.2024 |
| 64 | ajubalani@hotmail.com | M/S NIRALA FIREWORKS, SHAMLI, U.P. | UTTAR PRADESH | 9319141435 | DM | CZ-Sound, SZ-Sparklers | NE/UP/762-01/2022 | 31.03.2022 to 30.03.2024 |
| 65 | veeranderkiradoo@gmail.com | M/S RAJMITRAJ FIREWORKS, BIKANER, RAJASTHAN | RAJASTHAN | 7708968626 | DM | SAFAL-Z-Sound, SZ-Sparklers | NE/RJ/763-01/2022 | 31.03.2022 to 30.03.2024 |
| 66 | privasparklers773@gmail.com | M/S PRIYA SPARKLERS, AMRITSAR, PUNJAB | PUNJAB | 9814563030 | DM | SZ-Sparklers | NE/PB/764-01/2022 | 07.04.2022 to 06.04.2024 |

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Registration of Firecracker Manufacturers List - Year 2022-24.

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------|---|-------------|-----------------------|--------------|-----------------------------------|---------------------|--------------------------|
| 67 | sudhamani358@gmail.com | M/S MALATHY FIREWORKS, SIVAKASI, TAMIL NADU | TAMIL NADU | 9848707598 | DM | STAR- F-Sound, STAR-F-F/pot | NE/TN/765-01/2022 | 07.04.2022 to 06.04.2024 |
| 68 | ajubalani@hotmail.com | M/S BABY FIREWORKS, MAHESHTALA, WEST BENGAL | WEST BENGAL | 8291583386 | DM | STAR - Z- flowerpot | NE/WB/766-01/2022 | 22.04.2022 to 21.04.2024 |
| 69 | ajubalani@hotmail.com | M/S RAHUL FIREWORKS, GHAZIABAD, U.P. | UP | 9871696841 | DM | CZ-Sound, F/pot-Z | NE/UP/767-01/2022 | 26.04.2022 to 25.04.2024 |
| 70 | armallick.092@gmail.com | M/S BASANTI FIREWORKS, 24 SOUTH PARGANAS, WEST BENGAL | WEST BENGAL | 9732523213 | DM | STAR - Z- flowerpot, SZ-Sparklers | NE/WB/768-01/2022 | 02.05.2022 to 01.05.2024 |
| 71 | ganeshanselv393@gmail.com | M/S V.P.S. SPARKLERS FACTORY, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 9585553218 | PESO (HQ) | SZ-Sparklers | NE/TN/769-01/2022 | 02.05.2022 to 01.05.2024 |
| 72 | ajubalani@hotmail.com | M/S MAA MANGALCHANDI INDUSTRIES, 24 SOUTH PARGANAS, WEST BENGAL | WEST BENGAL | 6295554936 | DM | STAR - Z- flowerpot | NE/WB/770-01/2022 | 02.05.2022 to 01.05.2024 |
| 73 | bhadreswarmond a1562@gmail.com | M/S ILLA INDUSTRIES, 24 SOUTH PARGANAS, WEST BENGAL | WEST BENGAL | 7872446766/8509218343 | DM | STAR - Z- flowerpot | NE/WB/771-01/2022 | 11.05.2022 to 10.05.2024 |
| 74 | armallick.092@gmail.com | M/S DIPANKAR FIREWORKS, MAHESHTALA, WEST BENGAL | WEST BENGAL | 9875614190 | DM | STAR - Z- flowerpot | NE/WB/772-01/2022 | 19.05.2022 to 18.05.2024 |
| 75 | ajubalani@hotmail.com | M/S HIMALAYA PETROLEUM & SEABIRD FIREWORKS, AHMEDNAGAR, MAHARASHTRA | MAHARASHTRA | 9822154970 | DM | STAR - Z- flowerpot | NE/MH/773-01/2022 | 19.05.2022 to 18.05.2024 |
| 76 | armallick.092@gmail.com | M/S MONDAL FIREWORKS, SOUTH 24 PARGANAS, WEST BENGAL | WEST BENGAL | 9733537714 | DM | STAR - Z- flowerpot, SZ-Sparklers | NE/WB/774-01/2022 | 31.05.2022 to 30.05.2024 |
| 77 | ajubalani@hotmail.com | M/S KING FIREWORKS, AHMEDABAD, GUJARAT | GUJARAT | 9824370980 | DM | STAR - Z- flowerpot | NE/GJ/775-01/2022 | 31.05.2022 to 30.05.2024 |

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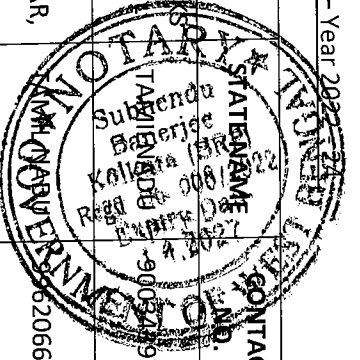
Registration of Firecracker Manufactures List – Year 2022 - 24 :

| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-------------------------------|--|-------------|-------------|-----------------|-----------------------------------|---------------------|--------------------------|
| 78 | sankarasn95@gmail.com | M/S KRISHNA SPARKLERS, SIVAKASI, TAMIL NADU | TAMIL NADU | 9789630303 | PESO (HQ) | SZ-Sparklers | NE/TN/776-01/2022 | 21.06.2022 to 20.06.2024 |
| 79 | ajubalani@hotmail.com | M/S ROYAL KING FIREWORKS, AHMEDABAD, GUJARAT | GUJARAT | 9824258511 | DM | STAR - Z- flowerpot | NE/GJ/777-01/2022 | 21.06.2022 to 20.06.2024 |
| 80 | ayyanraja1992@gmail.com | M/S A.V.M. FANCY FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 7708968626 | PESO (HQ) | STAR - Z- flowerpot | NE/TN/778-01/2022 | 21.06.2022 to 20.06.2024 |
| 81 | ayyanraja1992@gmail.com | M/S SRI MAHESWARAN FIREWORKS, VEMBAKOTTAI, TAMIL NADU | TAMIL NADU | 7708968626 | DM | CZ-Sound, SZ-Sparklers | NE/TN/779-01/2022 | 21.06.2022 to 20.06.2024 |
| 82 | ajubalani@hotmail.com | M/S RAJ SHREE FIREWORKS, BIKANER, RAJASTHAN | RAJASTHAN | 8619667158 | PESO (Regional) | STAR-F-Sound, STAR - Z- flowerpot | NE/RJ/780-01/2022 | 01.07.2022 to 30.06.2024 |
| 83 | debabratahalder7165@gmail.com | M/S NEW MAA KALI FIREWORKS, SOUTH 24 PARGANAS, WEST BENGAL | WEST BENGAL | 9564107380 | DM | STAR-F-Sound, STAR - Z- flowerpot | NE/WB/781-01/2022 | 01.07.2022 to 30.06.2024 |
| 84 | thirualagarakm@gmail.com | M/S MURUGAVEL FIREWORKS, SIVAKASI, TAMIL NADU | TAMIL NADU | 8870762754 | DM | CZ-Sound, STAR - Z- flowerpot | NE/TN/782-01/2022 | 01.07.2022 to 30.06.2024 |
| 85 | khaliidkhan0778@gmail.com | M/S SHREE SHIVAM FIREWORKS, SOMNATH, GUJARAT | GUJARAT | 7284035466 | DM | SAFAL-Z-Sound, SZ-Sparklers | NE/GJ/783-01/2022 | 01.07.2022 to 30.06.2024 |
| 86 | ajubalani@hotmail.com | M/S SAMRAT FIREWORKS, AHMEDNAGAR, MAHARASHTRA | MAHARASHTRA | 8208708691 | DM | CZ-Sound | NE/MH/784-01/2022 | 01.07.2022 to 30.06.2024 |
| 87 | falconfwks@gmail.com | M/S FALCON FIREWORKS FACTORY, SIVAKASI, TAMIL NADU | TAMIL NADU | 9660999051 | PESO (Regional) | STAR-F-Sound | NE/TN/785-01/2022 | 26.07.2022 to 25.07.2024 |
| 88 | ayyanraja1992@gmail.com | M/S ANBU FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 7708968626 | PESO (Regional) | STAR-F-Sound, STAR - Z- flowerpot | NE/TN/786-01/2022 | 26.07.2022 to 25.07.2024 |

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Registration of Firecracker Manufacturers List - Year 2022-23

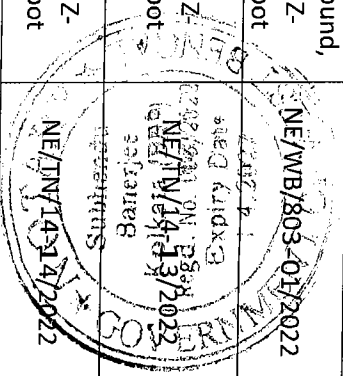
| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------|---|-------------|-------------|--------------|-----------------------------------|---------------------|--------------------------|
| 89 | selvainn@gmail.com | M/S RAVIKANNAN FIREWORK INDUSTRIES, SIVAKASI, TAMIL NADU | TAMILNADU | 9008269702 | PESO (HQ) | STAR-F-Sound, STAR - Z- flowerpot | NE/TN/787-01/2022 | 26.07.2022 to 25.07.2024 |
| 90 | sankamithrafireworks@gmail.com | M/S SANKAMITHRA FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 962066648 | PESO (HQ) | STAR-F-Sound, STAR - Z- flowerpot | NE/TN/788-01/2022 | 16.08.2022 to 15.08.2024 |
| 91 | parumugamfire20@gmail.com | M/S SRI PONSASTHA FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 9994597307 | PESO (HQ) | STAR-F-Sound, STAR - Z- flowerpot | NE/TN/789-01/2022 | 16.08.2022 to 15.08.2024 |
| 92 | rajfireworks1@gmail.com | M/S RAJ FIREWORKS, DARILEING, WEST BENGAL | WEST BENGAL | 9933003560 | DM | STAR - Z- flowerpot | NE/WB/790-01/2022 | 16.08.2022 to 15.08.2024 |
| 93 | skfwindustries@gmail.com | M/S SRI KRISHNAKUNAR FIREWORKS INDUSTRIES, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 9566530552 | PESO (HQ) | STAR-F-Sound, STAR - Z- flowerpot | NE/TN/791-01/2022 | 16.08.2022 to 15.08.2024 |
| 94 | armallick.092@gmail.com | M/S BIKRAM FIREWORKS, MURSHIDABAD, WEST BENGAL | WEST BENGAL | 8942993592 | DM | STAR - Z- flowerpot | NE/WB/792-01/2022 | 16.08.2022 to 15.08.2024 |
| 95 | jlfw@rocketmail.com | M/S JAYALAKSHMI FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 9600819611 | PESO (HQ) | STAR - Z- flowerpot | NE/TN/793-01/2022 | 16.08.2022 to 15.08.2024 |
| 96 | armallick.092@gmail.com | M/S SADHU FIREWORKS, KOLKATA, WEST BENGAL | WEST BENGAL | 8276948537 | DM | STAR - Z- flowerpot, SZ-Sparklers | NE/WB/794-01/2022 | 16.08.2022 to 15.08.2024 |
| 97 | sonyfireworks@gmail.com | M/S VINAYAGA FIREWORKS FACTORY, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 9843088868 | PESO (HQ) | STAR - Z- flowerpot | NE/TN/10-15/2022 | 16.08.2022 to 15.08.2024 |
| 98 | skfwindustries@gmail.com | M/S SRI. K. SAMY FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 9566530552 | PESO (HQ) | STAR - Z- flowerpot | NE/TN/795-01/2022 | 16.08.2022 to 15.08.2024 |



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Registration of Firecracker Manufactures List - Year 2022 - 24 :

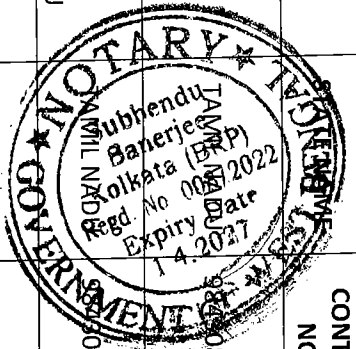
| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------|---|-------------|-------------|-----------------|----------------------------------|---------------------|--------------------------|
| 99 | Boopathirajaram07@gmail.com | M/S SRI VISHNU SPARKLERS, SIVAKASI, TAMIL NADU | TAMILNADU | 9626256740 | PESO (HQ) | SZ-Sparklers | NE/TN/796-01/2022 | 24.08.2022 to 23.08.2024 |
| 100 | therathnapaperaps@gmail.com | M/S THE RATHNA PAPER CAPS INDUSTRIES, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 9843375925 | PESO (HQ) | STAR-F-Sound | NE/TN/797-01/2022 | 24.08.2022 to 23.08.2024 |
| 101 | mathan.skr@gmail.com | M/S MATHAN PYROTECHNICS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 9626896777 | DM | STAR - Z-flowerpot | NE/TN/798-01/2022 | 24.08.2022 to 23.08.2024 |
| 102 | ayyanraja1992@gmail.com | M/S SRI SAKTHIVEL FIREWORKS FACTORY, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 7708968626 | PESO (Regional) | STAR-F-Sound, STAR - Z-flowerpot | NE/TN/799-01/2022 | 24.08.2022 to 23.08.2024 |
| 103 | mathan.skr@gmail.com | M/S MATHAN FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 9626896777 | PESO (HQ) | STAR-F-Sound, STAR - Z-flowerpot | NE/TN/800-01/2022 | 24.08.2022 to 23.08.2024 |
| 104 | ayyanraja1992@gmail.com | M/S BALASARAJA PYROTECHS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 7708968626 | PESO (Regional) | STAR-F-Sound, STAR - Z-flowerpot | NE/TN/801-01/2022 | 24.08.2022 to 23.08.2024 |
| 105 | rayalmatchindustries@gmail.com | M/S RAYAL MATCH INDUSTRIES, VIRUDHUNAGAR, TAMIL NADU | TAMILNADU | 9894082797 | PESO (Regional) | STAR - Z-flowerpot | NE/TN/802-01/2022 | 24.08.2022 to 23.08.2024 |
| 106 | armallick.092@gmail.com | M/S PANCHANAN FIREWORKS, SOUTH 24 PARGANAS, WEST BENGAL | WEST BENGAL | 9679761780 | DM | STAR-F-Sound, STAR - Z-flowerpot | NE/WB/803-01/2022 | 24.08.2022 to 23.08.2024 |
| 107 | coros.office@gmail.com | M/S THE CORONATION FIREWORKS (SERPENT EGGS) FACTORY, MARANERI, TAMIL NADU | TAMIL NADU | 9843088881 | PESO (Regional) | STAR - Z-flowerpot | NE/TN/14-13/2022 | 24.08.2022 to 23.08.2024 |
| 108 | coros.office@gmail.com | M/S NAYA CARNATION FIREWORKS, THULUKKANKURICHI | TAMILNADU | 9843088881 | PESO (HQ) | STAR - Z-flowerpot | NE/TN/14-14/2022 | 30.08.2022 to 29.08.2022 |



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Registration of Firecracker Manufacturers List – Year 2022 - 24 :

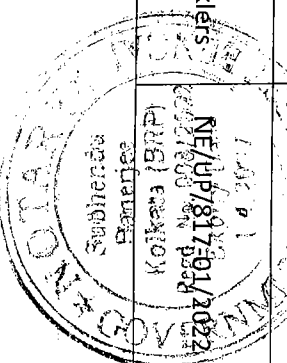
| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------|---|----------------|-------------|--------------|-----------------------------------|---------------------|--------------------------|
| 109 | coros.office@gm ail.com | M/S SRI CORNATION FIREWORKS P. LTD., PANAIYADIPATTI, TAMIL NADU | TAMIL NADU | 9843088881 | PESO (HQ) | STAR-F-Sound flowerpot | NE/TN/14-15/2022 | 30.08.2022 to 29.08.2022 |
| 110 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS FACTORY, CHINNAVADI, TAMIL NADU | TAMIL NADU | 9843088881 | PESO (HQ) | STAR - Z- flowerpot | NE/TN/14-16/2022 | 30.08.2022 to 29.08.2022 |
| 111 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS FACTORY, SALVARPATTI, TAMIL NADU | TAMIL NADU | 9843088881 | PESO (HQ) | STAR-F-Sound | NE/TN/14-17/2022 | 30.08.2022 to 29.08.2022 |
| 112 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS FACTORY, NATHIKUDI (UNIT-II), TAMIL NADU | TAMIL NADU | 9843088881 | PESO (HQ) | STAR - Z- flowerpot | NE/TN/14-18/2022 | 30.08.2022 to 29.08.2022 |
| 113 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS FACTORY, NATHIKUDI (UNIT-I), TAMIL NADU | TAMIL NADU | 9843088881 | PESO (HQ) | STAR-F-Sound | NE/TN/14-19/2022 | 30.08.2022 to 29.08.2022 |
| 114 | akashsparklers@g mail.com | M/S AKASH SPARKLERS, VARANASI, UTTAR PRADESH | UTTAR PRADESH | 9919687150 | DM | SZ-Sparklers | NE/UP/804-01/2022 | 30.08.2022 to 29.08.2022 |
| 115 | avisek.jipm@gma il.com | M/S A.K. MONDAL TRADERS, KOLKATA, WEST BENGAL | WEST BENGAL | 9051881270 | DM | STAR - Z- flowerpot | NE/WB/805-01/2022 | 03.11.2022 to 02.11.2024 |
| 116 | silverstarpoyrotec h@gmail.com | M/S SILVER STAR POYROTECH, BAGHPAT, UTTAR PRADESH | UTTAR PRADESH | 9690985178 | DM | STAR - Z- flowerpot | NE/UP/806-01/2022 | 03.11.2022 to 02.11.2024 |
| 117 | ravi.rajput2812@g mail.com | M/S RAVI FIREWORKS, CHHINDWARA, MADHYA PRADESH | MADHYA PRADESH | 9826012852 | DM | CZ-Sound | NE/MP/807-01/2022 | 15.11.2022 to 14.11.2024 |
| 118 | canaanfireworks2 022@gmail.com | M/S CANAAN FIREWORKS, VIRUDHUNAGAR, TAMIL NADU | TAMIL NADU | 8072017660 | PESO (HQ) | STAR-F-Sound, STAR - Z- flowerpot | NE/TN/808-01/2022 | 28.11.2022 to 27.11.2024 |



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Registration of Firecracker Manufactures List - Year 2022 - 24 :

| S.R. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|---------|---------------------------------|---|---------------|--------------------------|--------------|-----------------------------------|---------------------|--------------------------|
| 119 | heenafireworksup@gmail.com | M/S HEENA FIREWORKS, MUZAFFARNAGAR, UTTAR PRADESH | UTTAR PRADESH | 9760593614 | DM | STAR - Z- flowerpot | NE/UP/809-01/2022 | 28.11.2022 to 27.11.2024 |
| 120 | ayyanraja1992@gmail.com | M/S SRI K.P.R. FIREWORKS, SIVAKASI, TAMIL NADU | TAMIL NADU | 7708968626 | DM | STAR-F-Sound, STAR - Z- flowerpot | NE/TN/810-01/2022 | 13.12.2022 to 12.12.2024 |
| 121 | srishakuntiasparklers@gmail.com | M/S SRI SHAKUNTLA SPARKLERS, AMROHA, UTTAR PRADESH | UTTAR PRADESH | 9759664702 | DM | SZ-Sparklers | NE/UP/811-01/2022 | 13.12.2022 to 12.12.2024 |
| 122 | dkjainsparklers@gmail.com | M/S MILAN FIREWORKS, SHAMLI, UTTAR PRADESH | UTTAR PRADESH | 8224015993, 0751 2625073 | DM | STAR - Z- flowerpot, SZ-Sparklers | NE/UP/812-01/2022 | 13.12.2022 to 12.12.2024 |
| 123 | monikasardanaaji@gmail.com | M/S SHRI KRISHNA PREM SPARKLERS, AMROHA, UTTAR PRADESH | UTTAR PRADESH | 9837400295 | DM | SZ-Sparklers | NE/UP/813-01/2022 | 13.12.2022 to 12.12.2024 |
| 124 | vickyasok@yahoo.co.in | M/S ASOK SPARKLERS FACTORY (UNIT-VI), SIVAKASI, TAMIL NADU | TAMIL NADU | 9443367419 | PESO (HQ) | STAR - Z- flowerpot | NE/TN/814-01/2022 | 13.12.2022 to 12.12.2024 |
| 125 | arumugamfw.svk@gmail.com | M/S SRI ARUMUGAM FIREWORKS PRIVATE LIMITED (UNIT-3), SIVAKASI, TAMIL NADU | TAMIL NADU | 9443121277 | PESO (HQ) | STAR - Z- flowerpot | NE/TN/815-01/2022 | 13.12.2022 to 12.12.2024 |
| 126 | arumugamfw.svk@gmail.com | M/S SRI ARUMUGAM FIREWORKS PRIVATE LIMITED (UNIT-2), SIVAKASI, TAMIL NADU | TAMIL NADU | 9443121277 | PESO (HQ) | CZ-Sound | NE/TN/816-01/2022 | 13.12.2022 to 12.12.2024 |
| 127 | akramahmed9549@gmail.com | M/S ASLAMI FIREWORKS, SHAMLI, UTTAR PRADESH | UTTAR PRADESH | 9719875000 | DM | SZ-Sparklers | NE/UP/817-01/2022 | 13.12.2022 to 12.12.2024 |



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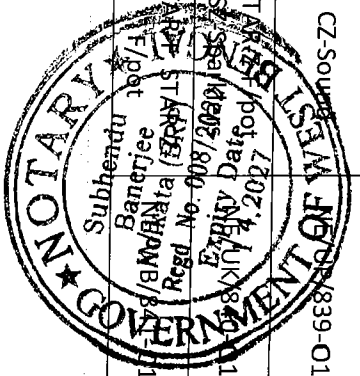
Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-----------------------------|---|---------------|-------------|-----------------|----------------------------|---------------------|--------------------------|
| 128 | ayvanraja1992@gmail.com | M/S SWETHA GANAPATHY SPARKLERS, VEMBAKOTTAI, TAMIL NADU | TAMILNADU | 988088626 | PESO (Regional) | SZ-Sparklers | NE/TN/818-01/2022 | 13.12.2022 to 12.12.2024 |
| 129 | akramahmed9549@gmail.com | M/S AKRAM FIREWORKS, SHAMLI, UTTAR PRADESH | UTTAR PRADESH | 971982000 | DM | SZ-Sparklers | NE/UP/819-01/2022 | 13.12.2022 to 12.12.2024 |
| 130 | deepaksparklers@gmail.com | M/S DEEPAK SPARKLERS, AMROHA, UTTAR PRADESH | UTTAR PRADESH | 98800287 | DM | SZ-Sparklers | NE/UP/820-01/2023 | 13.12.2022 to 12.12.2024 |
| 131 | rCSV.pothy@gmail.com | M/S SRI MARUTHI PYROTECH, SIVAKASI, TAMIL NADU | TAMILNADU | 9047059909 | PESO (HQ) | SZ-Sparklers | NE/TN/821-01/2023 | 05.01.2023 to 04.01.2025 |
| 132 | annaipyrotechsvs@gmail.com | M/S ANNAI PYROTECH, SIVAKASI, TAMIL NADU | TAMIL NADU | 9994133457 | PESO (Regional) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/822-01/2023 | 13.01.2023 to 12.01.2025 |
| 133 | ts596391@gmail.com | M/S NIKHIL INDUSTRIES, SOUTH 24 PARGANAS, WEST BENGAL | WEST BENGAL | 9593734515 | DM | STAR-Z-F/pot, SZ-Sparklers | NE/WB/823-01/2023 | 13.01.2023 to 12.01.2025 |
| 134 | murali7570@gmail.com | M/S SHRI PALANI ANDAVAR FIREWORKS, SIVAKASI, TAMIL NADU | TAMIL NADU | 9367411158 | DM | STAR-F-Sound | NE/TN/824-01/2023 | 13.01.2023 to 12.01.2025 |
| 135 | tumpafirework@gmail.com | M/S TUMPA FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 9163273418 | DM | STAR-Z-F/pot | NE/WB/825-01/2023 | 13.01.2023 to 12.01.2025 |
| 136 | suresh.gurnani168@gmail.com | M/S MARATHA FIREWORKS INDUSTRIES, NASHIK, MAHARASHTRA | MAHARASHTRA | 9823679070 | DM | CZ-Sound | NE/MH/826-01/2023 | 19.01.2023 to 18.01.2025 |
| 137 | mondaldipti2017@gmail.com | M/S S & D INDUSTRIES, SOUTH 24 PARGANAS, WEST BENGAL | WEST BENGAL | 9830982548 | DM | STAR-Z-F/pot | NE/WB/827-01/2023 | 30.01.2023 to 29.01.2025 |
| 138 | rajuhazarri12@gmail.com | M/S BISHAL INDUSTRIES, SOUTH 24 PARGANAS, WEST BENGAL | WEST BENGAL | 8250443283 | DM | CZ-Sound | NE/WB/828-01/2023 | 30.01.2023 to 29.01.2025 |
| 139 | esubbiansvk@gmail.com | M/S VGS PYROTECH, SIVAKASI, TAMIL NADU | TAMIL NADU | 9443543663 | DM | CZ-Sound | NE/TN/829-01/2023 | 30.01.2023 to 29.01.2025 |

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Registration of Firecracker Manufactures List - Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURERS NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------------|---|---------------|-------------|-----------------|--|---------------------|--------------------------|
| 140 | r.csv.pothy@gmail.com | M/S MAA BIPADTARINI FIREWORKS, SOUTH 24 PARGANAS, WEST BENGAL | WEST BENGAL | 6295431625 | DM | STAR-Z-F/pot | NE/WB/830-01/2023 | 30.01.2023 to 29.01.2025 |
| 141 | mahavilvmpyro@gmail.com | M/S MURUGESWARI FIREWORKS INDUSTRIES, SIVAKASI, TAMIL NADU | TAMILNADU | 9994847288 | PESO (HQ) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/831-01/2023 | 30.01.2023 to 29.01.2025 |
| 142 | rajkumar.vr19@gmail.com | M/S ESWAR FIREWORKS, SIVAKASI, TAMIL NADU | TAMIL NADU | 7418732981 | DM | CZ-Sound | NE/TN/832-01/2023 | 17.02.2023 to 16.02.2025 |
| 143 | suvomondal1996@gmail.com | M/S B.M.W. FIREWORKS, 24 PARGANAS SOUTH, WEST BENGAL | WEST BENGAL | 9734572420 | DM | CZ-Sound | NE/WB/833-01/2023 | 17.02.2023 to 16.02.2025 |
| 144 | subhanaskar158@gmail.com | M/S URMILA INDUSTRIES, 24 PARGANAS SOUTH | WEST BENGAL | 9883607419 | DM | STAR-Z-F/pot | NE/WB/834-01/2023 | 17.02.2023 to 16.02.2025 |
| 145 | sukhifireworkssvks@gmail.com | M/S SUKHI FIREWORKS, SIVAKASI, TAMIL NADU | TAMIL NADU | 9842148824 | PESO (HQ) | STAR-F- Sound, STAR-Z- F/pot | NE/TN/835-01/2023 | 17.02.2023 to 16.02.2025 |
| 146 | moorthypyrotechs@gmail.com | M/S MOORTHY PYROTECHS, VIRUDHUNAGAR, | TAMIL NADU | 9789691858 | PESO (Regional) | STAR-Z-F/pot | NE/TN/836-01/2023 | 13.03.2023 to 12.03.2025 |
| 147 | ikrark026@gmail.com | M/S M I K TRADERS, GHAZIABAD, UTTAR PRADESH | UTTAR PRADESH | 9871285358 | DM | CZ-Sound, STAR-F-F/pot | NE/UP/837-01/2023 | 13.03.2023 to 12.03.2025 |
| 148 | armallick.092@gmail.com | M/S R.K. ENTERPRISE, SOUTH 24 PARGANAS, WEST BENGAL | WEST BENGAL | 9933461399 | DM | STAR-F- Sound, STAR--Z F/pot, SZ-Sparklers | NE/WB/838-01/2023 | 13.03.2023 to 12.03.2025 |
| 149 | jaibhawanitradingcompany01@gmail.com | M/S JAI BHAWANI TRADING COMPANY, SAHARANPUR | SAHARANPUR | 9837120000 | DM | CZ-Sound | NE/WB/839-01/2023 | 13.03.2023 to 12.03.2025 |
| 150 | newlight2238@gmail.com | M/S NEW LIGHT FIREWORKS, DIST. HARIDWAR, | UTTARAKHAND | 8449401860 | DM | STAR-F- Sound, STAR-Z-F/pot | NE/UP/840-01/2023 | 17.04.2023 to 16.04.2025 |
| 151 | armallick.092@gmail.com | M/S GOURI FIREWORKS, DIST - SOUTH 24 PARGANAS | WESTBENGAL | 9735754361 | DM | STAR-F- Sound, STAR-Z-F/pot | NE/WB/841-01/2023 | 17.04.2023 to 16.04.2025 |



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Registration of Firecracker Manufacturers List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------|--|---------------|--|-----------------|----------------------------|---------------------|--------------------------|
| 152 | jai.sehgal1992@g mail.com | M/S JAI FIREWORKS INDUSTRIES, JHANSI UTTAR PRADESH | UTTAR PRADESH | 9415031804 | PESO (Regional) | SZ-Sparklers | NE/UP/842-01/2023 | 26.04.2023 to 25.04.2025 |
| 153 | siva.nkrishnan16@gmail.com | M/S A.S.N. FIREWORKS, SIVAKASI TAMIL NADU | TAMIL NADU | 8524073896 | DM | STAR-F-Sound, STAR-Z-F/pot | NE/TN/843-01/2023 | 24.05.2023 to 23.05.2025 |
| 154 | ujalafireworksshamli@gmail.com | M/S UJALA FIREWORKS SHAMLI UTTAR PRADESH | UTTAR PRADESH | 9319223777 | DM | SZ-Sparklers | NE/UP/844-01/2023 | 24.05.2023 to 23.05.2025 |
| 155 | thiruakm111@gmail.com | M/S C.K. SPARKLERS FACTORY, VIRUDHUNAGAR, SIVAKASI, TAMIL NADU. | TAMIL NADU | 8870762754 | PESO (HQ) | SZ-Sparklers | NE/TN/845-01/2023 | 15.06.2023 to 14.06.2025 |
| 156 | srisankarasparklers@gmail.com | M/S SRI SANKARA SPARKLERS, VIRUDHUNAGAR, SIVAKASI, TAMIL NADU. | TAMIL NADU | 8072227649 | PESO (Regional) | SZ-Sparklers | NE/TN/846-01/2023 | 15.06.2023 to 14.06.2025 |
| 157 | crackersvks@gmail.com | M/S SRI VIGNESWARAN FIREWORKS, TAMILNADU | TAMILNADU | 8524073896 8870762754 9843669874 | DM | CZ-Sound, STAR-F-F/pot | NE/TN/847-01/2023 | 15.06.2023 to 14.06.2025 |
| 158 | banerjeeav548@gmail.com | M/S S T ENTERPRISE, WEST BENGAL | WEST BENGAL | 8017317350 | DM | STAR-Z-F/pot | NE/WB/848-01/2023 | 19.07.2023 to 18.07.2025 |
| 159 | thenaakm@gmail.com | M/S STAND SPARKLERS, TAMILNADU | TAMILNADU | 9843669874 9845105894 | PESO (HQ) | SZ-Sparklers | NE/TN/849-01/2023 | 08.08.2023 to 07.08.2025 |
| 160 | Gangapyrotech9927@gmail.com | M/S GANGA PYROTECH, AMROHA, UTTAR PRADESH | UTTAR PRADESH | 9897664715 | DM | STAR-Z-F/pot, SZ-Sparklers | NE/UP/850-01/2023 | 08.08.2023 to 07.08.2025 |
| 161 | chandokantobank@gmail.com | M/S SHIBKALL FIREWORKS | WEST BENGAL | 9188400473 | DM | STAR-Z-F/pot | NE/WB/850-01/2023 | 20.09.2023 to 19.09.2025 |
| 162 | terminatrefire@gmail.com | M/S TERINMATE FIRE SOLUTION PRIVATE LIMITED, JAMKHEDE, AHMADNAGAR, | MAHARAHTRA | 7499741916 | DM | STAR-Z-F/pot | NE/MH/851-01/2023 | 08.08.2023 to 07.08.2025 |
| 163 | thirualagarakm@gmail.com | M/S KARPAGAM FIREWORKS VIRUDHUNAGAR TAMILNADU | TAMILNADU | 98451 05894 | DM | CZ-Sound | NE/TN/852-01/2023 | 08.08.2023 to 07.08.2025 |

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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|------------------------------|--|-------------|-------------|--------------|---------------------------|---------------------|--------------------------|
| 164 | armarashgiri.kg@gmail.com | M/S GIRI FIREWORKS, WEST BENGAL | WEST BENGAL | 8348833049 | PESO (HQ) | SZ-Sparklers | NE/WB/853-01/2023 | 08.08.2023 to 07.08.2025 |
| 165 | alam.mujaawar999@gmail.com | M/S SAHARA FIREWORKS TARKHEDA OSMANABAD | OSMANABAD | 9922938811 | DM | STAR-Z-F/pot | NE/OS/854-01/2023 | 08.08.2023 to 07.08.2025 |
| 166 | gautamshawkan@gmail.com | M/S GAUTAM SHAW FIREWORKS KAKINARA WEST BENGAL | WESTBENGAL | 9330865924 | DM | CZ-Sound | NE/WB/855-01/2023 | 23.08.2023 to 22.08.2025 |
| 167 | shivamsri2023@gmail.com | M/S AKASHDEEP FIREWORKS GHAZIABAD | GHAZIABAD | 7678241315 | DM | STAR-Z-F/pot | NE/UP/856-01/2023 | 23.08.2023 to 22.08.2025 |
| 168 | chitreshwar.93@gmail.com | M/S SHRI GANESH FIREWORKS GHAZIABAD | GHAZIABAD | 9891184260 | DM | STAR-F-Sound | NE/UP/857-01/2023 | 23.08.2023 to 22.08.2025 |
| 169 | rubyfireworksbrd@gmail.com | M/S RUBY FIREWORKS VADODARA GUJARAT | GUJARAT | 9825166111 | DM | STAR-F-Sound | NE/GJ/858-01/2022 | 17.08.2023 to 16.08.2025 |
| 170 | rajanfireworks@gmail.com | M/S RAJAN AND COMPANY, JAIPUR RAJASTHAN | RAJASTHAN | 9928300011 | DM | CZ-Sound | NE/RJ/859-01/2023 | 29.08.2023 to 28.08.2025 |
| 171 | clusterbudgebudge@gmail.com | M/S MAA TARA FIREWORKS, WEST BENGAL | WEST BENGAL | 7439972432 | DM | STAR - Z flowerpot | NE/WB/861-01/2023 | 04.10.2023 to 03.10.2025 |
| 172 | sumankumarghos hcu@gmail.com | M/S MUNIURI FIREWORKS/KRISHNA KESAB FIREWORKS | WEST BENGAL | 8335815796 | DM | STAR - F flowerpot | NE/WB/862-01/2023 | 04.10.2023 to 03.10.2025 |
| 173 | tapasbauty1990@gmail.com | M/S PAGLIMATA ATASBAZI FIREWORKS | WEST BENGAL | 9635187164 | DM | STAR - Z flowerpot | NE/WB/863-01/2023 | 04.10.2023 to 03.10.2025 |
| 174 | murshidbappa@gmail.com | M/S NEW S K Z FIREWORKS, WEST BENGAL | WEST BENGAL | 7980210672 | DM | STAR-Z-F/pot SZ-Sparklers | NE/WB/864-01/2023 | 04.10.2023 to 03.10.2025 |
| 175 | kumarashgiri178@gmail.com | MA MANASHA FANCY FIREWORKS, WEST BENGAL | WEST BENGAL | 8250076393 | DM | SZ-Sparklers | NE/WB/865-01/2023 | 04.10.2023 to 03.10.2025 |
| 176 | diptanil30032010@gmail.com | M/S SUDARSHAN TRADERS, WEST BENGAL | WEST BENGAL | 9875323996 | DM | STAR-Z-F/pot SZ-Sparklers | NE/WB/866-01/2023 | 04.10.2023 to 03.10.2025 |

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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|------------------------------|--------------------------------------|-------------|-------------|--------------|---------------------|---------------------|--------------------------|
| 177 | sartajsekh328@gmail.com | M/S KRISHNA FIREWORKS, WEST BENGAL | WEST BENGAL | 7001817379 | DM | STAR-Z-F/pot | NE/WB/867-01/2023 | 04.10.2023 to 03.10.2025 |
| 178 | tarasankarkoyal@gmail.com | M/S TARA MAA INDUSTRIES, WEST BENGAL | WEST BENGAL | 9330273378 | DM | STAR-Z-F/pot | NE/WB/868-01/2023 | 04.10.2023 to 03.10.2025 |
| 179 | rammondal159@gmail.com | M/S BIVHA INDUSTRIES, WEST BENGAL | WEST BENGAL | 7278607200 | DM | STAR-Z-F/pot | NE/WB/869-01/2023 | 04.10.2023 to 03.10.2025 |
| 180 | imrancr173@gmail.com | M/S DIYA FIREWORKS, WEST BENGAL | WEST BENGAL | 7003113034 | DM | STAR-Z-F/pot | NE/WB/870-01/2023 | 04.10.2023 to 03.10.2025 |
| 181 | mohammadali65378@gmail.com | M/S MIRAJ FIREWORKS, WEST BENGAL | WEST BENGAL | 7278382387 | DM | STAR-F-Sound | NE/WB/871-01/2023 | 13.10.2023 to 12.10.2025 |
| 182 | saddamhossain02111@gmail.com | M/S S M FIREWORKS, WEST BENGAL | WEST BENGAL | 91233320660 | DM | STAR-F-Sound | NE/WB/872-01/2023 | 13.10.2023 to 12.10.2025 |
| 183 | 9062722181sujau135@gmail.com | M/S SUJAU FIREWORKS, WEST BENGAL | WEST BENGAL | 7980984994 | DM | STAR-Z-F/pot | NE/WB/873-01/2023 | 13.10.2023 to 12.10.2025 |
| 184 | sksahir07@gmail.com | M/S SAMIM FIREWORKS, WEST BENGAL | WEST BENGAL | 9830939375 | DM | STAR - F flowerpot | NE/WB/874-01/2023 | 13.10.2023 to 12.10.2025 |
| 185 | alihalim46177@gmail.com | M/S SAHADAT FIREWORKS, WEST BENGAL | WEST BENGAL | 8017724521 | DM | STAR - F flowerpot | NE/WB/875-01/2023 | 13.10.2023 to 12.10.2025 |
| 186 | sumankumarghoshcu@gmail.com | M/S STAR FIREWORKS, WEST BENGAL | WEST BENGAL | 8777403357 | DM | STAR - F flowerpot | NE/WB/876-01/2023 | 13.10.2023 to 12.10.2025 |
| 187 | mohammadali65378@gmail.com | M/S SUN FIREWORKS, WEST BENGAL | WEST BENGAL | 9875598211 | DM | STAR - F flowerpot | NE/WB/877-01/2023 | 13.10.2023 to 12.10.2025 |
| 188 | r4684993@gmail.com | M/S ALAMIN FIREWORKS, WEST BENGAL | WEST BENGAL | 6291412811 | DM | STAR - Z flowerpot | NE/WB/878-01/2023 | 13.10.2023 to 12.10.2025 |
| 189 | abdulsamin1413@gmail.com | M/S SAMIM FIREWORKS, WEST BENGAL | WEST BENGAL | 9143888778 | DM | STAR - F flowerpot | NE/WB/879-01/2023 | 13.10.2023 to 12.10.2025 |

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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|----------------------------|--|-------------|-------------|--------------|---------------------------------|---------------------|--------------------------|
| 190 | ktahina91@gmail.com | M/S INDIA FIREWORKS, WEST BENGAL | WEST BENGAL | 9143551040 | DM | STAR - F flowerpot | NE/WB/880-01/2023 | 13.10.2023 to 12.10.2025 |
| 191 | kayaumali30@gmail.com | M/S TAJ FIREWORKS, WEST BENGAL | WEST BENGAL | 9051715030 | DM | STAR - F flowerpot | NE/WB/881-01/2023 | 13.10.2023 to 12.10.2025 |
| 192 | skchottu255@gmail.com | M/S SOHRAB FIREWORKS, WEST BENGAL | WEST BENGAL | 7980258204 | DM | SZ-Sparklers | NE/WB/882-01/2023 | 13.10.2023 to 12.10.2025 |
| 193 | sumantaapril1991@gmail.com | M/S CHANDANA FIREWORKS, WEST BENGAL | WEST BENGAL | 8777054230 | DM | STAR-F- Flowerpot, SZ-Sparklers | NE/WB/883-01/2023 | 13.10.2023 to 12.10.2025 |
| 194 | tonibox1985@gmail.com | M/S TANISHA ENTERPRISE, WEST BENGAL | WEST BENGAL | 9800564786 | DM | STAR-Z-F/pot Flowerpot | NE/WB/884-01/2023 | 13.10.2023 to 12.10.2025 |
| 195 | ranjitshit351@gmail.com | M/S S. S GREEN FIREWORKS, WEST BENGAL | WEST BENGAL | 6296449339 | DM | STAR-Z-F/pot Flowerpot | NE/WB/885-01/2023 | 13.10.2023 to 12.10.2025 |
| 196 | aliftej244@gmail.com | M/S SHER FIREWORKS, WEST BENGAL | WEST BENGAL | 9732950941 | DM | SZ-Sparklers | NE/WB/886-01/2023 | 13.10.2023 to 12.10.2025 |
| 197 | daspratap7020@gmail.com | M/S MAA SITALA GREEN FIREWORKS, WEST BENGAL | WEST BENGAL | 9800251225 | DM | STAR-F Flowerpot | NE/WB/887-01/2023 | 13.10.2023 to 12.10.2025 |
| 198 | nabigolam727@gmail.com | M/S GOLAMI SAFETY FIREWORKS, WEST BENGAL | WEST BENGAL | 8334898861 | DM | STAR-F Flowerpot | NE/WB/888-01/2023 | 13.10.2023 to 12.10.2025 |
| 199 | nandamandal325@gmail.com | M/S MAA KALI FIREWORKS, WEST BENGAL | WEST BENGAL | 9933534809 | DM | STAR-Z-F/pot | NE/WB/889-01/2023 | 13.10.2023 to 12.10.2025 |
| 200 | santosh.shaw803@gmail.com | M/S AMAR FIREWORKS, WEST BENGAL | WEST BENGAL | 9007692803 | DM | STAR-Z-F/pot | NE/WB/890-01/2023 | 13.10.2023 to 12.10.2025 |
| 201 | nandamandal325@gmail.com | M/S MAA KALI FIREWORKS, WEST BENGAL | WEST BENGAL | 9933534809 | DM | STAR-Z-F/pot | NE/WB/891-01/2023 | 04.10.2023 to 03.10.2025 |
| 202 | mandalpobir10@gmail.com | M/S SITALA STORES, WEST BENGAL (MA SITALA FIREWORKS), MAHESHTALA | WEST BENGAL | 9734686638 | DM | STAR-F Flowerpot | NE/WB/892-01/2023 | 13.10.2023 to 12.10.2025 |

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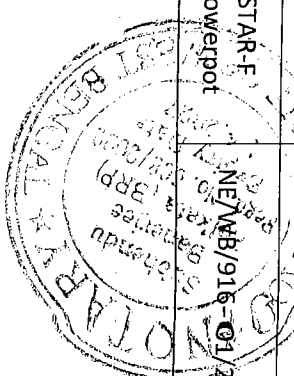
Registration of Firecracker Manufactures List - Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|----------------------------|--|-------------|-------------|-----------------|--------------------------|---------------------|--------------------------|
| 203 | sbairag1404@gm ail.com | M/S MA TRIPURA INDUSTRY WEST BENGAL | WEST BENGAL | 98300442764 | DM | STAR-F, STAR-Z Flowerpot | NE/WB/893-01/2023 | 20.09.2023 to 19.09.2025 |
| 204 | souravmaitya326 @GMAIL.COM | M/S MAKALI FIREWORKS WEST BENGAL | WEST BENGAL | 7863907746 | DM | STAR-Z Flowerpot | NE/WB/894-01/2023 | 13.10.2023 to 12.10.2025 |
| 205 | skjamalu75@gma il.com | M/S BAPPA FIREWORKS BENGAL | WEST BENGAL | 8240190217 | DM | STAR-F Flowerpot | NE/WB/895-01/2023 | 13.10.2023 to 12.10.2025 |
| 206 | sk.mahidul4989@ gmail.com | M/S SK MAHIDUL FIREWORKS WEST BENGAL | WEST BENGAL | 9339286358 | DM | SZ-Sparklers | NE/WB/896-01/2023 | 13.10.2023 to 12.10.2025 |
| 207 | banawarishaw@g mail.com | M/S JYOTI ENTERPRISES BENGAL | WEST BENGAL | 9875322722 | DM | SZ-Sparklers | NE/WB/897-01/2023 | 13.10.2023 to 12.10.2025 |
| 208 | souravmaitya326 @GMAIL.COM | M/S RIYAM FIREWORKS, WEST BENGAL | WEST BENGAL | 6289068687 | DM | STAR-Z Flowerpot | NE/WB/898-01/2023 | 13.10.2023 to 12.10.2025 |
| 209 | mandalpoBir10@ gmail.com | M/S TARA MAA ENTERPRISE, WEST BENGAL | WEST BENGAL | 6289037438 | DM | STAR-Z Flowerpot | NE/WB/899-01/2023 | 13.10.2023 to 12.10.2025 |
| 210 | santosh.shaw803 @gmail.com | M/S PRIYANKA ATASBAJ, WEST BENGAL | WEST BENGAL | 9635177481 | DM | STAR-Z Flowerpot | NE/WB/900-01/2023 | 13.10.2023 to 12.10.2025 |
| 211 | ramasamyt731@ gmail.com | M/S SRI. KAMATCHI SPARKLER, TAMILNADU | TAMILNADU | 9489268301 | PESO (Regional) | SZ-Sparklers | NE/TN/901-01/2023 | 13.10.2023 to 12.10.2025 |
| 212 | thenrajan74@gm ail.com | M/S. SREENITHI FIREWORKS, TAMILNADU | TAMILNADU | 9988894555 | PESO (Regional) | CZ-Sound, STAR-F-F/pot | NE/TN/902-01/2023 | 13.10.2023 to 12.10.2025 |
| 213 | tonibox1985@gm ail.com | M/S MAA KALI FIREWORKS, MEDINIPUR, WEST BENGAL | WEST BENGAL | 9635829930 | DM | STAR-Z-F/pot Flowerpot | NE/WB/903-01/2023 | 13.10.2023 to 12.10.2025 |
| 214 | dineshghati235@ gmail.com | M/S D G DAIMAND INDUSTRIES, WEST BENGAL | WEST BENGAL | 8017592524 | DM | SZ-Sparklers | NE/WB/904-01/2023 | 13.10.2023 to 12.10.2025 |
| 215 | nibasm74@gmail.com | M/S ANKITA FIREWORKS, WEST BENGAL | WEST BENGAL | 6291257148 | DM | SZ-Sparklers | NE/WB/905-01/2023 | 13.10.2023 to 12.10.2025 |

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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|----------------------------|---|-------------|-------------|--------------|---------------------|---------------------|--------------------------|
| 216 | skmans177@gmail.com | M/S AJIA FIREWORKS, WEST BENGAL | WEST BENGAL | 8017579355 | DM | SZ-Sparklers | NE/WB/906-01/2023 | 13.10.2023 to 12.10.2025 |
| 217 | skminan777@gmail.com | M/S M.T. TRADER, WEST BENGAL | WEST BENGAL | 9875410189 | DM | SZ-Sparklers | NE/WB/907-01/2023 | 13.10.2023 to 12.10.2025 |
| 218 | budgebudgecluser@gmail.com | M/S KALPANA FIRE WORKS, WEST BENGAL | WEST BENGAL | 9933350597 | DM | STAR-Z Flowerpot | NE/WB/908-01/2023 | 13.10.2023 to 12.10.2025 |
| 219 | budgebudgecluser@gmail.com | M/S MAA LAKSHMI FIREWORKS, WEST BENGAL | WEST BENGAL | 9635323416 | DM | STAR-Z Flowerpot | NE/WB/909-01/2023 | 13.10.2023 to 12.10.2025 |
| 220 | Ochandi.charan@gmail.com | M/S LAXMI FIREWORKS, HOOGLHY WEST BENGAL | WEST BENGAL | 9775744538 | DM | SZ-Sparklers | NE/WB/910-01/2023 | 13.10.2023 to 12.10.2025 |
| 221 | Ochandi.charan@gmail.com | M/S. ALEYAS TRADERS, WEST BENGAL | WEST BENGAL | 6290059492 | DM | STAR-Z Flowerpot | NE/WB/911-01/2023 | 13.10.2023 to 12.10.2025 |
| 222 | Ochandi.charan@gmail.com | M/S PRABHUJI FIREWORKS, WEST BENGAL | WEST BENGAL | 8240849531 | DM | STAR-Z Flowerpot | NE/WB/912-01/2023 | 13.10.2023 to 12.10.2025 |
| 223 | Ochandi.charan@gmail.com | M/S SANIA STORES, WEST BENGAL | WEST BENGAL | 9647617078 | DM | SZ-Sparklers | NE/WB/913-01/2023 | 13.10.2023 to 12.10.2025 |
| 224 | Ochandi.charan@gmail.com | M/S MAA SANTISWARY AGENCY, HOOGLHY, WEST BENGAL | WEST BENGAL | 9831306811 | DM | SZ-Sparklers | NE/WB/914-01/2023 | 13.10.2023 to 12.10.2025 |
| 225 | Ochandi.charan@gmail.com | M/S NATRAJ FIREWORKS INDUSTRIES, HOOGLHY, WEST BENGAL | WEST BENGAL | 7278641599 | DM | STAR-F Flowerpot | NE/WB/915-01/2023 | 13.10.2023 to 12.10.2025 |
| 226 | Ochandi.charan@gmail.com | M/S DIYA FIREWORKS, WEST BENGAL | WEST BENGAL | 9088351518 | DM | STAR-F Flowerpot | NE/WB/916-01/2023 | 13.10.2023 to 12.10.2025 |



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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------|--|-------------|-------------|--------------|----------------------|---------------------|--------------------------|
| 227 | Ochandi.charan@gmail.com | M/S ATASHBAZI FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 984353135 | DM | STAR-Z Flowerpot | NE/WB/917-01/2023 | 13.10.2023 to 12.10.2025 |
| 228 | Ochandi.charan@gmail.com | M/S BHOLE BABA FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 9877254338 | DM | STAR-Z Flowerpot | NE/WB/918-01/2023 | 13.10.2023 to 12.10.2025 |
| 229 | Ochandi.charan@gmail.com | M/S SHIV SHAKTI ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 9748866335 | DM | STAR-Z Flowerpot | NE/WB/919-01/2023 | 31.10.2023 to 30.10.2025 |
| 230 | Ochandi.charan@gmail.com | M/S MAA KALI FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 9647045019 | DM | STAR-Z Flowerpot | NE/WB/920-01/2023 | 31.10.2023 to 30.10.2025 |
| 231 | Ochandi.charan@gmail.com | M/S SUPROVA ENTERPRISE/FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 9143030679 | DM | STAR-Z Flowerpot | NE/WB/921-01/2023 | 31.10.2023 to 30.10.2025 |
| 232 | Ochandi.charan@gmail.com | M/S SANCHITA ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 9903706965 | DM | STAR-Z Flowerpot | NE/WB/922-01/2023 | 31.10.2023 to 30.10.2025 |
| 233 | Ochandi.charan@gmail.com | M/S TANU ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 9903175347 | DM | STAR-Z Flowerpot | NE/WB/923-01/2023 | 13.10.2023 to 12.10.2025 |
| 234 | Ochandi.charan@gmail.com | M/S TARA MA FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 9474151450 | DM | STAR-F Flowerpot | NE/WB/924-01/2023 | 31.10.2023 to 30.10.2025 |
| 235 | Ochandi.charan@gmail.com | M/S ES ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 6291277121 | DM | STAR-Z Flowerpot | NE/WB/925-01/2023 | 31.10.2023 to 30.10.2025 |
| 236 | Ochandi.charan@gmail.com | M/S OM FIRE WORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 7278913793 | DM | STAR-F, SZ-Sparklers | NE/WB/926-01/2023 | 31.10.2023 to 30.10.2025 |

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Registration of Firecracker Manufacturers List – Year 2022 - 24:

| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-------------------------------------|--|-------------|-------------|--------------|----------------------------|---------------------|--------------------------|
| 237 | Ochandi.charan@gmail.com | M/S BABA LOKENATH FANCY ATASHBAZI, WEST BENGAL | WESTBENGAL | 9681142603 | DM | STAR-Z Flowerpot | NE/WB/927-01/2023 | 31.10.2023 to 30.10.2025 |
| 238 | babilbabli395@gmail.com | M/S S K Z INDUSTRIES, WEST BENGAL | WESTBENGAL | 9231156772 | DM | STAR-Z-F/pot, SZ-Sparklers | NE/WB/928-01/2023 | 31.10.2023 to 30.10.2025 |
| 239 | ayanraut699@gmail.com | M/S NISHITH CHEMICAL, WEST BENGAL | WEST BENGAL | 9474001417 | DM | STAR-Z - Flowerpot | NE/WB/929-01/2023 | 31.10.2023 to 30.10.2025 |
| 240 | ayub767all@gmail.com | M/S NASIR FIRE WORKS, WEST BENGAL | WEST BENGAL | 9330571669 | DM | STAR-F - Flowerpot | NE/WB/930-01/2023 | 31.10.2023 to 30.10.2025 |
| 241 | rosidaali39@gmail.com | M/S RASID ENTERPRISES, WEST BENGAL | WEST BENGAL | 8777735765 | DM | STAR-F Flowerpot | NE/WB/931-01/2023 | 31.10.2023 to 30.10.2025 |
| 242 | atiyarr460@gmail.com | M/S ANNIKA FIRE WORKS, WEST BENGAL | WEST BENGAL | 8240367633 | DM | STAR-Z Flowerpot | NE/WB/932-01/2023 | 31.10.2023 to 30.10.2025 |
| 243 | najbul7890516568najbulali@gmail.com | M/S AHID ALI FIREWORKS, WEST BENGAL | WEST BENGAL | 9123940816 | DM | STAR-F Flowerpot | NE/WB/933-01/2023 | 31.10.2023 to 30.10.2025 |
| 244 | budgebudgeclust@gmail.com | M/S DIYA INDUSTRIAL, WEST BENGAL | WEST BENGAL | 9836906465 | DM | STAR-F Flowerpot | NE/WB/934-01/2023 | 31.10.2023 to 30.10.2025 |
| 245 | subhashmandal7208@gmail.com | M/S BANDANA INDUSTRIES, WEST BENGAL | WEST BENGAL | 9874141587 | DM | STAR-F Flowerpot | NE/WB/935-01/2023 | 31.10.2023 to 30.10.2025 |
| 246 | kumarswapan432@gmail.com | M/S PROTIMA FIRE WORKS, WEST BENGAL | WEST BENGAL | 9231906400 | DM | SZ-Sparklers | NE/WB/936-01/2023 | 31.10.2023 to 30.10.2025 |
| 247 | sukla150176@gmail.com | M/S SWASTIK ENTERPRISE, WEST BENGAL | WEST BENGAL | 9433357919 | DM | STAR-Z Flowerpot | NE/WB/937-01/2023 | 04.10.2023 to 03.10.2025 |
| 248 | payelpramanicko6@gmail.com | M/S TUSHIKA INDUSTRIES, HOOGHLY, WEST BENGAL | WEST BENGAL | 9830333679 | DM | STAR-F Flowerpot | NE/WB/938-01/2023 | 31.10.2023 to 30.10.2025 |

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Registration of Firecracker Manufactures List - Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------|--|-------------|-------------|--------------|---------------------|---------------------|--------------------------|
| 249 | Ochandi.charan@gmail.com | M/S NIBHA ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 9903942322 | DM | STAR-Z Flowerpot | NE/WB/939-01/2023 | 31.10.2023 to 30.10.2025 |
| 250 | Ochandi.charan@gmail.com | M/S A A A FIRE WORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 8777732709 | DM | STAR-F Flowerpot | NE/WB/940-01/2023 | 31.10.2023 to 30.10.2025 |
| 251 | Ochandi.charan@gmail.com | M/S ASIT FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 9007080556 | DM | STAR-Z Flowerpot | NE/WB/941-01/2023 | 31.10.2023 to 30.10.2025 |
| 252 | Ochandi.charan@gmail.com | M/S AVI FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 6295157809 | DM | STAR-Z Flowerpot | NE/WB/942-01/2023 | 31.10.2023 to 30.10.2025 |
| 253 | Ochandi.charan@gmail.com | M/S BIMLA FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 9831521752 | DM | STAR-Z Flowerpot | NE/WB/943-01/2023 | 31.10.2023 to 30.10.2025 |
| 254 | Ochandi.charan@gmail.com | M/S ARITRA FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 9903990361 | DM | STAR-Z Flowerpot | NE/WB/944-01/2023 | 31.10.2023 to 30.10.2025 |
| 255 | Ochandi.charan@gmail.com | M/S RANJAN FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 8967258706 | DM | STAR-Z Flowerpot | NE/WB/945-01/2023 | 31.10.2023 to 30.10.2025 |
| 256 | Ochandi.charan@gmail.com | M/S HASI KHUSI FIREWORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 6291983110 | DM | STAR-Z Flowerpot | NE/WB/946-01/2023 | 31.10.2023 to 30.10.2025 |
| 257 | Ochandi.charan@gmail.com | M/S BIKRAM NATH ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 9903813125 | DM | STAR-Z Flowerpot | NE/WB/947-01/2023 | 31.10.2023 to 30.10.2025 |
| 258 | Ochandi.charan@gmail.com | M/S BINAYAK ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 9681239050 | DM | STAR-Z Flowerpot | NE/WB/948-01/2023 | 31.10.2023 to 30.10.2025 |

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Registration of Firecracker Manufactures List - Year 2022 - 24 :

| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|------------------------------|--|-------------|-------------|--------------|------------------------|---------------------|--------------------------|
| 259 | Ochandi.charan@gmail.com | M/S BUMBA ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 9831703596 | DM | STAR-Z Flowerpot | NE/WB/949-Q1/2023 | 31.10.2023 to 30.10.2025 |
| 260 | Ochandi.charan@gmail.com | M/S HAMZA ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 9143858733 | DM | STAR-Z Flowerpot | NE/WB/950-Q1/2023 | 31.10.2023 to 30.10.2025 |
| 261 | Ochandi.charan@gmail.com | M/S SUNIL NATH, HOOGHLY, WEST BENGAL | WEST BENGAL | 9903403047 | DM | STAR-Z Flowerpot | NE/WB/951-Q1/2023 | 31.10.2023 to 30.10.2025 |
| 262 | Ochandi.charan@gmail.com | M/S NATH BHANDAR, HOOGHLY, WEST BENGAL | WEST BENGAL | 9836474841 | DM | STAR-Z Flowerpot | NE/WB/952-Q1/2023 | 31.10.2023 to 30.10.2025 |
| 263 | Ochandi.charan@gmail.com | M/S KOLE BHANDAR, HOOGHLY, WEST BENGAL | WEST BENGAL | 9748827245 | DM | STAR-Z Flowerpot | NE/WB/953-Q1/2023 | 31.11.2023 to 12.11.2025 |
| 264 | islamhapijul195@gmail.com | M/S GOLD FIREWORKS, WEST BENGAL | WEST BENGAL | 9339321868 | DM | STAR-F Flowerpot | NE/WB/954-Q1/2023 | 13.11.2023 to 12.11.2025 |
| 265 | sorifulalil433@gmail.com | M/S SARIFUL FIREWORKS, WEST BENGAL | WEST BENGAL | 9062799259 | DM | STAR-F Flowerpot | NE/WB/955-Q1/2023 | 13.11.2023 to 12.11.2025 |
| 266 | rashik740@gmail.com | M/S AMAN FIREWORKS, WEST BENGAL | WEST BENGAL | 9831368845 | DM | STAR-F Flowerpot | NE/WB/956-Q1/2023 | 13.11.2023 to 12.11.2025 |
| 267 | anijana828@gmail.com | M/S JANA FIRE WORKS, WEST BENGAL | WEST BENGAL | 9002895757 | DM | STAR-Z Flowerpot | NE/WB/957-Q1/2023 | 13.11.2023 to 12.11.2025 |
| 268 | MohammadSkalm@gmail.com | M/S ALIM FIREWORKS, WEST BENGAL | WEST BENGAL | 8910589836 | DM | STAR-F Flowerpot | NE/WB/958-Q1/2023 | 13.11.2023 to 12.11.2025 |
| 269 | tajenali39@gmail.com | M/S TANDIYA FIREWORKS, WEST BENGAL | WEST BENGAL | 9007807165 | DM | STAR-F Flowerpot | NE/WB/959-Q1/2023 | 13.11.2023 to 12.11.2025 |
| 270 | mahidulislam545332@gmail.com | M/S MAHIDUL FIRE WORKS, WEST BENGAL | WEST BENGAL | 8040834386 | DM | SZ-Sparklers Sparklers | NE/WB/960-Q1/2023 | 13.11.2023 to 12.11.2025 |

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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|----------------------------|--|-------------|-------------|--------------|--------------------------------|---------------------|--------------------------|
| 271 | firojali198989@gmail.com | M/S JAWAN FIRE WORKS WEST BENGAL | WEST BENGAL | 9836490445 | DM | STAR-F Flowerpot | NE/WB/961-01/2023 | 13.11.2023 to 12.11.2025 |
| 272 | imranalizero67@gmail.com | M/S ROYAL FIRE WORKS WEST BENGAL | WEST BENGAL | 7439854370 | DM | STAR-F Flowerpot | NE/WB/962-01/2023 | 13.11.2023 to 12.11.2025 |
| 273 | rohankhan3421@gmail.com | M/S ROHAN FIREWORKS SAHAJAT ALI KHA, WEST BENGAL | WEST BENGAL | 9813103487 | DM | SZ-Sparklers | NE/WB/963-01/2023 | 13.11.2023 to 12.11.2025 |
| 274 | payelpramanicko6@gmail.com | M/S KAJAL INDUSTRIES, WEST BENGAL | WEST BENGAL | 8276862520 | DM | STAR-Z Flowerpot | NE/WB/964-01/2023 | 28.11.2023 to 27.11.2025 |
| 275 | faridmujawar68@gmail.com | M/S LUCKY FIREWORKS, TERKHEDA, OSAMANABAD, MAHARASHTRA | MAHARASHTRA | 7378775767 | DM | CZ-Sound | NE/MH/965-01/2023 | 28.11.2023 to 27.11.2025 |
| 276 | abdulgoni065@gmail.com | M/S BISALAXMI FIREWORKS, WEST BENGAL | WEST BENGAL | 6295309212 | DM | SZ-Sparklers | NE/WB/966-01/2023 | 28.11.2023 to 27.11.2025 |
| 277 | diptani130032010@gmail.com | M/S ADHIKARI FIREWORKS, WEST BENGAL | WEST BENGAL | 9875578927 | DM | STAR-F Flowerpot | NE/WB/967-01/2023 | 28.11.2023 to 27.11.2025 |
| 278 | abdulgoni065@gmail.com | M/S KAYAL INDUSTRIES, WEST BENGAL | WEST BENGAL | 9051565263 | DM | STAR-F Flowerpot | NE/WB/968-01/2023 | 28.11.2023 to 27.11.2025 |
| 279 | mamatashit03@gmail.com | M/S MAA TARA FIREWORKS, WEST BENGAL | WEST BENGAL | 9732752592 | DM | SZ-Sparklers | NE/WB/969-01/2023 | 28.11.2023 to 27.11.2025 |
| 280 | budgebudgeclust@gmail.com | M/S SELIM ENTERPRISE, WEST BENGAL | WEST BENGAL | 6290040399 | DM | SZ-Sparklers | NE/WB/970-01/2023 | 28.11.2023 to 27.11.2025 |
| 281 | mondalarun13126@gmail.com | M/S LAXMI INDUSTRIES, WEST BENGAL | WEST BENGAL | 8017535894 | DM | STAR-F Flowerpot | NE/WB/971-01/2023 | 28.11.2023 to 27.11.2025 |
| 282 | skmans177@gmail.com | M/S SARVAM FIREWORKS, TAMILNADU | TAMILNADU | 9790332127 | PESO (HQ) | STAR-F-Sound, STAR-F-Flowerpot | NE/TN/972-01/2023 | 28.11.2023 to 27.11.2025 |

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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|------------------------------|--|-------------|--------------------------|--------------|---|---------------------|--------------------------|
| 283 | budgebudgecluser@gmail.com | M/S JAI BABA SPARKLERS, GWALIOR | GWALIOR | 92229281760 | DM | SZ- Sparklers | NE/TN/973-O1/2023 | 28.11.2023 to 27.11.2025 |
| 284 | imtiyaz4005@gmail.com | M/S CHINA KING PYROTECHS, GUJARAT | GUJARAT | 9825888061 | DM | STAR-Z Flowerpot | NE/GJ/974-O1/2023 | 07.12.2023 to 06.12.2025 |
| 285 | chandrokantobanik@gmail.com | M/S ARNAB FIREWORKS DHOLAHAT, P.S. WEST BENGAL | WEST BENGAL | 8001442844 | DM | STAR-Z Flowerpot | NE/WB/975-O1/2023 | 20.09.2023 to 19.09.2025 |
| 286 | uttamsadhukhan998@gmail.com | M/S MAA TARA INDUSTRIES, NADIA WEST BENGAL | WEST BENGAL | 9831073998 | DM | SZ- Sparklers | NE/WB/976-O1/2023 | 20.09.2023 to 19.09.2025 |
| 287 | babulchowdhury9163@gmail.com | M/S LOKENATH GREEN FIREWORKS, NADIA WEST BENGAL | WEST BENGAL | 8910763802 | DM | STAR-Z Flowerpot | NE/WB/977-O1/2023 | 20.09.2023 to 19.09.2025 |
| 288 | sahaashmita461@gmail.com | M/S JAY GURU FIREWORKS, BHUTKIHAAT, WEST BENGAL | WEST BENGAL | 8617091052 | DM | STAR-Z, STAR-F Flowerpot, SZ- Sparklers | NE/WB/978-O1/2023 | 20.09.2023 to 19.09.2025 |
| 289 | ajubalani@hotmail.com | M/S SATYANARAYAN FIREWORKS MAHESHTALA, WEST BENGAL | WEST BENGAL | 7908914310 | DM | STAR-Z-F/pot | NE/WB/979-O1/2023 | 20.09.2023 to 19.09.2025 |
| 290 | sumankumarghoshcu@gmail.com | M/S SIBNATH GREEN FIREWORKS, NADIA, WEST BENGAL | WEST BENGAL | 8420311292 | DM | STAR-Z-F/pot | NE/WB/980-O1/2023 | 20.09.2023 to 19.09.2025 |
| 291 | rohittex07@gmail.com | M/S C.S.K FIREWORKS KOLKATA, WEST BENGAL | WEST BENGAL | 8617289453 9674811455 | DM | STAR-Z-F/pot | NE/WB/981-O1/2023 | 20.09.2023 to 19.09.2025 |
| 292 | sukia150176@gmail.com | M/S KOHINOOR FIREWORKS KOLKATA, WEST BENGAL | WEST BENGAL | 9123635225 | DM | STAR-F-Sound | NE/WB/982-O1/2023 | 04.10.2023 to 03.10.2025 |
| 293 | Sarvamfireworkga@gmail.com | M/S ABDUL FIREWORKS KOLKATA, WEST BENGAL | WEST BENGAL | 861777054 | DM | STAR-F- Flowerpot | NE/WB/983-O1/2023 | 04.10.2023 to 03.10.2025 |
| 294 | GOFURMOLLA93@GMAIL.COM | M/S MOON INDUSTRIES, 25 PGS SOUTH, WEST BENGAL | WEST BENGAL | 9830866899 | DM | STAR-F- Flowerpot | NE/WB/984-O1/2023 | 04.10.2023 to 03.10.2025 |

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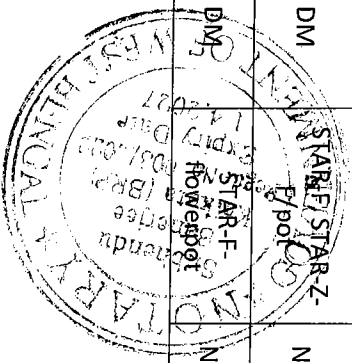
Registration of Firecracker Manufacturers List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|---------------------------------|---|-------------|-----------------|-----------------|--|---------------------|--------------------------|
| 295 | bjaiproosenjit8@gmail.com | M/S BIJALI FIREWORKS, SOUTH, WEST BENGAL | WEST BENGAL | 9903483279 1 | DM | STAR-Z-F/pot | NE/WB/985-01/2023 | 04.10.2023 to 03.10.2025 |
| 296 | abdulgoni065@gmail.com | M/S MS GANI INDUSTRIES PGS SOUTH, WEST BENGAL | WEST BENGAL | 7980683128 | DM | STAR-Z-F/pot | NE/WB/986-01/2023 | 04.10.2023 to 03.10.2025 |
| 297 | deveshita98@gmail.com | M/S PAPPU ENTERPRISES, PGS SOUTH, WEST BENGAL | WEST BENGAL | 8420566604 | DM | STAR-Z-F/pot | NE/WB/987-01/2023 | 04.10.2023 to 03.10.2025 |
| 298 | rahamatullask273gwb@gmail.com | M/S SR FIREWORKS PGS, WEST BENGAL | WEST BENGAL | 6289685918 | DM | STAR-F-Flowerpot | NE/WB/988-01/2023 | 04.10.2023 to 03.10.2025 |
| 299 | mithunbajij123@gmail.com | M/S DEVANSH INDUSTRIES, SOUTH 24 PGS WEST BENGAL | WEST BENGAL | 8013445511 | DM | STAR-Z-Flowerpot | NE/WB/989-01/2023 | 04.10.2023 to 03.10.2025 |
| 300 | santanu0921970@gmail.com | M/S CHAKRABORTY TRADERS, SOUTH 24 PGS WEST BENGAL | WEST BENGAL | 9831041885 | DM | STAR-Z-Flowerpot | NE/WB/990-01/2023 | 04.10.2023 to 03.10.2025 |
| 301 | samajitpaul195@gmail.com | M/S KALIMATA FIREWORKS, WEST BENGAL | WEST BENGAL | 8145313724 | DM | STAR-Z-Flowerpot | NE/WB/991-01/2023 | 04.10.2023 to 03.10.2025 |
| 302 | jeyarajselvakumar@gmail.com | M/S ROHINI FIREWORKS INDUSTRIES, TAMILNADU | TAMILNADU | 9994170904 | PESO (HQ) | STAR-F-Sound, STAR-Z-F/pot, SZ-sparklers | NE/TN/992-01/2024 | 02.01.2024 to 01.01.2026 |
| 303 | marieswarancrakers@gmail.com | M/S SRI MARIESWARAN FIREWORKS, TAMILNADU | TAMILNADU | 9442184066 | PESO (HQ) | STAR-F, STAR-Z-F/pot | NE/TN/993-01/2024 | 02.01.2024 to 01.01.2026 |
| 304 | amsagopalsamy'svk@gmail.com | M/S SHRI KISHOR FIREWORKS, VIRUDHUNAGAR | TAMILNADU | 95004 94973 | DM | STAR-F-Sound, STAR-Z-F/pot | NE/TN/994-01/2024 | 02.01.2024 to 01.01.2026 |
| 305 | burimafireworks@gmail.com | M/S BURIMA FIREWORKS KOLKATA | WEST BENGAL | 9830513395 | DM | CZ-Sound, STAR-Z-F/pot | NE/WB/995-01/2024 | 02.01.2024 to 01.01.2026 |
| 306 | bheemafireworks.gadha@gmail.com | M/S BHEEMA FIREWORKS SIVAKASI | TAMILNADU | 9442644880 | PESO (HQ) | STAR-F, STAR-Z-F/pot | NE/TN/996-01/2024 | 02.01.2024 to 01.01.2026 |
| 307 | wetwoveera@gmail.com | M/S KRISH KARTHI FIREWORKS SIVAKASI | TAMILNADU | 9943648882 | PESO (Regional) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/997-01/2024 | 02.01.2024 to 01.01.2026 |

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Registration of Firecracker Manufactures List - Year 2022 - 24 :

| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------|--|---------------|-------------|-----------------|--------------------------------------|---------------------|--------------------------|
| 308 | kalyanigapat@gmail.com | M/S GAVATRI FIREWORKS, POST TERKHEDA, WASHI, DIST.DHARASHIV, MAHARASHTRA | MAHARASHTRA | 9922985968 | DM | STAR-F-Sound | NE/MH/998-01/2024 | 22.04.2024 to 21.04.2026 |
| 309 | kfireworkssivaka@gmail.com | M/S K. C. FIREWORKS | TAMILNADU | 9791316334 | DM | CZ-Sound | NE/TN/999-01/2024 | 02.01.2024 to 01.01.2026 |
| 310 | sivakasifw@gmail.com | M/S PRAKASH FIREWORKS FACTORY, VIRUDHUNAGAR | TAMILNADU | 9597417316 | PESO (Regional) | CZ-Sound, STAR-F-sound | NE/TN/1000-01/2024 | 02.01.2024 to 01.01.2026 |
| 311 | manojkumarannan0112@gmail.com | M/S SAKTHIMARIAMMAL FIREWORKS VIRUDHUNAGAR | TAMILNADU | 9976878806 | DM | STAR-F-Sound, STAR-Z-F/pot | NE/TN/1001-01/2024 | 02.01.2024 to 01.01.2026 |
| 312 | cmrajni1983@gmail.com | M/S JAYAKAVI FIREWORKS SIVAKASI | TAMILNADU | 9787266878 | DM | STAR-F, STAR-Z-F/pot | NE/TN/1002-01/2024 | 02.01.2024 to 01.01.2026 |
| 313 | veer0172@gmail.com | M/S SRI MURTI PYROTECHICS ALIGARH | UTTAR PRADESH | 9958740624 | DM | STAR-F-Sound, STAR-Z-F/pot | NE/UP/1003-01/2024 | 02.01.2024 to 01.01.2026 |
| 314 | GOFURMOLLA93@GMAIL.COM | M/S KUDRAT INDUSTRIES, WEST BENGAL | WEST BENGAL | 8617693199 | DM | CZ-Sound | NE/WB/1004-01/2024 | 28.02.2024 to 27.02.2026 |
| 315 | sbmchesales@gmail.com | M/S VARDHINIS FIRE WORKS FACTORY, TAMILNADU | TAMILNADU | 9094766646 | PESO (Regional) | STAR-F, STAR-Z-F/pot | NE/TN/1005-01/2024 | 28.02.2024 to 27.02.2026 |
| 316 | sriyammalfireworks@gmail.com | M/S SRI IYAMMAL FIREWORKS TAMILNADU | TAMILNADU | 9750123481 | DM | STAR-F, CZ-Sound-SOUND, STAR-Z-F/pot | NE/TN/1006-01/2024 | 28.02.2024 to 27.02.2026 |
| 317 | nmanrajan05@gmail.com | M/S PARANI FIREWORKS, TAMILNADU | TAMILNADU | 9361369589 | PESO (Regional) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/1007-01/2024 | 28.02.2024 to 27.02.2026 |
| 318 | alisonfireworks@gmail.com | M/S ALISONS FIREWORKS,HATRI BAZAR SADAR WARD BHATAPARA | CHITTISSGARH | 9993850001 | DM | STAR-F, STAR-Z-F/pot | NE/TN/1008-01/2024 | 28.02.2024 to 27.02.2026 |
| 319 | budgetbudgetclusterg@gmail.com | M/S RAKESH FIREWORKS, MAHESHTALA, WEST BENGAL | WEST BENGAL | 9007529157 | DM | STAR-F, STAR-Z-F/pot | NE/TN/1009-01/2024 | 22.04.2024 to 21.04.2026 |



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Registration of Firecracker Manufacturers List - Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURER NAME | MANUFACTURER NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-------------------------------|--|--|--------------------------|-----------------|-------------------------------|---------------------|--------------------------|
| 320 | rohittex07@gmail.com | M/S MRISTI FIREWORKS | M/S MRISTI FIREWORKS WEST BENGAL | 9123342484 9674026815 | DM | STAR-Z-F/pot | NE/WB/1010-01/2024 | 28.02.2024 to 27.02.2026 |
| 321 | rohittex07@gmail.com | M/S PALASH SPARKERS | M/S PALASH SPARKERS WEST BENGAL | 9123815785 | DM | STAR-Z-F/pot, SZ-Sparklers | NE/WB/1011-01/2024 | 28.02.2024 to 27.02.2026 |
| 322 | mjvigneshh@gmail.com | M/S. SRI VARDHAN FIREWORKS FACTORY | M/S. SRI VARDHAN FIREWORKS FACTORY WEST BENGAL | 9843122299 | PESO (Regional) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/1012-01/2024 | 28.02.2024 to 27.02.2026 |
| 323 | maltysoumen580@gmail.com | M/S SATISH CHANDRA MAITY & BROTHERS | M/S SATISH CHANDRA MAITY WEST BENGAL | 9735611580 | DM | CZ-Sound | NE/WB/1014-01/2024 | 28.02.2024 to 27.02.2026 |
| 324 | susantadolat446@gmail.com | M/S MAA RAKSHA KALI FIREWORKS | M/S MAA RAKSHA KALI WEST BENGAL | 9635321762 | DM | STAR-Z-F/pot | NE/WB/1015-01/2024 | 28.02.2024 to 27.02.2026 |
| 325 | sudeshnayek21111998@gmail.com | M/S MAA SITALA FIREWORKS | M/S MAA SITALA FIREWORKS WEST BENGAL | 8918846941 | DM | STAR-Z-F/pot | NE/WB/1016-01/2024 | 28.02.2024 to 27.02.2026 |
| 326 | skrabulalal40@gmail.com | M/S ALL FIREWORKS | M/S ALL FIREWORKS WEST BENGAL | 7001969212 | DM | STAR-Z-F/pot | NE/WB/1017-01/2024 | 28.02.2024 to 27.02.2026 |
| 327 | gurudasadi72@gmail.com | M/S ANJALI FIREWORKS GURUPADA DAS ADHIKARI | M/S ANJALI FIREWORKS GURUPADA DAS ADHIKARI WEST BENGAL | 9064694131 | DM | STAR-Z-F/pot | NE/WB/1018-01/2024 | 28.02.2024 to 27.02.2026 |
| 328 | sumankumarghos hcu@gmail.com | M/S PRABHATI FIREWORKS | M/S PRABHATI FIREWORKS WEST BENGAL | 9800730970 | DM | STAR-Z-F/pot | NE/WB/1019-01/2024 | 28.02.2024 to 27.02.2026 |
| 329 | sumankumarghos hcu@gmail.com | M/S MAA MANGAL CHANDI FIREWORKS | M/S MAA MANGAL CHANDI WEST BENGAL | 9734444643 | DM | STAR-Z-F/pot | NE/WB/1020-01/2024 | 28.02.2024 to 27.02.2026 |
| 330 | sumankumarghos hcu@gmail.com | M/S ANJALI FIREWORKS, DIPAK KUMAR PARIJA | M/S ANJALI FIREWORKS, DIPAK KUMAR PARIJA WEST BENGAL | 9734444643 | DM | STAR-Z-F/pot | NE/WB/1021-01/2024 | 28.02.2024 to 27.02.2026 |
| 331 | sumankumarghos hcu@gmail.com | M/S MEGHANA FIREWORKS | M/S MEGHANA FIREWORKS WEST BENGAL | 9800557780 | DM | STAR-Z-F/pot | NE/WB/1022-01/2024 | 28.02.2024 to 27.02.2026 |
| 332 | sumankumarghos hcu@gmail.com | M/S MAA GANGA FIREWORKS (AVAY ATTA) | M/S MAA GANGA FIREWORKS WEST BENGAL | 9064272202 | DM | STAR-Z-F/pot | NE/WB/1023-01/2024 | 28.02.2024 to 27.02.2026 |

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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-------------------------------|---|---------------|-------------|--------------|----------------------------|---------------------|--------------------------|
| 333 | sumanrkumarghos hcu@gmail.com | M/S BIKASH FIREWORKS, (BIKASH SEN) | WEST BENGAL | 9732543821 | DM | STAR-Z-F/pot | NE/WB/1024-01/2024 | 28.02.2024 to 27.02.2026 |
| 334 | sumanrkumarghos hcu@gmail.com | M/S AKASH FIREWORKS | WEST BENGAL | 9932183628 | DM | STAR-Z-F/pot | NE/WB/1025-01/2024 | 28.02.2024 to 27.02.2026 |
| 335 | sumanrkumarghos hcu@gmail.com | M/S MUSKAN FIREWORKS (SEKH RAFIKUL) | WEST BENGAL | 8116522655 | DM | STAR-Z-F/pot | NE/WB/1026-01/2024 | 28.02.2024 to 27.02.2026 |
| 336 | sumanrkumarghos hcu@gmail.com | M/S MAHADEV FIREWORKS MINDNAPORE | WEST BENGAL | 9007529157 | DM | STAR-Z-F/pot | NE/WB/1027-01/2024 | 28.02.2024 to 27.02.2026 |
| 337 | skhanra929@gmail.com | M/S RADHAKRISHNA FIREWORKS | WEST BENGAL | 7602819680 | DM | STAR-Z-F/pot | NE/WB/1028-01/2024 | 28.02.2024 to 27.02.2026 |
| 338 | girikhakan306@gmail.com | M/S MAA LAXMI FIRE WORKS | WEST BENGAL | 8509310761 | DM | STAR-Z-F/pot | NE/WB/1029-01/2024 | 28.02.2024 to 27.02.2026 |
| 339 | sskumar17721@gmail.com | M/S MURUGAVEL FIREWORKS, PERAIYUR VILLAGE | TAMIL NADU | 7639788334 | DM | SAFAL-Z STAR-Z-F/pot | NE/TN/1030-01/2024 | 28.02.2024 to 27.02.2026 |
| 340 | skhanra929@gmail.com | M/S STAR FIRE WORKS | UTTAR PRADESH | 9760208503 | DM | STAR-Z-F/pot, SZ-Sparklers | NE/WB/1031-01/2024 | 28.02.2024 to 27.02.2026 |
| 341 | paulraj301995@gmail.com | M/S SRI MURUGARAJ FIREWORKS FACTORY | TAMILNADU | 9843247772 | DM | CZ-Sound, STAR-F-FLOWERPOT | NE/TN/1032-01/2024 | 28.02.2024 to 27.02.2026 |
| 342 | jerufireworks@gmail.com | M/S JERU FIREWORKS | TAMIL NADU | 9994090323 | DM | STAR-F-Sound, STAR-Z-F/pot | NE/TN/1033-01/2024 | 28.02.2024 to 27.02.2026 |
| 343 | mammamasap@gmail.com | M/S KHWAJA BABA BAZI BHANDAR, BURWDAMI | WEST BENGAL | 9932270628 | DM | STAR-Z-F/pot | NE/WB/1034-01/2024 | 28.02.2024 to 27.02.2026 |
| 344 | mammamasap@gmail.com | M/S ARSHED WAJIS FIREWORKS | WEST BENGAL | 9609507080 | DM | STAR-Z-F/pot | NE/WB/1035-01/2024 | 28.02.2024 to 27.02.2026 |
| 345 | mammamasap@gmail.com | M/S SRI GOUR FIREWORKS INDUSTRIES | WEST BENGAL | 9932270628 | DM | STAR-Z-F/pot | NE/WB/1036-01/2024 | 28.02.2024 to 27.02.2026 |

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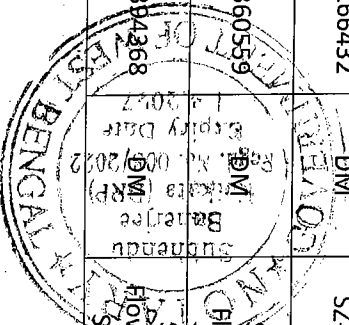
Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|----------------------------------|--|---------------|-------------|-----------------|----------------------------|---------------------------------|--------------------------|
| 346 | mammassap@gmail.com | M/S GENUINE GREEN FIREWORKS CRACKERS | WEST BENGAL | 8777786505 | DM | STAR-F-SOUND | NE/WB/1037-01/2024 | 28.02.2024 to 27.02.2026 |
| 347 | mammassap@gmail.com | M/S APU INDUSTRIES | WEST BENGAL | 9804641285 | DM | STAR-F-SOUND | NE/WB/1038-01/2024 | 28.02.2024 to 27.02.2026 |
| 348 | mammassap@gmail.com | M/S ROSHNI RAYALU FIREWORKS | WEST BENGAL | 9804400404 | DM | STAR-F-SOUND | NE/WB/1039-01/2024 | 28.02.2024 to 27.02.2026 |
| 349 | shrirudrafireworks@gmail.com | M/S SHRI RUDRA FIREWORKS SAHARANPUR | UTTAR PRADESH | 8171619009 | DM | CZ-Sound | NE/WB/1040-01/2024 | 28.02.2024 to 27.02.2026 |
| 350 | armallick.092@gmail.com | M/S GITA FIREWORKS SOUTH 24 PGS | WEST BENGAL | 9735305854 | DM | STAR-Z-Flowerpot | NE/WB/860-01/2024 | 29.04.2024 to 28.04.2026 |
| 351 | rohite07@gmail.com | M/S C S K FIREWORKS | WEST BENGAL | 9674811455 | DM | SZ- Sparklers | NE/WB/1041-01/2024 | 29.04.2024 to 28.04.2026 |
| 352 | tpandia3@gmail.com | M/S GANESHWARI FIREWORKS,VIRUDHUNAGAR DISTRICT, | TAMILNADU | 9843108344 | PESO(HQ) | STAR-F-Sound, STAR-Z-F/pot | TN/2024/01 | 04.06.2024 |
| 353 | rathnafw@rediffmail.com | M/S DHAMAVYANTHI FIREWORKS INDUSTRIES,VIRUDHUNAGAR DISTRICT,TAMIL NADU | TAMILNADU | 9791229649 | PESO (Regional) | CZ-sound | NE/TN/543-01/2021 TN/2024/02 | 31.05.2024 |
| 354 | shrineenakshifireworks@gmail.com | M/S SRI. MEENAKASHI FIREWORKS FACTORY,VIRUDHUNAGAR DISTRICT, TAMILNADU | TAMILNADU | 9626968360 | DM | CZ-sound | NE/TN/650-01/2021, TN/2024/03 | 31.05.2024 |
| 355 | rohinifireworksfactory@gmail.com | M/S JAI SAKTHI FIREWORKS, SIVAKASI, TAMILNADU | TAMILNADU | 9443150296 | PESO (Regional) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/680-01/2021 TN/2024/04 | 31.05.2024 |
| 356 | rathnafw@rediffmail.com | M/S RATHNA FIREWORKS INDUSTRIES | TAMILNADU | 9791229649 | PESO(HQ) | STAR-F-Sound | NE/TN/561-01/2021 TN/2024/05-01 | 31.05.2024 |

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Registration of Firecracker Manufacturers List – Year 2022 - 24:

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|----------------------------------|---|-------------|-------------|-----------------|---------------------------------|---------------------------------|-----------------------|
| 357 | rathnafw@rediffmail.com | M/S VIJAYARATHNA FIREWORKS INDUSTRIES, SIVAKASI TALUK, VIRUDHUNAGAR DISTRICT, | TAMILNADU | 9791229649 | PESO(HQ) | STAR-Z-Flowerpot | NE/TN/561-Q2/2022 TN/2024/05-02 | 31.05.2024 |
| 358 | rohinifireworksfactory@gmail.com | M/S ROHINI PYROTECH, SIVAKASI TALUK, VIRUDHUNAGAR DISTRICT, TAMILNADU | TAMIL NADU | 9791229649 | DM | STAR-F-Sound, STAR-Z | NE/TN/678-Q1/2021 TN/2024/06 | 31.05.2024 |
| 359 | rohinifireworksfactory@gmail.com | M/S ROHINI FIREWORKS FACTORY, VIRUDHUNAGAR DISTRICT, TAMILNADU | TAMIL NADU | 9443150296 | PESO (HQ) | CZ-sound, STAR-F-Flowerpot | NE/TN/240-Q1/2020 TN/2024/07 | 31.05.2024 |
| 360 | saiyedjeeshan230@gmail.com | M/S JOY & ENJAY FIREWORKS, HAVELI AHMEDABAD | GUJARAT | 9825786860 | DM | STAR-Z-Flowerpot | NE/GJ/676-Q1/2021 TN/2024/08 | 31.05.2024 |
| 361 | saiyedjeeshan230@gmail.com | M/S CHINA KING FIREWORKS, AHMEDABAD | GUJARAT | 9825786860 | DM | STAR-Z-Flowerpot | NE/GJ/675-Q1/2021 TN/2024/09 | 31.05.2024 |
| 362 | arunjpnayak@gmail.com | M/S SANYO FIREWORKS, VIRUDHUNAGAR DISTRICT, TAMILNADU | TAMILNADU | 7397148404 | DM | SAFAL-Z-Sound, STAR-F-Flowerpot | NE/TN/428-Q1/2021 TN/2024/10 | 31.05.2024 |
| 363 | ktwkp@gmail.com | M/S KISAN FIREWORKS INDUSTRIES, THOOTHUKUDI DISTRICT | TAMIL NADU | 9952407380 | PESO (Regional) | STAR-Z-Flowerpot | NE/TN/423-Q1/2021 TN/2024/11 | 31.05.2024 |
| 364 | armallick.092@gmail.com | M/S KALUKA INDUSTRIES, SOUTH 24 PARGANAS, PS - MATHURAPUR, | WEST BENGAL | 9830166432 | DM | SZ-Sparklers | WB/2024/12 | 04.06.2024 |
| 365 | armallick.092@gmail.com | M/S KUDARAT FIREWORKS, SOUTH 24 PARGANAS, PS- JIBANTALA | WEST BENGAL | 7001360559 | DM | STAR-Z-Flowerpot | WB/2024/13 | 31.05.2024 |
| 366 | TRISHATRADERS@GMAIL.COM | M/S ISHAN INDUSTRIES, SOUTH 24 PARGANAS, | WEST BENGAL | 8001394368 | DM | STAR-Z-Flowerpot, SZ-Sparklers | WB/2024/14 | 31.05.2024 |



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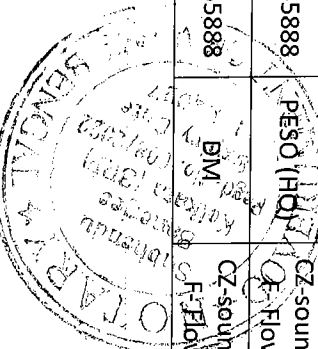
Registration of Firecracker Manufactures List – Year 2022 - 24:

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURER'S NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-------------------------------|---|--------------|-------------|-----------------|----------------------------|------------------------------|-----------------------|
| 367 | sukchandmondal pyro@gmail.com | M/S LOKENA FIREWORKS PARGANAS WEST BENGAL | WEST BENGAL | 7001355744 | DM | STAR-Z-Flowerpot | WB/2024/15 | 31.05.2024 |
| 368 | wetwoveera@gmail.com | M/S RISHIKESH FIREWORKS SIVAKASI, TAMILNADU | TAMILNADU | 6380747374 | DM | STAR-F-Sound, STAR-Z-F/pot | TN/2024/16 | 31.05.2024 |
| 369 | sumankumarghos hcu@gmail.com | M/S NIVA ENTERPRISES GONDAL PARA CHANDANNAGORE HOOGHLY | WEST BENGAL | 91233393762 | DM | STAR-Z-Flowerpot | WB/2024/17 | 04.06.2024 |
| 370 | kannangowsi89@gmail.com | M/S SRI BALAJI PYROTECH, VIRUDHUNAGAR DISTRICT | TAMILNADU | 9606684940 | PESO (HQ) | STAR_Z-Flowerpot | TN/2024/18 | 31.05.2024 |
| 371 | andalsparklers@gmail.com | M/S ANDAL SPARKLERS FACTORY, VENKATACHALAPUR AM, SATTUR, TAMILNADU | TAMIL NADU | 9894670788 | PESO (Regional) | SZ-Sparklers | TN/2024/19 | 31.05.2024 |
| 372 | HALDARVASKAR229@GMAIL.COM | M/S BRIHASHPATI FIRE WORKS, BHASKAR HALDAR, DIST - SOUTH 24 PARGANAS | WEST BENGAL | 8101242751 | DM | STAR-Z-Flowerpot | TN/2024/20 | 31.05.2024 |
| 373 | jparthasarathy@gmail.com | M/S KAILASH SPARKLERS, SIVAKASI TALUK VIRUDHUNAGAR DISTT TAMILNADU | TAMILNADU | 9626515077 | PESO(HQ) | SZ-Sparklers | TN/2024/21 | 04.06.2024 |
| 374 | rohiteX07@gmail.com | M/S A. B. FIREWORKS, PO MAHESHTALA KOLKATTA WEST BENGAL | WEST BENGAL | 6289260442 | DM | SZ-Sparklers | WB/2024/22 | 04.06.2024 |
| 375 | i.daruwala@gmail.com | M/S KAPTAIN FIREWORKS, TERKHEDA, TAL-WASHI, DIST-OSMANABAD, MAHARASHTRA (PROP- IRFAN TAYYAB DARUWALA) | MAHARASHTR A | 9422929023 | DM | CZ-Sound | NE/MH/727-01/2022 MH/2024/23 | 04.06.2024 |

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Registration of Firecracker Manufacturers List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------------|---|-------------|-------------|-----------------|---|----------------------------------|-----------------------|
| 376 | jollyjuneja5544@gmail.com | M/S J. D. BROTHERS, AMRITSAR, PUNJAB | PUNJAB | 7888712406 | DM | SZ-Sparklers | NE/PB/755-01/2022 PUN/2024/24 | 04.06.2024 |
| 377 | rohiteex07@gmail.com | M/S PALASH SPARKLER, MAHESH TALA KOLKATTA WEST BENGAL | WEST BENGAL | 9123715785 | DM | STAR-Z-Flowerpot, SZ-sparklers | NE/WB/1011-01/2024 WB/2024/25 | 04.06.2024 |
| 378 | Vijay.hassani@hotmail.com | M/S RAJAN PYROTECH, RAJASTHAN | RAJASTHAN | 9829059595 | PESO (HQ) | CZ-STAR-F-Sound, STAR-Z-Flowerpot, SZ-sparklers | NE/RJ/52-01/2019 RJ/2024/26 | 04.06.2024 |
| 379 | ofwkp@gmail.com | M/S ORIGINAL FIREWORKS INDUSTRIES, THOOTHUKUDI DISTRICT | TAMIL NADU | 9952407380 | PESO (Regional) | STAR-F-Sound | NE/TN/424-01/2021 TN/2024/27 | 04.06.2024 |
| 380 | srinarayanaacapworks@gmail.com | M/S SRI NARAYANA CAP WORKS, CHINNAVADI VILLAGE, TAMILNADU | TAMILNADU | 7871397351 | PESO (HQ) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/119-01/2019 TN/2024/28 | 04.06.2024 |
| 381 | gokuleshfireworks@gmail.com | M/S GOKULESH FIREWORKS, CHINNAKAMANNATTI VILLAGE SATTUR | TAMILNADU | 7871397351 | PESO (HQ) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/510-01/2021 TN/2024/29 | 04.06.2024 |
| 382 | vinayagaranesan@gmail.com | M/S SUNSHINE SPARKLER, SIVAKASI | TAMILNADU | 7639055888 | PESO (HQ) | SZ-Sparklers | NE/TN/585-01/2021 TN/2024/30 | 04.06.2024 |
| 383 | vinayagaranesan@gmail.com | M/S SUNSHINE PYRO PARK, SIVAKASI, TAMILNADU | TAMILNADU | 7639055888 | PESO (HQ) | CZ-Sound, STAR-F-Flowerpot | NE/TN/587-01/2021 TN/2024/31 | 04.06.2024 |
| 384 | vinayagaranesan@gmail.com | SURMECH007@GMAIL.COM | TAMILNADU | 7639055888 | PESO (HQ) | CZ-sound, STAR-F-Flowerpot | NE/TN/584-01/2021 TN/2024/32 | 04.06.2024 |
| 385 | vinayagaranesan@gmail.com | M/S SRI LAKSHMI SANKAR FIREWORKS PVT.LTD SIVAKASI | TAMILNADU | 7639055888 | PESO (HQ) | CZ-sound, STAR-F-Flowerpot | NE/TN/586-01/2021 TN/2024/33 | 04.06.2024 |
| 386 | vinayagaranesan@gmail.com | M/S SUNSHINE PYRO TECH, SIVAKASI | TAMILNADU | 7639055888 | BM | CZ-sound, STAR-F-Flowerpot | NE/TN/593-01/2021 TN/2024/34 | 04.06.2024 |



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Registration of Firecracker Manufacturers List – Year 2022 - 24 :

| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURER'S NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|------------------------------|--|-------------|--------------------------|--------------|---------------------------------|---------------------------------|-----------------------|
| 387 | vinayagariganesan@gmail.com | M/S SUNSHINE FIRECRACKERS, SIVAKASI, KANGARSEVAL, (KANGARSEVAL), | TAMILNADU | 7639055888 | PESO(HQ) | CZ-sound, STAR-F-Flowerpot | NE/TN/588-01/2021 TN/2024/35 | 04.06.2024 |
| 388 | surmech007@gmail.com | M/S VISHESH SPARKLERS FACTORY, VIAMBATTUR, VIRUDHACHARI, TAMILNADU | TAMILNADU | 9600387009 | PESO (HQ) | SZ-Sparklers | NE/TN/285-01/2020 TN/2024/36 | 04.06.2024 |
| 389 | paulraj301995@gmail.com | M/S SRI RAMESH SPARKLERS FACTORY, SIVAKASI | TAMILNADU | 9442281774 | PESO (HQ) | SZ-Sparklers | NE/TN/116-01/2019 TN/2024/37 | 04.06.2024 |
| 390 | mdhasantoptiger@gmail.com | M/S LUTRA TRADERS, BHATAPARA, CHHATTISGARH | CHATTISGARH | 9827178696 | DM | SZ-Sparklers | CG/2024/38 | 04.06.2024 |
| 391 | sumankumarghos hc@gmail.com | M/S AKASH GANGA FIRE WORKS, HOOGHLY, WEST BENGAL | WEST BENGAL | 8240788535 | DM | SZ-Sparklers, STAR-Z-F/pot | NE/WB/684-01/2021 WB/2024/39 | 04.06.2024 |
| 392 | ashoknath30041971@gmail.com | M/S ASHOK ENTERPRISE, HOOGHLY, WEST BENGAL | WEST BENGAL | 9903235326 | DM | STAR-Z Flowerpot | WB/2024/40 | 04.06.2024 |
| 393 | elangovansyks@gmail.com | M/S SELVI FIREWORKS INDUSTRIES, SIVAKASI, TAMILNADU | TAMILNADU | 9442136010 | PESO (HQ) | SZ-Sparklers | TN/2024/41 | 04.06.2024 |
| 394 | kaliswarifireworks@gmail.com | M/S SRI KALISWARI FIREWORKS PVT. LTD (ANAIYUR I), SIVAKASI | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-11/2019 TN/2024/42-01 | 10.06.2024 |
| 395 | kaliswarifireworks@gmail.com | M/S SRI KALISWARI FIREWORKS PVT. LTD (KONGATAPURAM), | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-12/2019 TN/2024/42-02 | 10.06.2024 |
| 396 | kaliswarifireworks@gmail.com | M/S SRI KATISWARI FIREWORKS PVT. LTD (KANGARSEVAL), | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-13/2019 TN/2024/42-03 | 10.06.2024 |
| 397 | kaliswarifireworks@gmail.com | M/S SRI KALISWARI FIREWORKS (NARANAPURAM), | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-14/2019 TN/2024/42-04 | 10.06.2024 |

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Registration of Firecracker Manufactures List - Year 2022 - 24 :

| Sr. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|------------------------------|---|------------|--------------------------|--------------|---------------------------------|---------------------------------|-----------------------|
| 398 | kaliswarifireworks@gmail.com | M/S SRI KALISWARI FIREWORKS (VENDURAYAPURAM), | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-15/2019 TN/2024/42-05 | 10.06.2024 |
| 399 | kaliswarifireworks@gmail.com | M/S SRI KALISWARI FIREWORKS PVT. LTD,(DURAISAMPURAM), | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-16/2019 TN/2024/42-06 | 10.06.2024 |
| 400 | kaliswarifireworks@gmail.com | M/S TAJ FIREWORKS INDUSTRIES | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-17/2019 TN/2024/42-07 | 10.06.2024 |
| 401 | kaliswarifireworks@gmail.com | M/S TAJ AMORCES INDUSTRIES | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-18/2019 TN/2024/42-08 | 10.06.2024 |
| 402 | kaliswarifireworks@gmail.com | M/S SRI KATISWARI FIREWORKS (MELA AMATHUR & KARISERI), SIVAKASI | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-09/2019 TN/2024/43-01 | 13.06.2024 |
| 403 | kaliswarifireworks@gmail.com | M/S SRI KALISWARI FIREWORKS (KOPPAINACKENPATTI), | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-23/2019 TN/2024/43-02 | 13.06.2024 |
| 404 | kaliswarifireworks@gmail.com | M/S SRI KALISWARI FIREWORKS PVT LTD (RING CAPS) | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-24/2019 TN/2024/43-03 | 13.06.2024 |
| 405 | kaliswarifireworks@gmail.com | M/S GRAHAM CAP WORKS | TAMILNADU | 04562227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-25/2019 TN/2024/43-04 | 13.06.2024 |
| 406 | kaliswarifireworks@gmail.com | M/S SRI MURUGAVEL FIREWORKS | TAMILNADU | 04562-227825, 9443727825 | PESO (HQ) | SAFAL-Z-Sound, STAR-Z-Flowerpot | NE/TN/195-26/2022 TN/2024/43-05 | 13.06.2024 |
| 407 | fireworksalissons@gmail.com | M/S ALI SON'S FIREWORKS | TAMILNADU | 9993850001 | PESO (HQ) | SZ-Sparklers | NE/CG/683-01/2021 CG/2024/44 | 13.06.2024 |
| 408 | paulraj301995@gmail.com | M/S SRI RAIMESH FANCY SPARKLERS FACTORY | TAMILNADU | 9442281774 | PESO (HQ) | SZ-Sparklers | NE/TN/117-01/2019 TN/2024/45 | 13.06.2024 |

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Registration of Firecracker Manufacturers List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURER'S NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-------------------------------------|--|-------------|-------------|--------------|---|---------------------------------|-----------------------|
| 409 | paulraj301995@gmail.com | M/S SPARKMESH ENCY SPARKER FACTORY UNIT II | TAMILNADU | 9442281774 | PESO (HQ) | SZ-Sparklers | NE/TN/256-01/2020 TN/2024/46 | 13.06.2024 |
| 410 | srigurulakshmmifi reworks@gmail.com | M/S SRI SAKTHIMAAN FIREWORKS, VIRUDHUNAGAR DISTRICT, TAMILNADU | TAMILNADU | 9786508725 | PESO (HQ) | CZ-STAR-F-Sound, STAR-Z-Flowerpot, SZ-sparklers | NE/TN/352-01/2020 TN/2024/47 | 13.06.2024 |
| 411 | salarafire2835@gmail.com | M/S LARAFIRE FIREWORKS, NANNAYANDUR ROAD TAMILNADU | TAMILNADU | 7871397351 | PESO (HQ) | STAR-F-Sound, STAR-Z-Flowerpot | NE/TN/120-01-2019 TN/2024/48 | 13.06.2024 |
| 412 | sundergupta1911.sg@gmail.com | M/S SHREE FIREWORKS, KARNAL- 132001, HARYANA | HARYANA | 9416008020 | DM | SAFAL-Z-Sound, SZ-Sparklers | NE/HR/376-01/2020 HR/2024/49 | 13.06.2024 |
| 413 | saraswathisparklers@gmail.com | M/S SARASWATHI SPARKLERS, VIRUDHUNAGAR DISTRICT, TAMILNADU | TAMILNADU | 9442432261 | PESO (HQ) | SZ-Sparklers | NE/TN/320-01/2020 TN/2024/50 | 13.06.2024 |
| 414 | naachiarfireworks2011@gmail.com | M/S NAACHIAR FANCY FIRE WORKS, SIVAKASI VIRUDHUNAGAR | TAMILNADU | 9442126706 | PESO (HQ) | STAR-F-Sound, STAR-Z-flowerpot, SZ-Sparklers | NE/TN/541-01/2021 TN/2024/51 | 13.06.2024 |
| 415 | sonalfws2020@gmail.com | M/S SONAL FIREWORKS FACTORY, SIVAKASI, TAMILNADU | TAMILNADU | 9025053683 | PESO (HQ) | CZ-Sound, STAR-F-Sound | NE/TN/524-01/2021 TN/2024/52 | 13.06.2024 |
| 416 | sakthimanfire@gmail.com | M/S SRI SAKTHIMAAN FIREWORKS, INDUSTRIES, THAM MANAIKENPATTI VILLAGE, PARGANAS | TAMILNADU | 9025053683 | PESO (HQ) | CZ-Sound, STAR-F-Flowerpot, STAR-Z | NE/TN/533-01/2021 TN/2024/53 | 13.06.2024 |
| 417 | balok2769@gmail.com | M/S MAA TRIPURA GREEN FIRE WORKS, SOUTH 24 PARGANAS | WEST BENGAL | 8617077710 | DM | SZ-Sparklers | WB/2024/54 | 14.06.2024 |
| 418 | pritamdass00003@gmail.com; | M/S TARULATA FIREWORKS, DIST. SOUTH 24 PARGANAS, | WEST BENGAL | 9800538209 | DM | STAR-Z-Flowerpot | WB/2024/55 | 14.06.2024 |

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Registration of Firecracker Manufacturers List - Year 2022 - 24 :

| S.R. NO | EMAIL ID | FIRECRACKER MANUFACTURER NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|---------|---------------------------|---|---------------|-------------|-----------------|---|------------------------------|-----------------------|
| 419 | chidambaramfw@gmail.com | M/S CHIDAMBARAM FIREWORKS FACTORY, THIRUVENGADAPURAM | TAMILNADU | 8870949735 | PESO (HQ) | CZ-sound STAR-F Flowerpot | TN/2024/56 | 14.06.2024 |
| 420 | kkraja1967@gmail.com | M/S SRI GOMATHI FIREWORKS FACTORY, VIRUDHUNAGAR DISTRICT | TAMIL NADU | 9345665695 | PESO (Regional) | STAR-F-Sound, STAR-Z- flowerpot | NE/TN/94-01/2019 TN/2024/57 | 24.06.2024 |
| 421 | thiruakm111@gmail.com | M/S ARIHARAA FIREWORKS, SATCHIYAPURAM ROAD THIRUTHANGI SIVAKASI | TAMILNADU | 9487487875 | PESO (HQ) | CZ-Sound | NE/TN/608-01/2021 TN/2024/58 | 24.06.2024 |
| 422 | thiruala_sarakm@gmail.com | M/S SAINATH FIREWORKS INDUSTRIES, ALAMARATHUPA TTI SIVAKASI | TAMILNADU | 9443311072 | PESO (HQ) | CZ-sound STAR-F Flowerpot | NE/TN/209-01/2020 TN/2024/59 | 24.06.2024 |
| 423 | kfireworks@gmail.com | M/S K.R. FIREWORKS FACTORY, SIVAKASI | TAMILNADU | 9843217975 | PESO (HQ) | CZ-sound STAR-F Flowerpot | NE/TN/236-01/2020 TN/2024/60 | 24.06.2024 |
| 424 | kfireworks@gmail.com | M/S K.R. FIREWORKS, P.O SIVAKASI, TAMILNADU | TAMILNADU | 9843217975 | PESO (HQ) | CZ-sound STAR-F Flowerpot | NE/TN/235-01/2020 TN/2024/61 | 24.06.2024 |
| 425 | simpofit57@gmail.com | M/S. SHRI SACHDEVA FIREWORKS, KARNAL, HARYANA | HARYANA | 9812010357 | DM | STAR-F Flowerpot, SZ-Sparklers | NE/HR/375-01/2020 HR/2024/62 | 24.06.2024 |
| 426 | aman19802008@gmail.com | M/S KABIR ENTERPRISES, SAHARANPUR (UTTAR PRADESH) | UTTAR PRADESH | 9837635773 | DM | SZ-Sparklers | NE/UP/744-01/2022 UP/2024/63 | 24.06.2024 |
| 427 | bfw@bharties.com | M/S. BHARAT FIREWORKS (BFW), HARYANA | HARYANA | 9416032005 | DM | STAR-Z Flowerpot, SZ-Sparklers | NE/HR/378-01/2020 HR/2024/64 | 24.06.2024 |
| 428 | parveenverma258@gmail.com | M/S VINAYAK FIREWORKS, HARYANA | HARYANA | 9416032011 | DM | CZ-sound STAR-Z Flowerpot, SZ-Sparklers | NE/HR/377-01/2020 HR/2024/65 | 24.06.2024 |
| 429 | ansar@kamran96@gmail.com | M/S STAR FIRE WORKS, JODHPUR, RAJASTHAN | RAJASTHAN | 9413165566 | DM | SAFAL-Z-Sound | RJ/2024/66 | 24.06.2024 |

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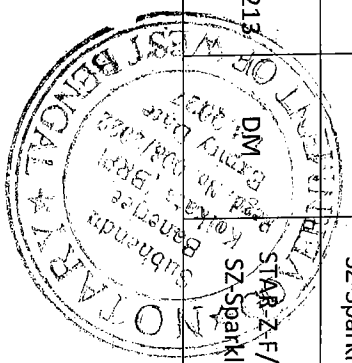
Registration of Firecracker Manufactures List - Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|------------------------------------|--|---------------|-------------|-----------------|--------------------------------------|---------------------------------|-----------------------|
| 430 | kulifireworks@gmail.com | M/S KUL FIREWORKS INDUSTRIES, SIVAKASI | TAMIL NADU | 9244224429 | PESO(HQ) | CZ-Sound, SZ-Sparklers | NE/TN/422-01/2021 TN/2024/67 | 24.06.2024 |
| 431 | pritamdas00003@gmail.com | M/S ROMAN/ROE W/O. DAS SOUTH 24 PARGANAS WEST BENGAL (PROF. H. S. DAS) | WEST BENGAL | 9874585849 | DM | STAR-F- Sound | WB/2024/68 | 24.06.2024 |
| 432 | madammandeepsingh@gmail.com | M/S MADAM SRI SENTHUR SAHARANPUR, UTTAR PRADESH | UTTAR PRADESH | 7500003849 | DM | STAR-Z- Flowerpot | NE/UP/759-01/2022 UP/2024/69 | 24.06.2024 |
| 433 | srisenthurfireworks@gmail.com | M/S SRI SENTHUR FIREWORKS, SIVAKASI | TAMILNADU | 9489085022 | PESO(HQ) | STAR-F- Flowerpot | NE/TN/677-03/2021 TN/2024/70 | 02.07.2024 |
| 434 | Tanmay.purkait12@gmail.com | M/S SUNDARBON FIREWORKS, 24 SOUTH PARGANAS, WEST BENGAL | WEST BENGAL | 7797027075 | DM | STAR-F- Flowerpot | NE/WB/740-01/2022 WB/2024/71 | 02.07.2024 |
| 435 | tescofireworksindustries@gmail.com | M/S TESCO FIREWORKS INDUSTRIES, VISWANATHAM, SIVAKASI | TAMIL NADU | 9629701026 | PESO (Regional) | STAR-F- Flowerpot | NE/TN/309-01/2020 TN/2024/72 | 02.07.2024 |
| 436 | championijk@yahoo.com | M/S CHAMPION FIREWORKS FACTORY, IRANJALAKUDA - 680 121, THRISSUR | KERALA | 9447994435 | PESO(HQ) | SZ-Sparklers | KL/2024/74 | 02.07.2024 |
| 437 | ssan002@gmail.com | M/S SRI SAI SANKARA FIREWORKS, VIRUDHUNAGAR DISTRICT | TAMIL NADU | 9677849424 | DM | STAR-Z- Flowerpot | TN/2024/75 | 02.07.2024 |
| 438 | kulifireworks@gmail.com | M/S KUL FIREWORKS INDUSTRIES, SIVAKASI, TAMILNADU | TAMIL NADU | 9244224429 | PESO(HQ) | STAR-Z- Flowerpot | TN/2024/76 | 02.07.2024 |
| 439 | Laxmifireworks7@gmail.com | M/S LAXMI FIRE WORKS, HISAR, HARYANA | HARYANA | 7404804430 | DM | CZ-Sound, STAR-Z-F/pot, SZ-Sparklers | HR/2024/77 | 02.07.2024 |

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Registration of Firecracker Manufactures List - Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-----------------------------|--|-------------|-------------|--------------|------------------------------|------------------------------|-----------------------|
| 440 | info@narendraco.com | M/S NARENDRA & COMPANY, 59 GANDHI ROAD, DEHRADUN | UTTARAKHAND | 9927660060 | DM | STAR-Z, STAR-F-flowerpot | UK/2024/78 | 04.07.2024 |
| 441 | meritfw@gmail.com | M/S MERIT FIREWORKS, VIRUDHUNAGAR DISTRICT. | TAMIL NADU | 9443961218 | PESO(HQ) | SAFAL-Z, Sound, STAR-F-F/pot | NE/TN/367-O1/2020 TN/2024/79 | 04.07.2024 |
| 442 | meritfw@gmail.com | M/S. MUTHURAK FIREWORKS FACTORY, VIRUDHUNAGAR DISTRICT | TAMIL NADU | 9443961218 | DM | SAFAL-Z, Sound, STAR-F-F/pot | NE/TN/373-O1/2020 TN/2024/80 | 04.07.2024 |
| 443 | devibalafw09@gmail.com | M/S. DEVIBALA FIREWORKS FACTORY, VIRUDHUNAGAR DISTRICT | TAMIL NADU | 9443961218 | PESO(HQ) | STAR-F- Sound, STAR-F-F/pot | NE/TN/374-O1/2020 TN/2024/81 | 04.07.2024 |
| 444 | meritfw@gmail.com | M/S. MANIRAJ FIREWORKS, VIRUDHUNAGAR DISTRICT | TAMIL NADU | 9443961218 | DM | STAR-F- Sound, STAR-F-F/pot | NE/TN/369-O1/2020 TN/2024/82 | 04.07.2024 |
| 445 | pandyanpyrotech01@gmail.com | M/S. PANDYAN PYROTECHNICS, VIRUDHUNAGAR DISTRICT | TAMIL NADU | 9443961218 | PESO(HQ) | STAR-F- Sound, STAR-F-F/pot | NE/TN/368-O1/2020 TN/2024/83 | 04.07.2024 |
| 446 | rameshsethurai@gmail.com | SREE BAHWAN PYROTECH, VIRUDHUNAGAR DISTRICT | TAMILNADU | 9176633172 | PESO(HQ) | STAR-F- Sound, STAR-F-F/pot | NE/TN/74-O2/2019 TN/2024/84 | 04.07.2024 |
| 447 | theen709@gmail.com | M/S DEEN MEERAN FIREWORKS (DMFW), TAMIL NADU | TAMILNADU | 9791422709 | DM | STAR-Z- Flowerpot | NE/TN/322-O1/2020 TN/2024/85 | 04.07.2024 |
| 448 | armallick.092@gmail.com | M/S MONDAL FIRE WORKS, DISTRICT - SOUTH 24 PARGANAS | WEST BENGAL | 9733537714 | DM | STAR-Z-F/pot, SZ-Sparklers | NE/WB/774-O1/2022 WB/2024/86 | 04.07.2024 |
| 449 | armallick.092@gmail.com | M/S BASANTI FIRE WORKS, DISTRICT - SOUTH 24 PARGANAS | WEST BENGAL | 9732523213 | DM | STAR-Z-F/pot, SZ-Sparklers | NE/WB/768-O1/2022 WB/2024/87 | 04.07.2024 |



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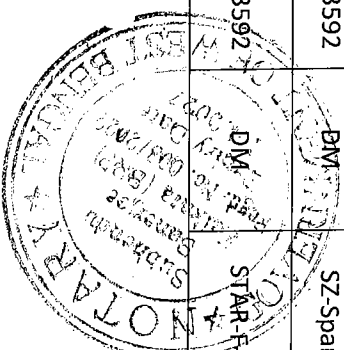
Registration of Firecracker Manufacturers List – Year 2022 - 24:

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURER'S NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|----------------------------|--|----------------|-------------|--------------|-----------------------------|---------------------------------|-----------------------|
| 450 | armallick.092@gmail.com | M/S PANCHANAN FIREWORKS, VEERABHADRA TALA, PO. SULTANPUR, SIVAKASI, MADHYA PRADESH | WEST BENGAL | 9732523213 | DM | STAR-F- Sound, STAR-F-F/pot | NE/WB/803-01/2022 WB/2024/88 | 04.07.2024 |
| 451 | superindiafw@gmail.com | M/S SUPER INDIAN FIREWORKS, BALARAMPUR, S-24 PNGS, WEST BENGAL | UTTAR PRADESH | 9811404498 | DM | CZ-Sound, STAR-Z-F/pot | NE/UP/197-01/2019 UP/2024/89 | 04.07.2024 |
| 452 | rahulfireworks28@gmail.com | M/S RAHUL FIREWORKS, BALARAMPUR, S-24 PNGS, WEST BENGAL | WEST BENGAL | 9163635748 | DM | STAR-Z-F/pot, SZ-Sparklers | NE/WB/707-01/2022 WB/2024/90 | 04.07.2024 |
| 453 | dineshnsboy@gmail.com | M/S SHREE NILA SPARKLERS, SITHURAJAPURAM, SIVAKASI | TAMILNADU | 9080792589 | PESO(HQ) | SZ-Sparklers | NE/TN/641-01/2021 TN/2024/91 | 04.07.2024 |
| 454 | maitysoumen580@gmail.com | M/S SATISH CHANDRA MAITY & BROTHERS, HOWRAH, WEST BENGAL | WEST BENGAL | 9735611580 | DM | SZ-Sparklers | NE/WB/730-01/2022 WB/2024/92 | 10.07.2024 |
| 455 | ommetro@gmail.com | M/S METRO FIREWORKS INDUSTRIES, GWALIOR, MADHYA PRADESH | MADHYA PRADESH | 9827060824 | PESO (HQ) | SZ-Sparklers | NE/MP/703-01/2022 MP/2024/93 | 10.07.2024 |
| 456 | ajubalani@hotmail.com | M/S BHARAT SPARKLERS, SHAMLI, UTTAR PRADESH | UTTAR PRADESH | 9837475000 | DM | SZ-Sparklers | NE/UP/720-01/2022 UP/2024/94 | 10.07.2024 |
| 457 | rmimatches@gmail.com | M/S RAJASEKARAN MATCH INDUSTRIES, SIVAKASI | TAMILNADU | 9443127135 | PESO (HQ) | SZ-Sparklers | NE/TN/580-01/2021 TN/2024/95 | 10.07.2024 |
| 458 | rmimatches@gmail.com | M/S THE SUPERIOR MATCH FACTORY, SIVAKASI | TAMILNADU | 9443127135 | PESO (HQ) | SZ-Sparklers | NE/TN/582-01/2021 TN/2024/96 | 10.07.2024 |
| 459 | rmimatches@gmail.com | M/S THE MAHARAJ FIREWORKS INDUSTRIES, SIVAKASI | TAMILNADU | 9443127135 | PESO (HQ) | SZ-Sparklers | NE/TN/581-01/2021 TN/2024/97 | 10.07.2024 |
| 460 | armallick.092@gmail.com | M/S PRATIMA INDUSTRIES, SOUTH 24 PARGANAS, PS:-BARUIPUR | WEST BENGAL | 9733591998 | DM | SZ-Sparklers | NE/WB/719-01/2022 WB/2024/98 | 10.07.2024 |
| 461 | gurugowri63@gmail.com | M/S ATHISH SPARKLERS, VIRUDHNAGAR | TAMILNADU | 7598247050 | PESO(HQ) | SZ-Sparklers | NE/TN/756-01/2022 TN/2024/99 | 10.07.2024 |

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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| S.R. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|---------|-------------------------------------|--|---------------|-------------|-----------------|------------------------------------|--|-----------------------|
| 462 | arunnataraj101@gmail.com | M/S. SUDER SPARKLERS FACTORY | TAMILNADU | 9443382287 | PESO(HQ) | SZ-Sparklers | NE/TN/403-01/2020 TN/2024/100 | 10.07.2024 |
| 463 | duttaudaysankar24@gmail.com | M/S JEWEL FIRE WORKS, KOLKATA | WEST BENGAL | 7908456673 | DM | STAR-Z-F/pot | WB/2024/101 | 10.07.2024 |
| 464 | ansarikamran96@gmail.com | M/S STAR FIRE WORKS,JODHPUR, RAJASTHAN | UTTAR PRADESH | 9413165566 | DM | STAR-Z-F/pot, SZ-Sparklers | UP/2024/102 | 10.07.2024 |
| 465 | subhadrabhaumik koleymusu@gmail.com | M/S KOLEY FIREWORKS, HOWRAH, WEST BENGAL | WEST BENGAL | 9775818517 | DM | STAR-Z-F/pot SZ-Sparklers | NE/WB/731-01/2022 WB/2024/103 | 16.07.2024 |
| 466 | rahulguptafire1980@gmail.com | M/S RAHUL GUPTA FIRE WORKS, GHAZIABAD, UP | UTTAR PRADESH | 9953322649 | DM | CZ-sound,STAR-F-F/pot SZ-Sparklers | NE/UP/198-01/2019 UP/2024/104 | 16.07.2024 |
| 467 | salillsau@gmail.com | M/S PROLOY FIREWORKS, HOWRAH, WEST BENGAL | WEST BENGAL | 9830475974 | DM | STAR-Z-F/pot SZ-Sparklers | NE/WB/732-01/2022 WB/2024/105 | 16.07.2024 |
| 468 | pabannmalakar9734@gmail.com | M/S TUSI FIREWORKS, MURSHIDABAD | WEST BENGAL | 9734305260 | DM | STAR-Z-F/pot SZ-Sparklers | NE/WB/726-01/2022 WB/2024/106 | 16.07.2024 |
| 469 | ajubalani@hotmail.com | M/S SABIR FIREWORKS INDUSTRIES,DIST-HOOGHLY, WEST BENGAL | WEST BENGAL | 7501188450 | DM | STAR-Z-F/pot | NE/WB/750-01/2022 (STAR-Z) WB/2024/107 | 19.07.2024 |
| 470 | ajubalani@hotmail.com | M/S ROYAL INDUSTRIES, DIST-SOUTH 24 PARGANAS | WEST BENGAL | 6290102458 | DM | SZ-Sparklers | NE/WB/713-01/2022 WB/2024/108 | 19.07.2024 |
| 471 | vinayagarbanesan@gmail.com | M/S SRI RAMAJAYAM FIREWORKS SIVAKASI | TAMILNADU | 7639055888 | PESO (Regional) | CZ-Sound STAR-F-Flopot | NE/TN/590-01/2021 TN/2024/109 | 19.07.2024 |
| 472 | armallick.092@gmail.com | M/S M.T. INDUSTRIES,SOUTH 24 PARGANAS | WEST BENGAL | 8942993592 | DM | SZ-Sparklers | NE/WB/742-01/2022 WB/2024/110 | 19.07.2024 |
| 473 | armallick.092@gmail.com | M/S BIKRAM FIREWORKS,MUSRSHIDABAD, P.S. BERHAMPIRE | WEST BENGAL | 8942993592 | DM | STAR-F-F/pot | NE/WB/792-01/2022 WB/2024/111 | 19.07.2024 |



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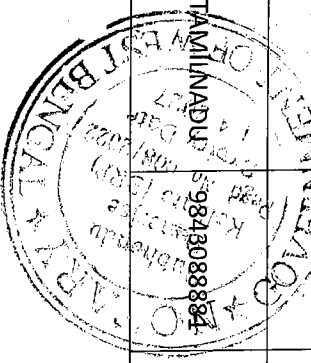
Registration of Firecracker Manufacturers List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURER'S NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|------------------------------|---|---------------|-------------|-----------------|-----------------------------|----------------------------------|-----------------------|
| 474 | theen709@gmail.com | M/S OM GANESH FIREWORKS, VIRUDHUNAGAR DIST. | TAMIL NADU | 8489274744 | DM | STAR-F- Sound, STAR-F-F/pot | TN/2024/113 | 19.07.2024 |
| 475 | thirualagarakm@gmail.com | M/S JBR PYROTECHNICS, VIRUDHUNAGAR DIST. | TAMIL NADU | 8608635395 | DM | CZ-Sound, STAR-F F/pot | TN/2024/114 | 19.07.2024 |
| 476 | vikas@vadivelgro up.com | M/S VADIVEL PRIVATE LIMITED, PANAIYADIPATTI VILLAGE, SIVAKASI | TAMILNADU | 9443136140 | PESO (HQ) | STAR-F- Sound, STAR-F-F/pot | TN/2024/115 | 19.07.2024 |
| 477 | rameshkannan.381@gmail.com | M/S V.M. FIREWORKS INDUSTRIES, VEMBAKOTTAI TALUK, VIRUDHUNAGAR DISTRICT | TAMIL NADU | 9790574641 | PESO (HQ) | SAFAL-Z-sound | TN/2024/116 | 26.07.2024 |
| 478 | niraisubbu@gmail.com | M/S N.S.V.FIREWORKS, SRIVILLIPUT HUR TALUK | TAMIL NADU | 9788225931 | PESO (Regional) | STAR-Z-FI/pot | NE/TN/258-01/2020 TN/2024/117 | 26.07.2024 |
| 479 | Amir.suhail2415@gmail.com | M/S TAJ FIREWORK, ETAWAH, UP | UTTAR PRADESH | 7830230333 | DM | SZ-Sparklers | NE/UP/661-01/2021 UP/2024/118 | 26.07.2024 |
| 480 | Faizanmansuri9000@gmail.com | M/S SRT FIRE WORKS, MUZZAFARNAGAR, BUDDHANA, UTTAR PRADESH | UTTAR PRADESH | 9719875000 | DM | STAR-Z- F/pot | UP/2024/119 | 26.07.2024 |
| 481 | kaniskarfataka@gmail.com | M/S QUALITY FIREWORKS PRIVATE LIMITED, VIRUDHUNAGAR DISTRICT | TAMIL NADU | 9443051122 | PESO (HQ) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/371-01/2020 TN/2024/120 | 06.08.2024 |
| 482 | moorthysticker1982@gmail.com | M/S KANISKAR FIREWORKS, SIVAKASI TALUK, VIRUDHUNAGAR DISTRICT | TAMIL NADU | 9443051122 | DM | STAR-F-Sound, STAR-Z-F/pot | NE/TN/372-01/2020 TN/2024/121 | 06.08.2024 |
| 483 | ajubalani@hotmail.com | M/S GUDDIYA FIREWORKS, PREET VIHAR, DELHI | NEW DELHI | 9810161460 | PESO (HQ) | STAR-Z-F/pot, SZ-Sparklers | NE/DL/129-01/2019 DL/2024/122 | 06.08.2024 |

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Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|--------------------------|---|-------------|-------------|-----------------|---------------------|------------------------------------|-----------------------|
| 484 | armallick.092@g mail.com | M/S DIPANKAR FIRE WORKS,SOUTH 24 PARGANAS, PS:-MAHESTALA | WEST BENGAL | 9875614190 | DM | STAR-Z-F/pot | NE/WB/772-01/2022 WB/2024/123 | 07.08.2024 |
| 485 | coros.office@gm ail.com | M/S SREE AMIRTHA FIREWORKS FACTORY | TAMILNADU | 9843088881 | PESO(HQ) | CZ-sound | NE/TN/14-11/2021 TN/2024/124-01 | 07.08.2024 |
| 486 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS FACTORY | TAMILNADU | 9843088881 | PESO (HQ) | STAR-F-Sound | NE/TN/14-01/2019 TN/2024/124-02 | 07.08.2024 |
| 487 | coros.office@gm ail.com | M/S NAYA CARNATION FIREWORKS, VEMBAKOTTAI | TAMILNADU | 9843088881 | PESO (HQ) | STAR-F-Sound | NE/TN/14-03/2019 TN/2024/124-03 | 07.08.2024 |
| 488 | coros.office@gm ail.com | M/S SRI CORNATION FIREWORKS, ANAIYUR | TAMILNADU | 9843088881 | PESO (HQ) | STAR-Z-F/pot | NE/TN/14-04/2019 TN/2024/124-04 | 07.08.2024 |
| 489 | coros.office@gm ail.com | M/S NEW CORO'S SPARKLERS FACTORY, MARANERI | TAMILNADU | 9843088881 | PESO (HQ) | SZ-Sparklers | NE/TN/14-05/2019 TN/2024/124-05 | 07.08.2024 |
| 490 | coros.office@gm ail.com | M/S THE ALPHA FIREWORKS FACTORY (P) LTD, ETHIRKOTTAI | TAMILNADU | 9843088881 | PESO (HQ) | STAR-F-Sound | NE/TN/14-08/2019 TN/2024/124-06 | 07.08.2024 |
| 491 | coros.office@gm ail.com | M/S SEAGAL FIREWORKS INDUSTRIES, NATHIKUDI | TAMILNADU | 9843088881 | PESO (HQ) | STAR-Z-F/pot | NE/TN/14-09/2019 TN/2024/124-07 | 07.08.2024 |
| 492 | coros.office@gm ail.com | M/S JAVANAND FIREWORKS INDUSTRIES, A.LAKSHMIPURAM | TAMILNADU | 9843088881 | PESO (Regional) | STAR-Z-F/pot | NE/TN/14-07/2019 TN/2024/124-08 | 07.08.2024 |
| 493 | coros.office@gm ail.com | M/S BEE CEE FIREWORKS INDUSTRIES, M.DURASAMPURAM, UNIT-II | TAMILNADU | 9843088881 | PESO (HQ) | STAR-Z-F/pot | NE/TN/14-12/2021 TN/2024/124-09 | 07.08.2024 |
| 494 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS FACTORY, NATHIKUDI, UNIT-I | TAMILNADU | 9843088881 | PESO (HQ) | STAR-F-Sound | NE/TN/14-19/2022 TN/2024/124-10 | 07.08.2024 |



Registration of Firecracker Manufacturers List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURER'S NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S O P E D | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|-------------------------|---|-------------|-------------|--------------|-----------------------|---------------------------------|-----------------------|
| 495 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS (SERPENT EGGS) FACTORY, MARANERI NATANKUDI, UNIT-08 SALVARNATHUR | TAMILNADU | 9843088881 | PESO (HQ) | STAR-Z- F/pot | NE/TN/14-18/2022 TN/2024/124-11 | 07.08.2024 |
| 496 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS FACTORY, CHINNAWADI | TAMILNADU | 9843088881 | PESO (HQ) | STAR-F-Sound | NE/TN/14-17/2022 TN/2024/124-12 | 07.08.2024 |
| 497 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS FACTORY, CHINNAWADI | TAMILNADU | 9843088881 | PESO (HQ) | CZ-sound | NE/TN/14-16/2022 TN/2024/124-13 | 07.08.2024 |
| 498 | coros.office@gm ail.com | M/S SRI CORNATION FIREWORKS (P) LTD, PANAYADIPATTI | TAMILNADU | 9843088881 | PESO (HQ) | STAR-F-Sound | NE/TN/14-15/2022 TN/2024/124-14 | 07.08.2024 |
| 499 | coros.office@gm ail.com | M/S BEE CEE FIREWORKS INDUSTRIES M.DURAISAMPURAM, UNIT-I | TAMILNADU | 9843088881 | PESO (HQ) | STAR-F-Sound | NE/TN/14-03/2019 TN/2024/124-15 | 13.08.2024 |
| 500 | coros.office@gm ail.com | M/S SRI CORNATION FIREWORKS (P) LTD, SANKARANATHAM | TAMILNADU | 9843088881 | PESO (HQ) | STAR-Z- F/pot | NE/TN/14-02/2019 TN/2024/124-16 | 13.08.2024 |
| 501 | coros.office@gm ail.com | M/S BEE CEE FIREWORKS INDUSTRIES, VENDURAYAPURAM | TAMILNADU | 9843088881 | PESO (HQ) | CZ-sound | NE/TN/14-10/2019 TN/2024/124-17 | 13.08.2024 |
| 502 | coros.office@gm ail.com | M/S NAYA CARNATION FIREWORKS, THULUKKANKURICHI | TAMILNADU | 9843088881 | PESO (HQ) | STAR-Z- F/pot | NE/TN/14-14/2019 TN/2024/124-18 | 13.08.2024 |
| 503 | coros.office@gm ail.com | M/S THE CORONATION FIREWORKS (SERPENT EGGS) FACTORY, MARANERI | TAMILNADU | 9843088881 | PESO (HQ) | STAR-Z- F/pot | NE/TN/14-13/2022 TN/2024/124-19 | 13.08.2024 |
| 504 | ajubalani@hotmail.com | M/S MAA BISHALAKMI INDUSTRIES,SOUTH 24 PARGANAS, PS - BARUIPUR | WEST BENGAL | 9874211430 | DM | STAR-Z- F/pot | NE/WB/741-01/2022 WB/2024/125 | 13.08.2024 |



Registration of Firecracker Manufactures List – Year 2022 - 24 :

| SR. NO | EMAIL ID | FIRECRACKER MANUFACTURES NAME | STATE NAME | CONTACT NO. | LICENSE TYPE | FORMULATION S OPTED | REGISTRATION NUMBER | REG. CERTIFICATE DATE |
|--------|---|---|-------------|-------------|--------------------|--|------------------------------------|-----------------------|
| 505 | afzaal.lib@gmail.com | M/S STAR PYROTECHNICS, MANGRAPARA, RAIPUR | CHATTISGARH | 9009348920 | PESO (HQ) | CZ-Sound, STAR-Z-F/pot, SZ-Sparklers | NE/CG/30-01/2019 CG/2024/126 | 13.08.2024 |
| 506 | kannangovindaraj rengasamy@gmail.com | M/S SNEHAA FIREWORKS FACTORY, VIRUDHUNAGAR DISTRICT | TAMILNADU | 6381097700 | PESO (Regional) | STAR-F-Sound, STAR-Z-F/pot, SZ-Sparklers | TN/2024/127 | 13.08.2024 |
| 507 | bharathisparklers @gmail.com | M/S SRI BHARATHI SPARKLERS, VIRUDHUNAGAR DISTRICT | TAMILNADU | 9443727885 | PESO (Regional) | SZ-Sparklers | NE/TN/282-01/2020 TN/2024/128 | 22.08.2024 |
| 508 | email_tolalitha@rediffmail.com | M/S LALITHA FIREWORKS INDUSTRIES, VIRUDHUNAGAR DISTRICT | TAMILNADU | 9884624564 | PESO (Regional) | STAR-F-Sound, STAR-Z-F/pot | NE/TN/449-01/2021 TN/2024/129 | 22.08.2024 |
| 509 | deepamfwfac65 @gmail.com | M/S DEEPAM FIREWORKS FACTORY, VIRUDHUNAGAR DISTRICT | TAMILNADU | 9443727885 | PESO (HQ) | CZ-Sound, STAR-Z-F/pot | NE/TN/75-01/2019 TN/2024/130-01 | 22.08.2024 |
| 510 | bharathiacdata @gmail.com | M/S DEEPAM SPARKLERS, VIRUDHUNAGAR DISTRICT | TAMILNADU | 9443727885 | PESO (HQ) | SZ-Sparklers | NE/TN/75-02/2019 TN/2024/130-02 | 22.08.2024 |
| 511 | aadhavfireworks2 017@gmail.com | M/S AADHAV FIREWORKS INDUSTRIES, VIRUDHUNAGAR DIST. | TAMILNADU | 8056544243 | DM | STAR-F-Sound, STAR-Z-F/pot | TN/2024/131 | 22.08.2024 |
| 512 | mail@nmfireworks.com | M/S MAGIC FIREWORKS FACTORY, JAIPUR (RAJ) | RAJASTHAN | 9829014614 | DM | STAR-Z-F/pot | RJ/2024/132 | 22.08.2024 |



ANNEXURE - "M"

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IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

I.A. No. 44727/2021 in WRIT PETITION(C) NO. 728/2015

Arjun Gopal and others

...Petitioners

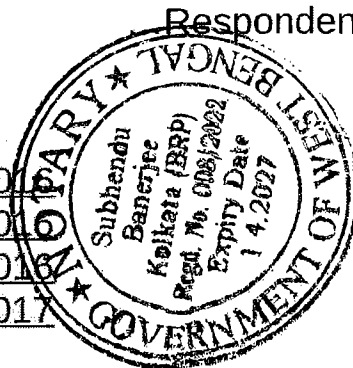
Versus

Union of India and others

Respondents

WITH

WRIT PETITION(C) NO. 891/2017
WRIT PETITION(C) NO. 895/2017
WRIT PETITION(C) NO. 899/2017
WRIT PETITION(C) NO. 213/2017



ORDER

1. The present application has been preferred by the applicants praying for the following directions:

- a) ban the sale, purchase and use of firecrackers in India;
- b) State Governments and police to take immediate appropriate steps against anyone seeking to manufacture, sell or purchase firecrackers;
- c) District Magistrates and Superintendents of Police of every district be made personally accountable if the order for a complete ban on the manufacture, sale, purchase and use of firecrackers is violated;
- d) The Delhi Police be directed to state on affidavit the senior level officer(s) that are to be responsible and personally accountable for ensuring that the ban on transportation of fireworks into Delhi and NCR from outside regions is properly enforced and violators caught and punished; and
- e) suspend the licenses of all manufacturers selling fake 'green crackers' that contained banned substances

and seeking to bring on record the tests done by 'Awaaz Foundation' alleging

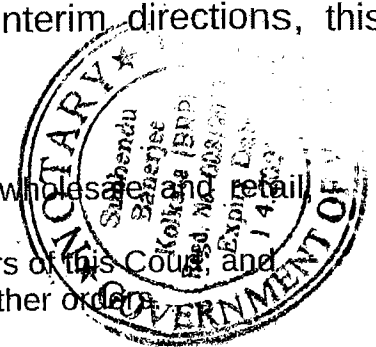
that the banned firecrackers are being manufactured, used and sold though they are specifically banned by this Court and alleging that 'green crackers'

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are being sold in the market by fireworks manufacturers containing chemicals that have been banned by this Court and not only that but even the fake QR codes are printed on the boxes and mislabelling them as 'green crackers'.

2. Earlier by order dated 11.11.2016, by way of interim directions, this Court directed the Central Government to:

- i) suspend all such licences as permit sale of fireworks, wholesale and retail, within the territory of NCR;
- ii) the suspension shall remain in force till further orders of this Court; and
- iii) no such licences shall be granted or renewed till further orders.



While issuing the aforesaid interim directions, this Court took into consideration the harmful effects of fireworks on the ambient air and the lungs, eyes and ears of the people. This Court also took note of the fact that extreme nuisance, noise the fireworks cause to citizens particularly the ailing and the aged.

3. That thereafter, this Court issued further directions in terms of order dated 12.09.2017, reported in (2017) 16 SCC 280 (para 72), which reads as under:

"72. As mentioned above, the health of the people in Delhi and in NCR must take precedence over any commercial or other interest of the applicant or any of the permanent licensees and, therefore, a graded regulation is necessary which would eventually result in a prohibition. Taking all factors into consideration, we are of the view that the following orders and directions are required to be issued and we do so:

72.1. The directions issued by this Court in *Sadar Bazar Fire Works (Pucca Shop) Assn. [Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders, SLP (C) No. 17327 of 1993, order dated 1-11-1993 (SC)]* [Sadar Bazar Fire Works (Pucca Shop) Assn. v. Pankaj Traders, SLP (C) No. 17327 of 1993, order dated 22-10-1993 (SC)] shall stand partially modified to the extent that they are not in conformity with the Explosives Rules which shall be implemented in full by the authorities concerned. Safety from fire hazards is one of our concerns in this regard.

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72.2. Specifically, Rule 15 relating to marking on explosives and packages and Rule 84 relating to temporary shops for possession and sale of fireworks during festivals of the Explosives Rules shall be strictly enforced. This should not be construed to mean that the other Rules need not be enforced — all Rules should be enforced. But if the fireworks do not conform to the requirements of Rules 15 and 84, they cannot be sold in NCR, including Delhi and this prohibition is absolute.

72.3. The directions issued and restrictions imposed in the order passed by this Court on 18-7-2005 in *Noise Pollution (5)* [*Noise Pollution (5), In re, (2005) 5 SCC 733*] shall continue to be in force.

72.4. The police authorities and the District Magistrates concerned will ensure that fireworks are not burst in silence zones, that is, an area at least 100 m away from hospitals, nursing homes, primary and district health care centres, educational institutions, courts, religious places or any other area that may be declared as a silence zone by the authorities concerned.

72.5. The Delhi Police is directed to reduce the grant of temporary licences by about 50% of the number of licences granted in 2016. The number of temporary licences should be capped at 500. Similarly, the States in NCR are restrained from granting more than 50% of the number of temporary licences granted in 2016. The area of distribution of the temporary licences is entirely for the authorities to decide.

72.6. The Union of India will ensure strict compliance with the Notification GSR No. 64 (E) dated 27-1-1992 regarding the ban on import of fireworks. The Union of India is at liberty to update and revise this notification in view of the passage of time and further knowledge gained over the last 25 years and issue a fresh notification, if necessary.

72.7. The Department of Education of the Government of NCT of Delhi and the corresponding Department in other States in NCR shall immediately formulate a plan of action, in not more than 15 days, to reach out to children in all the schools through the school staff, volunteers and NGOs to sensitise and educate school children on the health hazards and ill-effects of breathing polluted air, including air that is polluted due to fireworks. School children should be encouraged to reduce, if not eliminate, the bursting of fireworks as a part of any festivities.

72.8. The Government of NCT of Delhi and other States in NCR may consider interacting with established medical institutions for issuing advisories cautioning people about the health hazards of bursting fireworks.

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72.9. The interim direction issued by this Court on 31-7-2017 [*Arjun Gopal v. Union of India* (2017) 16 SCC 310] prohibiting the use of compounds of antimony, lithium, mercury, arsenic and lead in the manufacture of fireworks is made absolute. In addition, the use of strontium chromate in the manufacture of fireworks is prohibited.

72.10. Fireworks containing aluminium, sulphur, potassium and barium may be sold in Delhi and in NCR, provided the composition already approved by PESO is maintained. It is the responsibility of PESO to ensure compliance with the standards it has formulated.

72.11. Since there are enough fireworks available for sale in Delhi and NCR, the transport of fireworks into Delhi and NCR from outside the region is prohibited and the law enforcement authorities concerned will ensure that there is no further entry of fireworks into Delhi and NCR till further orders. In our opinion, even 50,00,000 kg of fireworks is far more than enough for Dussehra and Diwali in 2017. The permanent licensees are at liberty to exhaust their existing stock of fireworks in Delhi and NCR and, if that is not possible, take measures to transport the stocks outside Delhi and NCR.

72.12. The suspension of permanent licences as directed by the order dated 11-11-2016 [*Arjun Gopal v. Union of India*, (2017) 1 SCC 412] is lifted for the time being. This might require a review after Diwali depending on the ambient air quality post Diwali. However, it is made explicit that the sale of fireworks by the permanent licensees must conform to the directions given above and must be fully in compliance with the Explosives Rules. We were informed that the permanent licences were issued by PESO and therefore the responsibility is on PESO to ensure compliance.

72.13. While lifting the suspension on the permanent licences already granted, we put these licensees on notice for Dussehra and Diwali in 2018 that they will be permitted to possess and sell only 50% of the quantity permitted in 2017 and that this will substantially reduce over the next couple of years. The permanent licensees are at liberty to file objections to this proposed direction within 30 days from today and thereafter the objections if any will be heard and decided. If no objections are filed, this direction will become absolute without any further reference to any licensee.

72.14. Since there is a lack of clarity on the safety limits of various metals and constituents used in fireworks, a research study must be jointly carried out by the

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CPCB and the FDRC laying down appropriate standards for ambient air quality in relation to the bursting of fireworks and the release of their constituents in the air. While Schedule VII to the Environment (Protection) Rules, 1986 does deal with several metals, but as we have seen there are several other metals or constituents of fireworks that have not been studied by the CPCB and no standards have been laid down with regard to the concentration of these metals or constituents in the ambient air. The CPCB has assured us that it will complete the exercise by 15-9-2017 but keeping in mind its track record subsequent to the order dated 11-11-2016 [*Arjun Gopal v. Union of India*, (2017) 1 SCC 412] this does not seem possible. Therefore, we grant time to the CPCB to come out with definite standards on or before 30-9-2017.

72.15. In any event, a research study also needs to be conducted on the impact of bursting fireworks during Dussehra and Diwali on the health of the people. We, therefore, appoint a Committee to be chaired by the Chairperson of the CPCB and consisting of officers at the appropriate level from the National Physical Laboratory, Delhi; the Defence Institute of Physiology and Allied Sciences, Timarpur, Delhi; the Indian Institute of Technology, Kanpur; scientists from the State Pollution Control Boards, the Fire Development and Research Centre, Sivakasi and Nagpur and the National Environment Engineering Research Institute (NEERI) nominated by the Chairperson of the CPCB to submit a report in this regard preferably on or before 31-12-2017.

72.16. Keeping in mind the adverse effects of air pollution, the human right to breathe clean air and the human right to health, the Central Government and other authorities should consider encouraging display of fireworks through community participation rather than individual bursting of fireworks."

4. That thereafter, vide further directions dated 23.10.2018 and after considering the affidavit filed on behalf of the Ministry of Environment, this Court issued further interim directions/directions contained in para 48 (reported in (2019) 13 SCC 523), which reads as under:

48. We are of the opinion that the aforesaid suggestions strike a nice balance between the two competing interests. We accept the aforesaid measures as suggested by the Union of India and direct the Union of India and other authorities concerned to implement the same with immediate effect. In view

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thereof, the following specific directions are issued:

48.1. The crackers with reduced emission (improved crackers) and green crackers, as mentioned in Suggestions II and III above only would be permitted to be manufactured and sold.

48.2. As a consequence, production and sale of crackers other than those mentioned in Suggestions II and III is hereby banned.

48.3. The manufacture, sale and use of joined firecrackers (series crackers or *laris*) is hereby banned as the same causes huge air, noise and solid waste problems.

48.4. The sale shall only be through licensed traders and it shall be ensured that these licensed traders are selling those firecrackers which are permitted by this order.

48.5. No e-commerce websites, including Flipkart, Amazon etc. shall accept any online orders and effect online sales. Any such e-commerce companies found selling crackers online will be hauled up for contempt of court and the Court may also pass, in that eventuality, orders of monetary penalties as well.

48.6. Barium salts in the fireworks is also hereby banned.

48.7. PESO is directed to review the chemical composition of fireworks, particularly reducing Aluminium content, and shall submit its report in respect thereof within a period of two weeks from today. For undertaking this exercise, PESO would also associate FRDC.

48.8. Even those crackers which have already been produced and they do not fulfil the conditions mentioned in Suggestions II and III above will not be allowed to be sold in Delhi and NCR.

48.9. PESO will ensure fireworks with permitted chemicals only to be purchased/possessed/sold/used during Diwali and all other religious festivals, of any religion whatsoever, and other occasions like marriages, etc. It shall test and check for the presence of banned chemicals like lithium/arsenic/antimony/lead/mercury.

48.10. PESO will ensure suspension of the licences of manufacturers of such fireworks items and appropriate disposal of such stock.

48.11. PESO will ensure that only those crackers whose decibel (sound) level are within the limits are allowed in the market and will ensure to take action by suspending the licences of the manufacturers on such violations and disposal of such lots. To add to it, as mentioned in the order dated 12-9-2017 [*Arjun Gopal v. Union of India*, (2017) 16 SCC 280], the directions issued and restrictions imposed in the order passed by this Court on 18-7-2005 in *Noise Pollution (5)* [*Noise Pollution (5)*, *In re*, (2005) 5 SCC 733] shall continue to be in force.

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48.12. Directions 4 to 9 and 11 contained in the order dated 12-9-2017 [*Arjun Gopal v. Union of India*, (2017) 16 SCC 280] shall continue to operate and are reiterated again.

48.13. Extensive public awareness campaigns shall be taken up by the Central Government/State Governments/Schools/Colleges informing the public about the harmful effects of firecrackers.

48.14. On Diwali days or on any other festivals like *Gurupurab*, etc., when such fireworks generally take place, it would strictly be from 8.00 p.m. till 10.00 p.m. only. On Christmas eve and New Year's eve, when such fireworks start around midnight i.e. 12.00 a.m., it would be from 11.55 p.m. till 12.30 a.m. only.

48.15. The Union of India, Government of NCT of Delhi and the State Governments of NCR would permit community firecracking only (for Diwali and other festivals, etc. as mentioned above), wherever it can be done. For this purpose, particular area/fields would be pre-identified and pre-designated by the authorities concerned. This exercise shall be completed within a period of one week from today so that the public at large is informed about the designated places one week before Diwali. The areas designated now for the purpose of Diwali shall be valid for community firecracking on other occasions/festivals as well, as mentioned above. Even for marriages and other occasions, sale of improved crackers and green crackers is only permitted. Insofar as other States are concerned, an endeavour shall be made by them also to explore the feasibility of community firecracking. However, it is made clear that Direction 48.14 pertaining to the duration within which fireworks can take place on all such occasions would be applicable throughout India. Similarly, Direction 48.13 for extensive public awareness campaigns is also a pan India direction.

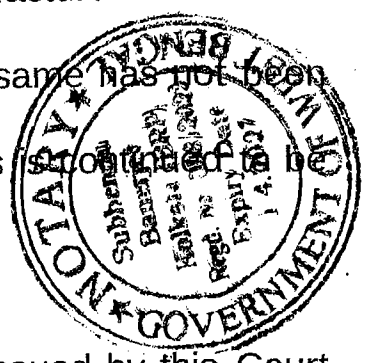
48.16. All the official respondents, and particularly the police, shall ensure that fireworks take place only during the designated time and at designated places, as mentioned above. They shall also ensure that there is no sale of banned firecrackers. In case any violation is found, the Station House Officer (SHO) of the police station of the area concerned shall be held personally liable for such violation and this would amount to committing contempt of the Court, for which such SHO(s) would be proceeded against.

48.17. CPCB and respective State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) of the States and Union Territories shall carry out short-term monitoring in their cities for 14 days (commencing from 7 days prior to Diwali and ending 7 days after Diwali) for the parameters namely, aluminium, barium, iron apart from the regulatory parameters against the short-term Ambient Air Quality Criteria Values (AAQCVs) proposed by CPCB with regard to bursting of

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firecrackers. This will help in generation of data on pollution caused by the bursting of firecrackers and would be helpful for regulation and control quantity of aluminium, barium and iron used in the manufacture of firecrackers.

5. That thereafter, this Court had an occasion to consider the prayer made on behalf of the Fireworks Manufacturers to permit manufacture of fireworks with Barium substitute, i.e, Barium Nitrate. However, the same has not been permitted till date and use of Barium Salts in the fireworks is prohibited to be banned.

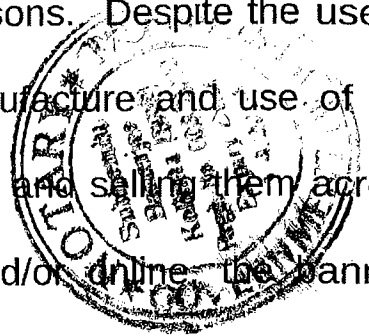


6. It is unfortunate that despite the various directions issued by this Court referred to hereinabove, there is a blatant violation of various directions issued by this Court and it is alleged that manufacture, sale and use of banned fireworks have been continued. Even though they are banned, the manufacturing, selling and using of joined firecrackers have been continued and the same is being used in blatant violation of the directions issued by this Court. It is reported that even under the guise of 'green crackers' banned chemicals firecrackers are being sold and there is a mislabelling on the boxes and even the QR codes provided on the boxes of 'green crackers' are alleged to be fake.

7. There is a report submitted by the CBI submitted pursuant to the earlier directions/orders passed by this Court and it prima facie appears that there is a blatant violation of the directions issued by this Court by the respective manufacturers and the banned firecrackers are being sold and used in the

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markets. The allegations, if found to be true, are very serious and cannot be tolerated. Everybody including the implementing agencies are bound to see that the directions issued by the Courts are implemented and followed in its true spirit and in toto. It prima facie appears that the implementing agencies of the concerned States either lack desire to implement the directions issued by this Court or they close their eyes for whatever reasons. Despite the use of Barium Salts in the firecrackers was banned; manufacture and use of the joined fireworks have been banned and transporting and selling them across the country have also been banned physically and/or online, the banned firecrackers are being manufactured, transported, sold and used. From the earlier directions, it can be seen that even the responsibility to see that the directions issued by this Court are complied with by all concerned was on the concerned District Magistrates and the Police officials.



8. Considering the fact that earlier directions issued by this Court which have been issued by this Court from time to time in the larger public interest and having found that such use of banned fireworks affects the health of the other innocent citizens including the senior citizens and the children, it is the duty of all the States/State Agencies to see that the directions issued by this Court in the earlier orders reproduced hereinabove are strictly complied with. No authority can be permitted the violation of the directions issued by this Court and permit banned firecrackers under the guise of celebration. Celebration cannot be at the cost of the other's health. Under the guise of

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celebration, nobody can be permitted to infringe the right to health of the others, guaranteed under Article 21 of the Constitution of India and nobody can be permitted to play with the life of the others, more particularly the senior citizens and the children. It is made clear that there is no total ban on use of firecrackers. Only those firecrackers are banned, as directed hereinabove, which are found to be injurious to health and affecting the health of the citizens, more particularly the senior citizens and the children.

9. Before passing any further orders and while adjourning the present application, we again reiterate the directions issued by this Court earlier reproduced hereinabove including banning the use of Barium Salts in the firecrackers and manufacturing and selling joined firecrackers and other directions issued by this Court reproduced hereinabove. We direct all the States/Union Territories to see that the directions issued earlier by this Court and issued by this Court today are strictly complied with in its true spirit and in toto. Any lapse on the part of the State Governments/State Agencies and Union Territories shall be viewed very seriously and if it is found that any banned firecrackers are manufactured, sold and used in any particular area, the Chief Secretary of the concerned State(s), the Secretary (Homes) of the concerned State(s) and the Commissioner of Police of the concerned area, District Superintendent of Police of the concerned area and the SHO/Police Officer in-charge of the concerned police station shall be held personally liable. Nobody can be permitted to flout and/or disobey the directions issued

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by this Court/Courts. Any wilful and deliberate disobedience shall have to be viewed very seriously.

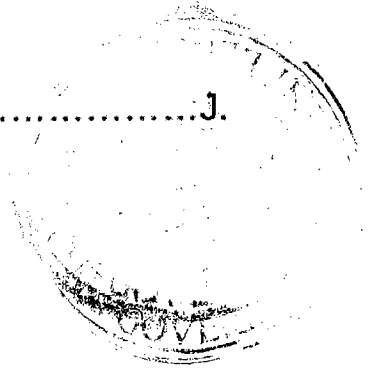
10. All States/Union Territories are directed to give due publicity through electronic media/print media/local cable services to make the people aware and know the directions issued by this Court issued hereinabove with respect to manufacture, use and sale of banned firecrackers.

11. With the above directions, the present application is adjourned to 30.11.2021 for further hearing.

.....J.
[M.R. SHAH]

NEW DELHI;
OCTOBER 29, 2021.

.....J.
[A.S. BOPANNA]



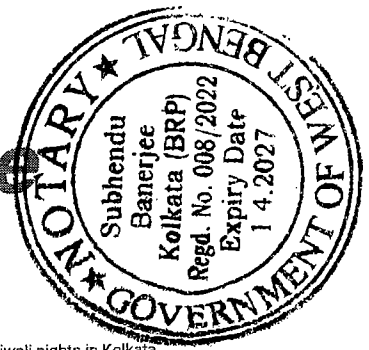
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ANNEXURE - "N"

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The Telegraph *online*

Friday, 15 November 2024



Home / My Kolkata / Happenings / Noisy Chaturdashi spurs green brigade to fear worse on Kali Puja and Diwali nights in Kolkata

MY KOLKATA

PLACES PEOPLE MORE v

Noisy Chaturdashi spurs green brigade to fear worse on Kali Puja and Diwali nights in Kolkata

Raising of decibel limit to 125dB, illegal fireworks units, slack monitoring, QR code violation among slew of factors blamed for trend

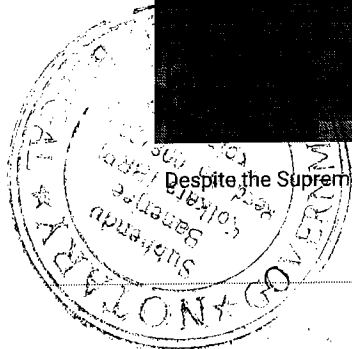
Jayanta Basu | Published 31.10.24, 06:46 PM

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Despite the Supreme Court mandating a specific timeline for firework bursting, 8pm to 10pm only for green fireworks, the order gets hardly implemented on ground

My Kolkata



The menace of the early-1990s firecracker *raj* during Kali Puja and Diwali seems to have returned to Kolkata.

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Pockets of Kolkata, especially in its southern parts as well as the fringe areas, had a Kali Puja night kind of a feel on Wednesday with incessant bursting of fireworks being heard till late into the night, defying all norms in place.

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“Our control room has received around 10 complaints in this regard,” said a West Bengal Pollution Control Board official. Environmentalists claimed the figure hardly reflects the reality on ground and in the air.

“The noise started around 8pm and continued till midnight. It seemed that Kali Puja had arrived early. My elderly mother-in-law and pets suffered despite closing all the windows. I fear worse for Kali Puja and Diwali nights,” said Sunita Chanda (name changed on request) from Ballygunge area. “I have not complained to either police or WBPCB because it’s of little use,” said Chanda.

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“All kinds of fireworks, including rockets and chocolate bombs, were burst all over our neighbourhood,” said Prabir Purkait in Kasba in south Kolkata.

This correspondent spoke to several environment experts, activists and legal professionals as well as present and former officials to understand how the situation has come to such a pass in a city that was once known as a “model of noise control” in the country. Most admit that a series of violations as well as policy failures, by design or default, have led to the present situation.

90 to 125 decibel shift

Following Calcutta High Court’s order and using a Central Pollution Control Board study as base, the West Bengal Pollution Control Board, in the late-1990s, announced 90 decibel as maximum limit of firework blast noise to be measured from a distance of five metres. After a national limit of 125 decibel, to be measured from 4 metres, was announced by the Union Government, the fireworks manufacturers moved court multiple times, demanding a similar limit in West Bengal but the 90-decibel limit stood in Bengal as states have the power to make any national standard more stringent. Even in 2022, the WBPCB iterated the limit based on a scientific study that it had carried out under the National Green Tribunal order.

However, after green fireworks were introduced, the fireworks lobby stepped up pressure taking help of a few political leaders in power and administrative officials, WBPCB announced a 125-decibel limit for the state, like the rest of the country in the name of uniformity in October, 2023. Incidentally, the order was issued despite no court order asking WBPCB to make such a shift. According to green activists, apart from allowing noisier fireworks, it sent a message right across the society that the administration is no more serious about noise control in a state that once was a model in the country.

Mushrooming of illegal fireworks factories

Legally, the state has around 25 to 30 firework manufacturing units, cleared by either the Union government unit Petroleum Explosives Safety Organisation (PESO) or district magistrates in case of units having smaller production capacity but in reality, thousands operate in West Bengal.

Last year, a police survey submitted to the then chief secretary mentioned over 5,000 such units. “I have complained about these units several times to the state government and even moved court and the National Green Tribunal (NGT) has several times directed the state administration to close them but nothing has happened on ground,” said environmentalist Biswajit Mukherjee, a former

In pictures: Chef Prateek Sadhu brought his Himalayan-forward cuisine from Kasauli to...



Kolkata weather forecast and traffic alert for Friday, November 15



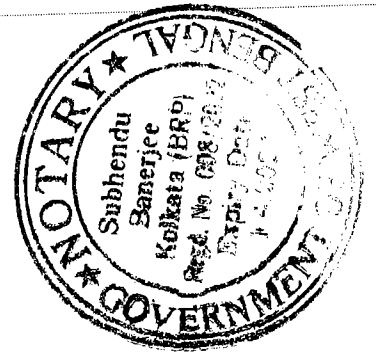
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WBPCB chief law officer. Mukherjee alleged that this gross negligence of administration had led to illegal units mushrooming and often meeting with accidents that have caused at least 100 deaths over the past two decades.

Departments play pass-the-buck game

Pre-2023, WBPCB used to play the pivotal role in noise pollution control in the state. Police, though mandated by law for taking action against violation, largely looked up to PCB for guidance and technical help. However, under political pressure facilitated by the fireworks lobby, WBPCB's role was curtailed and micro, small and medium enterprises (MSME) department, with hardly any technical knowledge about the issue, was given the responsibility to look after the sector; diluting the monitoring.

Two central government agencies in the fray, National Environment Engineering Research Institute (NEERI) which has been given the responsibility of formulation of green fireworks and related capacity development and Petroleum Explosives Safety Organisation (PESO) hardly have taken part in monitoring with little manpower being shown as the reason. All departments point to each other; and monitoring reached a nadir. "It seemed that central and state agencies have connived to turn the monitoring of fireworks into a farce," alleged environment activist Naba Dutta. "At least 14 people have lost lives since the past two decades opposing the firework menace; and the situation is getting worse," added Mukherjee.

Poor monitoring, no testing

Earlier, PCB used to test the firework samples and clear those which were able to pass the test. This year, not even a single firework sample could be technically tested to see whether they are valid or not despite *bazi bazars* sending about 70 samples to the police and the PCB setting up a firework testing lab in Haldia spending millions.

WBPCB claimed that they neither have the capacity nor the mandate to do the testing, while NEERI communicated to the state administration that they would only be able to test the samples if sent to their Nagpur headquarters, impossible in such a short time. Even the joint inspection of state and Union government agencies, that was carried out last year under court orders, has not taken place this year and violation seems to have become the norm. Even the small roadside firework sellers, strictly banned till a couple of years ago, are back and selling largely illegal fireworks.

QR code violation

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Notification for sale of fireworks

The Supreme Court mandated that only the fireworks that have valid QR codes approved by NEERI, should be allowed to be sold. But the order has become largely ornamental in the city as a physical survey and verification shows that roughly two-thirds of the fireworks do not have valid QR codes, which, once opened, are supposed to showcase signed NEERI certificate, chemical composition and related data.

The situation has not been helped by the fact that the NEERI app, which is to be used to decode the QR code, is no longer functional. Using of the code is important to ensure that the documents, opening up in the code, are factual and not false.

“We have checked about 20 samples in several shops in various *bazi bazars* and found that roughly two-third of the samples from several brands, mostly those being brought from Sivakasi (Tamil Nadu), do not have valid QR codes. While some of those are not opening at all, others invalid ones are showing only company names, and even YouTube videos on firework bursting,” said environmentalist Sudipta Bhattacharya, who accompanied this correspondent to various *bazi bazars* on Wednesday.



Timeline goes for a toss

Despite the Supreme Court mandating a specific timeline for firework bursting, 8pm to 10pm only for green fireworks, the order gets hardly implemented on ground. “We have been monitoring the firework bursting over several years and our experience shows that the bursting actually starts in full scale after 10pm; after the court fixed deadline ends,” said Dulal Bose, physician and former sheriff of Kolkata.



HOME OPINION MORE ▾



f A senior police officer admitted that it is virtually impossible to control the bursting once the fireworks get into the market. “It’s a fact that the number of **X** complaints often increases in our control room after 10 pm,” said a senior WBPCB official. The experiences are the same in the police control room as well as in the **D** control room run by environment platform Sabuj Mancha.



Online marketing

Despite the apex court clearly barring online firework sales, such trade has been rampant all over India, including West Bengal. A Google search throws up hundreds of such selling points, including ones in Kolkata, which offer home delivery of fireworks.



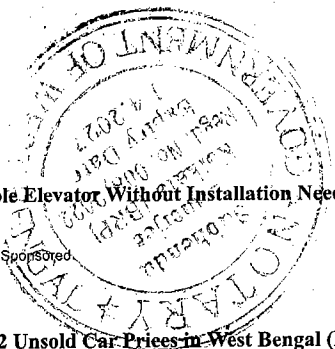
326A

“I have clear information that major buyers, who spend lakhs on procuring and bursting fireworks, have mostly procured the fireworks online this year to avoid hassles. These fireworks are altogether beyond any monitoring, mostly illegal and catering to high pollution load,” complained environment activist Naba Dutta of green platform Sabuj Mancha.

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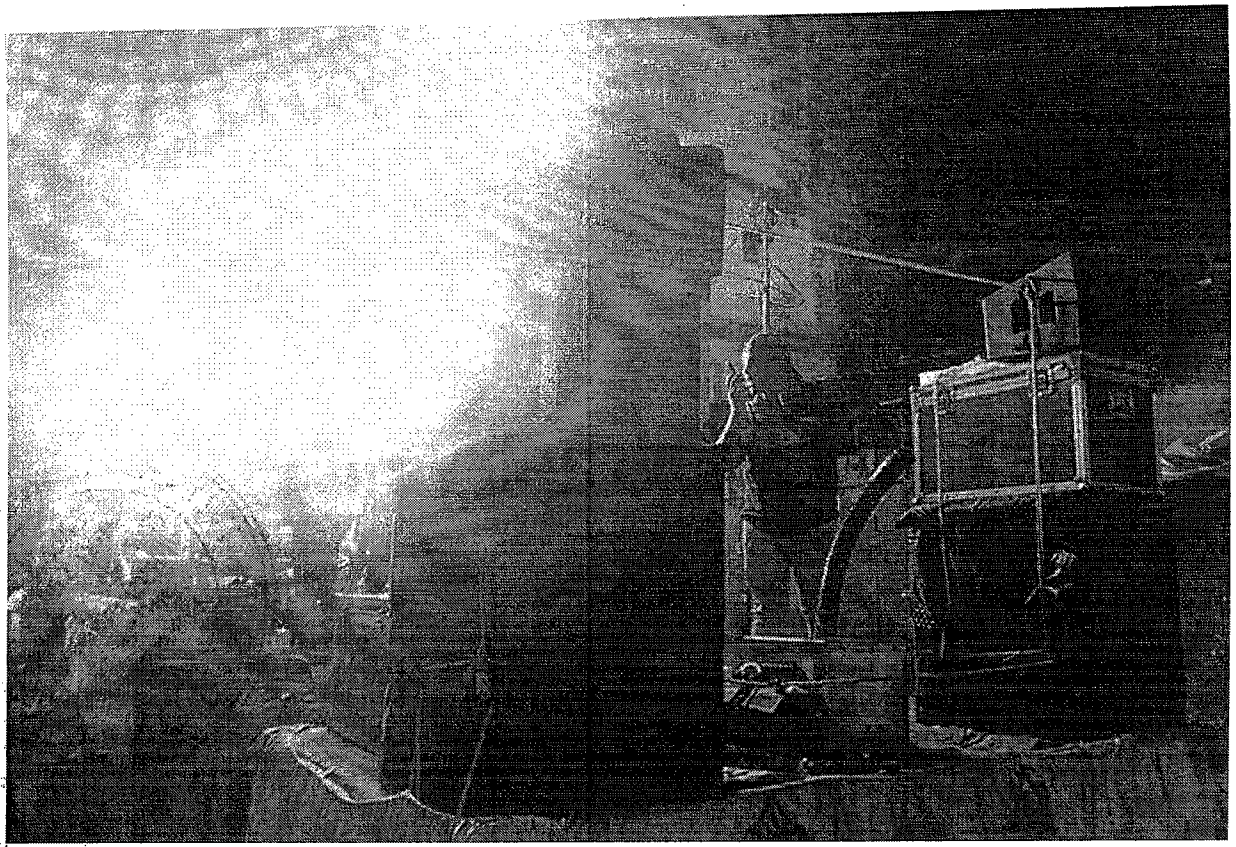
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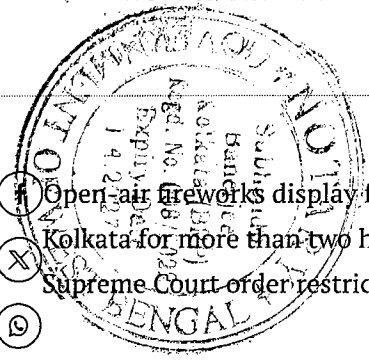
Police plead helplessness even as Hazra Road and Motilal Nehru Road residents suffer; environmentalists blame cops

327 A



The DJ console and other paraphernalia for the musical event at the Sevak Baidya Milan Samity Kali Puja idol immersion event on November 4

All photographs by the author



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- ① Open-air fireworks display forced closure of a crucial road junction in south Kolkata for more than two hours on Monday evening, cocking a snook at the Supreme Court order restrictions.
- ②
- ③ The apex court had directed that only green fireworks could be burst in the 8-10pm window on Diwali night but a blanket ban was in place on any kind of fireworks being burst on subsequent days.

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If the bursting of fireworks triggered noise and air pollution on Diwali night on October 31, those burst during the immersion processions on November 4 were no better. But the one at the Hazra Road-Motilal Nehru Road crossing in south Kolkata definitely claimed the crown of pollution.

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Traffic on Hazra Road and Ritchie Road was completely halted for the fireworks being set off every few seconds

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“This should not have happened in the first place. I think everybody should comply with judicial and government directives,” said Debashis Kumar, local councillor and a mayoral council member in Kolkata Municipal Corporation, on Wednesday (November 6).

Mother of all violations

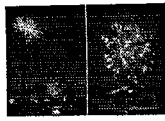
Sevak Baidya Milan Samity, a club located near the Hazra Road-Motilal Nehru Road crossing, took the procession out from its pandal on November 4 evening and closed down the crucial crossing for several hours bursting fireworks and crackers; not only creating enormous pollution in the area but also running the risk of fire hazards in the neighbourhood with fireballs flying around.

“It is completely unbearable and has been continuing for more than an hour,” said Rama Nath (name changed on request) to this correspondent, who lives in a nearby building. “I am over 70 years old and have cardiac problems. Members of my family also suffer from other ailments. I really don’t know whether or not we would survive this ordeal,” she said as crackers continued to be burst every 30 seconds.

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Official data nails truth: Noise and air pollution skyrocketed in Kolkata on Diwali night

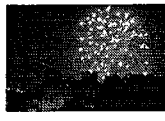


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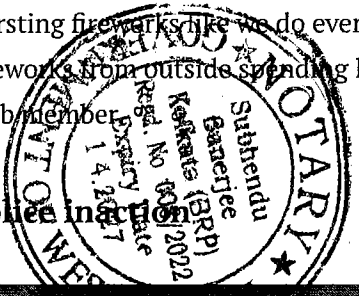
Noisy Chaturdashi spurs green brigade to fear worse on Kali Puja and Diwali nights in Kolkata



This correspondent was present at the spot for close to one hour and saw how the Supreme Court order and mandate from chief minister Mamata Banerjee about not using disc jockeys were violated with impunity. Close to 50 local youths installed a makeshift bamboo structure on the road and lit fireballs on that along with bursting high-decibel crackers. The music continued to blare from several big sound boxes.

“We do not know about such norms (about ban on firework bursting) and are bursting fireworks like we do every year. In fact, this year, we have procured fireworks from outside spending lakhs for this event,” said a local youth and a club member.

Police in



Residents of the locality had to tolerate hours of loud music and even louder crackers

329

A couple of police officers from Rabindra Sarobar police station were present as silent spectators as the revellers ran amok. "What we can do? We have requested them but they are not paying any heed," said a policeman to this correspondent.

The office-in-charge of Rabindra Sarobar police station also seemed helpless in combating this gross violation of Supreme Court order. "I have sent the forces but if local people do not comply, what more can we do?" said the official over phone on Monday evening, as the fire crackers were bursting all around. The apex court order has clearly stated that the responsibility of controlling noise pollution lies with the head of the local police station.

The West Bengal Pollution Control Board (WBPCB) also expressed helplessness in countering the offence. "We forwarded the complaint to police for action as per the provision of the act. Only police have the power to undertake regulatory action against the violators," stated a senior WBPCB official.

"I have gone through the video and it was an environmental crime of the worst nature; as it was creating large-scale noise and air pollution violating all norms, including standing Supreme Court order. Concerned police officers have completely failed in their responsibility in countering the situation," said Biswajit Mukherjee, retired chief law officer of WBPCB and former high court-appointed special officer in combating noise pollution.



'We do not know about such norms (about ban on firework bursting) and are bursting fireworks like we do every year,' said a local youth and a club member

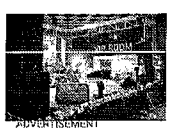
"I have already written to both the central and state governments, highlighting the fireworks violation during Diwali and will move court if required," he said.

329 A

Naba Dutta of environmental platform Sabuj Mancha pointed out that such violation has been a trend since last Diwali. "On that night, our team monitored the situation on the ground across the city and found that though police personnel were present at almost every place but were mostly mere spectators. Police action to stop the violation was missing too," he said.

Also Read

'Silence zone' directive forgotten, Khadi Mela loudspeakers torment Jodhpur Park hospital for 20 days



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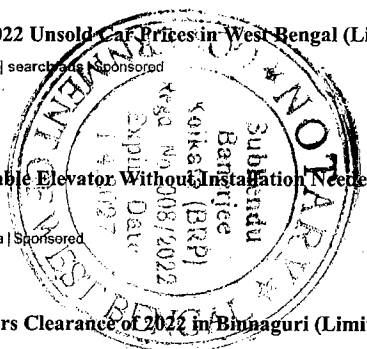
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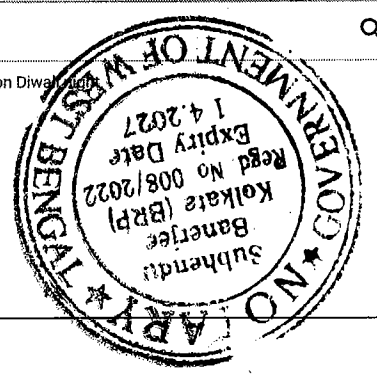
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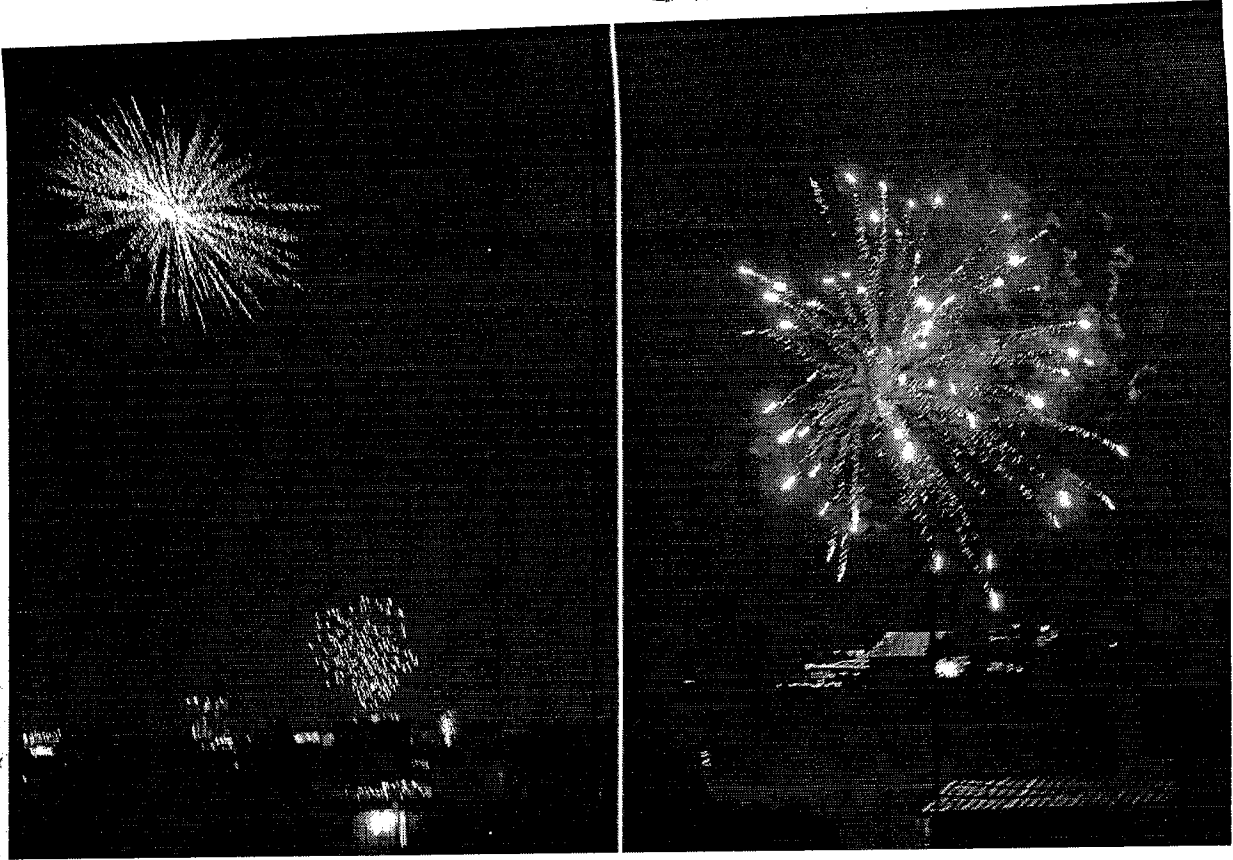


Official data nails truth: Noise and air pollution skyrocketed in Kolkata on Diwali night

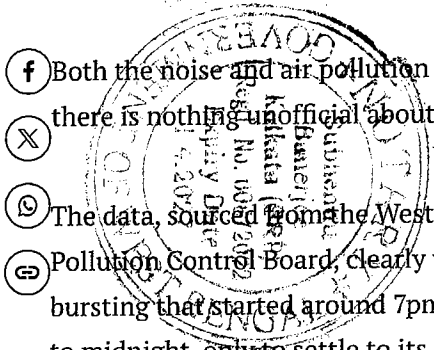
Be it Ballygunge, Jadavpur, Rabindra Bharati or Bidhannagar, manifold rise in particulate pollution reflect fireworks bursting in the regions

Jayanta Basu | Kolkata | Published 02.11.24, 07:43 PM

330A



Fireworks light up the Kolkata sky on Diwali night
 My Kolkata



- ⓕ Both the noise and air pollution had shot up significantly on Diwali night and there is nothing unofficial about the allegation.
- ⓧ
- Ⓣ The data, sourced from the West Bengal Pollution Control Board and the Central Pollution Control Board, clearly vindicates the impact of incessant firework bursting that started around 7pm in pockets within Kolkata, jumped around 10pm to midnight, only to settle to its normal level around 3am.

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The findings clearly show that the Supreme Court mandate to keep the bursting within the 8pm-10pm timeline; went up in flames.

AQI deteriorated 5-times close to midnight

While the overall pollution status remained better compared to years when Diwali used to happen later in the year, and greater chill contributed to heightened pollution, the data this year underlines that the air quality during Diwali

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midnight was about five times poorer compared to the day earlier, vindicating the impact of fireworks.

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Here is the West Bengal Pollution Control Board station-to-station comparison:-

Kolkata weather forecast and traffic alert for Friday, November 15



Ballygunge

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Night before Diwali - Highest AQI - 92 (Good)

Station Ballygunge, Kolkata - WBPCB 31/10/2024 11:00

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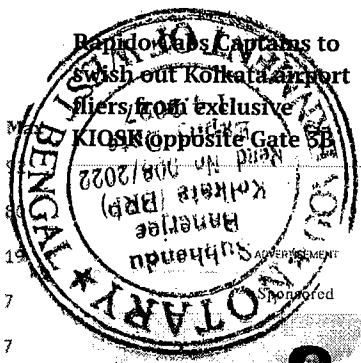
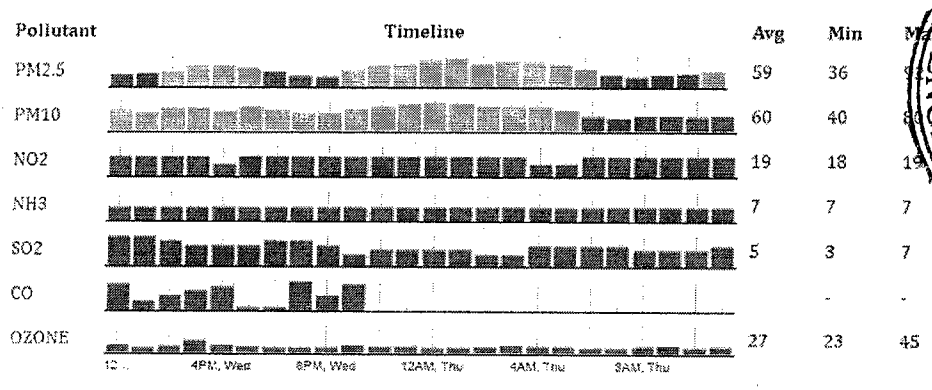
Satisfactory

Ballygunge, Kolkata - WBPCB

Prominent Pollutant is PM10

On Thursday, 31 Oct 2024 11:00 AM

60



Bandobhastu Captains to swish out Kolkata airport fliers from exclusive KIOSK opposite Gate 8B



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Diwali night - Highest AQI - 500 (Severe)

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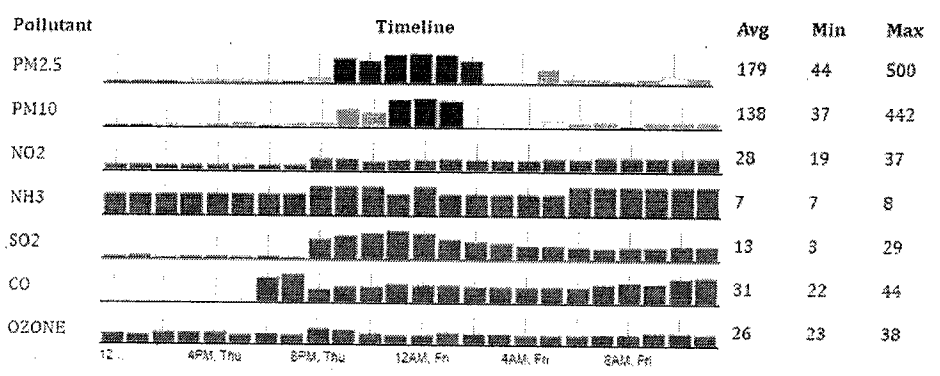
Moderate

Ballygunge, Kolkata - WBPCB

Prominent Pollutant is PM2.5

On Friday, 01 Nov 2024 11:00 AM

179



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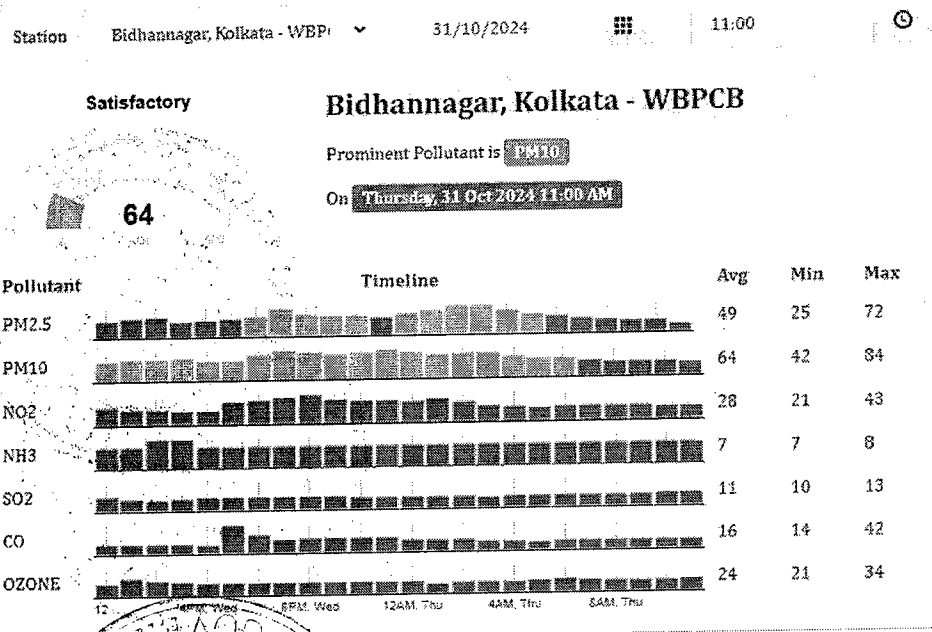
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Remark: The AQI touched highest possible data - 500 - mainly due to highly toxic PM 2.5 pollutants close to Diwali midnight

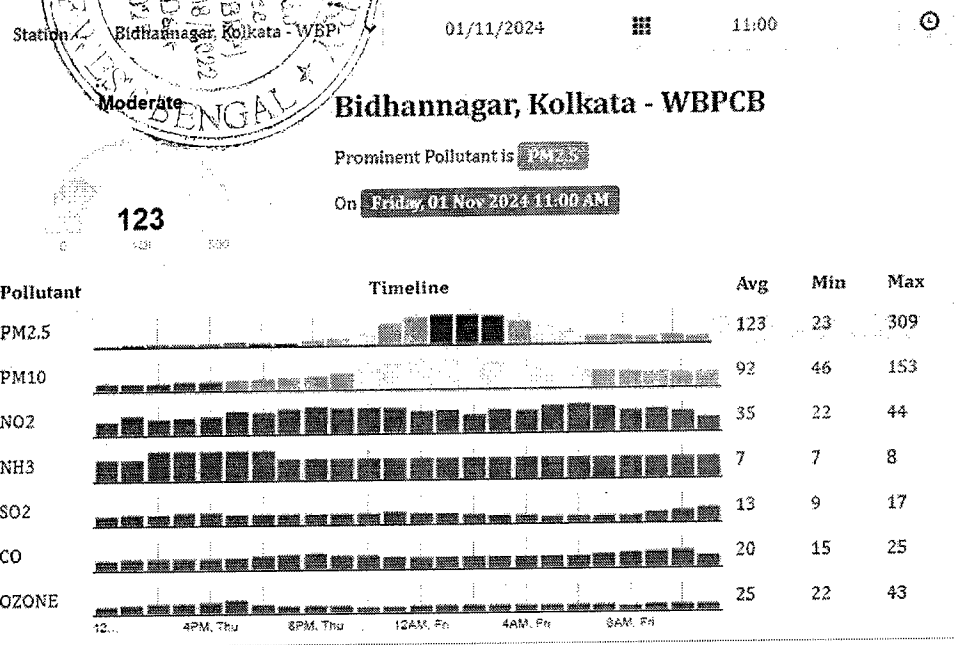


Bidhannagar

Night before Diwali - Highest AQI - 72 (Good)



Diwali night Highest AQI - 309 (Very poor)

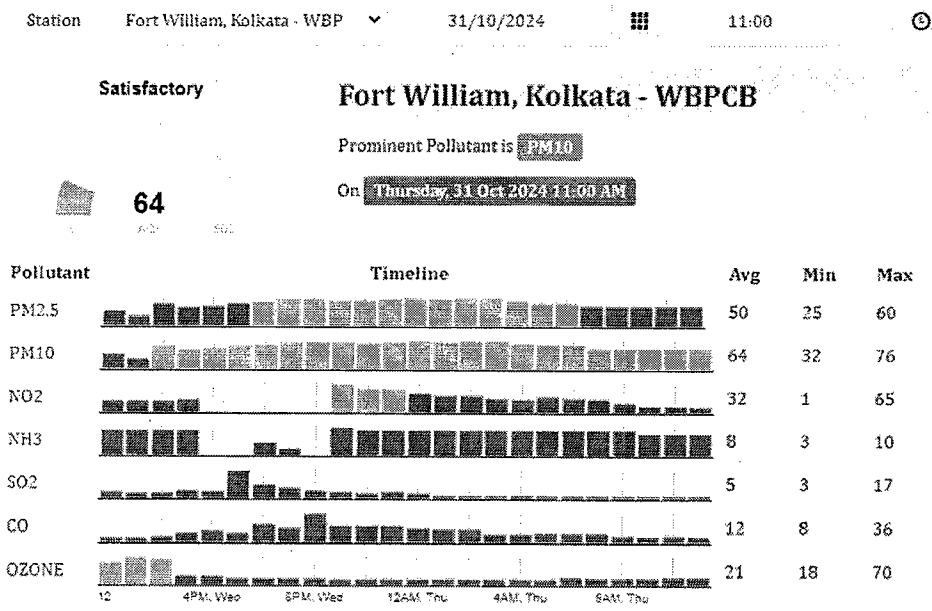


Remark: A four-fold rise due to particulate pollution; a reflection of fireworks bursting in the region

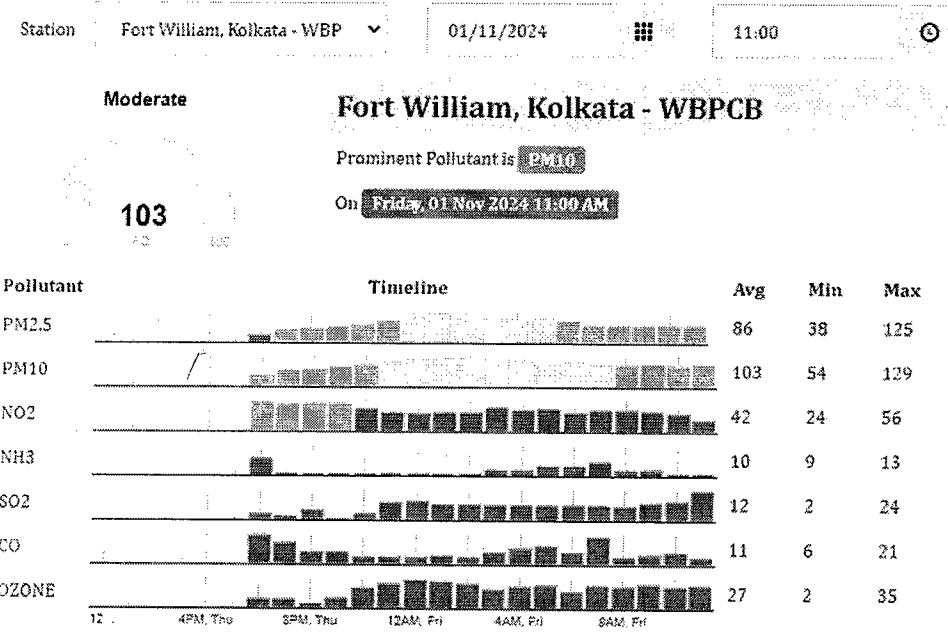
Fort William

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Night before Diwali - Highest AQI - 60 (Good)



Diwali night - Highest AQI - 125 (Moderate)



Remark: Comparatively less fireworks bursting in the zone gets reflected in the increase of AQI data on Diwali night compared to the night before

Jadavpur

Night before Diwali - Highest AQI - 61 (Good)

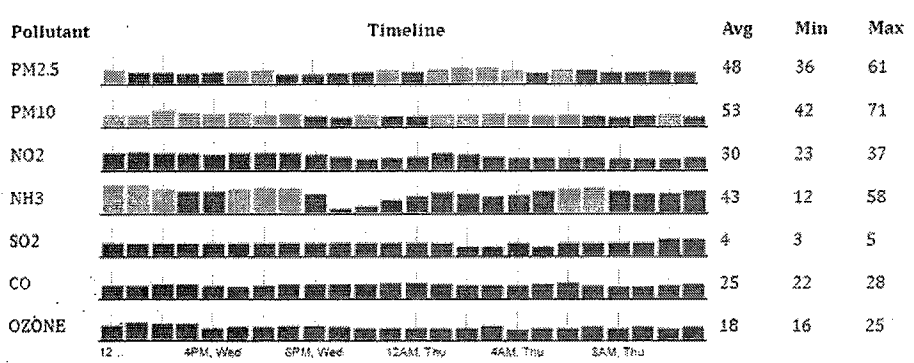
332 A

Station: Jadavpur, Kolkata - WBPCB 31/10/2024 11:00



Jadavpur, Kolkata - WBPCB

Prominent Pollutant is **PM10**
On **Thursday, 31 Oct 2024 11:00 AM**



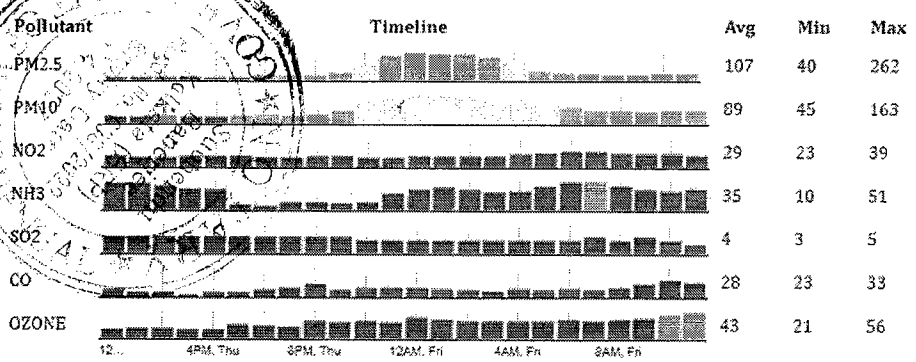
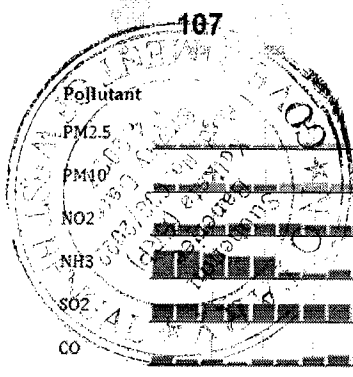
Diwali Night - Highest AQI - 262 (Poor)

Station: Jadavpur, Kolkata - WBPCB 01/11/2024 11:00

Moderate

Jadavpur, Kolkata - WBPCB

Prominent Pollutant is **PM2.5**
On **Friday, 01 Nov 2024 11:00 AM**



Remark: A 4-fold rise around midnight

Rabindra Bharati University

Night before Diwali - Highest AQI - 78 (Good)

333

Station Rabindra Bharati University, 31/10/2024 11:00

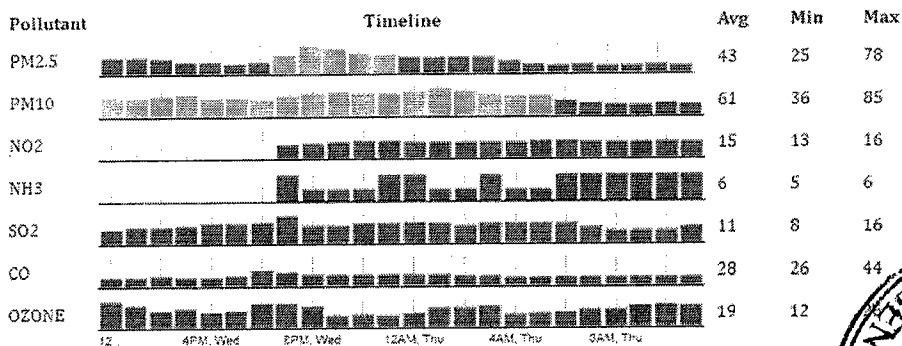
Satisfactory

Rabindra Bharati University, Kolkata - WBPCB

61

Prominent Pollutant is **PM10**

On **Thursday, 31 Oct 2024 11:00 AM**



Diwali Night - Highest AQI - 238 (Poor)

Station Rabindra Bharati University, 01/11/2024 11:00

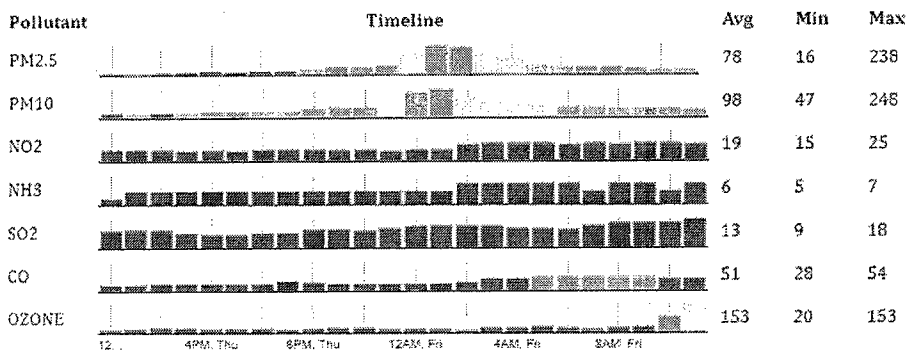
Moderate

Rabindra Bharati University, Kolkata - WBPCB

153

Prominent Pollutant is **OZONE**

On **Friday, 01 Nov 2024 11:00 AM**

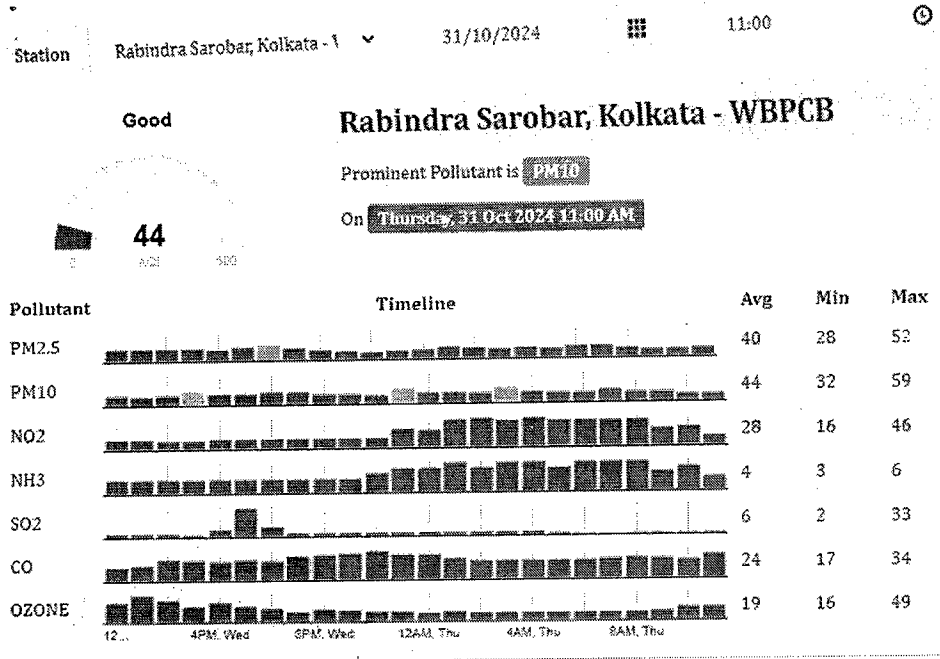


Remark: A three-fold rise in AQI, indicating slightly less bursting in the zone compared to south Kolkata

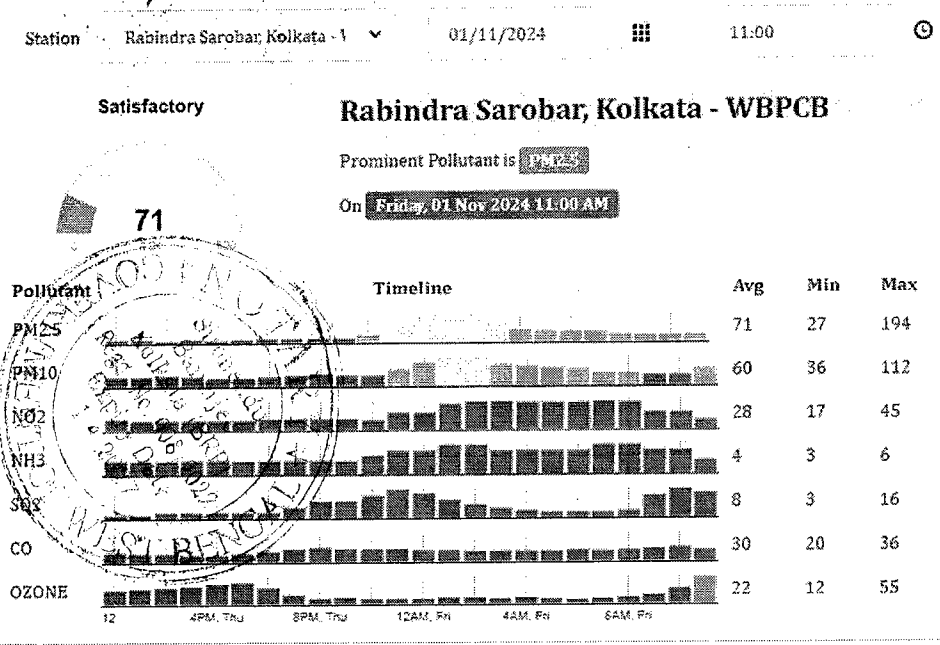
Rabindra Sarobar

Night before Diwali - highest AQI - 52 (Good)

333A



Diwali night - Highest AQI - 194 (Moderate)

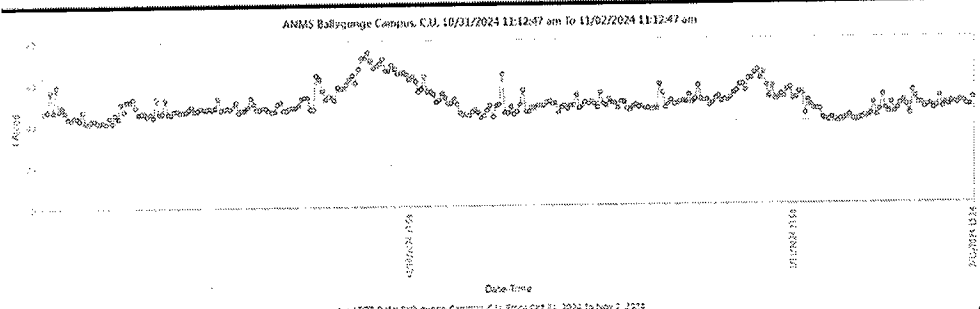
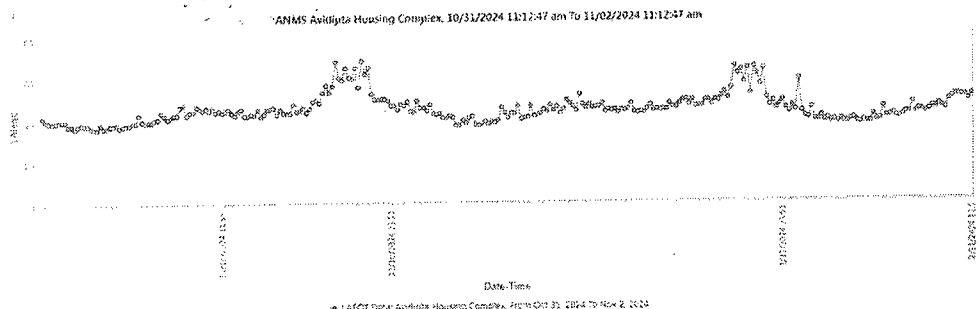


Remark: Nearly 4-fold rise despite the measuring station being buffered by greenery

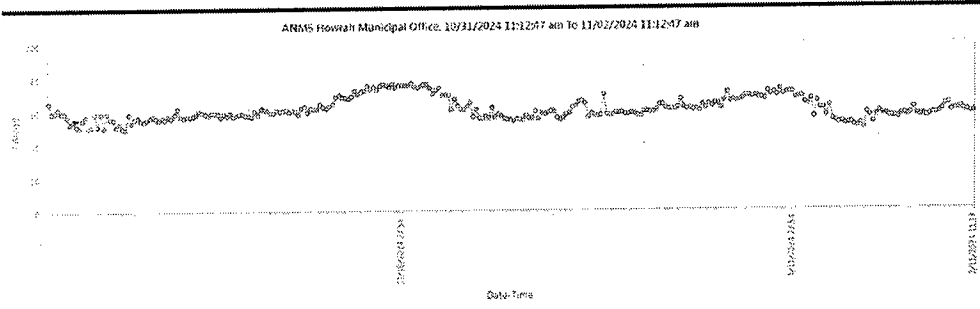
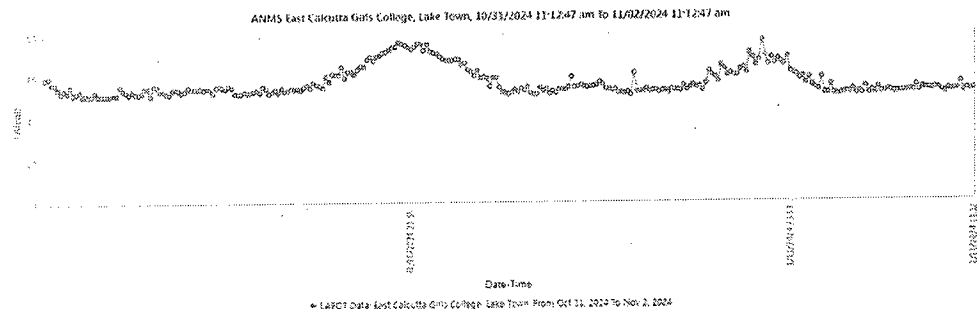
Noise level soared late night

This correspondent tracked the average noise levels at various automatic sound measuring points in the Kolkata and also adjoining Howrah by the West Bengal Pollution Control Board, the status of which is indicative of the blasts taking place during a period. Clearly, in most cases, the average noise levels spiked from 10pm to midnight, indicating how the norms of 8 to 10pm bursting timeline was thrown to the winds on Diwali night.

334

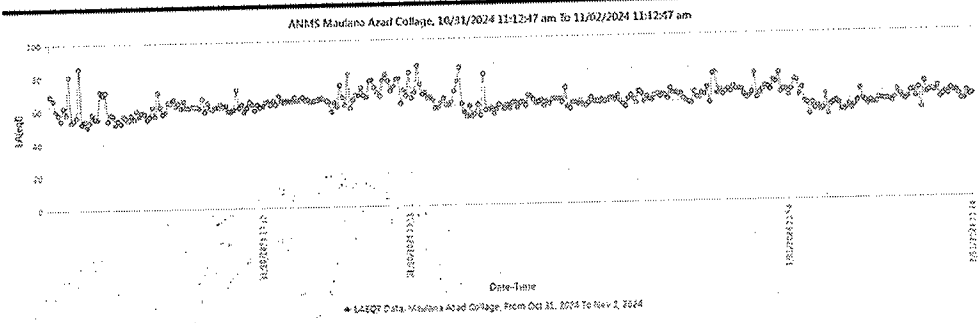
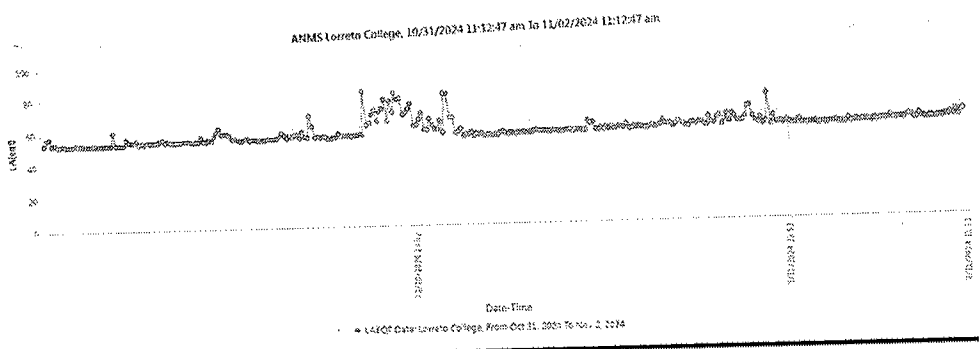


Sound levels recorded at Avidipta Housing Complex and Ballygunge Science College campus on Diwali night

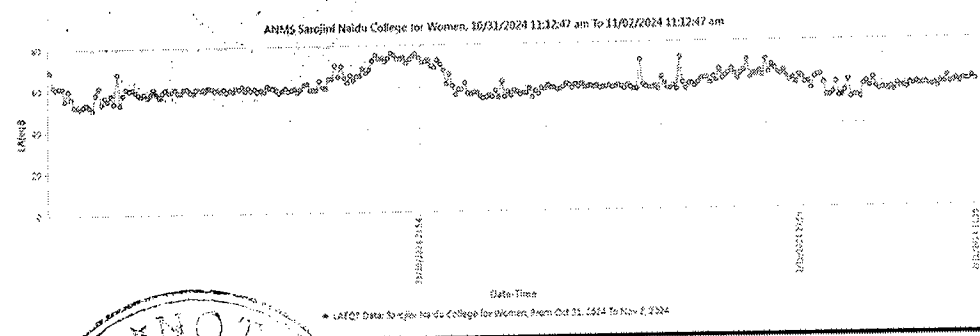


East Calcutta Girls College, Lake Town, and Howrah Municipal Office noise levels on Thursday

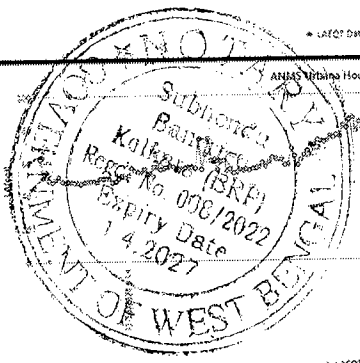
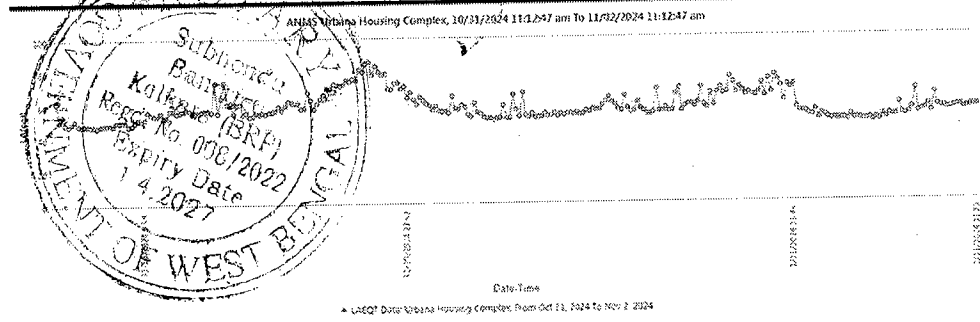
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Loreto College and Maulana Azad Collage noise levels



Sarojini Naidu College and Urbana Housing Complex noise levels



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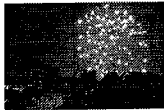
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'Noisiest' Diwali in recent past: Green monitor

JAYANTA BASU

Calcutta: The city on Thursday suffered the longest and noisiest Diwali night in recent memory and even hospitals were not spared, said an environmental platform that crisscrossed the city through the night.

Data from the state pollution control board corroborates the claim.

Metro accompanied the Sabuj Mancha team that was on the roads from 8pm on Thursday till 2am on Friday.

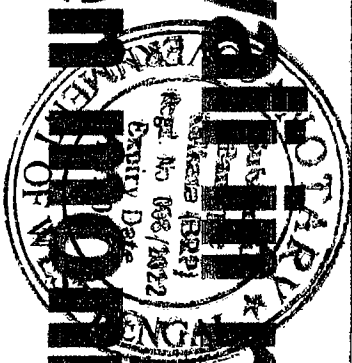
The court-mandated window for bursting firecrackers 8pm to 10pm was routinely violated. Frequent bursting of firecrackers was reported from across the city from 7pm

and the assault continued past 2am in many neighbourhoods.

"We have been monitoring noise violations in the city on Diwali for 14 years. We have never come across violations of such scale. The Diwali 2024 night was clearly the longest and noisiest one in recent times, reviving memories of the violations that were common in the late 1990s," environment activist Naba Dutta said.

"The situation was almost the same everywhere in the city and places nearby, such as Chandernagore and Barasat," said Biswajit Mukherjee, a retired chief law officer of the state pollution control board.

CONTINUED ON PAGE 8



SOUND METER

Peak noise level at midnight on Thursday (in decibel)

| | |
|--------------------------|--------|
| Balygunge Circular Road: | 118.8 |
| Maniktala: | 123.98 |
| Dhapa: | 119.8 |
| Lake Town: | 126.11 |
| Tangra: | 126.08 |
| Park Circus: | 113.42 |
| Park Street: | 131.93 |
| College Street: | 89.26 |
| Barisha: | 119.85 |
| Madurdaha: | 115.81 |

Source: West Bengal Pollution Control Board

mate

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Diwali '24 noisiest in recent past: Data

► FROM PAGE 7

Once you allow the entry of illegal fireworks into the market, it is impossible to stop the violations," said Mukherjee.

According to the pollution control board data, the noise graph started soaring early evening and returned to normal well past midnight.

Hospitals hit hard

The seven-member Sabuj Mancha team did not come across any bursting of fireworks in the hospital compounds. However, the use of fireworks in the immediate neighbourhood, especially in high-rises, was routine.

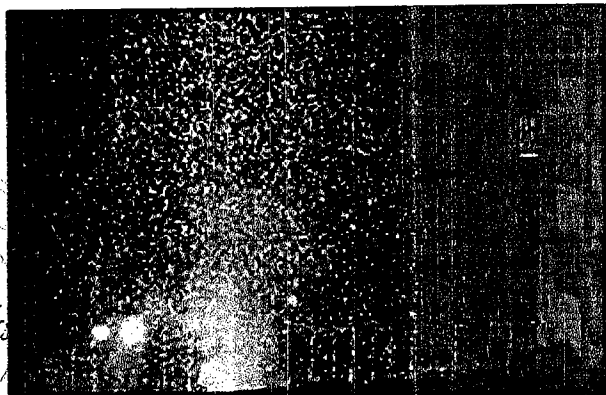
"We visited four hospitals. The noise level was high at all four but the scale of violation varied. Ramakrishna Mission Seva Pratishthan, on Sarat Bose Road, was worst hit,"



02-11-2024

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The Tele

“At BC Roy Post Graduate Institute of Paediatric Sciences, the highest noise level was



Fireworks in the city on Thursday night. Picture by Pradip Sanyal

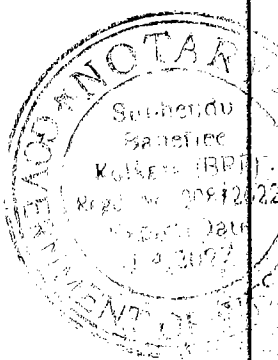
98.6 decibel and the average was 78.1 around 8.30pm. The noise limit for hospitals is 50 decibel from 6am to 10pm. On Sarat Bose Road, where a cracker was going off every nine seconds, the highest noise level was 101.6 decibel,” said Sudipta Bhattacharya, a member of the green team.

According to sound experts, an increase of 10 decibel means doubling of the pressure on the ear of those exposed to the sound.

Lake Town

The green team, accompanied by senior state pollution control board officials, visited the Lake Town-Bangur area past midnight.

The PCB officials called up



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police and three youths who were bursting crackers at a park were arrested. According to the green team data, the highest noise level in the area was 107.3 decibel and the gap between two cracker explosions was less than a second.

"In most cases, it was almost impossible to locate the violations as a large number of offenders were residents of high-rises," a police officer said.

PCB figures

A study of the data recorded by the PCB noise measuring stations across the city and greater Calcutta shows the noise levels, both the average and the peak value, started increasing after 6pm. They reached the peak after 10pm, often around midnight, and started to settle around 3pm.

For example, the measuring station at Ballygunge science college recorded an average noise level of 51.96 decibel around 6.30pm. It rose to 71.2 around 10.30pm and dropped to 40.8 at 3am.

The maximum permissible level in residential areas at night is 45 decibel.

The station recorded a peak noise level of 118.8 decibel at 10.30pm.



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Friday, 15 November 2024

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Diwali '24 'noisiest' in recent past and even hospitals were not spared: Green monitor

The seven-member Sabuj Mancha team did not come across any bursting of fireworks in the hospital compounds. However, the use of fireworks in the immediate neighbourhood, especially in high-rises, was routine

Jayanta Basu | Calcutta | Published 02.11.24, 06:32 AM



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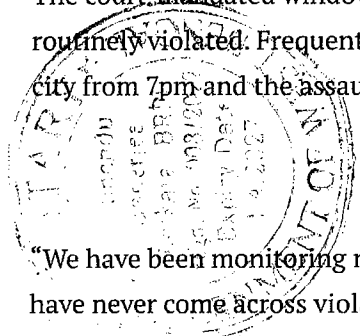
The city on Thursday suffered the longest and noisiest Diwali night in recent memory and even hospitals were not spared, said an environmental platform that criss-crossed the city through the night.

Data from the state pollution control board corroborates the claim.

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Metro accompanied the Sabuj Mancha team that was on the roads from 8pm on Thursday till 2am on Friday.

The court-mandated window for bursting firecrackers — 8pm to 10pm — was routinely violated. Frequent bursting of firecrackers was reported from across the city from 7pm and the assault continued past 2am in many neighbourhoods.



“We have been monitoring noise violations in the city on Diwali for 14 years. We have never come across violations of such scale. The Diwali 2024 night was clearly the longest and noisiest one in recent times, reviving memories of the violations that were common in the late 1990s,” environment activist Naba Dutta said.

“The situation was almost the same everywhere in the city and places nearby, such as Chandernagore and Barasat,” said Biswajit Mukherjee, a retired chief law officer of the state pollution control board.

Once you allow the entry of illegal fireworks into the market, it is impossible to stop the violations,” said Mukherjee.

According to the pollution control board data, the noise graph started soaring early evening and returned to normal well past midnight.

Hospitals hit hard

The seven-member Sabuj Mancha team did not come across any bursting of fireworks in the hospital compounds. However, the use of fireworks in the immediate neighbourhood, especially in high-rises, was routine.

“We visited four hospitals. The noise level was high at all four but the scale of violation varied. Ramakrishna Mission Seva Pratishthan, on Sarat Bose Road, was

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worst hit," said Dutta.

The data generated by the team vindicates the statement.

"At BC Roy Post Graduate Institute of Paediatric Sciences, the highest noise level was 98.6 decibel and the average was 78.1 around 8.30pm. The noise limit for hospitals is 50 decibel from 6am to 10pm. On Sarat Bose Road, where a cracker was going off every nine seconds, the highest noise level was 101.6 decibel," said Sudipta Bhattacharya, a member of the green team.

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Lake Town

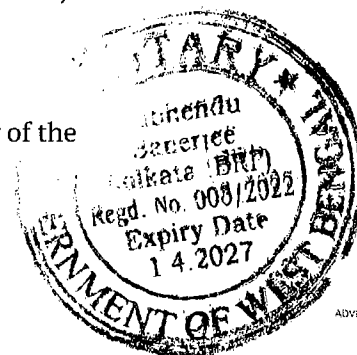
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The maximum permissible level in residential areas at night is 45 decibel.

The station recorded a peak noise level of 118.8 decibel at 10.30pm.

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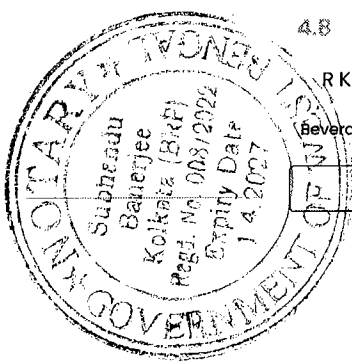
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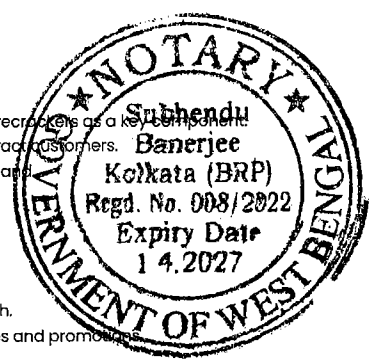
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Festival Preparations: As festivals approach, families begin planning their celebrations, which often include firecrackers as a key element.
Promotional Offers: Dealers frequently introduce special offers and discounts during the festive season to attract customers.
Community Celebrations: Many communities organize events that feature firecrackers, further boosting demand.



Mona Traders

Pre-Festival Season: This period involves stocking up on inventory and preparing for the upcoming festive rush.
Post-Festival Season: After the festivities, many dealers may face a decline in sales, leading to clearance sales and promotions.

Daulatpur Road Daulatpur, Kolkata

Fire Cracker Dealers

Rainy Days: Heavy rains can lead to decreased outdoor festivities, impacting firecracker sales.
Clear Skies: Sunny weather encourages outdoor celebrations, prompting higher sales.

Sabir Fireworks

Quality Control: Ensuring that all firecrackers meet safety standards to prevent accidents.
Proper Storage: Firecrackers should be stored in cool, dry places to minimize risks.
Consumer Education: Providing information on safe handling and usage of firecrackers to customers.

Berunanpukhuria, Kolkata

Fire Cracker Dealers

Social Media Campaigns: Engaging with customers through social media platforms to promote offers and new products.
Local Advertising: Utilizing local newspapers, radio, and community boards to reach potential customers.
In-Store Promotions: Creating an inviting atmosphere in stores with decorations and special displays to attract shoppers.

A K Paul & Co

Preference for Eco-Friendly Options: Many consumers are opting for green firecrackers that produce less pollution.
Increased Awareness: Consumers are more informed about the health and safety risks associated with firecrackers.

Old China Bazar Street Dalhousie, Kolkata

Rakhi Manufacturers Rakhi Wholesalers

Licensing Requirements: Dealers must obtain the necessary licenses to operate legally.
Sales Restrictions: Certain states may impose restrictions on the types of firecrackers that can be sold.

Technological Advancements: Innovations in firecracker design and manufacturing could enhance safety and performance.
Shift Towards Online Sales: The rise of e-commerce may lead to a growing trend of online firecracker sales, expanding market reach.

Participating in Local Events: Sponsoring or participating in local festivals can enhance visibility and brand recognition.
Collaborating with NGOs: Partnering with non-profits for safety campaigns can improve community relations.

Geeta Stores

4.0 11 Ratings

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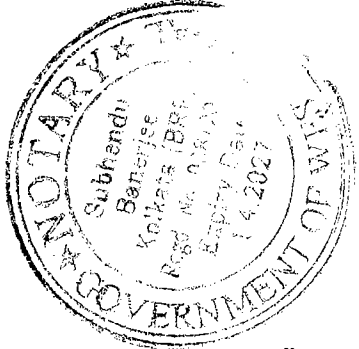
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Shafi Maqbool

3.7 9 Ratings

Canning Street Burrabazar, Kolkata

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3.8 8 Ratings

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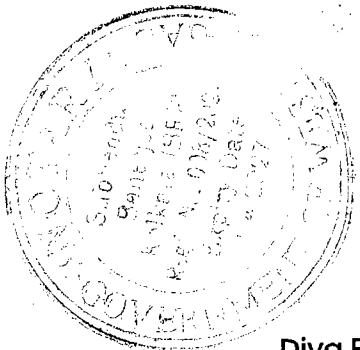
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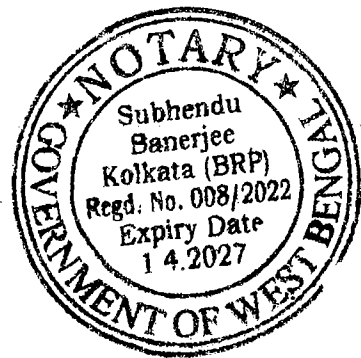
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4.3 2 Ratings

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4.0 2 Ratings

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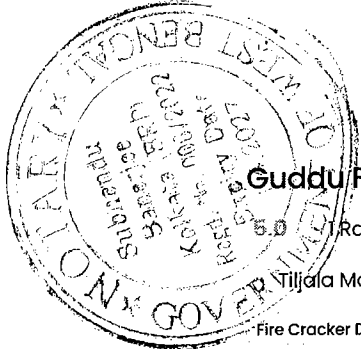
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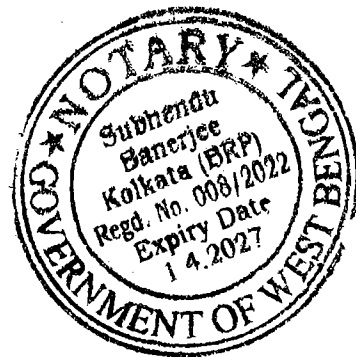
3.0 1 Rating

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3.0 1 Rating

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Fire Cracker Dealers

Burima Fire Works

4.2 756 Ratings

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Purnima Traders

3.0 1 Rating

Baze Haral Road Champahati, South 24 Parganas

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4.0 14 Ratings

Baze Haral Road, South 24 Parganas

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4.0 14 Ratings

Baza Haral Road Champahati, South 24 Parganas

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Tapasi Traders

4.8 10 Ratings

Baze Haral Road Champahati, South 24 Parganas

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3.3 8 Ratings

to Haral Road Noridana, South 24 Parganas

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4.0 24 Ratings

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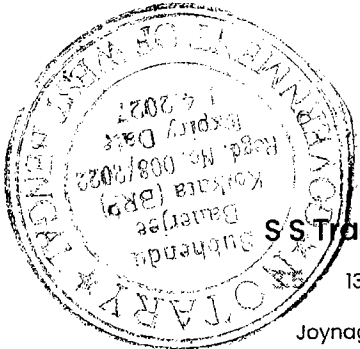
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4.0 16 Ratings

Baze Haral Road Noridana, South 24 Parganas

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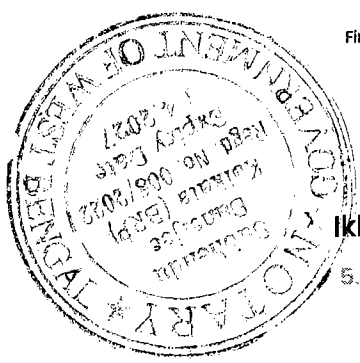
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Sudipto Crackers

5.0 1 Rating

Kanchrapara, Kalyani

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Debjani

3.5 1 Rating

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Gangnapur Road Gangnapur, Nadia

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Rupdarshika

4.0 1 Rating

Station Road Chakradhaban, Midnapore

AC Dealers Furniture Dealers

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Pritha Cabinet

4.1 150 Ratings

Ranaghat Road. Ranaghat HO, Ranaghat

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3.5 2 Ratings

Debra, Midnapore

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S S Enterprises (JioMart Digital Partner)

3.5 2 Ratings

Nigha Ningha, Bardhaman

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Great Eastern Retail

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Grand Trunk Road Sripally, Bardhaman

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Show Number

WhatsApp

Dream Makerz Event

4.9 9 Ratings

Burdwan, Bardhaman

Fire Cracker Dealers Event Organisers

Show Number

WhatsApp

13 people recently enquired

Tanisha Enterprise

4.3 3 Ratings

Juarhati, Midnapore

Fire Cracker Dealers

351

Infotech Systems & Services

4.0 128 Ratings

Sekhpura Church Road, Midnapore

Same Day Delivery Shop In Store

Show Number

WhatsApp

shyamal eletronics

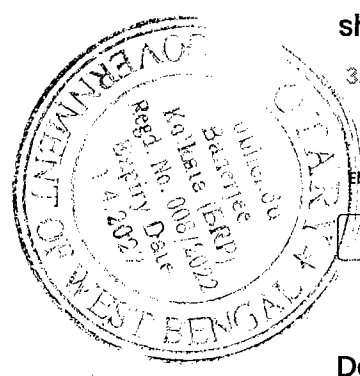
3.5 2 Ratings

Contai Super Market Road Contai, Midnapore

Electronic Goods Showrooms AC Dealers

Show Number

WhatsApp



Das Traders

5.0 1 Rating

Barabazar Road Barabazar Road, Midnapore

Fire Cracker Dealers

Show Number

WhatsApp

Babu Fire Works Shop

4.0 5 Ratings

Shibananda Road Midnapore Ho, Midnapore

Fancy Photo Frame Manufacturers Fire Cracker Wholesalers

Show Number

WhatsApp

Babu Fire Work Shop

3.6 3 Ratings

Saha Bharang Bazar Road, Midnapore

Fire Cracker Dealers

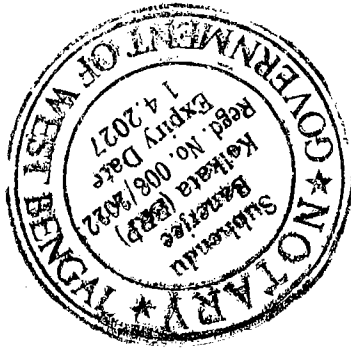
G A Enterprise

4.3 3 Ratings

Haripur Road Buran, Egra

352

Fire Cracker Dealers



Thala Pataka Center

3.7 12 Ratings

Sonamukhi, Bankura

Fire Cracker Dealers

Khandelwal Agencies (JioMart Digital Partner)

4.3 40 Ratings

Rabindra Sarani Bankura HO, Bankura

Electronic Goods Showrooms AC Dealers

Tithi Electronics

4.2 14 Ratings

Junbedia, Bankura

AC Dealers Laptop Dealers

16 people recently enquired

New Bengal Engeeniring Works Shop

4.0 3 Ratings

Raghunathpur Road Gandhi More, Durgapur

Fire Cracker Dealers

353

Kamalalaya

3.5 2 Ratings

Benachity Main Market Benachity, Durgapur

Photocopying Centres AC Dealers

[Show Number](#)**Great Eastern Trading Co**

4.0 532 Ratings

K N Road Berhampore, Berhampore-West Bengal

In Store Collect Same Day Delivery Shop In Store

[Show Number](#)[WhatsApp](#)**Kamalalaya**

3.0 1 Rating

Tagore Road Baruipara, Birbhum

Photo Studios AC Dealers

[Show Number](#)**Muna'S Magic Fireworks**

4.0 2 Ratings

Bachhuripada Baisinga, Mayurbhanj

Fire Cracker Dealers

[Show Number](#)[WhatsApp](#)**Munna Fireworks Seller**

4.0 2 Ratings

School Bachhuripada Purunia, Mayurbhanj

Fire Cracker Dealers

364

Subrat Fireworks

4.0 3 Ratings

Mahulpatna, Mayurbhanj

Fire Cracker Dealers

[Show Number](#)[WhatsApp](#)

SAR THE Wedding Planner

4.8 98 Ratings

Kalla Domohani Road Ushagram, Asansol

Wedding Planners Caterers

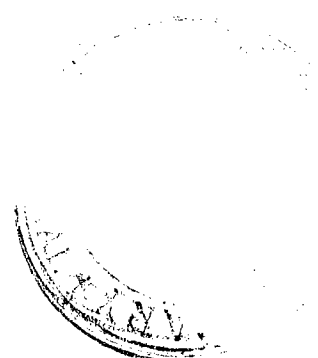
[Show Number](#)[WhatsApp](#)

lit Cracker

4.7 33 Ratings

S.B Gorai Road Chelidanga, Asansol

Fire Cracker Dealers

[Show Number](#)[WhatsApp](#)

ESTIMATE

DUTTA TRADERS

(DUTTA FIRE WORKS)

Whole Seller & Retailer of all Brands Fire Works for all Festive Occasions
Daulatpur Road, Nangi, Maheshtala, Kolkata - 141

Mob. : 8981796126, 9804458163, 8240169682, 8777857727

No. _____

Date : _____

M/s. _____

| Particulars | Qty. | Price | | Per | Amount | |
|----------------|--------|-------|----|-----|--------|----|
| | | Rs. | P. | | Rs. | P. |
| Cut Fire | 10 Box | | | | 160 | |
| 1000 Bala | 1 Box | | | | 200 | |
| 600 Bala | 1 Box | | | | 200 | |
| Sky Jail | 1 Box | | | | 70 | |
| Keto Amry | 1 Box | | | | 140 | |
| Fountain | 1 Box | | | | 160 | |
| Fulgura | 4 Box | | | | 240 | |
| A/CAR ring. | 1 Box | | | | 80 | |
| Masket | 2 Box | | | | 120 | |
| K/And | 1 Box | | | | 100 | |
| D/Amr | 1 Box | | | | 60 | |
| Tanjol. | 4 Box | | | | 200 | |
| MPS-5-10 | 1 Box | | | | 180 | |
| Tornado | 1 Box | | | | 160 | |
| candle of Fire | 1 Box | | | | 300 | |
| Gold Ring | 2 Box | | | | 160 | |

2550

Debasish - 8981796126
Rajesh - 9804458163
8240169682
8777857727

DUTTA TRADERS
(DUTTA FIRE WORKS)
Whole Seller & Retailer of all Brands
Fire Works for all Festive Occasions

Sony | Cock | Standard | Ashok | Vadivel
Daulatpur Road, Nangi, Maheshtala, Kolkata - 141

844
366

366

Prop: Anupam Mondal
No.- 7450806877
Cell : 92395 19261
97487 36159
94333 58141

Pratima Traders

All kinds of Sound Less Fire Works

Nangi Buzi Bazar, Daultpur,
Maheshwala Near Bharat Bahawan

Call now - 6291144360 / 9239519261



Barasat Nilganj Bazi Market | নীলগঞ্জ রোডে সস্তায়

Mahi Shorts Show



367



Sarup Ali

8231966566

mail.asarup809@gmail.com

ABRAN ALI ENTERPRISE

Green Fire Cracker (Distributor & manufacturers)

Fatavabad, Naranpur, Barasat, Kolkata-126

8:07 / 11:19



More videos

Tap or swipe up to see all



maresh kr l... · 4 years ...

Images may be subject to copyright

368

M.: 9836588089 
9836058099

Mridala Variety Store

Prop. Mridula Naskar

**ALL KINDS OF SOUNDLESS
ATOSHBAZI WHOLESALER
& RETAILER**

Daulatpur Road, Bazi Bazar, Near Ganga Apartment, Maheshtala, 24 Pgs (S)

SONY

WORKS INDUSTRIES



Rakesh Sto... · 2 years ...

Images may be subject to copyright

369

FIREWORKS

Panna Lal Shaw
9339205775

Rakesh Shaw
9331020072

Rakesh Stores
Whole Sale & Retailer for all types of Fireworks.
1 R.K.Deo Path, Bow Bazar,
Titagarh, Kolkata - 700 119



Post

ANNEXURE- P

**Kolkata Police** ✓

@KolkataPolice

Acting on source information, a man was arrested by ARS @KPDetectiveDept from Dhapa Road near the EM Bypass crossing for having about 510 kg of banned categories of fireworks such as chocolate bombs, Kali patakha, shells, dodama etc.

These were brought from Champahati to sell.



16:50 · 30 Oct 24 · 382K Views

107 Reposts 213 Quotes 732 Likes

Post your reply



850
372

BISHAL INDUSTRIES
CHANDAN FIREWORKS
BISHAL INDUSTRIES
CHANDAN FIREWORKS
BISHAL INDUSTRIES
CHANDAN FIREWORKS



DULAL'S
CHANDAN FIREWORKS
DULAL'S
CHANDAN FIREWORKS
DULAL'S
CHANDAN FIREWORKS

Flower Pot
Big
BISHAL INDUSTRIES
CHANDAN FIREWORKS

CHANDAN FIREWORKS
CHANDAN FIREWORKS
CHANDAN FIREWORKS



TUMPA
3 in 1
Silver Discs
Medium
MFG. BY MOHAN INDUSTRIES
MADE IN INDIA

TRA
MFG. BY MOHAN INDUSTRIES
MADE IN INDIA
MFG. BY MOHAN INDUSTRIES
MADE IN INDIA
MFG. BY MOHAN INDUSTRIES
MADE IN INDIA

10 Deluxe
10 Pcs.



374



ANNEXURE - "g"

375



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

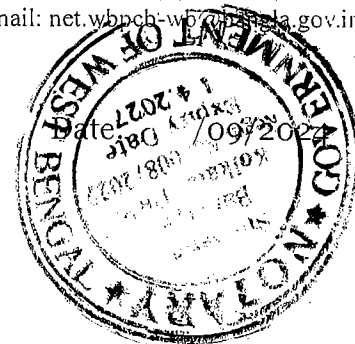
Kolkata - 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813

Website: www.wbpcb.gov.in, Email: net.wbpcb-wbpcb@gov.in

Memo No. : - 2L/WPB-N(VI)2023

To:

1. The All Commissioners of Police, West Bengal
2. The All District Magistrates, West Bengal
3. The All Superintendents of Police, West Bengal



Ref: Memo No: Accident/Misc./ACC/EC/23/01 : PESO/EC/KOL/Misc/Comp dated 26/07/2024 issued by Jt. Chief Controller of Explosives, East Circle, Kolkata enclosing letter of Paribesh Academy dated 11/06/2024.

Please find enclosed herewith the aforementioned letter of Jt. Chief Controller of Explosives, East Circle, Kolkata alongwith a letter of Paribesh Academy dated 11/06/2024, regarding failure of Govt. Machinery to stop the functioning of the unlicensed fireworks manufacturing units in the State of West Bengal.

In view of above, you are requested to take immediate steps to augment vigil and stop the functioning of the unlicensed fireworks manufacturing units in your respective jurisdiction. Further you should ensure that only Green-fireworks manufacturing units may operate with valid licence in the State of West Bengal.

The matter may be accorded PRIORITY.

Sd/-

(Member Secretary)
West Bengal Pollution Control Board.

Encl : As stated above

Memo No. : 333/3/1 - 2L/WPB-N(VI)2023

Date: 10/09/2024

✓ Copy forwarded to : The President, Paribesh Academy, Barabazar, Chandannagar, Hooghly.

(Sr. Law Officer)
West Bengal Pollution Control Board.

5014670/ms
14/08/24

West Bengal Pollution Control Board

Draw No: 6150C
Date: 14/8/24
Referred to: CSD (of E)
Remarks: 376



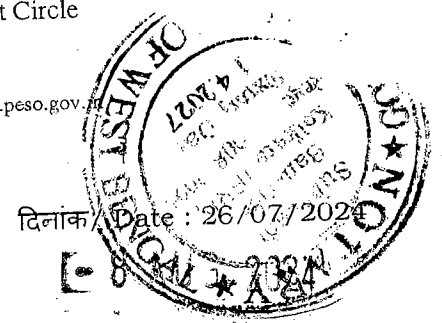
भारत सरकार

GOVERNMENT OF INDIA

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक, पूर्वी अंचल
O/o Jt. Chief Controller of Explosives, East Circle
C, एस्प्लेनेड ईस्ट कोलकाता-700069
8, Esplanade East, Kolkata- 700069
Email /D jtecekolkata@explosives.gov.in, website- www.peso.gov.in

Member Secreta

033- 22486600 EPBX
033-22489524
033- 033- 22439322
मुख्य विस्फोटक नियंत्रक के सभी पत्राचार "संयुक्त मुख्य विस्फोटक नियंत्रक" के पदनाम से भेजे जाएं, अधिकारी के व्यक्तिगत नाम से नहीं।
All communications intended for this office should be addressed to the "Jt. Chief Controller of Explosives" NOT by officer's name.



स. /No. Accident/Misc/ACC/EC/23/01
PESO/EC/KOL/Misc/Comp

To,

- Dr.Rajesh Kumar, IPS, Member Secretary, West Bengal Pollution Control Board.
- Shri Bharat K. Sharma, Member Secretary, Central Pollution Control Board
- Shri Sharad Kumar Dwivedi, IPS. District Magistrate, North 24 Parganas.
- Shri Mrinal Kanti Biswas, Regional Director, Central Pollution Control Board, Kolkata.
- Shri Saroj Bag, Divisional Fire Officer, North 24 Parganas W.B. Fire & Emergency Department, North 24 Parganas.

SLO Please refer. 14/8/24



SUB : Unauthorized fireworks manufacturing units in the State of West Bengal - reg

Sir(s),

Copy of letter dated 11.06.2024 along with its enclosures received from Paribesh Academy, Barabazar Chandannagar, Hooghly, West Bengal regarding failure of the Govt. Machinery to stop the functioning of the unlicensed fireworks manufacturing units in the State of West Bengal is forwarded herewith for further course of action in the matter.

Yours faithfully,

Jt. Chief Controller of Explosives, East Circle, Kolkata

Copy to:-

- The Chief Controller of Explosives, Nagpur with reference to letter No. Ra.1(1)137/Misc/Pet/2022/Parat, dated 12.07.2024 for information.
- The President, Paribesh Academy, Barabazar Chandannagar, Hooghly with reference to their letter under reference.

Jt. Chief Controller of Explosives, East Circle, Kolkata

4281 Date: 14/8/24
Operator of the...
West Bengal Pollution Control Board
Kolkata-700013

Website : <http://peso.gov.in>
Email: explosives@explosives.gov.in
दूरभाष/ Telephone : 0712-2510248

फैक्स/ FAX : 0712-2510577

कार्यालयीन उद्देश्य के सभी पत्रादि "मुख्य विस्फोटक नियंत्रक" के पदनाम से भेजे जाए उनके व्यक्तिगत नाम से नहीं।

All communications intended for this Office should be addressed to the 'Chief Controller of Explosives' and NOT to him by name.



भारत सरकार
GOVERNMENT OF INDIA

वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन
Petroleum and Explosives Safety Organisation

(पूर्व नाम - विस्फोटक विभाग)

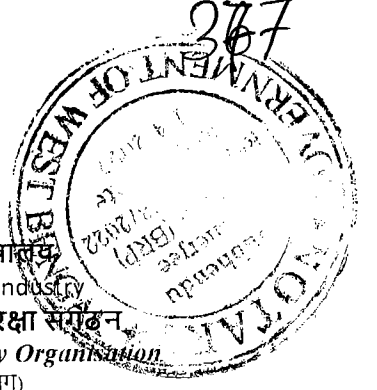
(Formerly- Department of Explosives)

ए-ब्लॉक, पाँचवा तल, केन्द्रीय कार्यालय परिसर,

"A" Block, 5th Floor, CGO Complex,

सेमिनरी हिल्स, नागापुर - 440 006 (महाराष्ट्र)

Seminary Hills, Nagpur- 440006



पत्रांक / No.R.1(1)137/Misc /Pet/2022/Part

दिनांक / Dated : 12.07.2024

MEMO

12 JUL 2024

Sub:- Absolute failure of the Government Machinery to stop the function of the unlicensed fireworks manufacturing units in the State of West Bengal. In conformity of the Hon'ble Judicial Mandate.

A copy of letter dated 11.06.2024 received from Paribesh Academy, Barabazar, Chandannagar, Hooghly (W.B.) is forwarded to the the Jt. Chief Controller of Explosives, East Circle, Kolkata for taking further necessary action.

He is requested to forward action taken report to this office.

[K. Thiagarajan]
Jt. Chief Controller of Explosives
for Chief Controller of Explosives

To

The Jt. Chief Controller of Explosives,
East Circle,
Kolkata.

Copy to President, Paribesh Academy, Barabazar, Chandannagar, Hooghly (W.B.).

K. Thiagarajan
for Chief Controller of Explosives

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 PARIBESH ACADEMY • BARABAZAR, CHANDANNAGAR



- Dated: 11/11/2024
- 1) The Principal Secretary, Department of Environment, Govt. of West Bengal, Pranisampad Bhawan, Block-LB, Sector-III, 5th Floor, Bidhannagar, Kolkata -700106
 - 2) The Director General & Inspector General of Police, West Bengal Police, Nabanna, 11th Floor, 325, Sarat Chatterjee Road, P.O. Shibpur, Howrah -711102
 - 3) The Member Secretary, West Bengal Pollution Control Board, Paribesh Bhaban, 10 LA Block, Sector-III, Bidhan Nagar, Kolkata -700106.
 - 4) Chief Controller of Explosives, Department of Explosives, Block-A, CGO Complex, Seminary Hills, Nagpur-440 006

Sub: Absolute failure of the Government Machinery to stop the functioning of the unlicensed fireworks manufacturing units in the State of West Bengal. In conformity of the Hon'ble Judicial Mandate.

Ref: Our letter dated 05/09/2016, 04/03/2019, 18/10/2019, 05/01/2020, 07/02/2022, 12/10/2022, 28/11/2022, 16/05/2023, 07/05/2024 and letter of Department of Environment dated 14/03/2022

Re: W.P. No. 34080(W) of 2013 (Biswajit Mukherjee Vs State of West Bengal & Others) Before Hon'ble High Court at Calcutta & Original Application No. 101/2015/EZ Before the National Green Tribunal, Eastern Zone Bench, Kolkata and Original Application no. 149 of 2023 (Biswajit Mukherjee & Ors vs Others) Before the National Green Tribunal, Eastern Zone Bench, Kolkata.

Re: Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dated 16/10/2015.

Sir(s),

With reference to the above, I am inviting your attention that since 2015 and onwards, our organization time and again approached before your good office to stop the functioning of the unlicensed fireworks manufacturing units in conformity of the order of the Hon'ble National Green Tribunal, Eastern Zone Bench dated 16/10/2015 but it is observed from the records that number of explosion incidents were occurred from the unlicensed fireworks manufacturing units. Copy of our letter dated 16/05/2023 is enclosed here with for your ready reference and marked as Annexure-A.

Last few years, it is observed that numbers of children are victim of explosion of the crude bombs and unlicensed fireworks manufacturing units are the perennial source

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PARIBESH ACADEMY • BARABAZAR CHANDANNAGAR



(2)

That, our organization had submitted a detailed representation before the Hon'ble Chief Minister on 27/03/2023 and also to the Hon'ble Minister in Charge, Department of Environment on 03/12/2021 enclosing the aforementioned letter mentioning there to that responsible Government Machineries for controlling unlicensed fireworks manufacturing units are totally reluctant to implement the law of the land and also the Judicial mandates in this matter.

Recent incident in East Midnapur at Kolaghat sharply indicates that the Government Machineries have absolutely failed to stop functioning to stop the unlicensed fireworks manufacturing units though since 2015, our organization time and again have approached before the Competent Authorities but the situation remained unchanged and non-action of the Government Machineries have paved the way of Serious Deadly Environmental Crimes. List of the incidents of explosion of the unlicensed fireworks manufacturing units in the State of West Bengal, given below.

1. June, 2009 in Kalna, District - Burdwan - casualties - 8;
2. September, 2010 in Dhanekhali, District - Hooghly - casualties - 6;
3. October, 2011 in Kolaghat, Midnapore West, casualties - 3;
4. September, 2013 in Kalna, District - Burdwan, casualties - 2;
5. September, 2013 in Paskura, District - Midnapore West, casualties - 3;
6. October, 2013 in Begampur, District Hooghly, casualties - 4;
7. September, 2014 in Moyna, District - Burdwan, casualties - 3;
8. May, 2015 in Pingla, District - Midnapore West, casualties - 12;
9. 2016 in Topsia, Kolkata - injured - 6;
10. 2016 in Budge Budge - Casualties - 2;
11. 2016 in Nilgunge - Casualty - 1;
12. 2017 in Telinpara - Injured - 2;
13. 2017, Champahati - Casualty-1, Injured - 3;
14. 2017 in Amdanga, North 24-Parganas - Casualty-5, Injured - 15;
15. 2018 in Halisahar, North 24-Parganas - Casualty-3, Injured - 3;
16. 2018 - in Mograhat, Hooghly - Casualty- 3, Injured - 3;
17. 2019 - in Contal, Midnapore East - Casualty-2, Injured-4;
18. 2019 - in Maheshtala, South 24-Parganas - Casualty-2;
19. 2019 - in Keshpur, Paschim Midnapur, Casualties- 1;
20. 2020 - Naihati, North 24 Parganas, Casualties- 5;
21. 2021 - Nodakhali, South 24 Parganas, Casualties- 3;



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 PARIBESH ACADEMY • BARABAZAR, CHANDANNAGAR



(3)

- ✓ 24. 2023- Budge Budge, North 24 Parganas, Casualties- 3;
- ✓ 25. 2023- Dubrajpur, Birbhum, Casualties- Not published;
- 26. 2023- Duttapukur, Barasat, Casualties- Not published;
- 27. 2024- Proyag Gram, Kolaghat, Purba Midnapur, Casualties- Not published;

Further it can be mentioned that during last Parliament Election 2024, one children was died and number of children were injured due to bomb blast in panduah, District- Hooghly on 06/05/2024. Our organization also made a detailed representation in this matter to the Competent Authorities. Copy of the letter dated 07/05/2024 is enclosed here with and marked as Annexure-B.

In view of such and in consideration of the Judicial Pronouncement our specific submissions are as follows:

- a) All illegal fireworks manufacturing units need to be closed urgently;
- b) Compensation needs to be given to the children who are victim of the explosion of the crude bombs and State Government should take all responsibility for the treatment.
- c) Compensation needs to be given to the workers who are victim of death or injury due to the explosion of fireworks manufacturing units.
- d) Responsibility should fix up upon the Government Officials for the failure to stop the illegal fireworks manufacturing units;
- e) Immediately all Commissionerates and District Police Authorities should be directed to identify unlicensed fireworks manufacturing units and sealed the unlicensed fireworks manufacturing units forthwith;
- f) A monitoring team may be formed under all Commissionerates and District Police Authorities involving the officers of West Bengal Pollution Control Board and representative of the District Magistrate of all concerned districts.

In view of the above, you are requested to consider our proposal within 15 days from the issuance of this letter under intimation to our organization, failing which our organization will mentioned before the Hon'ble National Green Tribunal, Eastern Zone Bench and also before Hon'ble High Court at Calcutta without any further reference.

Encl: as stated

Yours faithfully,

Biswajit Mukherjee
 President

Email: biswajit.envlaw@gmail.com



Re: Application for adding parties and other relief in OA 149 of 2023

1 message

Bikash Shaw <bikash90999@gmail.com>

Wed, 20 Nov 2024 at 22:10

To: Sibojyoti Chakrabarti <subho.advocate@gmail.com>, ASHOK PRASAD <ashokadvhc@gmail.com>, Amrita Pandey <amritalegal@gmail.com>, Dipanjan Ghosh <dpnjngsh0@gmail.com>, ngtjudicial-kolkata@gov.in, wbidc@wbidc.com, vandana.yadav@wbidc.com

Dear all,

Please find application attached herewith affirmed by the applicant no. 1 to be file in OA 149 of 2023 (Biswajit Mukherjee & Anr Vs Union of India & Ors.)

 **Application.pdf**

<https://drive.google.com/file/d/1YqPqh5zvoJcJ15yS25Loeq3rCXNAnjvo/view?usp=drivesdk>

On Wed, 25 Sept 2024, 17:56 Bikash Shaw, <bikash90999@gmail.com> wrote:

PFA

Thanks & Regards

Bikash Shaw
Advocate,

10, Old Post Office Street,
Kolkata- 700 001
Mob: +91- 99997-38942
+91- 79801-44836

Email: bikash90999@gmail.com